

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN BENCH, PUNE

APPEAL NO.41 OF 2020(WZ)

IN THE MATTER OF:

Hiteshbhai Uttambhai Dhodi and Ors

....Appellants

Versus

Ministry of Environment, Forest, and Climate Change and Or.

.....Respondents

LIST OF DOCUMENTS PURSUANT TO THE ORDER DATED 24.05.2023
INDEX

SL NO.	PARTICULARS	PAGE NOS.
1.	Copy of the Layout Plan and Pictures of Ongoing construction	1696-1698
2.	RTI Application and Reply by Gujarat Pollution Control Board (GPCB) along with the documents along with translated copies	1699-1723
3.	Copy of Translated copies of Documents at Page 755-778-Permission for conversion to Non-agricultural land	1724-1755
4.	Constitutional Provisions-Fifth Schedule	1756-1759
5.	Constitution (Scheduled Tribes) Order, 1950	1760-1774
6.	The Scheduled Areas(States of Bihar, Gujarat, Madhya Pradesh and Orissa) Order, 1977 along with Typed Copy	1775-1779

7.	Panchayats (Extension to the Scheduled Areas) Act, 1996	1780-1783
8.	The Gujarat Land Revenue Code, 1879	1784-1903
9.	Total Tribal Population -Village Karanjgam	1904
10.	Tribes Certificate-Dhodi, Varli and Patel along with translated copies	1905-1910

Place: Pune

Date: 29.08.2023

Filed By



(Shilpa Chohan, Shawahiq Siddiqui)
Advocates for the Appellant

For

Indian Environment Law Organization

B-22 (First Floor),

Jangpura Extension,

New Delhi 110014

(M) 9811391760, 9718647753

Email: shilpa.ielo@gmail.com



Ongoing Construction viewed on Google Image is superimposed on the layout plan that is part of Final EIA report of Madura Carbon.

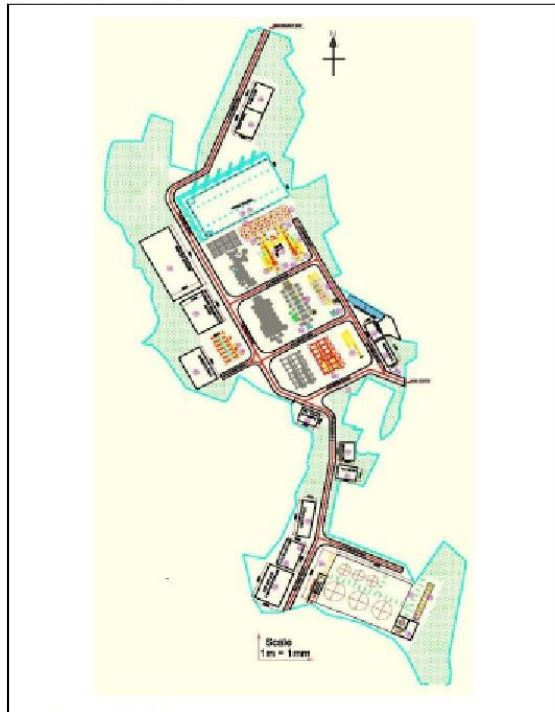
FINAL ENVIRONMENTAL IMPACT ASSESSMENT REPORT
Proposed Project for manufacturing of Carbon Black & Power Generation (Green Power)



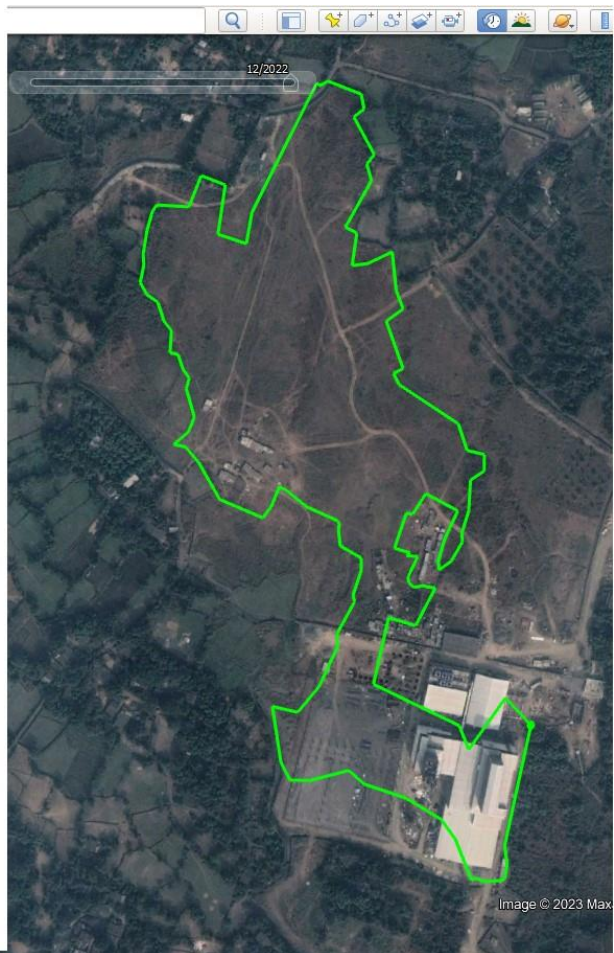
2.3 SITE LAYOUT

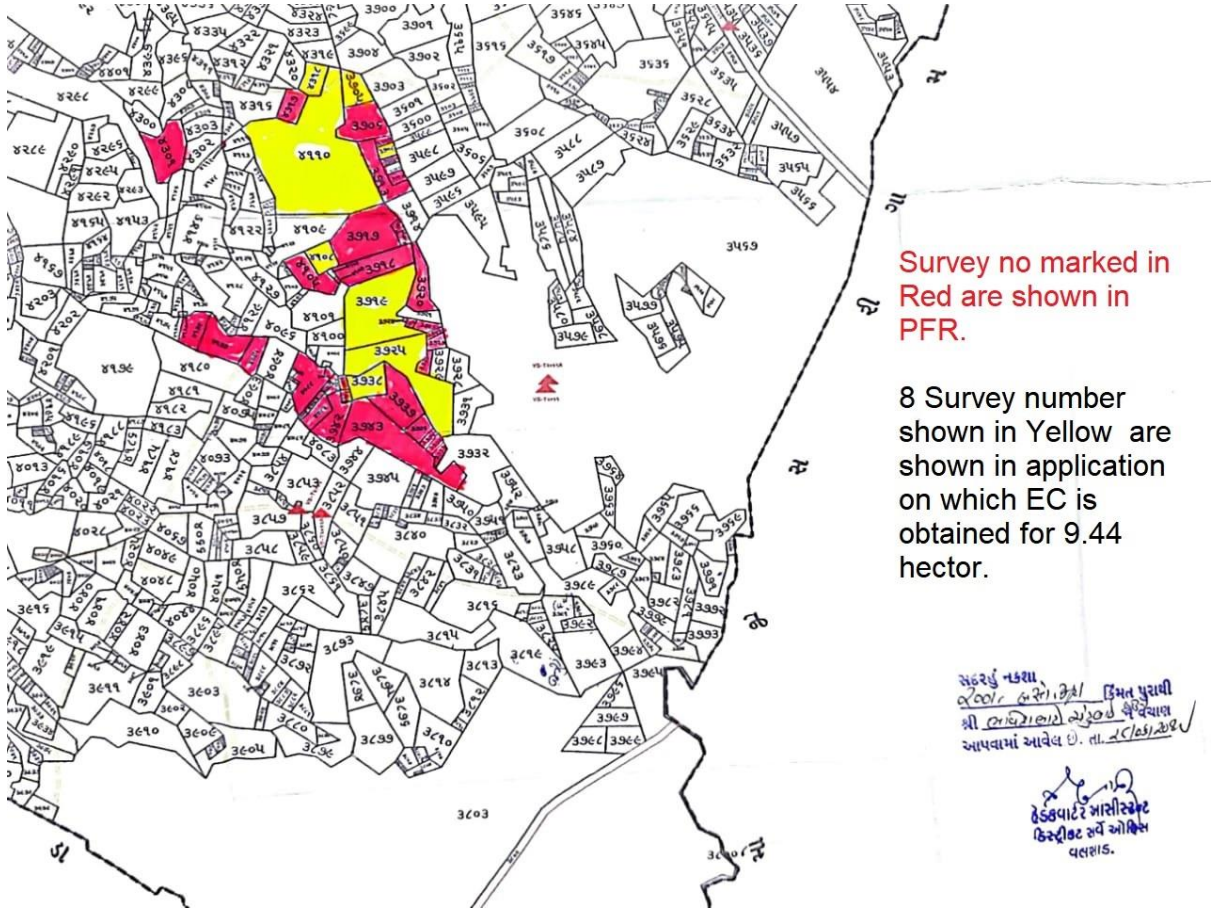
The plant layout is provided in figure 2.2 and the area statement is provided in table 2.3.

Figure 2.2: Proposed Plant layout

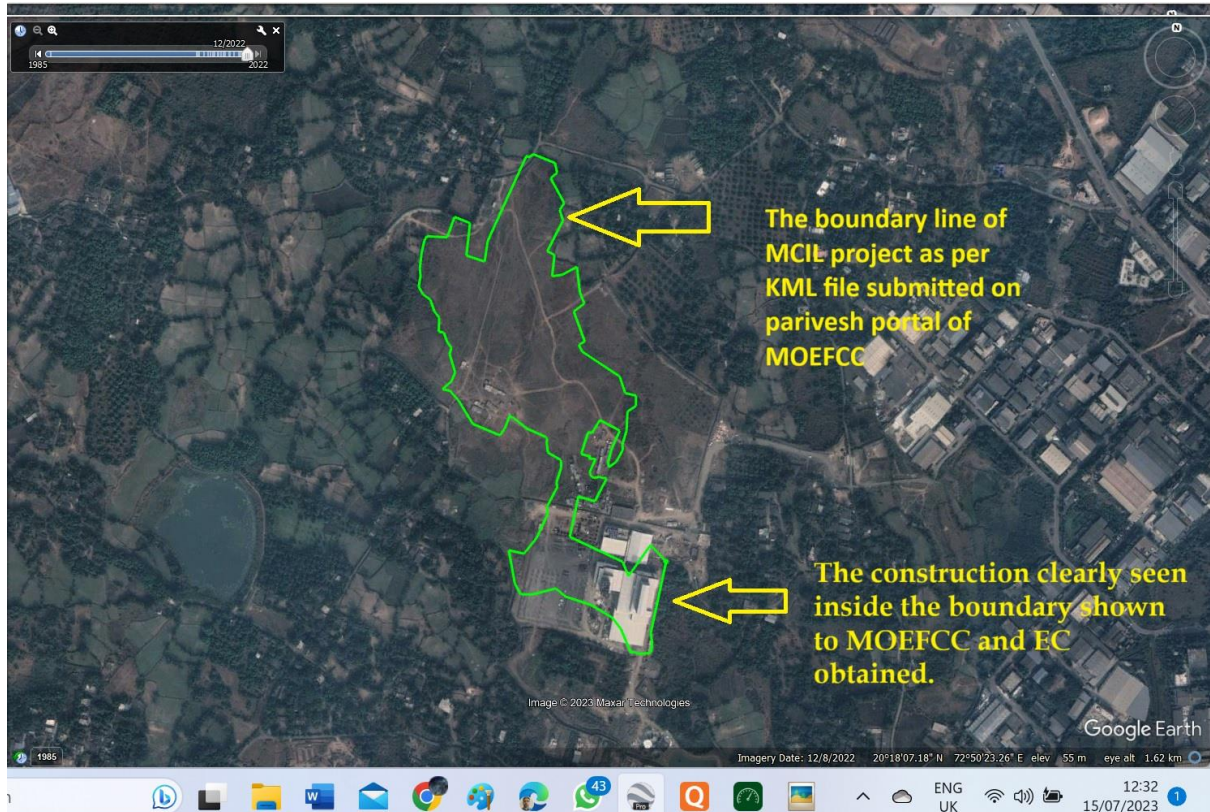


(Source: Madura Carbon (India) Ltd.)





The Survey Numbers marked in Yellow is part of EC and the Survey Numbers which are shown in RED where part of PFR and later on Survey numbers reduced





The Board outside mentions Madura Technical Fabrics Limited and it is on Survey Numbers 5225, 5607, 4120,4223,**3743,4090**,3750,4089,3831,3750,4089,3831,**3720**,4150,3716,3728,4007,3735,4109,4122,3544,3550

નમૂનો-ધ:૩
(જ્યુઓ: નિયમ ૪(૧))
અરજદારને માહિતી આપવા બાબત.

RPAD

નં. ગુપ્રનિબોર્ડ/સરીગામ / ટી-૦૭ / આઈડી નં-૦૮/૨૫૪૧ /૨૦૨૩

18 JUL 2023

તરફથી
જાહેર માહિતી અધિકારીશ્રી,
ગુજરાત પ્રદૂપણ નિયંત્રણ બોર્ડ,
પ્રાદેશિક કચેરી-સરીગામ .
(ભંડારવાડ) તા. ઉમરગામ જી. વલસાડ.

ક્રમાંક:૦૮, તારીખ: ૦૮/૦૬/૨૦૨૩.

પ્રતિ,

શ્રી સૂરજકુમાર ઉત્તમભાઈ ભોઈર,
૨૧ આગરીવાડ મુ પો કરજગામ-ફણસા,
તા- ઉમરગામ, જી.વલસાડ.

શ્રીમાન,

માહિતી આપવા માટે વિનંતી કરતી તારીખ: ૦૮/૦૬/૨૦૨૩ ની આપની અરજ (આઈ.ડી.ક્રમાંક: ૦૮, તારીખ : ૦૮/૦૬/૨૦૨૩)
ના અનુચંધાન મુજબની માંગેલ માહિતી આ સાથે સામેલ છે.

આપ ઉપરના નિર્ણયથી નારાજ થયેલ હોય તો, નિર્ણય મળ્યાની તારીખથી ત્રીસ દિવસની અંદર આપ એપેલેટ અધિકારીશ્રી, ગુજરાત પ્રદૂપણ
નિયંત્રણ બોર્ડ, પર્યાવરણ ભવન, સેક્ટર નં. ૧૦ એ, ગાંધીનગરને અપીલ કરી શકશો.

પ્રિડાલુ: ઉપર મુજબ.

(એ.ઓ.ત્રિવેદી)

ગુજરાત પ્રદૂપણ નિયંત્રણ બોર્ડ,
ભંડારવાડ, સરીગામ .

તા.ઉમરગામ જી.વલસાડ.૩૯૬૧૫૫

ફોન નં.૦૨૬૦-૨૭૮૬૦૪૪

Web site: www.gpeb.gov.in

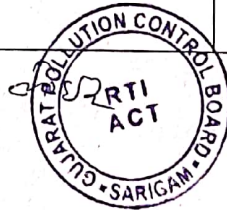
દા. નં.	પ્રશ્નો	માહિતી
૧.	Madura Carbon (India) Ltd દ્વારા Carbon Black manufacturing unit of capacity 2,30,000 TPA and power generation unit of 45MW મોજે કરજગામ-ફણસા તા ઉમરગામ જી વલસાડ ખાતે ભારત સરકાર પાસેથી પર્યાવરણીય સમંતી પત્રક મેળવવામાં આવેલ છે તો આ પ્લાન્ટ અને પ્રોજેક્ટની જીપીસીબીએ આપેલ એનઓસીની નકલો આપશો.	માંગેલ માહિતી અત્રેની કચેરીના ઉપલબ્ધ રેકોર્ડ મુજબ આ સાથે સામેલ છે (કુલ પાના-૦૯)
૨.	મુદ્દા એકા માં બતાવેલ પ્રોજેક્ટની હાલમાં શું પરિસ્થિતિ છે અને કેટલું બાંધકામ થયેલ છે તે બતાવતો રેકર્ડ આપશો.	આપના દ્વારા માંગવામાં આવેલ માહિતીમાં RTA-Act-2005 ની કલમ 6 (1) પ્રમાણે કોઈ ચોક્કસ માહિતીનો ઉલ્લેખ કરેલ નથી. જો તમે આ કચેરી ને લગતી ચોક્કસ માહિતીનો ઉલ્લેખ કરી માહિતી માંગવામાં આવશે તો આ કચેરી દ્વારા RTA- Act-2005 ની કલમ 11 ને ધ્યાને રાખી માહિતી પૂરી પાડવામાં આવશે.
૩.	મુદ્દા એકા માં બતાવેલ પ્રોજેક્ટની માટે થયેલ તમામ સ્થળ તપાસ/મુલાકાત અહેવાલ વિગેરે તમામ અહેવાલોની શરૂઆત થી આજદિન સુધીની સ્થિતિએ નકલો આપશો.	માંગેલ માહિતી અત્રેની કચેરીના ઉપલબ્ધ રેકોર્ડ મુજબ આ સાથે સામેલ છે (કુલ પાના-૦૫)
૪.	મુદ્દા એકા માં બતાવેલ પ્રોજેક્ટની સામે જે કોઈ નોટિસો જીપીસીબીએ શરૂઆતથી આજદિન સુધી આપી હોય તે તમામની નકલો આપશો.	માંગેલ માહિતી અત્રેની કચેરીના ઉપલબ્ધ રેકોર્ડ મુજબ આ સાથે સામેલ છે (કુલ પાના-૦૨)
૫.	મુદ્દા એકા માં બતાવેલ એકમ માટે એનઓસી મેળવવાની અરજીમાં કેટલ સર્વે નંબર દર્શાવેલ છે તે સર્વે નંબર બતાવતા રેકર્ડ કે દસ્તાવેજોની નકલો આપશો.	:- મુદ્દા નં.૧માં એનઓસી ની કોપીમાં સર્વે નંબર દર્શાવેલ છે. :- માંગેલ માહિતી RTA-Act-2005 ની કલમ ૧૧ માં સમાવેશ થતા માહિતી ત્રાહિત પક્ષકારને લાગુ પડે છે અને ત્રાહિત પક્ષકાર નો જવાબ ની કોપી આ સાથે સામેલ છે.
૬.	મુદ્દા એકા માં બતાવેલ એકમાં વિરૂધ્ધ મળેલ તમામ ફરિયાદોની નકલ આપશો. અને કરેલ કાર્યવાહી બતાવતો રેકર્ડ આપશો.	આપના દ્વારા માંગવામાં આવેલ માહિતીમાં RTA-Act-2005 ની કલમ 6 (1) પ્રમાણે કોઈ ચોક્કસ માહિતીનો ઉલ્લેખ કરેલ નથી. જો તમે ચોક્કસ માહિતીનો ઉલ્લેખ કરી માહિતી માંગવામાં આવશે તો આ કચેરી દ્વારા RTA- Act-2005 ની કલમ 11 ને ધ્યાને રાખી માહિતી પૂરી પાડવામાં આવશે.



૭.	મુદ્દા એક માં બતાવેલ એકમે માંગેલ એનઓસી અરજીમાં બીડેલ લે આઉટ પ્લાનની નકલ આપશો.	માંગેલ માહિતી RTI-Act-2005 ની કલમ ૧૧ માં સમાવેશ થતા માહિતી ત્રાહિત પક્ષકારને લાગુ પડે છે અને ત્રાહિત પક્ષકાર નો જવાબ ની કોપી આ સાથે સામેલ છે.
૮.	મોજે કરજગામ તા ઉમરગામ જી વલસાડની હદમાં આવેલ સર્વે નંબર 3705 to 3710, 3712, 3713, 3715, 4084 to 4090, 4095, 4105, 4107, 4108, 4110, 4112, 4133 to 4135, 4301, 4317, 5134, 5220 to 5222, 5226, 5227, 5236, 524માં અન્ય જે કોઈ કંપનીને જીપીસીબીએ એનઓસી આપેલ હોય તેવા તમામ એકમોની એનઓસીઓની નકલ આપશો. સાથે આ તમામ એકમોના પ્લાન્ટ લે આઉટની નકલો આપશો.	:- આપના દ્વારા માંગવામા આવેલ માહિતીમા RTI- Act-2005 ની કલમ 6 (1) પ્રમાણે કોઈ ચોક્કસ માહિતીનો ઉલ્લેખ કરેલ નથી. જો તમે ચોક્કસ માહિતીનો ઉલ્લેખ કરી માહિતી માંગવામા આવશે તો આ કચેરી દ્વારા RTI- Act-2005 ની કલમ 11 ને ધ્યાને રાખી માહિતી પૂરી પાડવામા આવશે. :- માંગેલ માહિતી RTI-Act-2005 ની કલમ ૧૧ માં સમાવેશ થતા માહિતી ત્રાહિત પક્ષકારને લાગુ પડે છે અને ત્રાહિત પક્ષકાર નો જવાબ ની કોપી આ સાથે સામેલ છે.
૯.	મોજે કરજગામ તા ઉમરગામ જી વલસાડની હદમાં આવેલ સર્વે નંબર 3719, 3725, 4318 પર જે કોઈ કંપનીને જીપીસીબીએ જે કોઈ ઔદ્યોગિક એકમને એનઓસી મંજૂરી આપેલ હોય તો તેની તમામ નકલો આજદિન સુધીની સ્થિતિએ આપશો. અને આ તમામ એકમોના પ્લાન્ટ લે આઉટની નકલો આપશો.	:- આપના દ્વારા માંગવામા આવેલ માહિતીમા RTI- Act-2005 ની કલમ 6 (1) પ્રમાણે કોઈ ચોક્કસ માહિતીનો ઉલ્લેખ કરેલ નથી. જો તમે ચોક્કસ માહિતીનો ઉલ્લેખ કરી માહિતી માંગવામા આવશે તો આ કચેરી દ્વારા RTI- Act-2005 ની કલમ 11 ને ધ્યાને રાખી માહિતી પૂરી પાડવામા આવશે. :- માંગેલ માહિતી RTI-Act-2005 ની કલમ ૧૧ માં સમાવેશ થતા માહિતી ત્રાહિત પક્ષકારને લાગુ પડે છે અને ત્રાહિત પક્ષકાર નો જવાબ ની કોપી આ સાથે સામેલ છે.

પ્રતિ, સરજકામ ૧૨

કેમલાવ





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382010
Phone : (079) 23222425
(079) 23222152
Fax : (079) 23232156
Website : www.gpcb.gov.in

Application For CTE After TOR

File No : GPCB/ (PCB ID. - 71616)

To,

M/s. Madura Carbon India Ltd.,

3705, 3708, 3719, 3725, 3738, 4108, 4110, 4318, Survey no. 3705, 3708, 3719,

3725, 3738, 4108, 4110, 4318, ,

City : Umbergaon ,

Dist : Valsad-Sarigam ,

Taluka : Umbergaon

Sub: Consent to Establish (After obtaining Terms Of Rrference For Environment Clearance) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.

Ref: (1) Your online application No. 158833 dated 30/05/2019

(2) TOR issued by Central Authority vide their letter no. IA-J-11011/266/2018-IA-II (I) Dated 06/04/2019

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish (After obtaining Terms Of Rrference For Environment Clearance) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981** for manufacturing of products as mentioned into the application of Environment Clearance (EC) for which TOR is granted vide letter under reference no (2) above.

Consent To Establish Is Granted Subject To The Following Conditions: -

- 1) The validity period of this CTE shall be Seven Years from the issue of this order.
- 2) Applicant shall strictly comply with all conditions stipulated by competent authority in the order of Environment Clearance to be issued in reference to TOR issued vide letter under reference No. : 2 above.
- 3) The applicant shall however , not without the prior concern of the Board. Bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the water Act - 1974, the Air - 1981 and the Environment (Protection) Act - 1986.

For and on behalf of
Gujarat Pollution Control Board

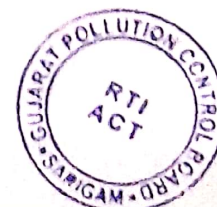
S.H.Vegda
Unit Head - Sarigam

- This order is issued to 3705, 3708, 3719, 3725, 3738, 4108, 4110, 4318, Survey no. 3705, 3708, 3719, 3725, 3738, 4108, 4110, 4318, , City : Umbergaon, Dist : Valsad-Sarigam, Taluka : Umbergaon (71616) for CTE amendment after obtaining EC.

Printed On : 14/06/2019

Page 1 of 1

GPCB ID : 71616





F. No.J-11011/266/2018-IA-II(I)
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

Indira Paryavaran Bhavan,
Vayu Wing, 3rd Floor, Aliganj,
Jor Bagh Road, New Delhi-110 003

Dated: 18th May, 2020

To,

M/s Madura Carbon (India) Ltd,
1, Janki Centre, Veera Desai Road,
Andheri (W), Mumbai - 400 053 (Maharashtra).

Sub: Setting up Carbon Black manufacturing unit of capacity 2,30,000 TPA & Power Generation unit of 45 MW by M/s Madura Carbon (India) Ltd located at Village Fansa (Karajgam), Taluka Umbergaon, District Valsad (Gujarat).- Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IA/GJ/IND2/76156/2018 dated 09th January, 2020 for environmental clearance to the above project.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for environmental clearance to the project for setting up Carbon Black manufacturing unit of capacity 2,30,000 TPA & Power Generation unit of 45 MW by M/s Madura Carbon (India) Ltd located at 3705, 3708, 3719, 3725, 3738, 4108, 4110, 4318, Village Fansa (Karajgam), Taluka Umbergaon, District Valsad (Gujarat).

3. The details of products and capacity are as under:

S. No.	Name of the Product	CAS No.	Quantity	End use of product
1.	Carbon Black	1333-86-4	230000 TPA	Reinforcing material & filler in rubber products
2.	Power Generation (Green Power)	--	45 MW	Power consumption

4. Total Land area is 94499 sqm. Industry will develop greenbelt in an area of 26.24% i.e., 24800 sqm out of total area of the project. In addition to this additional greenbelt development outside premises in consultation with local forest department & gram panchayats to be done in around 7500 sqm area to fulfil the requirement of total greenbelt of the project. The committee suggested to develop greenbelt in 33% area. The PP agreed with it. The estimated project cost is Rs.440 crores. Total capital cost earmarked towards environmental pollution control measures is Rs.86.5 Crores and the recurring cost (operation and maintenance) will be about Rs. 26.45 Crores per annum. Total employment will be 760 persons as 400 persons direct & 360 persons indirect after proposed project.

EC for M/s Madura Carbon (India) Ltd

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5. There are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. except patches of reserve forest (nearest patch of reserve forest is approx. 0.8 km) within 10 km distance from the project site. River Darotha is flowing at a distance of 5 km in East direction.

6. Total water requirement will be 3115 cum/day, of which fresh water requirement of 2525 cum/day will be met from Damanganga Canal Distry. Effluent of 630m³/day will be generated (Domestic: 45m³/day & Industrial: 585m³/day). The domestic wastewater will be treated in STP. Treated water from STP will be used for greenbelt development. Industrial wastewater mainly generated from industrial activities like boiler blowdown @55 KLD. The boiler & cooling blowdown will be directly recycled in DeSOx system for lime slurry preparation. DeSOx blowdown along with plant washing will be diverted to ETP. Treated water from ETP will be recycled through RO. There will be no discharge of treated/untreated waste water from the unit, and thus ensuring Zero Liquid Discharge.

Power requirement for the proposed project will be 13 MW, which will be met from in house turbine and provision will also be made for initial start-up power from Dakshin Gujarat Vij Co. Ltd. One DG set of 1000 kVA capacity will also be installed as standby during power failure. Stack (height: 35 m) will be provided as per CPCB norms to the proposed DG set.

Two nos. of Steam boilers of capacity 112 TPH & 72 TPH in two separate production lines will be installed for power generation. Common Stack of 110 m will be provided to boilers. Off-gas generated during manufacturing of Carbon Black will be used as fuel in boilers.

7. The project/activities are covered under category A of item 5(e) 'Petroleum products and petrochemical based processing such as production of carbon black and electrode grade graphite (processes other than cracking and reformation and not covered under the complexes)' and 1(d) 'Thermal Power Plant' of the Schedule to the Environment Impact Assessment Notification, 2006, and requires appraisal at central level by the sectoral EAC in the Ministry.

8. Standard ToR for the project was granted on 6th April, 2019. Public Hearing for the proposed project has been conducted by the State Pollution Control Board on 19th July 2019 under the Chairmanship of District Magistrate. The main issues raised during the public hearing are related to land issues, water consumption, effluent generation & its disposal, air pollution, traffic load and health & safety etc. The Committee deliberated the action plan on the issues raised during PH and found in order.

9. The proposal for environmental clearance was considered by the EAC (Industry-2) in its meetings held on 25-27 February, 2020. The project proponent and their accredited consultant M/s Precitech Laboratories Pvt. Ltd presented the EIA/EMP report. The Committee found the EIA/EMP report to be satisfactory, complying with the ToR, and recommended the project for grant of environmental clearance.

10. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that

EC for M/s Madura Carbon (India) Ltd

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the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

11. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have recommended for grant of Environmental Clearance (EC).

12. The Committee noted that the EIA/EMP report is in compliance of the ToR issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data and incremental GLC due to the proposed project within NAAQ standards. The Committee has also deliberated on the CER plan and found to be addressing the issues in the study area. Issues raised during the public hearing have been properly addressed in the EIA/EMP report.

13. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for **setting up Carbon Black manufacturing unit of capacity 2,30,000 TPA & Power Generation unit of 45 MW by M/s Madura Carbon (India) Ltd** located at Village Fansa (Karajgam), Taluka Umbergaon, District Valsad (Gujarat), under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions as under:-

A. Specific Conditions

(i) Necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, shall be obtained from the State Pollution Control Board.

(ii) As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.

(iii) Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.

(iv) National Emission Standards for Petrochemical (Basic & Intermediates) issued by the Ministry vide G.S.R. 820 (E) dated 9th November, 2012 as amended time to time shall be followed.

(v) No raw material/solvent prohibited by the concerned regulatory authorities from time to time, shall be used.

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(vi) To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines. Bagfilter (PTFE/pulse jet) shall be installed to control the emissions. Proper control measures shall be provided for controlling fugitive emissions in all vulnerable section from where there are chances of fine carbon particles getting air borne.

(vii) ESP shall be installed as air pollution control measures for all major boilers & power generation unit.

(viii) Total fresh water requirement shall not exceed 2525 cum/day, proposed to be met from Damanganga Canal Distry. Prior permission in this regard shall be obtained from the concerned regulatory authority.

(ix) Rainwater harvesting system shall be set up in the premises by construction of storage tanks and water shall be used for various industrial purpose in the unit. No water shall be permitted to pumped in the ground.

(x) Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.

(xi) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer through pumps.

(xii) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.

(xiii) Fly ash should be stored separately as per CPCB guidelines so that it may not adversely affect the air quality. Direct exposure of workers to fly ash and dust should be avoided. Brick manufacturing unit shall be set up in the premises for effective utilization of the ash.

(xiv) The company shall undertake waste minimization measures as below:-

- (a) Metering and control of quantities of active ingredients to minimize waste.
- (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
- (c) Use of automated filling to minimize spillage.
- (d) Use of Close Feed system into batch reactors.
- (e) Venting equipment through vapour recovery system.
- (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.

(xv) The green belt of at least 10 m width shall be developed in nearly 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with

EC for M/s Madura Carbon (India) Ltd

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the State Forest Department. Green belt shall be increased with plantation of additional two rows along the existing greenbelt.

(xvi) All the commitments made to the public during public consultation/hearing shall be satisfactorily implemented.

(xvii) As committed Rs. 10.00 crore shall be allocated for Corporate Environment Responsibility (CER). The CER funds shall be utilized for meeting the issues suggested during public hearing. The CER plan shall be completed before commissioning of the expansion project.

(xviii) For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.

(xix) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.

(xx) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act. Workers shall be provided with adequate safety kits/mask for protection from carbon black/coal tar dust, if any, occur in the factory.

(xxi) Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

(xxii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

(xxiii) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

(xxiv) Mitigating measures suggested during process safety and risk assessment studies shall be carried out.

B. General Conditions

(i) The Project Proponent shall obtain all other statutory/necessary permissions/recommendations/NOCs prior to start of construction/operation of the project, which inter alia include, permission/approvals under the Forest (Conservation) Act, 1980; the Wildlife (Protection) Act, 1972; the Coastal Regulation

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Zone Notification, 2019, as amended from time to time, and other Office Memoranda/Circular Issued by the Ministry of Environment, Forest and Climate Change from time to time, as applicable to the project.

- (ii) The project proponent shall ensure compliance of 'National Emission Standards', as applicable to the project, issued by the Ministry from time to time. The project proponent shall also abide by the rules/regulations issued by the CPCB/SPCB for control/abatement of pollution.
- (iii) The project authorities shall adhere to the stipulations made by the State Pollution Control Board/Committee, Central Pollution Control Board, State Government and any other statutory authority.
- (iv) The project proponent shall prepare a site specific conservation plan and wildlife management plan in case of the presence of Schedule-1 species in the study area, as applicable to the project, and submit to Chief Wildlife Warden for approval. The recommendations shall be implemented in consultation with the State Forest/Wildlife Department in a time bound manner.
- (v) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (vi) The energy source for lighting purpose shall be preferably LED based, or advance having preference in energy conservation and environment betterment.
- (vii) The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one station each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- (viii) The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.
- (ix) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- (x) The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and to utilize the same for process requirements.
- (xi) Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.



- (xii) The company shall also comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (xiii) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented.
- (xiv) The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (xv) A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- (xvi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- (xvii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (xviii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (xix) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
- (xx) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.

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- (xxi) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
- (xxii) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project
14. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.
15. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
16. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
17. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.
18. This issues with the approval of the competent authority.

(डा. आर. बी. लाल)
(Dr. R. B. LAL) (Dr. R. B. Lal)
भारत सरकार, नई दिल्ली
Ministry of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

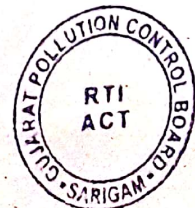
Copy to :-

1. The Principal Secretary, Forests & Environment Department, Government of Gujarat, Sachivalaya, 8th Floor, **Gandhi Nagar** - 382 010 (Gujarat)
2. The Dy. Director General of Forests (Western Zone), MoEF&CC, Regional Office, E-5, Arera Colony, Link Road -3, Ravishankar Nagar, **Bhopal** - 462 016 (MP)
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, **Delhi** -32
4. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhawan, Sector 10 A, **Gandhi Nagar-382 043** (Gujarat)
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, **New Delhi** - 3
6. Member Secretary, Central Ground Water Authority, 18/11, Jamnagar House, Man Singh Road, **New Delhi-110011**
7. District Collector, **Valsad, (Gujarat)**
8. Guard File/Record File/Monitoring File/Website of MoEF&CC

(Dr. R. B. Lal)
Scientist 'E'/Additional Director

EC for M/s Madura Carbon (India) Ltd

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Gujarat Pollution Control Board

PCB Id: 71616

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1	Industry Details Madura Carbon India Ltd.	Outward No: 30623-02/07/2022																
	Email : vipankalra@hotmail.com	PLOT NO:3705, 3708, 3719, 3725, 3738, 4108, 4110, 4318 , Survey no. 3705, 3708, 3719, 3725, 3738, 4108, 4110, 4318, , Umbergaon - 396171																
	Telephone : 9322672461	DIST : Valsad-Sarigam, TAL : Umbergaon , SIDC : Not In Gide																
	Inspection Id : 528021 (On Application)	Ro Name : Sarigam																
2	Type / Scale / Sector / Status : RED / LARGE / Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black / In Operation																	
3	Inspection Dt & Time : 06/06/2019 16:55 / Air , Water , Hazd Person Contacted : Mr.P.B. Chandra-G.M.																	
4	Env Audit Detail : Sch : N.A , Not Applicable . , Year : 2010 , On Dt : 29/05/2019																	
	Commissioned Dt : 15/05/2021	Production Start Dt : 01/06/2021																
	Applicability of CRZ Rules : No																	
5	Water Consumption in Kilo Lts Per Day	Ind : 2880.000 Dom : 10.000 Borewells: 0																
6	Waste Water generation / Discharge (klpd) :	Ind : 242.000 Dom : 98.000 Tubewells: 0																
7	Consumer No.(Electric Meter):	Source of Water Supply: Damanganga Canal Distry																
8	Disposal Mode of Industrial / Domestic :	Zero Discharge / On Land																
9	Discharge Pt / Final Receiving Body (Ultimate):	ZLD / ZLD																
10	Status of water consent Under the Water Act,1974: - Last Inward:158833-May 30 2019[GRT]																	
11	Effluent Treatment plant (ETP) : Units, if provided and status : ETP Details : P-Collection Tank,P-Oil-Grease Trap																	
12	Whether Industry is a member of CETP ? No																	
13	Boilers=2 , DG Sets=1 , Flue Gas =5, Process =12 , ETP Cap = 15 , Capacity of All = -----																	
	APCM Details : Bag Filter Fuel Used : ldo Stack Attached to : Any Other,Boiler,D.G. Sets																	
14	TSDf Name : Bharuch Enviro Infrastructure Ltd is -Dahej[40137]																	
15	Lab Charges Pending : NIL Water Cess Charges Pending : NIL																	
16	Last Env. Form V : -- Water Cess Return : HW Monthly Return : Defaulter																	
17	Last 3 Legal Action :																	
	<table border="1" style="width: 100%; border-collapse: collapse; text-align: center;"> <thead> <tr> <th>Insp Dt</th> <th>Act</th> <th>Leg Dt</th> <th>For</th> <th>Insp ID</th> <th>IR-Leg</th> <th>Type</th> <th>Out No</th> </tr> </thead> <tbody> <tr> <td>22/09/2020</td> <td>NOT</td> <td>06/01/2021</td> <td>33A,,</td> <td>578660</td> <td>NOT</td> <td>ROU</td> <td>580461</td> </tr> </tbody> </table>		Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No	22/09/2020	NOT	06/01/2021	33A,,	578660	NOT	ROU	580461
Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No											
22/09/2020	NOT	06/01/2021	33A,,	578660	NOT	ROU	580461											
																		
	02/07/2022																	
	1/5 (Through XGN)																	



Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

PCB Id: 71616

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatons

v	Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	Electric Company Name (Power Supply)	DGVCL	
p	On East Direction of the location of the Company	Open land	
p	On North Direction of the location of the Company	Village Road	
p	On South Direction of the location of the Company	Open land	
p	On West Direction of the location of the Company	Open land	
o	Production since (Date) or Proposed	01/06/2021	
g	Nos of Stacks (Flue Gas & Process)	5, 12	
k	Recycler Registration Valid ??	N.A	
j	Name & Address of MAIN Re-Cycler	Not applicable	
h	Regd with T.S.D.F	BED-Bharuch Enviro Infrastructure Ltd is -Dahej [40137]	
i	Recyclable Hazd Waste Disposal to	N.A	
f	Display Board Provided at the Entrance ?	Yes	
l	CETP Name	----NOT a CETP Member	
n	Nos of Flow-Meters - W.C / W.W.G / ETP =	1, 1, 2	
d	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes	Will install RO & MEE
m	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary-Tertiary	

General Observation

a	R.O File No	-	
a	Is the Industry in Operation ??	No.	
b	Industry Operating without CCA	N.A	
c	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	Industry Name CHANGED in recent times ??	No.	
g	Has Regn with CETP or TSDF expired ??	N.A	
h	Seperate Energy Meter for A.P.C.M ?	N.A	
h	Provision of any STAND-BY Pump ??	N.A	

Air Related

a	Fuel Type confirmitive with CCA ?	Yes	
b	Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	APC Measures confirmitive with CCA conditions ??	Yes	
d	ALL APCMs are in operation	No.	not yet started
e	SMF availability	Not Reqd	
f	Thick Smoke observed in Flue Gas/Processes ??	No.	
g	ph of Scrubbing Media as per requirement ??	No.	not applicable
h	Ultimate Disposal of Scrubbing Media	N.A	
i	Nos of Samples : Stack & Ambient	0, 0	

GEM

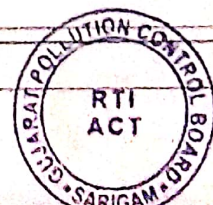
18	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	not applicable
----	--	-----	----------------

Haz Waste Related

a	Haz waste Catg confirmitive with CCA	Yes	
b	H.W generation exceeding CCA limits	No.	
c	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	Reusing or Recycling of Haz Waste by Industry ?	No	
e	LogBook / XGN Manifests / Disposal Records TALLYING ??	Not At All	

02/07/2022

2/5 (Through XGN)





Gujarat Pollution Control Board

PCB Id: 71616

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	--	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	not applicable
h	- Installed capacity of the plant based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	--	
i	- Technical capability and equipment complying with the SOP/Guideline?	No.	not applicable
j	- Is unit complying the conditions gives in SOP/Guidelines?	No.	not applicable
k	- Facility is adequate for the applied process	No.	not applicable
l	- Passbook is maintained?	No.	
m	- Details of PLI, if applicable	--	
n	- Details of safety specs provided by the facility	--	not applicable
o	- Separate storage area for Haz. Waste for the utilization or generation from the process is provided?	No.	not applicable
p	- Quantity of Hazardous waste procured as per CCA?	No.	not applicable
Water Parameter			
b	- Source of Water Supply	Local Body	
c	- W.W.G is EXCEEDING the CCA Limits	No.	
d	- W.W Disposal as per the Consent Conditions ?	Yes	
e	- Was the ETP in operation ?	No	
f	- Treatment System ADEQUATE to handle existing effluent	Adequate	
g	- Did u observe ANY ILLEGAL Discharge ??	No.	
h	- Nos of Samples collected	0	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (71616)

Unit has apply for EC for proposed product of Carbon Black & Captive power Generation.

I recommend :

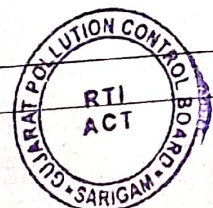
W.C Notings: -----[681-AEE]~

Specific Instructions given to Industry at the time of visit, for Pt to Pt Compliance

Compliance Observed in this Inspections.

02/07/2022

3/5 (Through XGN)





Gujarat Pollution Control Board

PCB Id: 71616

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (71616)

A Sample Details

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	... Any Other	35	process bag collector_1, stack (normally closed)	N.A	
2	... Any Other	35	process bag collector_4, stack (normally closed)	N.A	
3	... Any Other	35	dense bag collector 1	FIL	
4	... Any Other	35	dense bag collector 4	FIL	
5	... Any Other	35	vapour bag collector 1	FIL	
6	... Any Other	35	vapour bag collector 2	FIL	
7	... Any Other	35	vapour bag collector 4	FIL	
8	... Any Other	35	process bag collector_3, stack (normally closed)	N.A	
9	... Any Other	35	dense bag collector 2	FIL	
10	... Any Other	35	dense bag collector 3	FIL	
11	... Any Other	35	process bag collector_2, stack (normally closed)	N.A	
12	... Any Other	35	vapour bag collector 3	FIL	

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	100	Off gas:71063 Nm3/hr. / 72 TPH	YES	N.A	Not Used/N.A	Off gas:71063 Nm3/hr.	
2 Any Other	60	Dryer-2 / Off gas:17137 Nm3/hr.	YES	N.A	Not Used/N.A	Off gas:17137 Nm3/hr.	
3 Any Other	60	Dryer-1 / Off gas:25000 Nm3/hr.	YES	N.A	Not Used/N.A	Off gas:25000 Nm3/hr.	
4	D.G. Sets	35	LDO / HSD:300 Lit./hr. /1000 KVA	N.A	N.A	ldo	LDO / HSD:300 Lit./hr.	
5	Boiler	110	Off gas:103668 Nm3/hr. /112 TPH	YES	N.A	Not Used/N.A	Off gas:103668 Nm3/hr.	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Concentration or evaporation residues	I -37.3	190.000-M.T	COL,DSS,STO,TRA
2	Process Residue and wastes	I -28.1	2.000-M.T	COL,DSI,STO,TRA
3	Used or Spent Oil	I -5.1	100.000-M.T	COL,CYC,STO,TRA
4	Chemical sludge from waste water treatment	I -35.3	10.000-M.T	COL,DSS,STO,TRA
5	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	5.000-M.T	COL,DCC,CYC,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Captive Power Generation (Green Power)	45.000	0.000 - MWH	45.000	
2	Carbon Black	19166.670	0.000 - M.T	19166.670	Yearly qty @230000 TPA

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	carbon black feed stock	32773.860 - M.T
2	cbfs as secondary fuel	2874.900 - M.T
3	Molasses	86247.000 - M.T
4	Potassium Nitrate	3.830 - M.T

G Water Consumption & Generation Break up



02/07/2022

4/5 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 71616

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2890.000	WWG : 340.000	Water Source	Remark
1	Boiler Feed	220.000	107.000	Local Body	
2	Cooling Water	74.000	60.000	Local Body	
3	D.M Water Plant	16.000	16.000	Local Body	
4	Domestic Purpose	10.000	98.000	Local Body	Recycle @100, 98 KL will be used in Gardening purpose
5	Mnfg Process	1500.000	0.000	Local Body	
6	Others	29.000	29.000	Local Body	RO-I Reject
7	Others	1040.000	0.000	Local Body	Drycr
8	Wash Water	1.000	30.000	Local Body	Recycle water: 29 KL, Plant Washing

H Solid Waste

Inspection Team : Mr. Valvi manojkumar m - D.V.Chaudhari, JSA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By (Mr. Valvi manojkumar m)



02/07/2022

5/5 (Through XGN)





GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HERE IN AFTER REFERRED TO AS THE 'WATER ACT') AS AMENDED FROM TIME TO TIME

WHEREAS you are having an industrial plant for manufacturing of "Carbon Black, Power Generation (Green Power)" at Survey No:3705, 3708, 3719, 3725, 3738, 4108, 4110, 4318, village - Fansa (Karanjgam), TAL : Umbergaon, DIST : Valsad.

AND WHEREAS the Gujarat Pollution Control Board has issued EC to CTE under the provisions of The Water Act 1974 and Air Act 1981 for operation of the industrial plant for the manufacturing of above said product at the above site with specific terms & conditions.

AND WHEREAS, during the inspection of your industrial plant on 22/09/2020 under The Water (Prevention and Control of Pollution) Act-1974 by authorized officer of the Board following was observed:

1. Proposed location (of Unit) is surrounded by numbers of scattered houses of Village Karanjgam.
2. Pond is located at a distance of approximately 350 M in South - West Direction of the proposed location of the unit.

UNDER THESE CIRCUMSTANCES, Gujarat Pollution Control Board proposed to issue directions under 33 (A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

1. You shall submit action taken report regarding siting criteria.
2. You shall not carry out any activity at proposed site without prior permission of the Gujarat Pollution control Board.

YOU ARE HEREBY directed to reply within 15 day on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf
Gujarat Pollution Control Board

(N. M. Tabhani)

Deputy Chief Environment Engineer

Outward No: 580462 06/01/2021

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation



NO GPCB/SRG-C-84/ID: 71616/

Date:

Issued to:

M/s. Madura Carbon India Ltd.

Survey No: 3705, 3708, 3719, 3725, 3738, 4108, 4110, 4318,

Village Fansa (Karanjgam),

TAL : Umbergaon, DIST : Valsad

Copy to:

1. The Regional Officer,

Gujarat Pollution Control Board, Sarigam

With reference to above you are requested to monitor Industrial plant and check the compliance.



Outward No: 580461, 06/01/2021



Date : 15.06.2023

Respected,
 Public Information officer
 Regional Officer
 Gujarat Pollution Control Board ,
 Plot No -2114/2, Chemical Zone,
 Sarigam

Sub: Reference to your latter No 2429 /2023 dated 14/06/2023. received on 15/06/2023. following is reply for your information and necessary Action. Accordingly.

Dear Sir, asking such information if 3rd party information. our request is that it should not be consider that request for following reason.

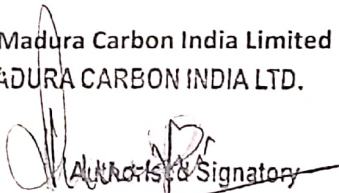
As information asking party is not directly involved in any manner or effected party. we don't know intention of asking such information. we fear that this information may be useful to our competitors he may pass on such confidential plant related information to our competitors so we are not in favor of providing such information to 3rd parties. Please note that asking such 3rd parties information is also against the spirit of RTI Act.

Please note that information asked by the party, for which we spent very huge amounts. and it is a confidential information. So we are having objection and we are unable to give such plant related information to 3rd parties and project related information asking by the individual is a confidential and it is intellectual property of the organization. We are not in favor of sharing such confidential information to the 3rd party.

So we request you not to consider such requests.

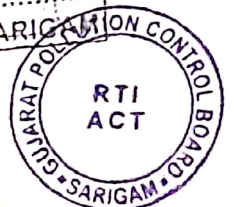
Thanks Regards

For Madura Carbon India Limited
 For MADURA CARBON INDIA LTD.


 Authorized Signatory
 Authorized Signatory

MADURA CARBON INDIA LIMITED
 Regd. Off.: 1, Janki Centre, Off: Veera Desai Road,
 Andheri (W), Mumbai - 400 053. INDIA
 T/F: +91-22-2673 0890 (4 Lines)
 CIN: U23109MH2017PLC302582

INWARD
 No. 15036
 Date 16/06/2023
 G. P. C. BOARD, SARIGAM



Translated copy**Form – A**Application under the Right to Information Act 2005

See rule 3 (1) RTI Act 2005

To,**Public Information Officer,**

Gujarat Pollution Control Board,

Sarigaam Regional Office, Ta. Umargaon,

Dist. Valsad.

1. Name of Applicant : Suraj kumar Uttambhai Bhoir
2. Contact Information : 21, Agrivaad, At. & Po. Karajgaam-Fansa, Ta. Umargaon,
Dist. Valsad
3. Mobile No. : 95375 40581
4. Name of the Office : GPCB, RO Sarigaam.

Furnish the information of Madura Carbon India Ltd or other company of Karajgam, ta. Umargaam, Dist. Valsad. - Other units in this area have been given NOC approval by GPCB.

Subject: Provide information regarding following points under RTI Act 2005.

1. Madura Carbon (India) Ltd has obtained environment clearance from the government of India for the Carbon Black Manufacturing Unity of Capacity 2,30,000 TPA and power generation unit of 45 MW at Karajgaam-Fansa of ta. Umargam, Dist. Valsad, so provide the copies of NoCs given to this plant and project.
2. Provide a record showing the current status and extent of construction of the project shown in point no.1
3. Provide copies of all site inspection/visit reports etc. from inception till date for the project mentioned in point one.
4. Provide copies of all notices issued by GPCB from inception till date against the project shown in point one.
5. Provide copies of records or documents showing the survey numbers in the application for obtaining NOC for the unit shown in point No. 1.
6. Provide a copy of all complaints received against the unit mentioned in point one and a record showing the action taken.
7. Provide the copy of lay out plan provided for obtaining NoCs for the project shown in point no.1.
8. Provide the copies of NoCs given by the GPCB to the units falls under the survey no. 3705 to 3710, 3712, 3713, 3715, 3717, 3718, 3720, 3722 to 3724, 3726, 3727, 3730, 3733 to 3740, 3742, 3743, 4049, 4084 to 4090, 4095, 4105, 4107,

4108, 4110, 4112, 4133 to 4135, 4301, 4317, 5134, 5220 to 5222, 5226, 5227, 5236, 5264. Also provide the copies of lay out plans of the all units.

9. Provide the copies of NoCs given by the GPCB in the survey nos. 3719, 3725, 4318 located at Karajgaam, ta. Umargam, Dist. Valsad. Provide the copies of lay out plans for all units.

- The fees of 20 Rs has paid by affixing the stamp.

Date: 08/06/2023

Place: Karajgaam

Illegible Sign.

Translated copy**RTI Reply
Form – D**About providing information to applicant.

RPAD 18 July 2023

From:

Public Information Officer,
Gujarat Pollution Control Board,
Sarigaam Reioignal Office, Ta. Umargaon,
Dist. Valsad.

Sr :08/ date 08/06/2023

To

Surajkumar Uttambhai Bhoir
21 Agrivad, AT Po Karajgam Fansa
Ta Umbergaon Dist Valsad.

Sir,

Regarding your application dated 8-6-2023 (ID no Dated 9-6-2013) please find the desired information attached along with this letter.

If you are aggrieved of the decision you may file first appeal within 30 days to appellate authority officer, Gujarat Pollution Control Board sector 10-A Gandhinagar.

Encl; As above

Illegible sign
(A.O. Trivedi)
Gujart pollution control board
Bhndarwad Sarigam Ta Umbergaon
Dist Valsad 396-155
Phone : 0260-2786044
www.gpcb.gov.in

RTI ID 08, Date 8/6/2023

Sr no	Questions	Information
1	Madura Carbon (India) Ltd has obtained environment clearance from the government of India for the Carbon Black Manufacturing Unity of Capacity 2,30,000 TPA and power generation unit of 45 MW at Karajgaam-Fansa of ta. Umargam, Dist. Valsad, so provide the copies	Asked information as per office record is provided Total pages 09.

	of NoCs given to this plant and project.	
2	Provide a record showing the current status and extent of construction of the project shown in point no.1	Asked information s per RTI Act Section 6(1) is not defined well and the information regarding this office will be asked this office will provide as per the RTI Act provision under section 11.
3	Provide copies of all site inspection/visit reports etc. from inception till date for the project mentioned in point one.	Asked information as per office record is provided Total pages 06
4	Provide copies of all notices issued by GPCB from inception till date against the project shown in point one.	Asked information as per office record is provided Total pages 02
5	Provide copies of records or documents showing the survey numbers in the application for obtaining NOC for the unit shown in point No. 1.	As per sr no 1 NOC has mentioned Survey numbers Asked information falls under RTI Act 2005 Section 11 which relates to third party. And third party reply copy is attached herewith.
6	Provide a copy of all complaints received against the unit mentioned in point one and a record showing the action taken.	Asked information s per RTI Act Section 6(1) is not defined well and the information regarding this office will be asked this office will provide as per the RTI Act provision under section 11.
7	Provide the copy of lay out plan provided for obtaining NoCs for the project shown in point no.1.	Asked information falls under RTI Act 2005 Section 11 which relates to third party. And third party reply copy is attached herewith.
8	Provide the copies of NoCs given by the GPCB to the units falls under the survey no. 3705 to 3710, 3712, 3713, 3715, 3717, 3718, 3720, 3722 to 3724, 3726, 3727, 3730, 3733 to 3740, 3742, 3743, 4049, 4084 to 4090, 4095, 4105, 4107, 4108, 4110, 4112, 4133 to 4135, 4301, 4317, 5134, 5220 to 5222, 5226, 5227, 5236, 5264. Also provide the copies of lay out plans of the all units.	Asked information s per RTI Act Section 6(1) is not defined well and the information regarding this office will be asked this office will provide as per the RTI Act provision under section 11. Asked information falls under RTI Act 2005 Section 11 which relates to third party. And third party reply copy is attached herewith.
9	Provide the copies of NoCs given by the GPCB in the survey nos. 3719,	Asked information s per RTI Act Section 6(1) is not defined well and the

	3725, 4318 located at Karajgaam, ta. Umargam, Dist. Valsad. Provide the copies of lay out plans for all units.	information regarding this office will be asked this office will provide as per the RTI Act provision under section 11. Asked information falls under RTI Act 2005 Section 11 which relates to third party. And third party reply copy is attached herewith.
--	--	--

To Surajkumar Uttambhai Bhoir

Seal RTI ACT GPCB Sarigam

Annexure 3(a)-NA permission for survey no 3705

Office of Collector and District Magistrate, Valsad

New Collector Office, Titthal Road, Valsad 396001

Phone no: 02632-244274/244279

Email: collector-val@gujarat.gov.in

Order no: 11/25/05/001/2019/2078-84

Date: 09/04/2019

Taken into reading:

1. Online application date: 16/03/2019 and affidavit of Madura Carbon India Ltd, Address: Unit-1, Janki Center, Veera Desai Road, Andheri (West), Mumbai-400028
2. Section 48, 56, 66 and 67 of the Mumbai Land and Revenue Act 1879
3. Rule 81, 100, 101 and 102 of the Gujarat Land Revenue Rules, 1972
4. Resolution no. BKHP/1006/425/k, Dated: 01/07/2008 of the Revenue department of Government
5. Notification no. BKHP/102018/327/k, Dated: 08/05/2018 of the Revenue department of Government
6. Resolution no. S/TP/12209/769/11/H.1, Dated: 31/03/2011 of the Revenue department of Government
7. Case details on IRCMS portal

Order: -

By the application no. 1 and affidavit, the applicant Madura Carbon India Ltd has requested for providing permission under section 65 of the Gujarat Land Revenue Act 1879 for non-agriculture purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 3705 having an area 3491.00 Sq. Mt.

- **The details in the 7/12 of the land in question are as follows:**

Survey/Block No. T. P. no. F. P. No.	Area (in Sq. M.)	Names of the Occupiers (Khata no. 1787)	Authority type of land (As per 7/12)
Survey/Block No. 3705 Old Survey/Block No. 363/3/1 T. P. no. -- F. P. No. --	3491.00	Director of the Madura Carbon India Ltd. Shri Gautam Vipin Kalara	Old Tenure (Juni Sharat)

- **The details of the taxes collected are as follows:**

Details of Taxes	Sadar	Area (In Sq. M.)	Rate/Sq. M.	Total Amount
Conversion Tax	569-0035-00-800-01	3491.00	8.00	27928.00
Special Tax	570-0035-00-101-01	3491.00	0.15	523.65
Local Fund	574-0029-00-103-01	3491.00	0.15	523.65
Educational Cess	575-0045-00-108-01	3491.00	0.15	523.65
Measurement Fees	577-0029-00-106-01	3491.00	-	1800.00
Total Rs.				31,298.95

After taking into consideration the above-mentioned details the order is being made for granting permission for non-agriculture purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 3705 having area 3491.00 Sq. Mt. under the section 65 of the Gujarat Land Revenue Act 1879.

- **Conditions: -**

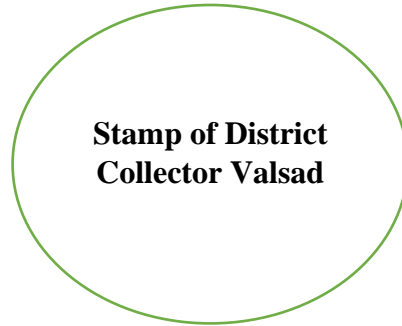
1. Sanad in form-M shall be received within 2 months from receipt of the order.
2. The fees have been deposited in the office of the District Inspector of Land and Record. So, the correction sheet shall be made on the basis of this order and approved plan. And after the implementation of the correction sheet the entry of the sale deed shall be made of the land in question.
3. The applicant shall pay the special taxes of Rs. 523.65 per Sq. M. 0.15, local fund as well as education cess. which shall be subjected to change.
4. The construction shall be done as per the approved plan by the Valsad Town Planner. The construction shall be completed within 3 years from the date of the order.
5. As per the Revenue Department resolution no. BKHP/1093/1052/k dated: 13/09/1993 the original owner shall have no right over the shared/common plot and road land of society and It will be owned by the plot holder.
6. As per the provision of the Revenue Department notification no. BKHP-1091/1756/k dated: 07/08/1991 the Municipal Corporation or Urban Development Authority shall have to take appropriate actions regarding illegal construction.
7. If the petroleum or water pipeline is passing through the land the authority shall obtain the No-objection certificate from the concerned party before giving permission.
8. The applicant shall have to comply with the conditions laid down by the resolution of Revenue Department no. BKHP/1006/425/k, dated: 01/07/2008.

- A survey certificate issued by the District Inspector of Land Records on which the extent of the remarks should also be indicated. The submitted plan and lay-out plan must have been approved by the competent authority.

- The construction map shall be approved by the Competent Authority before starting the construction. However, the applicant will not be able to obtain construction approval without obtaining permission of non-agriculture.
 - In urban areas where the town planning scheme has been approved, construction has to be done as per G. D. C. R. and zoning rules.
 - As per the approved maps, provision for disposal of waste water shall be made in terms of health and hygiene.
 - The applicant has to maintain the distance between constructions from the center point of the road considering the type of road as per Ribbon Development Rules. Otherwise, the applicant will be liable.
 - For non-agricultural purposes of flour mills, cinemas, touring cinemas and theaters, further action shall be taken with the permission of the District Magistrate.
 - For non-agriculture purpose of petrol pump, diesel pump, kerosene pump, CNG pump, LPG pump, further action shall be taken with the permission of the District Magistrate.
 - For non-agriculture purpose of Manganese, fireworks etc. under the Indian Explosive Act, further action shall be taken with the permission of the District Magistrate.
 - If the land in question is close to the railway boundary, the construction will have to be done away from the railway boundary.
 - If there are electric wires passing through or from the side of the land in question or there are poles, construction has to be done as per rules.
 - If the land in question falls within the radius around the aerodrome, the No-objection certificate will have to be obtained from the Civil Aviation department concerned and the rules of the civil aviation shall have to be complied with.
 - In the case of ONGC wells the applicant shall have to comply with rules concerned.
 - If the land is close to the Narmada canal or other irrigation canal the applicant shall have to comply with rules concerned.
 - The applicant shall have to comply with the provisions for maintaining the distance from the protected monuments declared by the central or state government.
9. The land in question has to comply with the terms and conditions as may be permitted by the Municipality / Municipal Municipality / Urban Development Authority.
 10. Percolating borewells shall be arranged per house for underground conveyance/accumulation of rainwater in this land. And the construction will have to be done by arranging rainwater drainage.
 11. If the construction done on the land in question is not in accordance with the rules of the local self-government body, the local self-government body can take action as per the rules. This order will not prevent it. The applicant shall have to comply with above mentioned conditions. If he fails to do so then the competent authority will take legal action for the breach of conditions.

12. Violation of any of the above conditions will attract penal action as per Section 67 of the Land Revenue Act. Also, if liable to any other punishment, the possession of the land may be allowed to continue with the occupier by imposing a penalty or fine.
13. Notwithstanding anything contained in the aforesaid conditions, if any building or building constructed or added against the order of the Collector or is not moved or altered as prescribed during the period fixed by the Collector in this behalf, the cost incurred in doing so shall be recovered from the occupier and the expenditure is eligible to be recovered from the occupier.

Further, subject to the above conditions, permission for non-agricultural use of the land in question is granted based on the facts declared by them in the affidavit and particulars submitted by the applicant.



Illegible Sign

(C. R. Kharsaan)
Collector, Valsad

R.P.A.D

To,
Madura Carbon India Ltd
Unit-1, Janki Center,
Veera Desai Road,
Andheri (West), Mumbai-400028

Copy sent to:

1. Town Planner, Town Planning Officer Valsad
2. Mamlatdar, Ta. Umargaam, Dist. Valsad (to implement the order as per the record of rights at the village office)
3. District Inspector of Land and Record, Valsad
4. Deputy Collector, Pardi
5. Talati-cum-Mantri, Fansa
6. Taluka Development Officer, Umargaam.

* By this order registration in the e-dhara center of village. Fansa, Ta. Umargaam, Dist. Valsad vide entry no. 7011 is done.

Annexure 3(a)-NA permission for survey no 3708

Office of Collector and District Magistrate, Valsad

New Collector Office, Titthal Road, Valsad 396001

Phone no: 02632-244274/244279

Email: collector-val@gujarat.gov.in

Order no: 11/25/05/001/2019/2071-77

Date: 09/04/2019

Taken into reading:

1. Online application date: 16/03/2019 and affidavit of Madura Carbon India Ltd, Address: Unit-1, Janki Center, Veera Desai Road, Andheri (West), Mumbai-400028
2. Section 48, 56, 66 and 67 of the Mumbai Land and Revenue Act 1879
3. Rule 81, 100, 101 and 102 of the Gujarat Land Revenue Rules, 1972
4. Resolution no. BKHP/1006/425/k, Dated: 01/07/2008 of the Revenue department of Government
5. Notification no. BKHP/102018/327/k, Dated: 08/05/2018 of the Revenue department of Government
6. Resolution no. S/TP/12209/769/11/H.1, Dated: 31/03/2011 of the Revenue department of Government
7. Case details on IRCMS portal

Order: -

By the application no. 1 and affidavit, the applicant Madura Carbon India Ltd has requested for providing permission under section 65 of the Gujarat Land Revenue Act 1879 for non-agriculture purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 3708 having an area 945.00 Sq. Mt.

- The details in the 7/12 of the land in question are as follows:

Survey/Block No. T. P. no. F. P. No.	Area (in Sq. M.)	Names of the Occupiers (Khata no. 1787)	Authority type of land (As per 7/12)
Survey/Block No. 3708 Old Survey/Block No. 363/3/4 T. P. no. -- F. P. No. --	945.00	Director of the Madura Carbon India Ltd. Shri Gautam Vipin Kalara	Old Tenure (Juni Sharat)

- **The details of the taxes collected are as follows:**

Details of Taxes	Sadar	Area (In Sq. M.)	Rate/Sq. M.	Total Amount
Conversion Tax	569-0035-00-800-01	945.00	8.00	7560.00
Special Tax	570-0035-00-101-01	945.00	0.15	141.75
Local Fund	574-0029-00-103-01	945.00	0.15	141.75
Educational Cess	575-0045-00-108-01	945.00	0.15	141.75
Measurement Fees	577-0029-00-106-01	945.00	-	1800.00
Total Rs.				9785.25

After taking into consideration the above-mentioned details the order is being made for granting permission for non-agriculture purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 3708 having area 945.00 Sq. Mt. under the section 65 of the Gujarat Land Revenue Act 1879.

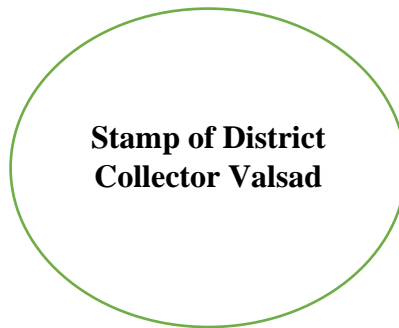
- **Conditions: -**

1. Sanad in form-M shall be received within 2 months from receipt of the order.
2. The fees have been deposited in the office of the District Inspector of Land and Record. So, the correction sheet shall be made on the basis of this order and approved plan. And after the implementation of the correction sheet the entry of the sale deed shall be made of the land in question.
3. The applicant shall pay the special taxes of Rs. 140.75 per Sq. M. 0.15, local fund as well as education cess. which shall be subjected to change.
4. The construction shall be done as per the approved plan by the Valsad Town Planner. The construction shall be completed within 3 years from the date of the order.
5. As per the Revenue Department resolution no. BKHP/1093/1052/k dated: 13/09/1993 the original owner shall have no right over the shared/common plot and road land of society and It will be owned by the plot holder.
6. As per the provision of the Revenue Department notification no. BKHP-1091/1756/k dated: 07/08/1991 the Municipal Corporation or Urban Development Authority shall have to take appropriate actions regarding illegal construction.
7. If the petroleum or water pipeline is passing through the land the authority shall obtain the No-objection certificate from the concerned party before giving permission.
8. The applicant shall have to comply with the conditions laid down by the resolution of Revenue Department no. BKHP/1006/425/k, dated: 01/07/2008.
 - A survey certificate issued by the District Inspector of Land Records on which the extent of the remarks should also be indicated. The submitted plan and lay-out plan must have been approved by the competent authority.
 - The construction map shall be approved by the Competent Authority before starting the construction. However, the applicant will not be able to obtain construction approval without obtaining permission of non-agriculture.

- In urban areas where the town planning scheme has been approved, construction has to be done as per G. D. C. R. and zoning rules.
 - As per the approved maps, provision for disposal of waste water shall be made in terms of health and hygiene.
 - The applicant has to maintain the distance between constructions from the center point of the road considering the type of road as per Ribbon Development Rules. Otherwise, the applicant will be liable.
 - For non-agricultural purposes of flour mills, cinemas, touring cinemas and theaters, further action shall be taken with the permission of the District Magistrate.
 - For non-agriculture purpose of petrol pump, diesel pump, kerosene pump, CNG pump, LPG pump, further action shall be taken with the permission of the District Magistrate.
 - For non-agriculture purpose of Manganese, fireworks etc. under the Indian Explosive Act, further action shall be taken with the permission of the District Magistrate.
 - If the land in question is close to the railway boundary, the construction will have to be done away from the railway boundary.
 - If there are electric wires passing through or from the side of the land in question or there are poles, construction has to be done as per rules.
 - If the land in question falls within the radius around the aerodrome, the No-objection certificate will have to be obtained from the Civil Aviation department concerned and the rules of the civil aviation shall have to be complied with.
 - In the case of ONGC wells the applicant shall have to comply with rules concerned.
 - If the land is close to the Narmada canal or other irrigation canal the applicant shall have to comply with rules concerned.
 - The applicant shall have to comply with the provisions for maintaining the distance from the protected monuments declared by the central or state government.
9. The land in question has to comply with the terms and conditions as may be permitted by the Municipality / Municipal Municipality / Urban Development Authority.
 10. Percolating borewells shall be arranged per house for underground conveyance/accumulation of rainwater in this land. And the construction will have to be done by arranging rainwater drainage.
 11. If the construction done on the land in question is not in accordance with the rules of the local self-government body, the local self-government body can take action as per the rules. This order will not prevent it. The applicant shall have to comply with above mentioned conditions. If he fails to do so then the competent authority will take legal action for the breach of conditions.
 12. Violation of any of the above conditions will attract penal action as per Section 67 of the Land Revenue Act. Also, if liable to any other punishment, the possession of the land may be allowed to continue with the occupier by imposing a penalty or fine.
 13. Notwithstanding anything contained in the aforesaid conditions, if any building or building constructed or added against the order of the Collector or is not moved or altered as

prescribed during the period fixed by the Collector in this behalf, the cost incurred in doing so shall be recovered from the occupier and the expenditure is eligible to be recovered from the occupier.

Further, subject to the above conditions, permission for non-agricultural use of the land in question is granted based on the facts declared by them in the affidavit and particulars submitted by the applicant.



Illegible Sign

(C. R. Kharsaan)
Collector, Valsad

R.P.A.D

To,
Madura Carbon India Ltd
Unit-1, Janki Center,
Veera Desai Road,
Andheri (West), Mumbai-400028

Copy sent to:

1. Town Planner, Town Planning Officer Valsad
2. Mamlatdar, Ta. Umargaam, Dist. Valsad (to implement the order as per the record of rights at the village office)
3. District Inspector of Land and Record, Valsad
4. Deputy Collector, Pardi
5. Talati-cum-Mantri, Fansa
6. Taluka Development Officer, Umargaam.

* By this order registration in the e-dhara center of village. Fansa, Ta. Umargaam, Dist. Valsad vide entry no. 7011 is done.

Annexure 3(a)-NA permission for survey no 3719

Office of Collector and District Magistrate, Valsad

New Collector Office, Titthal Road, Valsad 396001

Phone no: 02632-244274/244279

Email: collector-val@gujarat.gov.in

Order no: 13/25/05/001/2019/2092-99

Date: 09/04/2019

Taken into reading:

1. Online application date: 16/03/2019 and affidavit of Madura Carbon India Ltd, Address: Unit-1, Janki Center, Veera Desai Road, Andheri (West), Mumbai-400028
2. Section 48, 56, 66 and 67 of the Mumbai Land and Revenue Act 1879
3. Rule 81, 100, 101 and 102 of the Gujarat Land Revenue Rules, 1972
4. Resolution no. BKHP/1006/425/k, Dated: 01/07/2008 of the Revenue department of Government
5. Notification no. BKHP/102018/327/k, Dated: 08/05/2018 of the Revenue department of Government
6. Resolution no. S/TP/12209/769/11/H.1, Dated: 31/03/2011 of the Revenue department of Government
7. Case details on IRCMS portal

Order: -

By the application no. 1 and affidavit, the applicant Madura Carbon India Ltd has requested for providing permission under section 65 of the Gujarat Land Revenue Act 1879 for non-agriculture purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 3719 having an area 17910.00 Sq. Mt.

- **The details in the 7/12 of the land in question are as follows:**

Survey/Block No. T. P. no. F. P. No.	Area (in Sq. M.)	Names of the Occupiers (Khata no. 1787)	Authority type of land (As per 7/12)
Survey/Block No. 3719 Old Survey/Block No. 479/1/1 T. P. no. -- F. P. No. --	17910.00	Director of the Madura Carbon India Ltd. Shri Gautam Vipin Kalara	Old Tenure (Juni Sharat)

- **The details of the taxes collected are as follows:**

Details of Taxes	Sadar	Area (In Sq. M.)	Rate/Sq. M.	Total Amount
Conversion Tax	569-0035-00-800-01	17910.00	8.00	143280.00
Special Tax	570-0035-00-101-01	17910.00	0.15	2686.50
Local Fund	574-0029-00-103-01	17910.00	0.15	2686.50
Educational Cess	575-0045-00-108-01	17910.00	0.15	2686.50
Measurement Fees	577-0029-00-106-01	17910.00	-	2400.00
Total Rs.				1,53,739.50

After taking into consideration the above-mentioned details the order is being made for granting permission for non-agriculture purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 3719 having area 17910.00 Sq. Mt. under the section 65 of the Gujarat Land Revenue Act 1879.

- **Conditions: -**

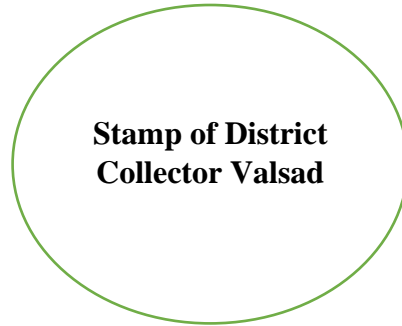
1. Sanad in form-M shall be received within 2 months from receipt of the order.
2. The fees have been deposited in the office of the District Inspector of Land and Record. So, the correction sheet shall be made on the basis of this order and approved plan. And after the implementation of the correction sheet the entry of the sale deed shall be made of the land in question.
3. The applicant shall pay the special taxes of Rs. 2686.50 per Sq. M. 0.15, local fund as well as education cess. which shall be subjected to change.
4. The construction shall be done as per the approved plan by the Valsad Town Planner. The construction shall be completed within 3 years from the date of the order.
5. As per the Revenue Department resolution no. BKHP/1093/1052/k dated: 13/09/1993 the original owner shall have no right over the shared/common plot and road land of society and It will be owned by the plot holder.
6. As per the provision of the Revenue Department notification no. BKHP-1091/1756/k dated: 07/08/1991 the Municipal Corporation or Urban Development Authority shall have to take appropriate actions regarding illegal construction.
7. If the petroleum or water pipeline is passing through the land the authority shall obtain the No-objection certificate from the concerned party before giving permission.
8. The applicant shall have to comply with the conditions laid down by the resolution of Revenue Department no. BKHP/1006/425/k, dated: 01/07/2008.

- A survey certificate issued by the District Inspector of Land Records on which the extent of the remarks should also be indicated. The submitted plan and lay-out plan must have been approved by the competent authority.

- The construction map shall be approved by the Competent Authority before starting the construction. However, the applicant will not be able to obtain construction approval without obtaining permission of non-agriculture.
 - In urban areas where the town planning scheme has been approved, construction has to be done as per G. D. C. R. and zoning rules.
 - As per the approved maps, provision for disposal of waste water shall be made in terms of health and hygiene.
 - The applicant has to maintain the distance between constructions from the center point of the road considering the type of road as per Ribbon Development Rules. Otherwise, the applicant will be liable.
 - For non-agricultural purposes of flour mills, cinemas, touring cinemas and theaters, further action shall be taken with the permission of the District Magistrate.
 - For non-agriculture purpose of petrol pump, diesel pump, kerosene pump, CNG pump, LPG pump, further action shall be taken with the permission of the District Magistrate.
 - For non-agriculture purpose of Manganese, fireworks etc. under the Indian Explosive Act, further action shall be taken with the permission of the District Magistrate.
 - If the land in question is close to the railway boundary, the construction will have to be done away from the railway boundary.
 - If there are electric wires passing through or from the side of the land in question or there are poles, construction has to be done as per rules.
 - If the land in question falls within the radius around the aerodrome, the No-objection certificate will have to be obtained from the Civil Aviation department concerned and the rules of the civil aviation shall have to be complied with.
 - In the case of ONGC wells the applicant shall have to comply with rules concerned.
 - If the land is close to the Narmada canal or other irrigation canal the applicant shall have to comply with rules concerned.
 - The applicant shall have to comply with the provisions for maintaining the distance from the protected monuments declared by the central or state government.
9. The land in question has to comply with the terms and conditions as may be permitted by the Municipality / Municipal Municipality / Urban Development Authority.
 10. Percolating borewells shall be arranged per house for underground conveyance/accumulation of rainwater in this land. And the construction will have to be done by arranging rainwater drainage.
 11. If the construction done on the land in question is not in accordance with the rules of the local self-government body, the local self-government body can take action as per the rules. This order will not prevent it. The applicant shall have to comply with above mentioned conditions. If he fails to do so then the competent authority will take legal action for the breach of conditions.

12. Violation of any of the above conditions will attract penal action as per Section 67 of the Land Revenue Act. Also, if liable to any other punishment, the possession of the land may be allowed to continue with the occupier by imposing a penalty or fine.
13. Notwithstanding anything contained in the aforesaid conditions, if any building or building constructed or added against the order of the Collector or is not moved or altered as prescribed during the period fixed by the Collector in this behalf, the cost incurred in doing so shall be recovered from the occupier and the expenditure is eligible to be recovered from the occupier.

Further, subject to the above conditions, permission for non-agricultural use of the land in question is granted based on the facts declared by them in the affidavit and particulars submitted by the applicant.



Illegible Sign

(C. R. Kharsaan)
Collector, Valsad

R.P.A.D

To,
Madura Carbon India Ltd
Unit-1, Janki Center,
Veera Desai Road,
Andheri (West), Mumbai-400028

Copy sent to:

1. Town Planner, Town Planning Officer Valsad
2. Mamlatdar, Ta. Umargaam, Dist. Valsad (to implement the order as per the record of rights at the village office)
3. District Inspector of Land and Record, Valsad
4. Deputy Collector, Pardi
5. Talati-cum-Mantri, Fansa
6. Taluka Development Officer, Umargaam.

* By this order registration in the e-dhara center of village. Fansa, Ta. Umargaam, Dist. Valsad vide entry no. 7011 is done.

Annexure 3(a)-NA permission for survey no 3725

Office of Collector and District Magistrate, Valsad

New Collector Office, Titthal Road, Valsad 396001

Phone no: 02632-244274/244279

Email: collector-val@gujarat.gov.in

Order no: 236/25/05/001/2019/3840-47

Date: 21/06/2019

Taken into reading:

1. Online application date: 14/06/2019 and affidavit of Madura Carbon India Ltd, Address: Unit-1, Janki Center, Veera Desai Road, Andheri (West), Mumbai-400028
2. Section 48, 56, 66 and 67 of the Mumbai Land and Revenue Act 1879
3. Rule 81, 100, 101 and 102 of the Gujarat Land Revenue Rules, 1972
4. Resolution no. BKHP/1006/425/k, Dated: 01/07/2008 of the Revenue department of Government
5. Notification no. BKHP/102018/327/k, Dated: 08/05/2018 of the Revenue department of Government
6. Resolution no. S/TP/12209/769/11/H.1, Dated: 31/03/2011 of the Revenue department of Government
7. Case details on IRCMS portal

Order: -

By the application no. 1 and affidavit, the applicant Madura Carbon India Ltd has requested for providing permission under section 65 of the Gujarat Land Revenue Act 1879 for non-agriculture purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 3725 having an area 17236.00 Sq. Mt.

- **The details in the 7/12 of the land in question are as follows:**

Survey/Block No. T. P. no. F. P. No.	Area (in Sq. M.)	Names of the Occupiers (Khata no. 1787)	Authority type of land (As per 7/12)
Survey/Block No. 3725 Old Survey/Block No. 479/1 T. P. no. -- F. P. No. --	17236.00	Director of the Madura Carbon India Ltd. Shri Gautam Vipin Kalara	Old Tenure (Juni Sharat)

- **The details of the taxes collected are as follows:**

Details of Taxes	Sadar	Area (In Sq. M.)	Rate/Sq. M.	Total Amount
Conversion Tax	569-0035-00-800-01	17236.00	8.00	137888.00
Special Tax	570-0035-00-101-01	17236.00	0.15	2585.00
Local Fund	574-0029-00-103-01	17236.00	0.15	2585.00
Educational Cess	575-0045-00-108-01	17236.00	0.15	2585.00
Measurement Fees	577-0029-00-106-01	17236.00	-	2400.00
Total Rs.				148043.00

After taking into consideration the above-mentioned details the order is being made for granting permission for non-agriculture purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 3725 having area 17236.00 Sq. Mt. under the section 65 of the Gujarat Land Revenue Act 1879.

- **Conditions: -**

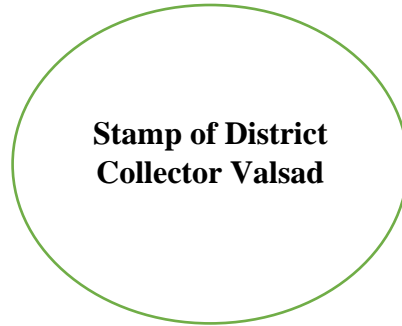
1. Sanad in form-M shall be received within 2 months from receipt of the order.
2. The fees have been deposited in the office of the District Inspector of Land and Record. So, the correction sheet shall be made on the basis of this order and approved plan. And after the implementation of the correction sheet the entry of the sale deed shall be made of the land in question.
3. The applicant shall pay the special taxes of Rs. 2585.50 per Sq. M. 0.15, local fund as well as education cess. which shall be subjected to change.
4. The construction shall be done as per the approved plan by the Valsad Town Planner. The construction shall be completed within 3 years from the date of the order.
5. As per the Revenue Department resolution no. BKHP/1093/1052/k dated: 13/09/1993 the original owner shall have no right over the shared/common plot and road land of society and It will be owned by the plot holder.
6. As per the provision of the Revenue Department notification no. BKHP-1091/1756/k dated: 07/08/1991 the Municipal Corporation or Urban Development Authority shall have to take appropriate actions regarding illegal construction.
7. If the petroleum or water pipeline is passing through the land the authority shall obtain the No-objection certificate from the concerned party before giving permission.
8. The applicant shall have to comply with the conditions laid down by the resolution of Revenue Department no. BKHP/1006/425/k, dated: 01/07/2008.

- A survey certificate issued by the District Inspector of Land Records on which the extent of the remarks should also be indicated. The submitted plan and lay-out plan must have been approved by the competent authority.

- The construction map shall be approved by the Competent Authority before starting the construction. However, the applicant will not be able to obtain construction approval without obtaining permission of non-agriculture.
 - In urban areas where the town planning scheme has been approved, construction has to be done as per G. D. C. R. and zoning rules.
 - As per the approved maps, provision for disposal of waste water shall be made in terms of health and hygiene.
 - The applicant has to maintain the distance between constructions from the center point of the road considering the type of road as per Ribbon Development Rules. Otherwise, the applicant will be liable.
 - For non-agricultural purposes of flour mills, cinemas, touring cinemas and theaters, further action shall be taken with the permission of the District Magistrate.
 - For non-agriculture purpose of petrol pump, diesel pump, kerosene pump, CNG pump, LPG pump, further action shall be taken with the permission of the District Magistrate.
 - For non-agriculture purpose of Manganese, fireworks etc. under the Indian Explosive Act, further action shall be taken with the permission of the District Magistrate.
 - If the land in question is close to the railway boundary, the construction will have to be done away from the railway boundary.
 - If there are electric wires passing through or from the side of the land in question or there are poles, construction has to be done as per rules.
 - If the land in question falls within the radius around the aerodrome, the No-objection certificate will have to be obtained from the Civil Aviation department concerned and the rules of the civil aviation shall have to be complied with.
 - In the case of ONGC wells the applicant shall have to comply with rules concerned.
 - If the land is close to the Narmada canal or other irrigation canal the applicant shall have to comply with rules concerned.
 - The applicant shall have to comply with the provisions for maintaining the distance from the protected monuments declared by the central or state government.
9. The land in question has to comply with the terms and conditions as may be permitted by the Municipality / Municipal Municipality / Urban Development Authority.
 10. Percolating borewells shall be arranged per house for underground conveyance/accumulation of rainwater in this land. And the construction will have to be done by arranging rainwater drainage.
 11. If the construction done on the land in question is not in accordance with the rules of the local self-government body, the local self-government body can take action as per the rules. This order will not prevent it. The applicant shall have to comply with above mentioned conditions. If he fails to do so then the competent authority will take legal action for the breach of conditions.

12. Violation of any of the above conditions will attract penal action as per Section 67 of the Land Revenue Act. Also, if liable to any other punishment, the possession of the land may be allowed to continue with the occupier by imposing a penalty or fine.
13. Notwithstanding anything contained in the aforesaid conditions, if any building or building constructed or added against the order of the Collector or is not moved or altered as prescribed during the period fixed by the Collector in this behalf, the cost incurred in doing so shall be recovered from the occupier and the expenditure is eligible to be recovered from the occupier.

Further, subject to the above conditions, permission for non-agricultural use of the land in question is granted based on the facts declared by them in the affidavit and particulars submitted by the applicant.



Illegible Sign

(C. R. Kharsaan)
Collector, Valsad

R.P.A.D

To,
Madura Carbon India Ltd
Unit-1, Janki Center,
Veera Desai Road,
Andheri (West), Mumbai-400028

Copy sent to:

1. Town Planner, Town Planning Officer Valsad
2. Mamlatdar, Ta. Umargaam, Dist. Valsad (to implement the order as per the record of rights at the village office)
3. District Inspector of Land and Record, Valsad
4. Deputy Collector, Pardi
5. Talati-cum-Mantri, Fansa
6. Taluka Development Officer, Umargaam.

* By this order registration in the e-dhara center of village. Fansa, Ta. Umargaam, Dist. Valsad vide entry no. 7052 is done.

Annexure 3(a)-NA permission for survey no 3738

Office of Collector and District Magistrate, Valsad

New Collector Office, Titthal Road, Valsad 396001

Phone no: 02632-244274/244279

Email: collector-val@gujarat.gov.in

Order no: 235/25/05/001/2019/3824-31

Date: 21/06/2019

Taken into reading:

1. Online application date: 14/06/2019 and affidavit of Madura Carbon India Ltd, Address: Unit-1, Janki Center, Veera Desai Road, Andheri (West), Mumbai-400028
2. Section 48, 56, 66 and 67 of the Mumbai Land and Revenue Act 1879
3. Rule 81, 100, 101 and 102 of the Gujarat Land Revenue Rules, 1972
4. Resolution no. BKHP/1006/425/k, Dated: 01/07/2008 of the Revenue department of Government
5. Notification no. BKHP/102018/327/k, Dated: 08/05/2018 of the Revenue department of Government
6. Resolution no. S/TP/12209/769/11/H.1, Dated: 31/03/2011 of the Revenue department of Government
7. Case details on IRCMS portal

Order: -

By the application no. 1 and affidavit, the applicant Madura Carbon India Ltd has requested for providing permission under section 65 of the Gujarat Land Revenue Act 1879 for non-agriculture purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 3738 having an area 4037.00 Sq. Mt.

- **The details in the 7/12 of the land in question are as follows:**

Survey/Block No. T. P. no. F. P. No.	Area (in Sq. M.)	Names of the Occupiers (Khata no. 1787)	Authority type of land (As per 7/12)
Survey/Block No. 3738 Old Survey/Block No. 481/1/1 T. P. no. -- F. P. No. --	4037.00	Director of the Madura Carbon India Ltd. Shri Gautam Vipin Kalara	Old Tenure (Juni Sharat)

- **The details of the taxes collected are as follows:**

Details of Taxes	Sadar	Area (In Sq. M.)	Rate/Sq. M.	Total Amount
Conversion Tax	569-0035-00-800-01	4037.00	8.00	32296.00
Special Tax	570-0035-00-101-01	4037.00	0.15	606.00
Local Fund	574-0029-00-103-01	4037.00	0.15	606.00
Educational Cess	575-0045-00-108-01	4037.00	0.15	606.00
Measurement Fees	577-0029-00-106-01	4037.00	-	1800.00
Total Rs.				35914.00

After taking into consideration the above-mentioned details the order is being made for granting permission for non-agriculture purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 3738 having area 4037.00 Sq. Mt. under the section 65 of the Gujarat Land Revenue Act 1879.

- **Conditions: -**

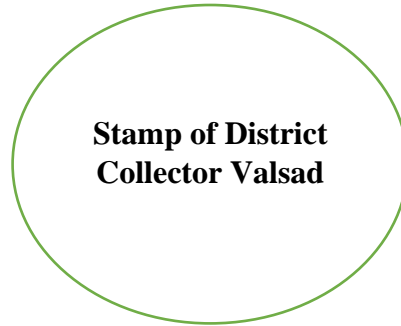
1. Sanad in form-M shall be received within 2 months from receipt of the order.
2. The fees have been deposited in the office of the District Inspector of Land and Record. So, the correction sheet shall be made on the basis of this order and approved plan. And after the implementation of the correction sheet the entry of the sale deed shall be made of the land in question.
3. The applicant shall pay the special taxes of Rs. 606.00 per Sq. M. 0.15, local fund as well as education cess. which shall be subjected to change.
4. The construction shall be done as per the approved plan by the Valsad Town Planner. The construction shall be completed within 3 years from the date of the order.
5. As per the Revenue Department resolution no. BKHP/1093/1052/k dated: 13/09/1993 the original owner shall have no right over the shared/common plot and road land of society and It will be owned by the plot holder.
6. As per the provision of the Revenue Department notification no. BKHP-1091/1756/k dated: 07/08/1991 the Municipal Corporation or Urban Development Authority shall have to take appropriate actions regarding illegal construction.
7. If the petroleum or water pipeline is passing through the land the authority shall obtain the No-objection certificate from the concerned party before giving permission.
8. The applicant shall have to comply with the conditions laid down by the resolution of Revenue Department no. BKHP/1006/425/k, dated: 01/07/2008.

- A survey certificate issued by the District Inspector of Land Records on which the extent of the remarks should also be indicated. The submitted plan and lay-out plan must have been approved by the competent authority.

- The construction map shall be approved by the Competent Authority before starting the construction. However, the applicant will not be able to obtain construction approval without obtaining permission of non-agriculture.
 - In urban areas where the town planning scheme has been approved, construction has to be done as per G. D. C. R. and zoning rules.
 - As per the approved maps, provision for disposal of waste water shall be made in terms of health and hygiene.
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 - For non-agricultural purposes of flour mills, cinemas, touring cinemas and theaters, further action shall be taken with the permission of the District Magistrate.
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 - If the land in question falls within the radius around the aerodrome, the No-objection certificate will have to be obtained from the Civil Aviation department concerned and the rules of the civil aviation shall have to be complied with.
 - In the case of ONGC wells the applicant shall have to comply with rules concerned.
 - If the land is close to the Narmada canal or other irrigation canal the applicant shall have to comply with rules concerned.
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9. The land in question has to comply with the terms and conditions as may be permitted by the Municipality / Municipal Municipality / Urban Development Authority.
 10. Percolating borewells shall be arranged per house for underground conveyance/accumulation of rainwater in this land. And the construction will have to be done by arranging rainwater drainage.
 11. If the construction done on the land in question is not in accordance with the rules of the local self-government body, the local self-government body can take action as per the rules. This order will not prevent it. The applicant shall have to comply with above mentioned conditions. If he fails to do so then the competent authority will take legal action for the breach of conditions.

12. Violation of any of the above conditions will attract penal action as per Section 67 of the Land Revenue Act. Also, if liable to any other punishment, the possession of the land may be allowed to continue with the occupier by imposing a penalty or fine.
13. Notwithstanding anything contained in the aforesaid conditions, if any building or building constructed or added against the order of the Collector or is not moved or altered as prescribed during the period fixed by the Collector in this behalf, the cost incurred in doing so shall be recovered from the occupier and the expenditure is eligible to be recovered from the occupier.

Further, subject to the above conditions, permission for non-agricultural use of the land in question is granted based on the facts declared by them in the affidavit and particulars submitted by the applicant.



Illegible Sign

(C. R. Kharsaan)
Collector, Valsad

R.P.A.D

To,
Madura Carbon India Ltd
Unit-1, Janki Center,
Veera Desai Road,
Andheri (West), Mumbai-400028

Copy sent to:

1. Town Planner, Town Planning Officer Valsad
2. Mamlatdar, Ta. Umargaam, Dist. Valsad (to implement the order as per the record of rights at the village office)
3. District Inspector of Land and Record, Valsad
4. Deputy Collector, Pardi
5. Talati-cum-Mantri, Fansa
6. Taluka Development Officer, Umargaam.

* By this order registration in the e-dhara center of village. Fansa, Ta. Umargaam, Dist. Valsad vide entry no. 7053 is done.

Page no: 770-772Annexure 3(a)-NA permission for survey no 4108**Office of Collector and District Magistrate, Valsad****New Collector Office, Titthal Road, Valsad 396001**

Phone no: 02632-244274/244279

Email: collector-val@gujarat.gov.in

Order no: 844/25/05/001/2019/9169-76

Date: 16/11/2019

Taken into reading:

1. Online application (no. 3250500139366) dated: 06/11/2019 and affidavit of Madura Carbon India Ltd, Address: Unit-1, Janki Center, Veera Desai Road, Andheri (West), Mumbai-400028
2. Section 48, 56, 66 and 67 of the Mumbai Land and Revenue Act 1879
3. Rule 81, 100, 101 and 102 of the Gujarat Land Revenue Rules, 1972
4. Resolution no. BKHP/1006/425/k, Dated: 01/07/2008 of the Revenue department of Government
5. Notification no. BKHP/102018/327/k, Dated: 08/05/2018 of the Revenue department of Government
6. Resolution no. S/TP/12209/769/11/H.1, Dated: 31/03/2011 of the Revenue department of Government
7. Case details on IRCMS portal

Order: -

By the application no. 1 and affidavit, the applicant Madura Carbon India Ltd has requested for providing permission under section 65 of the Gujarat Land Revenue Act 1879 for non-agriculture purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 4108 having an area 2725.00 Sq. Mt.

- **The details in the 7/12 of the land in question are as follows:**

Survey/Block No. T. P. no. F. P. No.	Area (in Sq. M.)	Names of the Occupiers (Khata no. 1787)	Authority type of land (As per 7/12)
Survey/Block No. 4108 Old Survey/Block No. 479/7 T. P. no. -- F. P. No. --	2725.00	Director of the Madura Carbon India Ltd. Shri Gautam Vipin Kalara	Old Tenure (Juni Sharat)

- **The details of the taxes collected are as follows:**

Details of Taxes	Sadar	Area (In Sq. M.)	Rate/Sq. M.	Total Amount
Conversion Tax	569-0035-00-800-01	2725.00	8.00	21800.00
Special Tax	570-0035-00-101-01	2725.00	0.15	409.00
Local Fund	574-0029-00-103-01	2725.00	0.15	409.00
Educational Cess	575-0045-00-108-01	2725.00	0.15	409.00
Measurement Fees	577-0029-00-106-01	2725.00	-	1800.00
Total Rs.				24827.00

After taking into consideration the above-mentioned details the order is being made for granting permission for non-agriculture (multipurpose) purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 4108 having area 2725.00 Sq. Mt. under the section 65 of the Gujarat Land Revenue Act 1879.

- **Conditions: -**

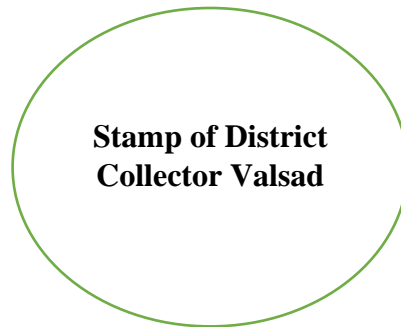
1. Sanad in form-M shall be received within 2 months from receipt of the order.
2. The fees have been deposited in the office of the District Inspector of Land and Record. So, the correction sheet shall be made on the basis of this order and approved plan. And after the implementation of the correction sheet the entry of the sale deed shall be made of the land in question.
3. The applicant shall pay the special taxes of Rs. 409.00 per Sq. M. 0.15, local fund as well as education cess. which shall be subjected to change.
4. The construction shall be done as per the approved plan by the Valsad Town Planner. The construction shall be completed within 3 years from the date of the order.
5. As per the Revenue Department resolution no. BKHP/1093/1052/k dated: 13/09/1993 the original owner shall have no right over the shared/common plot and road land of society and It will be owned by the plot holder.
6. As per the provision of the Revenue Department notification no. BKHP-1091/1756/k dated: 07/08/1991 the Municipal Corporation or Urban Development Authority shall have to take appropriate actions regarding illegal construction.
7. If the petroleum or water pipeline is passing through the land the authority shall obtain the No-objection certificate from the concerned party before giving permission.
8. The applicant shall have to comply with the conditions laid down by the resolution of Revenue Department no. BKHP/1006/425/k, dated: 01/07/2008.

- A survey certificate issued by the District Inspector of Land Records on which the extent of the remarks should also be indicated. The submitted plan and lay-out plan must have been approved by the competent authority.

- The construction map shall be approved by the Competent Authority before starting the construction. However, the applicant will not be able to obtain construction approval without obtaining permission of non-agriculture.
 - In urban areas where the town planning scheme has been approved, construction has to be done as per G. D. C. R. and zoning rules.
 - As per the approved maps, provision for disposal of waste water shall be made in terms of health and hygiene.
 - The applicant has to maintain the distance between constructions from the center point of the road considering the type of road as per Ribbon Development Rules. Otherwise, the applicant will be liable.
 - For non-agricultural purposes of flour mills, cinemas, touring cinemas and theaters, further action shall be taken with the permission of the District Magistrate.
 - For non-agriculture purpose of petrol pump, diesel pump, kerosene pump, CNG pump, LPG pump, further action shall be taken with the permission of the District Magistrate.
 - For non-agriculture purpose of Manganese, fireworks etc. under the Indian Explosive Act, further action shall be taken with the permission of the District Magistrate.
 - If the land in question is close to the railway boundary, the construction will have to be done away from the railway boundary.
 - If there are electric wires passing through or from the side of the land in question or there are poles, construction has to be done as per rules.
 - If the land in question falls within the radius around the aerodrome, the No-objection certificate will have to be obtained from the Civil Aviation department concerned and the rules of the civil aviation shall have to be complied with.
 - In the case of ONGC wells the applicant shall have to comply with rules concerned.
 - If the land is close to the Narmada canal or other irrigation canal the applicant shall have to comply with rules concerned.
 - The applicant shall have to comply with the provisions for maintaining the distance from the protected monuments declared by the central or state government.
9. The land in question has to comply with the terms and conditions as may be permitted by the Municipality / Municipal Municipality / Urban Development Authority.
 10. Percolating borewells shall be arranged per house for underground conveyance/accumulation of rainwater in this land. And the construction will have to be done by arranging rainwater drainage.
 11. If the construction done on the land in question is not in accordance with the rules of the local self-government body, the local self-government body can take action as per the rules. This order will not prevent it. The applicant shall have to comply with above mentioned conditions. If he fails to do so then the competent authority will take legal action for the breach of conditions.

12. Violation of any of the above conditions will attract penal action as per Section 67 of the Land Revenue Act. Also, if liable to any other punishment, the possession of the land may be allowed to continue with the occupier by imposing a penalty or fine.
13. Notwithstanding anything contained in the aforesaid conditions, if any building or building constructed or added against the order of the Collector or is not moved or altered as prescribed during the period fixed by the Collector in this behalf, the cost incurred in doing so shall be recovered from the occupier and the expenditure is eligible to be recovered from the occupier.

Further, subject to the above conditions, permission for non-agricultural use of the land in question is granted based on the facts declared by them in the affidavit and particulars submitted by the applicant.



Illegible Sign

(C. R. Kharsaan)
Collector, Valsad

R.P.A.D

To,
Madura Carbon India Ltd
Unit-1, Janki Center,
Veera Desai Road,
Andheri (West), Mumbai-400028

Copy sent to:

1. Town Planner, Town Planning Officer Valsad
2. Mamlatdar, Ta. Umargaam, Dist. Valsad (to implement the order as per the record of rights at the village office)
3. District Inspector of Land and Record, Valsad
4. Deputy Collector, Pardi
5. Talati-cum-Mantri, Fansa
6. Taluka Development Officer, Umargaam.

* By this order registration in the e-dhara center of village. Fansa, Ta. Umargaam, Dist. Valsad vide entry no. 7141 is done.

Annexure 3(a)-NA permission for survey no 4110

Office of Collector and District Magistrate, Valsad

New Collector Office, Titthal Road, Valsad 396001

Phone no: 02632-244274/244279

Email: collector-val@gujarat.gov.in

Order no: 12/25/05/001/2019/2085-91

Date: 09/04/2019

Taken into reading:

1. Online application dated: 16/03/2019 and affidavit of Madura Carbon India Ltd, Address: Unit-1, Janki Center, Veera Desai Road, Andheri (West), Mumbai-400028
2. Section 48, 56, 66 and 67 of the Mumbai Land and Revenue Act 1879
3. Rule 81, 100, 101 and 102 of the Gujarat Land Revenue Rules, 1972
4. Resolution no. BKHP/1006/425/k, Dated: 01/07/2008 of the Revenue department of Government
5. Notification no. BKHP/102018/327/k, Dated: 08/05/2018 of the Revenue department of Government
6. Resolution no. S/TP/12209/769/11/H.1, Dated: 31/03/2011 of the Revenue department of Government
7. Case details on IRCMS portal

Order: -

By the application no. 1 and affidavit, the applicant Madura Carbon India Ltd has requested for providing permission under section 65 of the Gujarat Land Revenue Act 1879 for non-agriculture purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 4110 having an area 45271.00 Sq. Mt.

- **The details in the 7/12 of the land in question are as follows:**

Survey/Block No. T. P. no. F. P. No.	Area (in Sq. M.)	Names of the Occupiers (Khata no. 1787)	Authority type of land (As per 7/12)
Survey/Block No. 4110 Old Survey/Block No. 350/5/1 T. P. no. -- F. P. No. --	45271.00	Director of the Madura Carbon India Ltd. Shri Gautam Vipin Kalara	Old Tenure (Juni Sharat)

- **The details of the taxes collected are as follows:**

Details of Taxes	Sadar	Area (In Sq. M.)	Rate/Sq. M.	Total Amount
Conversion Tax	569-0035-00-800-01	45271.00	8.00	362168.00
Special Tax	570-0035-00-101-01	45271.00	0.15	6790.65
Local Fund	574-0029-00-103-01	45271.00	0.15	6790.65
Educational Cess	575-0045-00-108-01	45271.00	0.15	6790.65
Measurement Fees	577-0029-00-106-01	45271.00	-	4200.00
Total Rs.				386739.95

After taking into consideration the above-mentioned details the order is being made for granting permission for non-agriculture (multipurpose) purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 4110 having area 45271.00 Sq. Mt. under the section 65 of the Gujarat Land Revenue Act 1879.

- **Conditions: -**

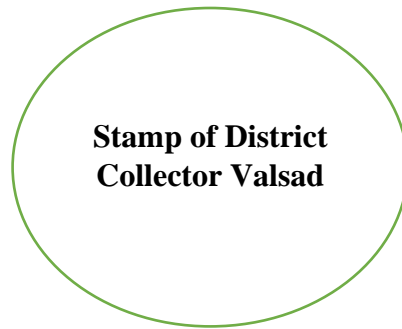
1. Sanad in form-M shall be received within 2 months from receipt of the order.
2. The fees have been deposited in the office of the District Inspector of Land and Record. So, the correction sheet shall be made on the basis of this order and approved plan. And after the implementation of the correction sheet the entry of the sale deed shall be made of the land in question.
3. The applicant shall pay the special taxes of Rs. 6790.00 per Sq. Mt. 0.15, local fund as well as education cess. which shall be subjected to change.
4. The construction shall be done as per the approved plan by the Valsad Town Planner. The construction shall be completed within 3 years from the date of the order.
5. As per the Revenue Department resolution no. BKHP/1093/1052/k dated: 13/09/1993 the original owner shall have no right over the shared/common plot and road land of society and It will be owned by the plot holder.
6. As per the provision of the Revenue Department notification no. BKHP-1091/1756/k dated: 07/08/1991 the Municipal Corporation or Urban Development Authority shall have to take appropriate actions regarding illegal construction.
7. If the petroleum or water pipeline is passing through the land the authority shall obtain the No-objection certificate from the concerned party before giving permission.
8. The applicant shall have to comply with the conditions laid down by the resolution of Revenue Department no. BKHP/1006/425/k, dated: 01/07/2008.

- A survey certificate issued by the District Inspector of Land Records on which the extent of the remarks should also be indicated. The submitted plan and lay-out plan must have been approved by the competent authority.

- The construction map shall be approved by the Competent Authority before starting the construction. However, the applicant will not be able to obtain construction approval without obtaining permission of non-agriculture.
 - In urban areas where the town planning scheme has been approved, construction has to be done as per G. D. C. R. and zoning rules.
 - As per the approved maps, provision for disposal of waste water shall be made in terms of health and hygiene.
 - The applicant has to maintain the distance between constructions from the center point of the road considering the type of road as per Ribbon Development Rules. Otherwise, the applicant will be liable.
 - For non-agricultural purposes of flour mills, cinemas, touring cinemas and theaters, further action shall be taken with the permission of the District Magistrate.
 - For non-agriculture purpose of petrol pump, diesel pump, kerosene pump, CNG pump, LPG pump, further action shall be taken with the permission of the District Magistrate.
 - For non-agriculture purpose of Manganese, fireworks etc. under the Indian Explosive Act, further action shall be taken with the permission of the District Magistrate.
 - If the land in question is close to the railway boundary, the construction will have to be done away from the railway boundary.
 - If there are electric wires passing through or from the side of the land in question or there are poles, construction has to be done as per rules.
 - If the land in question falls within the radius around the aerodrome, the No-objection certificate will have to be obtained from the Civil Aviation department concerned and the rules of the civil aviation shall have to be complied with.
 - In the case of ONGC wells the applicant shall have to comply with rules concerned.
 - If the land is close to the Narmada canal or other irrigation canal the applicant shall have to comply with rules concerned.
 - The applicant shall have to comply with the provisions for maintaining the distance from the protected monuments declared by the central or state government.
9. The land in question has to comply with the terms and conditions as may be permitted by the Municipality / Municipal Municipality / Urban Development Authority.
 10. Percolating borewells shall be arranged per house for underground conveyance/accumulation of rainwater in this land. And the construction will have to be done by arranging rainwater drainage.
 11. If the construction done on the land in question is not in accordance with the rules of the local self-government body, the local self-government body can take action as per the rules. This order will not prevent it. The applicant shall have to comply with above mentioned conditions. If he fails to do so then the competent authority will take legal action for the breach of conditions.

12. Violation of any of the above conditions will attract penal action as per Section 67 of the Land Revenue Act. Also, if liable to any other punishment, the possession of the land may be allowed to continue with the occupier by imposing a penalty or fine.
13. Notwithstanding anything contained in the aforesaid conditions, if any building or building constructed or added against the order of the Collector or is not moved or altered as prescribed during the period fixed by the Collector in this behalf, the cost incurred in doing so shall be recovered from the occupier and the expenditure is eligible to be recovered from the occupier.

Further, subject to the above conditions, permission for non-agricultural use of the land in question is granted based on the facts declared by them in the affidavit and particulars submitted by the applicant.



Illegible Sign

(C. R. Kharsaan)
Collector, Valsad

R.P.A.D

To,
Madura Carbon India Ltd
Unit-1, Janki Center,
Veera Desai Road,
Andheri (West), Mumbai-400028

Copy sent to:

1. Town Planner, Town Planning Officer Valsad
2. Mamlatdar, Ta. Umargaam, Dist. Valsad (to implement the order as per the record of rights at the village office)
3. District Inspector of Land and Record, Valsad
4. Deputy Collector, Pardi
5. Talati-cum-Mantri, Fansa
6. Taluka Development Officer, Umargaam.

* By this order registration in the e-dhara center of village. Fansa, Ta. Umargaam, Dist. Valsad vide entry no. 7013 is done.

Annexure 3(a)-NA permission for survey no 4318

Office of Collector and District Magistrate, Valsad

New Collector Office, Titthal Road, Valsad 396001

Phone no: 02632-244274/244279

Email: collector-val@gujarat.gov.in

Order no: 243/25/05/001/2019/3914-20

Date: 21/06/2019

Taken into reading:

1. Online application dated: 14/06/2019 and affidavit of Madura Carbon India Ltd, Address: Unit-1, Janki Center, Veera Desai Road, Andheri (West), Mumbai-400028
2. Section 48, 56, 66 and 67 of the Mumbai Land and Revenue Act 1879
3. Rule 81, 100, 101 and 102 of the Gujarat Land Revenue Rules, 1972
4. Resolution no. BKHP/1006/425/k, Dated: 01/07/2008 of the Revenue department of Government
5. Notification no. BKHP/102018/327/k, Dated: 08/05/2018 of the Revenue department of Government
6. Resolution no. S/TP/12209/769/11/H.1, Dated: 31/03/2011 of the Revenue department of Government
7. Case details on IRCMS portal

Order: -

By the application no. 1 and affidavit, the applicant Madura Carbon India Ltd has requested for providing permission under section 65 of the Gujarat Land Revenue Act 1879 for non-agriculture purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 4110 having an area 45271.00 Sq. Mt.

- **The details in the 7/12 of the land in question are as follows:**

Survey/Block No. T. P. no. F. P. No.	Area (in Sq. M.)	Names of the Occupiers (Khata no. 1787)	Authority type of land (As per 7/12)
Survey/Block No. 4318 Old Survey/Block No. 350/5/4 T. P. no. -- F. P. No. --	2881.00	Director of the Madura Carbon India Ltd. Shri Gautam Vipin Kalara	Old Tenure (Juni Sharat)

- **The details of the taxes collected are as follows:**

Details of Taxes	Sadar	Area (In Sq. M.)	Rate/Sq. M.	Total Amount
Conversion Tax	569-0035-00-800-01	2881.00	8.00	23048.00
Special Tax	570-0035-00-101-01	2881.00	0.15	432.00
Local Fund	574-0029-00-103-01	2881.00	0.15	432.00
Educational Cess	575-0045-00-108-01	2881.00	0.15	432.00
Measurement Fees	577-0029-00-106-01	2881.00	-	1800.00
Total Rs.				26144.00

After taking into consideration the above-mentioned details the order is being made for granting permission for non-agriculture (multipurpose) purpose for the land located at village Fansa, Ta. Umargaam, Dist. Valsad bearing survey no. 4318 having area 2881.00 Sq. Mt. under the section 65 of the Gujarat Land Revenue Act 1879.

- **Conditions: -**

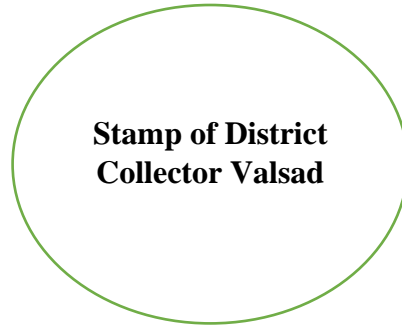
1. Sanad in form-M shall be received within 2 months from receipt of the order.
2. The fees have been deposited in the office of the District Inspector of Land and Record. So, the correction sheet shall be made on the basis of this order and approved plan. And after the implementation of the correction sheet the entry of the sale deed shall be made of the land in question.
3. The applicant shall pay the special taxes of Rs. 432.00 per Sq. Mt. 0.15, local fund as well as education cess. which shall be subjected to change.
4. The construction shall be done as per the approved plan by the Valsad Town Planner. The construction shall be completed within 3 years from the date of the order.
5. As per the Revenue Department resolution no. BKHP/1093/1052/k dated: 13/09/1993 the original owner shall have no right over the shared/common plot and road land of society and It will be owned by the plot holder.
6. As per the provision of the Revenue Department notification no. BKHP-1091/1756/k dated: 07/08/1991 the Municipal Corporation or Urban Development Authority shall have to take appropriate actions regarding illegal construction.
7. If the petroleum or water pipeline is passing through the land the authority shall obtain the No-objection certificate from the concerned party before giving permission.
8. The applicant shall have to comply with the conditions laid down by the resolution of Revenue Department no. BKHP/1006/425/k, dated: 01/07/2008.

- A survey certificate issued by the District Inspector of Land Records on which the extent of the remarks should also be indicated. The submitted plan and lay-out plan must have been approved by the competent authority.

- The construction map shall be approved by the Competent Authority before starting the construction. However, the applicant will not be able to obtain construction approval without obtaining permission of non-agriculture.
 - In urban areas where the town planning scheme has been approved, construction has to be done as per G. D. C. R. and zoning rules.
 - As per the approved maps, provision for disposal of waste water shall be made in terms of health and hygiene.
 - The applicant has to maintain the distance between constructions from the center point of the road considering the type of road as per Ribbon Development Rules. Otherwise, the applicant will be liable.
 - For non-agricultural purposes of flour mills, cinemas, touring cinemas and theaters, further action shall be taken with the permission of the District Magistrate.
 - For non-agriculture purpose of petrol pump, diesel pump, kerosene pump, CNG pump, LPG pump, further action shall be taken with the permission of the District Magistrate.
 - For non-agriculture purpose of Manganese, fireworks etc. under the Indian Explosive Act, further action shall be taken with the permission of the District Magistrate.
 - If the land in question is close to the railway boundary, the construction will have to be done away from the railway boundary.
 - If there are electric wires passing through or from the side of the land in question or there are poles, construction has to be done as per rules.
 - If the land in question falls within the radius around the aerodrome, the No-objection certificate will have to be obtained from the Civil Aviation department concerned and the rules of the civil aviation shall have to be complied with.
 - In the case of ONGC wells the applicant shall have to comply with rules concerned.
 - If the land is close to the Narmada canal or other irrigation canal the applicant shall have to comply with rules concerned.
 - The applicant shall have to comply with the provisions for maintaining the distance from the protected monuments declared by the central or state government.
9. The land in question has to comply with the terms and conditions as may be permitted by the Municipality / Municipal Municipality / Urban Development Authority.
 10. Percolating borewells shall be arranged per house for underground conveyance/accumulation of rainwater in this land. And the construction will have to be done by arranging rainwater drainage.
 11. If the construction done on the land in question is not in accordance with the rules of the local self-government body, the local self-government body can take action as per the rules. This order will not prevent it. The applicant shall have to comply with above mentioned conditions. If he fails to do so then the competent authority will take legal action for the breach of conditions.

12. Violation of any of the above conditions will attract penal action as per Section 67 of the Land Revenue Act. Also, if liable to any other punishment, the possession of the land may be allowed to continue with the occupier by imposing a penalty or fine.
13. Notwithstanding anything contained in the aforesaid conditions, if any building or building constructed or added against the order of the Collector or is not moved or altered as prescribed during the period fixed by the Collector in this behalf, the cost incurred in doing so shall be recovered from the occupier and the expenditure is eligible to be recovered from the occupier.

Further, subject to the above conditions, permission for non-agricultural use of the land in question is granted based on the facts declared by them in the affidavit and particulars submitted by the applicant.



Illegible Sign

(C. R. Kharsaan)
Collector, Valsad

R.P.A.D

To,
Madura Carbon India Ltd
Unit-1, Janki Center,
Veera Desai Road,
Andheri (West), Mumbai-400028

Copy sent to:

1. Town Planner, Town Planning Officer Valsad
2. Mamlatdar, Ta. Umargaam, Dist. Valsad (to implement the order as per the record of rights at the village office)
3. District Inspector of Land and Record, Valsad
4. Deputy Collector, Pardi
5. Talati-cum-Mantri, Fansa
6. Taluka Development Officer, Umargaam.

* By this order registration in the e-dhara center of village. Fansa, Ta. Umargaam, Dist. Valsad vide entry no. 7058 is done.

FIFTH SCHEDULE

[Article 244(1)]

Provisions as to the Administration and Control of Scheduled Areas and Scheduled Tribes

PART A

GENERAL

1. **Interpretation.**—In this Schedule, unless the context otherwise requires, the expression “State”¹ * * * does not include the²[States of Assam³[, Meghalaya, Tripura and Mizoram.]]

2. **Executive power of a State in Scheduled Areas.**—Subject to the provisions of this Schedule, the executive power of a State extends to the Scheduled Areas therein.

3. **Report by the Governor⁵ * * * to the President regarding the administration of Scheduled Areas.**—The Governor^{5***} of each State having Scheduled Areas therein shall annually, or whenever so required by the President, make a report to the President regarding the administration of the Scheduled Areas in that State and the executive power of the Union shall extend to the giving of directions to the State as to the administration of the said areas.

PART B

ADMINISTRATION AND CONTROL OF SCHEDULED AREAS AND SCHEDULED TRIBES

4. **Tribes Advisory Council.**—(1) There shall be established in each State having Scheduled Areas therein and, if the President so directs, also in any State having Scheduled Tribes but not Scheduled Areas therein, a Tribes Advisory Council consisting of not more than twenty members of whom, as nearly as may be, three-fourths shall be the representatives of the Scheduled Tribes in the Legislative Assembly of the State:

¹The words and letters “means a State specified in Part A or Part B of the First Schedule but” omitted by the Constitution (Seventh Amendment) Act, 1956, s. 29 and Sch.

²Subs. by the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971), s. 71, for “State of Assam” (w.e.f. 21-1-1972).

³Subs. by the Constitution (Forty-ninth Amendment) Act, 1984, s. 3, for “and Meghalaya” (w.e.f. 1-4-1985).

⁴Subs. by the State of Mizoram Act, 1986 (34 of 1986), s. 39, for “Meghalaya and Tripura” (w.e.f. 20-2-1987).

⁵The words “or Rajpramukh” omitted by the Constitution (Seventh Amendment) Act, 1956, s. 29 and Sch.

(Fifth Schedule)

Provided that if the number of representatives of the Scheduled Tribes in the Legislative Assembly of the State is less than the number of seats in the Tribes Advisory Council to be filled by such representatives, the remaining seats shall be filled by other members of those tribes.

(2) It shall be the duty of the Tribes Advisory Council to advise on such matters pertaining to the welfare and advancement of the Scheduled Tribes in the State as may be referred to them by the Governor^{1* * *}.

(3) The Governor^{2* * *} may make rules prescribing or regulating, as the case may be,—

(a) the number of members of the Council, the mode of their appointment and the appointment of the Chairman of the Council and of the officers and servants thereof;

(b) the conduct of its meetings and its procedure in general; and

(c) all other incidental matters.

5. Law applicable to Scheduled Areas.—(1) Notwithstanding anything in this Constitution, the Governor^{1* * *} may by public notification direct that any particular Act of Parliament or of the Legislature of the State shall not apply to a Scheduled Area or any part thereof in the State or shall apply to a Scheduled Area or any part thereof in the State subject to such exceptions and modifications as he may specify in the notification and any direction given under this sub-paragraph may be given so as to have retrospective effect.

(2) The Governor^{1* * *} may make regulations for the peace and good government of any area in a State which is for the time being a Scheduled Area.

In particular and without prejudice to the generality of the foregoing power, such regulations may—

(a) prohibit or restrict the transfer of land by or among members of the Scheduled Tribes in such area;

(b) regulate the allotment of land to members of the Scheduled Tribes in such area;

(c) regulate the carrying on of business as money-lender by persons who lend money to members of the Scheduled Tribes in such area.

¹The words "or Rajpramukh, as the case may be" omitted by the Constitution (Seventh Amendment) Act, 1956, s. 29 and Sch.

²The words "or Rajpramukh" omitted by s. 29 and Sch., *ibid.*

(Fifth Schedule)

(3) In making any such regulation as is referred to in sub-paragraph (2) of this paragraph, the Governor^{1***} may repeal or amend any Act of Parliament or of the Legislature of the State or any existing law which is for the time being applicable to the area in question.

(4) All regulations made under this paragraph shall be submitted forthwith to the President and, until assented to by him, shall have no effect.

(5) No regulation shall be made under this paragraph unless the Governor^{2***} making the regulation has, in the case where there is a Tribes Advisory Council for the State, consulted such Council.

PART C

SCHEDULED AREAS

6. Scheduled Areas.—(1) In this Constitution, the expression “Scheduled Areas” means such areas as the President may by order³ declare to be Scheduled Areas.

(2) The President may at any time by order⁴—

(a) direct that the whole or any specified part of a Scheduled Area shall cease to be a Scheduled Area or a part of such an area;

⁵[(aa) increase the area of any Scheduled Area in a State after consultation with the Governor of that State;]

(b) alter, but only by way of rectification of boundaries, any Scheduled Area;

(c) on any alteration of the boundaries of a State or on the admission into the Union or the establishment of a new State, declare any territory not previously included in any State to be, or to form part of, a Scheduled Area;

¹The words “or Rajpramukh” omitted by the Constitution (Seventh Amendment) Act, 1956, s. 29 and Sch.

²The words “or the Rajpramukh” omitted by s. 29 and Sch., *ibid*.

³See the Scheduled Areas (Part A States) Order, 1950 (C.O. 9), the Scheduled Areas (Part B States) Order, 1950 (C.O. 26), the Scheduled Areas (Himachal Pradesh) Order, 1975 (C.O. 102) and the Scheduled Areas (States of Bihar, Gujarat, Madhya Pradesh and Orissa) Order, 1977 (C.O. 109).

⁴See the Madras Scheduled Areas (Cessor) Order, 1950 (C.O. 30) and the Andhra Scheduled Areas (Cessor) Order, 1955 (C.O. 50).

⁵Ins. by the Fifth Schedule to the Constitution (Amendment) Act, 1976 (101 of 1976), s. 2.

(Fifth Schedule)

¹[(d) rescind, in relation to any State or States, any order or orders made under this paragraph, and in consultation with the Governor of the State concerned, make fresh orders redefining the areas which are to be Scheduled Areas;]

and any such order may contain such incidental and consequential provisions as appear to the President to be necessary and proper, but save as aforesaid, the order made under sub-paragraph (1) of this paragraph shall not be varied by any subsequent order.

PART D

AMENDMENT OF THE SCHEDULE

7. Amendment of the Schedule.—(1) Parliament may from time to time by law amend by way of addition, variation or repeal any of the provisions of this Schedule and, when the Schedule is so amended, any reference to this Schedule in this Constitution shall be construed as a reference to such Schedule as so amended.

(2) No such law as is mentioned in sub-paragraph (1) of this paragraph shall be deemed to be an amendment of this Constitution for the purposes of article 368.

¹Ins. by the Fifth Schedule to the Constitution (Amendment) Act, 1976 (101 of 1976), s. 2.

¹THE CONSTITUTION (SCHEDULED TRIBES) ORDER, 1950

C.O. 22

In exercise of the powers conferred by clause (1) of article 342 of the Constitution of India, the President, after consultation with the Governors and Rajpramukhs of the States concerned, is pleased to make the following Order, namely:--

1. This Order may be called the Constitution (Scheduled Tribes) Order, 1950.

2. The Tribes or tribal communities, or parts of, or groups within, tribes or tribal communities, specified in²[Parts I to ³[XXII] of the Schedule to this Order shall, in relation to the States to which those Parts respectively relate, be deemed to be Scheduled Tribes so far as regards members thereof residents in the localities specified in relation to them respectively in those Parts of that Schedule.

⁴[3. Any reference in this Order to State or to a district or other territorial division thereof shall be construed as a reference to the State, district or other territorial division as constituted on the 1st day of May, 1976.]

¹ Published with the Ministry of Law Notifn. No. S.R.O. 510, dated the 6th September, 1950, Gazette of India, Extraordinary, 1950, Part II, Section 3, page 597.

² Subs. by the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956.

³ The figure 'XVIII' has been successively subs. by Act 18 of 1987, s. 19 and Second Sch (w.e.f. 30.5.87) by Act 28 of 2000, s. 20 and Fourth Sch. (w.e.f. 1-11-2000) by Act 29 of 2000, s. 25 and Sixth Sch. (w.e.f. 9-11-2000) and Act No. 30 of 2000, s. 24 and Sixth. Sch. (w.e.f. 15-11-2000) to read as above.

⁴ Subs. by Act 108 of 1976, s. 4 and the Second Sch., for paragraph 3 (w.e.f. 27-7-1977).

Constitution (Scheduled Tribes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

¹[THE SCHEDULE
PART I.—*Andhra Pradesh*

- | | |
|--|--|
| <ol style="list-style-type: none"> 1. Andh ²[,Sadhu Andh] 2. Bagata 3. Bhil 4. Chenchu, ^{3***} 5. Gadabas ²[Bodo Gadaba, Gutob Gadaba, Kallayi Gadaba, Parangi Gadaba, Kathera Gadaba, Kapu Gadaba] 6. Gond Naikpod, Rajgond ²[Koitur] 7. Goudu (in the Agency tracts) 8. Hill Reddis 9. Jatapus 10. Kammara 11. Kattunayakan 12. Kolam, ⁴[Kolawar] 13. Konda Dhoras, ²[Kubi] 14. Konda Kapus 15. Kondareddis 16. Kondhs, Kodi, Kodhu, Desaya Kondhs, Dongria Kondhs, Kuttiya Kondhs, Tikiria Kondhs, Yenity Kondhs, ²[Kuvinga] 17. Kotia, Benthoriya, Bartika, ^{3***} Dulia, Holya, ^{3***} Sanrona, Sidhopaiko 18. Koya, ⁴[Doli Koya, Gutta Koya, Kammara Koya, Musara Koya, Oddi Koya, Pattidi Koya], Rajah, Rasha Koya, Lingadhari Koya (ordinary), Kottu Koya, Bhine Koya, Rajkoya | <ol style="list-style-type: none"> 19. Kulia 20. Malis (excluding Adilabad, Hyderabad, Karimnagar, Khammam, Mahbubnagar, Medak, Nalgonda, Nizamabad and Warangal districts) 21. Manna Dhora 22. Mukha Dhora, Nooka Dhora 23. Nayaks (in the Agency tracts) 24. Pardhan 25. Porja, Parangiperja 26. Reddi Dhoras 27. Rona, Rena 28. Savaras, Kapu Savaras, Maliya Savaras, Khutto Savaras 29. Sugalis, Lambadis ²[Banjara] 30. Thoti (in Adilabad, Hyderabad, Karimnagar, Khammam, Mahbubnagar, Medak, Nalgonda, Nizamabad and Warangal districts) 31. Valmiki (in the ⁴[Scheduled Areas of Vishakapatnam, Srikakulam, Vijayanagaram, East Godavari and West Godavari districts]) 32. Yenadis, ²[Chella Yenadi, Kappala Yenadi, Manchi Yenadi, Reddi Yenadi] 33. Yerukulas, ²[Koracha, Dabba Yerukula, Kunchapuri Yerukula, Uppu Yerukula] ²[34. Nakkala, Kurvikaran 35. Dhulia, Paiko, Putiya (in the districts of Vishakhapatnam and Vijayanagaram)]. |
|--|--|

PART II.—*Assam*

I. ⁵[In the autonomous districts of Karbi Anglong and North Cachar Hills]:-

- | | |
|--|--|
| <ol style="list-style-type: none"> 1. Chakma 2. Dimasa, Kachari 3. Garo 4. Hajong 5. Hmar 6. Khasi, Jaintia, Synteng, Pnar, War, Bhoi, Lynggam 7. Any Kuki tribes including:-- <ol style="list-style-type: none"> (i) Biate, Biete (ii) Changsan (iii) Chongloi (iv) DOUNGEL (v) Gamalhou (vi) Gangte (vii) Guite (viii) Hanneng (ix) Haokip, Hauptit | <ol style="list-style-type: none"> (x) Haolai (xi) Hengna (xii) Hongsung (xiii) Harangkhwal, Rangkhoh (xiv) Jongbe (xv) Khawchung (xvi) Khawathlang, Khothalong (xvii) Khelma (xviii) Kholhou (xix) Kipgen (xx) Kuki (xxi) Lengthang (xxii) Lhangum (xxiii) Lhoujem (xxiv) Lhouvun (xxv) Lupheng (xxvi) Mangjel |
|--|--|

1. Subs. by Act 108 of 1976, s. 4 and the Second Sch., for the Schedule (w.e.f. 27-7-1977).

2. Ins. by Act 10 of 2003, s. 4 and the Second Sch.

3. Omitted by s. 4, *ibid.*, and the Second Sch.

4. Subs. by s. 4, *ibid.* and the Second Sch., for certain words.

5. Subs. by Act 47 of 2003, s. 2.

Constitution (Scheduled Tribes) Order, 1950
(PART III.— Rules and Orders under the Constitution)

(xxvii) Misao	(xxxvi) Uibuh
(xxviii) Riang	(xxxvii) Vaiphei
(xxix) Sairhem	8. Lakher
(xxx) Selnam	9. Man (Tai speaking)
(xxxi) Singson	10. Any Mizo (Lushai) tribes
(xxxii) Sithou	11. ¹ [Karbi]
(xxxiii) Sukte	12. Any Naga tribes
(xxxiv) Thado	13. Pawi
(xxxv) Thangngeu	14. Syntheng.
	² [15. Lalung].

³[II. In the State of Assam including the Bodoland Territorial Areas District and excluding the autonomous districts of Karbi Anglong and North Cachar Hills]:--

1. Barmans in Cachar	6. Lalung
2. Boro, Borokachari	7. Mech
3. Deori	8. Miri
4. Hojai	9. Rabha
5. Kachari, Sonowal	² [10. Dimasa
	11. Hajong
	12. Singhpho
	13. Khampti
	14. Garo].
	PART III.— <i>Bihar</i>

1. Asur, ² [Agaria]	⁵ [17.] Khond
2. Baiga	⁵ [18.] Kisan
3. Banjara	⁵ [19.] Kora ² [Nagesia]
4. Bathudi	⁵ [20.] Korwa ² [Mudi-kora]
5. Bedia	⁵ [21.] Lohara, Lohra
⁴ ***	⁵ [22.] Mahli
⁵ [6.] Bijhia	⁵ [23.] Mal Paharia
⁵ [7.] Birhor	⁵ [24.] Munda ² [Kumarbhag Paharia]
⁵ [8.] Birjia	⁵ [25.] Oraon ² [Patar]
⁵ [9.] Chero	⁵ [26.] Parhaiya ² [Dhangar Oraon]
⁵ [10.] Chik Baraik	⁵ [27.] Santal
⁵ [11.] Gond	⁵ [28.] Sauria Paharia
⁵ [12.] Gorait	⁵ [29.] Savar.
⁵ [13.] Ho	² [31. Kawar
⁵ [14.] Karmali	32. Kol
⁵ [15.] Kharia	33. Tharu.]
⁵ [16.] Kharwar ² [Dhelki Kharia, Dudh Kharia, Hill Kharia]	

1. Subs. by Act 10 of 2003, s. 4 and the Second Sch.

2. Ins. by s. 4 and the Second Sch., *ibid.*

3. Subs. by Act 47 of 2003, s. 2.

4. Item No. 6 and the entries relating thereto omitted by Act 30 of 2000, s. 24 and the Sixth Sch. (w.e.f. 15-11-2000).

5. Item Nos. 7 to 30 renumbered as item Nos. 6 to 29 by s. 24 and the Sixth Sch., *ibid.* (w.e.f. 15-11-2000).

Constitution (Scheduled Tribes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

PART IV.—*Gujarat*

- | | |
|---|--|
| 1. Barda | 17. Kunbi (in the Dangs district) |
| 2. Bavacha, Bamcha | 18. Naikda, Nayaka, Cholivala Nayaka, Kapadia
Nayaka, Mota Nayaka, Nana Nayaka |
| 3. Bharwad (in the Nesses of the forest of Alech,
Barada and Gir) | 19. Padhar
2*** |
| 4. Bhil, Bhil Garasia, Dholi Bhil, Dungri Bhil,
Dungri Garasia, Mewasi Bhil, Rawal Bhil, Tadvi
Bhil, Bhagalia, Bhilala, Pawra, Vasava, Vasave | 21. Pardhi, Advichincher, Phanse Pardhi (excluding
Amreli, Bhavnagar, Jamnagar, Junagadh, Kutch,
Rajkot and Surendranagar districts) |
| 5. Charan (in the Nesses of the forests of Alech,
Barada and Gir) | 22. Patelia |
| 6. Chaudhri (in Surat and Valsad districts) | 23. Pomla |
| 7. Chodhara | 24. Rabari (in the Nesses of the forests of Alech,
Barada and Gir) |
| 8. Dhanka, Tadvi, Tetaria, Valvi | 25. Rathawa |
| 9. Dhodia ¹ [Dhodi] | 26. Siddi, ¹ [Siddi-Badshan] (in Amreli, Bhavnagar,
Jamnagar,
Junagadh, Rajkot and Surendranagar districts)
2*** |
| 10. Dubla, Talavia, Halpati | 28. Varli |
| 11. Gamit, Gamta, Gavit, Mavchi, Padvi | 29. Vitolia, Kotwalia, Barodia |
| 12. Gond, Rajgond | ³ [30. Bhil, Bhilala, Barela, Patelia |
| 13. Kathodi, Katkari Dhor Kathodi, Dhor Katkari,
Son Kathodi, Son Katkari | 31. Tadvi Bhil, Pawra, Vasave |
| 14. Kokna, Kokni, Kukna
2*** | 32. Padvi]. |
| 16. Koli Dhor, Tokre Koli, Kolcha, Kolgha | |

PART V.—*Himachal Pradesh*

- | | |
|-----------------------|-----------------------------|
| 1. Bhot, Bodh | 6. Lahaula |
| 2. Gaddi 2*** | 7. Pangwala |
| 3. Gujjar 2*** | 8. Swangla |
| 4. Jad, Lamba, Khampa | ¹ [9. Beta, Beda |
| 5. Kanaura, Kinnara | 10. Domba, Gara, Zoba.] |

¹ Ins. by Act 10 of 2003, s. 4, and the Second Sch.

² Omitted by s. 4. and the Second Sch., *ibid.*

³ Ins. by Act 32 of 2002, s. 3.

Constitution (Scheduled Tribes) Order, 1950
(PART III.— Rules and Orders under the Constitution)

PART VI.—*Karnataka*

- | | |
|---|---|
| 1. Adiyani | 26. Koya, Bhine Koya, Rajkova |
| 2. Barda | 27. Kudiya, Melakudi |
| 3. Bavacha, Bamcha | 28. Kuruba (in Coorg district) |
| 4. Bhil, Bhil Garasia, Dholi Bhil, Dungri Bhil, Dungri Garasia, Mewasi Bhil, Rawal Bhil, Tadvii | 29. Kurumanas |
| Bhil, Bhagalia, Bhilala, Pawra, Vasava, Vasave | 30. Maha Malasar |
| 5. Chenchu, Chenchwar | 31. Malaikudi |
| 6. Chodhara | 32. Malasar |
| 7. Dubla, Talavia, Halpati | 33. Malayekandi |
| 8. Gamit, Gamta, Gaviti, Mavchi, Padvi, Valvi | 34. Maleru |
| 9. Gond, Naikpod, Rajgond | 35. Maratha (in Coorg District) |
| 10. Gowdalu | 36. Marati (in South Kanara district) |
| 11. Hakkipikki | 37. Meda ¹ [Medari, Gauriga, Burud] |
| 12. Hasalaru | 38. Naikda, Nayaka, Chollivala Nayaka, Kapadia Nayaka, Mota Nayaka, Nana Nayaka, ² [Naik, Nayak, Beda Bedar and Valmiki] |
| 13. Irular | 39. Palliyani |
| 14. Iruliga | 40. Paniyani |
| 15. Jenu Kuruba | 41. Pardhi, Advichincher, Phanse Pardhi ¹ [Haranshi-kari] |
| 16. Kadu Kuruba | 42. Petelia |
| 17. Kammara (in South Kanara district and Kollegal taluk of Mysore district) | 43. Rathawa |
| 18. Kanivan, Kanyan (in Kollegal taluk of Mysore district) | 44. Sholaga |
| 19. Kathodi, Katkari, Dhor Kathodi, Dhor Katkari, Son Kathodi, Son Katkari | 45. Soligaru |
| 20. Kattunayakan | 46. Toda |
| 21. Kokna, Kokni, Kukna | 47. Varli |
| 22. Koli Dhor, Tokre Koli, Kolcha, Kolgha | 48. Vitolia, Kotwalia, Barodia |
| 23. Konda Kapus | 49. Yerava |
| 24. Koraga | ¹ [50. Siddi (in Uttar Kannada district.) |
| 25. Kota | |

1. Ins. by Act 10 of 2003, s. 4 and the Second Sch.

2. Ins. by Act 39 of 1991, s. 2 (w.e.f. 19-4-1991).

Constitution (Scheduled Tribes) Order, 1950
(PART III.— Rules and Orders under the Constitution)

PART VII.—*Kerala*

- | | |
|---|---|
| <p>1. Adiyar
2. Arandan ¹[Aranadan]

3. Eravallan
4. Hill Pulaya ¹[Mala Pulayan, Kurumba Pulayan, Karavazhi Pulayan, Pamba Pulayan]
5. Irular, Irulan
6. Kadar ¹[Wayanad Kadar]
^{2***}
8. Kanikaran, Kanikkar
9. Kattunayakan
10. ³[Kochuvelan]
^{2***}
13. Koraga
^{2***}
15. Kudiya, Melakudi
16. Kurichchan ¹[Kurichiyar]
17. Kurumans ¹[Mullu Kuruman, Mulla Kuruman, Mala Kuruman]
18. Kurumbas ¹[Kurumba Kuruman]
19. Maha Malasar
20. Malai Arayan ¹[Mala Arayan]
21. Malai Pandaram
22. Malai Vedan ¹[Malavedan]
23. Malakkuravan
24. Malasar</p> | <p>³[25. Malayan, Nattu Malayan, Konga Malayan (excluding the areas comprising the Kasargode, Connanore, Wayand and Kozhikode districts)
26. Malayarayar
27. Mannan ¹[to be spelt in Malayalam script in parenthesis]
^{2***}
29. Muthuvan, Mudugar, Muduvan
30. ³[Pallegan, Palligan, Palliyar Paliyan]
33. Paniyan
34. Ulladan ¹[Ullatan]
35. Uraly
¹[36. Mala Vettuvan (in Kasargode and Kannur districts)

37. Ten Kurumban, Jenu Kurumban
38. Thachanadan, Thachanadan Moopan
39. Cholanaickan
40. Mavilan
41. Karimpalan
42. Vetta Kuruman
43. Mala Panickar.]</p> |
|---|---|

1. Ins. by Act 10 of 2003, s. 4 and the Second Sch.

2. Entries 7, 8, 11, 12, 14 and 28 omitted by s. 4 and the Second Sch., *ibid.*

3. Subs. by s. 4 and the Second Sch., *ibid.*

Constitution (Scheduled Tribes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

¹[PART VIII.—*Madhya Pradesh*

- | | |
|---|---|
| 1. Agariya | 35. Oraon, Dhanka, Dhangad |
| 2. Andh | 36. Panika (in Chhatarpur, Datia, Panna, Rewa,
Satna, Shahdol, Sidhi and Tikamgarh districts) |
| 3. Baiga | 37. Pao |
| 4. Bhaina | 38. Pardhan, Pathari, Saroti |
| 5. Bharia Bhumia, Bhuinhar Bhumia, Bhumiya,
Bharia, Paliha, Pando | ^{2***} |
| 6. Bhattra | 40. Pardhi; Bahelia, Bahellia, Chita Pardhi, Langoli
Pardhi, Phans, Pardhi, Shikari, Dandami
Maria, Dhuru, Dhurwa, Dhoba,
Dhulia, Dorla, Gaiki, Gatta, Gatti, Gaita,
Gond Gowari, Hill Maria Kandra, Kalangar,
Khatola, Koitar, Koya, Khirwar, Khirwara,
Kucha Maria, Kuchaki Maria, Madia, Maria,
Mana, Mannewar, Moghya, Mogia,
Monghya, Mudia, Muria, Nagarchi,
Nagwanshi, Ojha, Raj, Sonjhari Jhareka,
Thatia, Thotya, Wade Maria, Vade Maria,
Daroi Takankar, Takia [in (1) Bastar,
Chhindwara, Mandra, Raigarh, Seoni and
surguja districts, (2) Baihar tahsil of
Balaghat district, (3) Betul and Bhainsdehi
tehsils of Betul district, (4) Bilaspur and
Katghora tahsils of Bilaspur district, (5)
Durg and Balod tahsils of Durg district, (6)
Chowki, Manpur and Mohala Revenue
Inspectors' Circles of Rajnandgaon district,
(7) Murwara, Patan and Sihora tahsils of
Jabalpur district, (8) Hoshangabad and
Sohagpur tahsils of Hoshangabad district
and Narsimhapur district, (9) Harsud tahsil
of Khandwa district, (10) Bindra Nawagarh
Dhamtari and Mahasamund tahsils of Raipur
district] |
| 7. Bhil, Bhilala, Barela, Patelia | 41. Parja |
| 8. Bhil Mina | 42. Saharya, Saharia, Seharia, Sehria, Sosia, Sor |
| 9. Bhunjia | 43. Saonta, Saunta |
| 10. Biar, Biyar | 44. Saur |
| 11. Binjhar | 45. Sawar, Sawara |
| 12. Birhul, Birhor | 46. Sonr.] |
| 13. Damor, Damaria | |
| 14. Dhanwar | |
| 15. Gadaba, Gadba | |
| 16. Gond; Arakh, Arrakh, Agaria, Asur, Badi Maria,
Bada Maria, Bhatola, Bhimma, Bhuta,
Koliabhuta, Koliabhuti, Bhar, Bisonhorn
Maria, Chota Maria, | |
| 17. Halba, Halbi | |
| 18. Kamar | |
| 19. Karku | |
| 20. Kawar, Kanwar, Kaur, Cherwa, Rathia, Tanwar,
Chhatri | |
| ^{2***} | |
| 22. Khairwar, Kondar | |
| 23. Kharia | |
| 24. Kondh Khond, Kandh | |
| 25. Kol | |
| 26. Kolam | |
| 27. Kokru, Bopchi, Mouasi, Nihal, Nahul Bondhi,
Bondeya | |
| 28. Korwa, Kodaku | |
| 29. Majhi | |
| 30. Majhwar | |
| 31. Mawasi | |
| ^{2***} | |
| 33. Munda | |
| 34. Nagesia, Nagasia | |

¹ Subs. by Act 28 of 2000, s. 20 and the Fourth Sch., for Part VIII (w.e.f. 1-11-2000).

² Entries 21, 32 and 39 omitted by Act 10 of 2003, s. 4 and the Second Sch.

Constitution (Scheduled Tribes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

PART IX.—*Maharashtra*

- | | |
|--|---|
| 1. Andh | 19. Halba, Halbi |
| 2. Baiga | 20. Kamar |
| 3. Barda | 21. Kathodi, Katkari, Dhor Kathodi, Dhor Kathkari
Son Kathodi, Son Katkari |
| 4. Bavacha, Bamcha, | 22. Kawar, Kanwar, Kaur, Cherwa, Rathia, Tanwar,
Chattri |
| 5. Bhaina | 23. Khairwar |
| 6. Bharia Bhumia, Bhuinhar Bhumia, Pando | 24. Kharia |
| 7. Bhattra | 25. Kokna, Kokni, Kukna |
| 8. Bhil, Bhil Garasia, Dholi Bhil, Dungri Bhil,
Dungri Garasia, Mewasi Bhil, Rawal Bhil, Tadv
Bhil, Bhagalia, Bhilala Pawara, Vasava, Vasave | 26. Kol |
| 9. Bhunjia | 33. Koya, Bhine Koya, Rajkoya |
| 10. Binjhwar | 34. Nagesia, Nagasia |
| 11. Birhul, Birhor | 35. Naikda, Nayaka, Cholivala Nayaka, Kapadia
Nayaka, Mota Nayaka, Nana Nayaka |
| ^{1***} | 36. Oraon, Dhangad |
| 13. Dhanka, Tadv, Tetaria Valvi | 37. Pardhan, Pathari, Saroti |
| 14. Dhanwar | 38. Pardhi, Advichincher, Phans Pardhi Phanse
Pardhi, Langoli Pardhi, Bahelia, Bahellia, Chita
Pardhi, Shikari, Takankar, Takia |
| 15. Dhodia | 39. Parja |
| 16. Dubla, Talavia, Halpati | 40. Patelia |
| 17. Gamit, Gamta, Gavit, Mavchi, Padvi | 41. Pomla |
| 18. ² [Gond Rajgond] Arakh, Arrakh, Agaria Asur,
Badi Maria, Bada Maria, Bhatola, Bhimma,
Bhuta, Koilabhuta, Koilabhuti, Bhar, Bisonhorn
Maria, Chota Maria, Dandami Maria, Dhuru,
Dhurwa, Dhoba, Dhulia, Dorla, Kaiki; Gatta,
Gatti, Gaita, Gond Gowari, Hill Maria, Kandra,
Kalanga, Khatola, Koitar, Koya, Khirwar,
Khirwara, Kucha Maria, Kuchaki Maria,
Madia, Maria, Mana, Mannewar, Moghya,
Mogia, Monghya Mudia, Muria, Nagarchi,
Naikpod, Nagwanshi, Ojha, Raj, Sonjhari
Jhareka, Thatia, Thotya, Wade Maria, Vade
Maria | 42. Rathawa |
| | 43. Sawar, Sawara, |
| | 44. Thakur, Thakar, Ka Thakur, Ka Thakar, Ma
Thakur, Ma Thakar |
| | ^{1***} |
| | 46. Varli |
| | 47. Vitolia, Kotwalia, Barodia. |

¹ Entries 12 and 45 omitted by Act 10 of 2003, s. 4 and the Second Sch.

² Subs. by s. 4 and the Second Sch., *ibid.*

Constitution (Scheduled Tribes) Order, 1950
(PART III.—Rules and Orders under the Constitution)
PART X.—*Manipur*

- | | |
|---|---|
| <ol style="list-style-type: none"> 1. Aimol 2. Anal 3. Angami 4. Chiru 5. Chothe 6. Gangte 7. Hmar 8. Kabui 9. Kacha Naga 10. Koirao 11. Koireng 12. Kom 13. Lamgang 14. Mao 15. Maram 16. Maring | <ol style="list-style-type: none"> 17. Any Mizo (Lushai) tribes 18. Monsang 19. Moyon 20. Paite 21. Purum 22. Ralte 23. Sema 24. Simte 25. Suhte 26. Tangkhul 27. Thadou 28. ¹[Vaiphei] 29. Zou. ²[30. Poumai Naga 31. Tarao 32. Kharam 33. Any Kuki tribes] |
|---|---|

PART XI.—*Meghalaya*

- | | |
|---|--|
| <ol style="list-style-type: none"> 1. Chakma 2. Dimasa, Kachari 3. Garo 4. Hajong 5. Hmar 6. Khasi, Jaintia, Syteng, Pnar, War, Bhoi, Lynggam 7. Any Kuki Tribes including.- <ol style="list-style-type: none"> (i) Biate, Biete (ii) Changsan (iii) Chongloi (iv) DOUNGEL (v) Gamalhou (vi) Gangte (vii) Guite (viii) Hanneng (ix) Haokip, Haupit (x) Haolai (xi) Hengna (xii) Hongsungh (xiii) Hrangkhwal, Rangkhoh (xiv) Jongbe (xv) Khawchung (xvi) Khawathilang, Khothalong (xviii) Kholhou (xix) Kipgen | <ol style="list-style-type: none"> (xvii) Khelma (xx) Kuki (xxi) Lengthang (xxii) Lhangum (xxiii) Lhoujen (xxiv) Lhouvun (xxv) Lupheng (xxvi) Mangjel (xxvii) Misao (xxviii) Riang (xxix) Sairhem (xxx) Selnam (xxxi) Singson (xxxii) Sitlhou (xxxiii) Sukte (xxxiv) Thado (xxxv) Thangngeu (xxxvi) Uibuh (xxxvii) Vaiphei 8. Lakher 9. Man (Tai speaking) 10. Any Mizo (Lushai) Tribes 11. Mikir 12. Any Naga tribes 13. Pawi 14. Synteng ³[15. Boro Kacharis 16. Koch 17. Raba, Rava]. |
|---|--|

¹ Subs. by Act 10 of 2003, s. 4 and the Second Sch.

² Ins. by s. 4 and the Second Sch. , *ibid.*

³ Ins. by Act 43 of 1987, s. 2 (w.e.f. 19-9-1987).

Constitution (Scheduled Tribes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

PART XII.—*Orissa*

- | | |
|--|--|
| 1. Bagata ¹ [Bhakta] | 34. Kolah Loharas, Kol Loharas |
| 2. Baiga | 35. Kolha |
| 3. Banjara Banjari | 36. Koli, Malhar |
| 4. Bathudi ¹ [Bathuri] | 37. Kondadora |
| 5. Bhottada, Dhotada ¹ [Bhotra, Bhatra, Bhattara, Bhotora, Bhatara] | 38. Kora ¹ [Khaira, Khayara] |
| 6. Bhuiya Bhuyan | 39. Korua |
| 7. Bhumia | 40. Kotia |
| 8. Bhumij ¹ [Teli Bhumij, Haladipohria Bhumij, Haladi Pokharia Bhumija, Desi Bhumij, Desia Bhumij, Tamaria Bhumij] | 41. Koya ¹ [Gumba Koya, Koitur Koya, Kamar Koya, Musara Koya] |
| 9. Bhunjia | 42. Kulis |
| 10. Binjhal ¹ [, Binjhwar] | 43. Lodha ¹ [Nodh, Nodha, Lodh] |
| 11. Binjhia, Binjhoa | 44. Madia |
| 12. Birhor | 45. Mahali |
| 13. Bondo Paraja ¹ [Bonda Paroja, Band Paroja] | 46. Mankidi |
| 14. Chenchu | 47. Mankirdia ¹ [Mankria, Mankidi] |
| 15. Dal | 48. Matya ¹ [Matia] |
| 16. Desua Bhumji | 49. Mirdhas ¹ [Kuda, Koda] |
| 17. Dharua ¹ [Dhuruba, Dhurva] | 50. Munda, Munda Lohara, Munda Mahalis ¹ [Nagabanshi Munda, Oriya Munda] |
| 18. Didayi ¹ [Didai Paroja, Didai] | 51. Mundari |
| 19. Gadaba, ¹ [Bodo Gadaba, Gutob Gadaba, Kapu Gadaba, Ollara Gadaba, Parenga Gadaba, Sano Gadaba] | 52. Omanatya ¹ [Omanatyo, Amanatya] |
| 20. Gandia | 53. Oraon ¹ [Dhangar, Uran] |
| 21. Ghara | 54. Parenga |
| 22. Gond, Gondo ¹ [Rajgond, Maria Gond, Dhur Gond] | 55. Paroja ¹ [Parja, Bodo Paroja, Barong Jhodia Paroja, Chhelia Paroja, Jhodia Paroja, Konda Paroja, Paraja, Ponga Paroja, Sodia Paroja, Sano Paroja, Solia Paroja] |
| 23. Ho | 56. Pentia |
| 24. Holva | 57. Rajuar |
| 25. Jatapu | 58. Santal |
| 26. Juang | 59. Saora, Savar, Saura, Sahara ¹ [Arsi Saora, Based Saora, Bhimma Saora, Chumura Saora, Jara Savar, Jadu Saora, Jati Saora, Juari Saora, Kampu Saora, Kampa Soura, Kapo Saora, Kindal Saora, Kumbi Kancher Saora, Kalapithia Saora, Kirat Saora, Lania Soara, Lamba Lanjia Saora, Laura Saora, Luar Saora, Laria Savar, Malia, Saora, Malla Saora, Uriya Saora, Raika Saora, Sudda Saora, Sarda Saora, Tankala Saora, Patro Saora, Vesu Saora] |
| 27. Kandha Gauda | 60. Shabar, Lodha |
| 28. Kawar ¹ [Kanwar] | 61. Sounti |
| 29. Kharia, Kharian ¹ [Berga Kharia, Dhelki Kharia, Dudh Kharia, Erenga Kharia, Munda Kharia, Oraon Kharia, Khadia, Pahari Kharia] | 62. Tharua ¹ [Tharua Bindhani]. |
| 30. Kharwar | |
| 31. Khond, Kond, Kandha, Nanguli Kandha, Sitha Kandha ¹ [Kondh, Kui, Buda Kondh, Bura Kandha, Desia Kandha, Dungaria Kondh, Kutia Kandha, Kandha Gauda, Muli Kondh, Malua Kondh, Pengo Kandha, Raja Kondh, Raj Khond] | |
| 32. Kisan ¹ [Nagesar, Nagesia] | |
| 33. Kol | |

Constitution (Scheduled Tribes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

PART XIII.—*Rajasthan*

- | | |
|--|--|
| <ol style="list-style-type: none"> 1. Bhil, Bhil Garasia, Dholi Bhil, Dungri Bhil, Dungri Garasia, Mewasi Bhil, Rawal Bhil, Tadvil Bhil, Bhagalia, Bhilala, Pawra, Vasava, Vasave 2. Bhil Mina 3. Damor, Damaria 4. Dhanka, Tadvil, Tetaria, Valvi 5. Garasia (excluding Rajput Garasia) 6. Kathodi, Katkari, Dhor Kathodi, Dhor Katkari, Son Kathodi, Son Katkari | <ol style="list-style-type: none"> 7. Kokna, Kokni, Kukna 8. Koli Dhor, Tokre koli, Kolcha, Kolgha 9. Mina 10. Naikda, Nayaka, Cholivala Nayaka, Kapadia Nayaka, Mota Nayaka, Nana Nayaka 11. Patelia 12. Seharla, Sehria, Sahariya. |
|--|--|

PART XIV.—*Tamil Nadu*

- | | |
|---|---|
| <ol style="list-style-type: none"> 1. Adiyar 2. Aranadan 3. Eravallan 4. Irular 5. Kadar 6. Kammara (excluding Kanyakumari district and Shenkottah taluk of Tirunelveli district) 7. Kanikaran, Kanikkar (in Kanyakumari District and Shenkottah ¹[and Ambasaundram taluks] of Tirunelveli district) 8. Kaniyan, Kanyan 9. Kattunayakan 10. Kochu Velan 11. Konda Kapus 12. Kondareddis 13. Koraga 14. Kota (excluding Kanyakumari district and Shenkottah taluk of Tirunelveli district) 15. Kudiya, Melakudi 16. Kurichchan 17. Kurumbas (in the Nilgiris district) 18. Kurumans | <ol style="list-style-type: none"> 19. Maha Malasar 20. Malai Arayan 21. Malai Pandaram 22. Malai Vedan 23. Malakkuravan 24. Malasar 25. Malayali (in Dharmapuri, North Arcot, Pudukottai, Salem, South Arcot and Tiruchirapali districts) 26. Malayekandi 27. Mannan 28. Mudugar, Muduvan 29. Muthuvan 30. Palleyan 31. Palliyan 32. Palliyar 33. Paniyan 34. Sholaga 35. Toda (excluding Kanyakumari district and Shenkottah taluk of Tirunelveli district) 36. Uraly |
|---|---|

PART XV.—*Tripura*

- | | |
|---|--|
| <ol style="list-style-type: none"> 1. Bhil 2. Bhutia 3. Chaimal 4. Chakma 5. Garoo 6. Halam ²[Bengshel, Dub, Kaipeng, Kalai, Karbong, Lengui, Mussum, Rupini, Sukuchep, Thangchep] | <ol style="list-style-type: none"> 7. Jamatia 8. Khasia 9. Kuki, including the following sub-tribes:-- <ol style="list-style-type: none"> (i) Balte (ii) Belalhut (iii) Chhalya |
|---|--|

1. Subs. by Act 10 of 2003, s. 4 and the Second Sch.

2. Ins. by s. 4 and the Second Sch., *ibid.*

- | | |
|--------------------|-------------------------------------|
| (iv) Fun | (xvi) Rangkhole |
| (v) Hajango | (xvii) Thangluya |
| (vi) Jangtei | 10. Lepcha |
| (vii) Khareng | 11. Lushai |
| (viii) Khephong | 12. Mag |
| (ix) Kuntei | 13. Munda, Kaur |
| (x) Laifang | 14. Noatia ¹ [Murashing] |
| (xi) Lentei | 15. Orang |
| (xii) Mizel | 16. Riang |
| (xiii) Namte | 17. Santal |
| (xiv) Paitu, Paite | 18. Tripura, Tripuri, Tippera |
| (xv) Rangchan | 19. Uchai. |

PART XVI.—*West Bengal*

- | | |
|---|---------------------------------|
| 1. Asur | 20. Kora |
| 2. Baiga | 21. Korwa |
| 3. Badia, Bediya | 22. Lepcha |
| 4. Bhumji | 23. Lodha, Kheria, Kharia |
| 5. Bhutia, Sherpa, Toto, Dukpa, Kagatay, Tibetan, Yolmo | 24. Lohara, Lohra |
| 6. Birhor | 25. Magh |
| 7. Birjia | 26. Mahali |
| 8. Chakma | 27. Mahli |
| 9. Chero | 28. Mal Pahariya |
| 10. Chik Baraik | 29. Mech |
| 11. Garo | 30. Mru |
| 12. Gond | 31. Munda |
| 13. Gorait | 32. Nagesia |
| 14. Hajang | 33. Oraon |
| 15. Ho | 34. Parhaiya |
| 16. Karmali | 35. Rabha |
| 17. Kharwar | 36. Santal |
| 18. Khond | 37. Sauria Paharia |
| 19. Kisan | 38. Savar |
| | ¹ [39. Limbu (Subba) |
| | 40. Tamang.] |

²[PART XVII.—*Mizoram*

- | | |
|---|---------------------------------|
| 1. Chakma | 7. Any Kuki tribes, including,— |
| 2. Dimasa(Kachari) | (i) Baite or Bieta |
| 3. Garo | (ii) Changsan |
| 4. Hajong | (iii) Chongloi |
| 5. Hmar | (iv) Doungel |
| 6. Khasi and Jaintia, (including Khasi, Synteng or Pnar, War, Bhoi or Lyngngam) | (v) Gamalhou |

1. Ins. by Act 10 of 2003, s. 4 and the Second Sch.

2. Ins. by Act 34 of 1986, s. 14 and the Third Sch. (w.e.f. 20-2-1987).

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|---------------------------------|------------------------------|
| (vi) Gangte | (xxvi) Mangiel |
| (vii) Guite | (xxvii) Missao |
| (viii) Hanneng | (xxviii) Riang |
| (ix) Haokip or Hauptit | (xxix) Sairhem |
| (x) Haolai | (xxx) Selnam |
| (xi) Hengna | (xxxi) Singson |
| (xii) Hongsungh | (xxxii) Sitlhou |
| (xiii) Hrangkhwal or Rangkhoh | (xxxiii) Sukte |
| (xiv) Jongbe | (xxxiv) Thado |
| (xv) Khawchung | (xxxv) Thangngeu |
| (xvi) Khawathlang or Khothalong | (xxxvi) Uibuh |
| (xvii) Khelma | (xxxvii) Vaiphei |
| (xviii) Kholhou | 8. Lakher |
| (xix) Kipgen | 9. Man (Tai-speaking) |
| (xx) Kuki | 10. Any Mizo (Lushai) tribes |
| (xxi) Lengthang | 11. Mikir |
| (xxii) Lhangum | 12. Any Naga tribes |
| (xxiii) Lhoujem | 13. Pawi |
| (xiv) Lhouvun | 14. Synteng] |
| (xxv) Lupheng | ¹ [15. Paite.] |

²[PART XVIII.—*Arunachal Pradesh*

All tribes in the State including: —

- | | |
|--------------------------------------|--------------------------|
| 1. Abor | 9. Momba |
| 2. Aka | 10. Any Naga tribes |
| 3. Apatani | 11. Sherdukpen |
| 4. Dafla | 12. Singpho.] |
| 5. Galong | ¹ [13. Hrusso |
| 6. Khampti | 14. Tagin |
| 7. Khowa | 15. Khamba |
| 8. Mishmi ¹ [Idu, Taroon] | 16. Adi.] |

³[PART XIX.—*Goa*

- | | |
|---------------------|------------------------|
| 1. Dhodia | 5. Varli] |
| 2. Dubla (Halpati) | ¹ [6. Kunbi |
| 3. Naikda (Talavia) | 7. Gawda |
| 4. Siddi (Nayaka) | 8. Velip.] |

1. Ins by Act 10 of 2003, s. 4 and the Second Sch.

2. Ins. by Act 69 of 1986, s. 17 and the Third Sch.(w.e.f. 20-2-1987).

3. Ins. by Act 18 of 1987, s. 19 and the Second Sch. (w.e.f. 30-5-1987).

Constitution (Scheduled Tribes) Order, 1950
(PART III.— Rules and Orders under the Constitution)

¹[PART XX.—*Chhattisgarh*

1. Agariya
2. Andh
3. Baiga
4. Bhaina
5. Bharia Bhumia, Bhuinhar Bhumia, Bhumiya, Bharia, Paliha, Pando
6. Bhattra
7. Bil, Bhilala, Barela, Patelia
8. Bil Mina
9. Bhunjia
10. Biar, Biyar
11. Binjhar
12. Birhul, Birhor
13. Damor, Damaria
14. Dhanwar
15. Gadaba, Gadba
16. Gond, Arakh, Arrakh, Agaria, Asur, Badi Maria, Bada Maria, Bhatola, Bimma, Bhuta, Koilabhuta, Kolibhuti, Bhar, Bisonhorn Maria, Chota Maria, Dandami Maria, Dhuru, Dhurwa, Dhoba, Dhulia, Dorla, Gaiki, Gatta, Gatti, Gaita, Gond, Gowari Hill Maria, Kandra, Kalanga, Hatola, Koitar, Koya, Khirwar, Hirwara, Kucha Maria, Kuchaki Maria, Madia, Maria, Mana, Mannewar, Moghya, Mogia, Minghya, Mudia, Muria, Nagarchi, Nagwanshi, Ojha, Raj Gond, Sonjhari, Jhareka, Thatia, Thotya, Wade Maria, Vade Maria, Daroi
17. Halba, Halbi
18. Kamar
19. Karku
20. Kawar, Kanwar, Kaur, Cherwa, Rathia, Tanwar, Chattri
21. Khairwar, Kondar
22. Kharia
23. Kondh, Khond, Kandh
24. Kol
25. Kolam
26. Korku, Bopchi, Mouasi, Nihar, Nahul, Bondhi, Bondeya
27. Korwa, Kodaku
28. Majhi
29. Majhwar
30. Mawasi
31. Munda
32. Nagesia, Nagasia
33. Oraon, Dhanka, Dhangad
34. Pao
35. Pardhan, Pathari, Saroti
36. Pardhi, Bahelia, Bahellia, Chita Pardhi, Langoli Pardhi, Phans Pardhi, Shikari, Takankar, Takia [in (i) Bastar, Dantewara, Kanker, Raigarh, Jashpurnagar, Surguja and Korba districts, (ii) Katghora, Pali, Kartala and Korba tahsils of Korba districts, (iii) Bilaspur, Pendra, Kota and Takhatpur tahsils of Bilaspur district, (iv) Durg, Patan, Gunderdehi, Dhamdha, Balod, Gurur and Dondilohara tahsils of Durg district, (v) Chowki, Manpur and Mohala Revenue Inspector Circles of Rajandgon district, (vi) Mahasamund, Saraipali and Basna tahsils of Mahasamund district, (vii) Bindra-Navagarh Rajim and Deobhog tahsils of Raipur district, and (viii) Dhamtari, Kurud and Sihava tahsils of Chamtari district]
37. Parja
38. Sahariya, Saharia, Seharua, Sehria, Sosia, Sor
39. Saonta, Saunta
40. saur
41. Sawar, Sawara
42. Sonr.]

1. Ins. by Act 28 of 2000, s. 20 and the Fourth Sch. (w.e.f. 1-11-2000).

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1. Bhotia
2. Buksa
3. Jannari

4. Raji
5. Tharu.]

²[PART XXII.—*Jharkhand*

- | | |
|--|---|
| 1. Asur ³ [Agaria] | 17. Khond |
| 2. Baiga | 18. Kisan ² [Nagesia] |
| 3. Banjara | 19. Kora ² [Kumarbhag Paharia] |
| 4. Bathudi | 20. Korwa |
| 5. Bedi | 21. Lohra |
| 6. Binjhia | 22. Mahil |
| 7. Birhor | 23. Mal Pahariya ² [Kumarbhag Paharia] |
| 8. Birjia | 24. Munda ² [Patar] |
| 9. Chero | 25. Oraon ² [Dhangar (Oraon)] |
| 10. Chick Baraik | 26. Parhaiya |
| 11. Gond | 27. Santhal |
| 12. Gorait | 28. Sauria Paharia |
| 13. Ho | 29. Savar |
| 14. Karmali | 30. Bhumij.] |
| 15. Kharia ² [Dhelki Kharia, Dudh Kharia, Hill
Kharia] | ² [31. Kawar |
| 16. Kharwar | 32. Kol.] |

1. Ins. by Act 29 of 2000, s. 25 and the Sixth Sch. (w.e.f. 9-11-2000).

2. Ins. by Act 30 of 2000, s. 24 and the Sixth Sch. (w.e.f. 15-11-2000)

3. Ins by Act 10 of 2003, s. 4 and the Second Sch.

Annexure I

REGISTERED No. D-(D)-72

सं. 423] नई दिल्ली, शनिवार, दिसम्बर 31, 1977 पौष 10, 1899

No. 423]

NEW DELHI, SATURDAY, DECEMBER 31, 1977 PAUSA 10, 1899



भारत का राजपत्र The Gazette of India

असाधारण
EXTRAORDINARYभाग II—खण्ड 3—उपखण्ड (i)
PART II—Section 3—Sub-section (i)प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS
(Legislative Department)

NOTIFICATION

New Delhi, the 31st December 1977

G.S.R. 797(E).—The following Order made by the President is published for general information:—

C.O. 109

THE SCHEDULED AREAS (STATES OF BIHAR, GUJARAT, MADHYA PRADESH AND ORISSA) ORDER, 1977

In exercise of the powers conferred by sub-paragraph (2) of paragraph 6 of the Fifth Schedule to the Constitution of India, the President hereby rescinds the Scheduled Areas (Part A States) Order, 1950, in so far as it relates to the areas now comprised in the State of Bihar, Gujarat, Madhya Pradesh and Orissa, and the Scheduled Areas (Part B State) Order, 1950, in so far as it relates to the areas now comprised in the State of Madhya Pradesh, and in consultation with the Governors of the States concerned, is pleased to make the following Order, namely:—

1. (1) This Order may be called the Scheduled Areas (States of Bihar, Gujarat, Madhya Pradesh and Orissa) Order, 1977.

(2) It shall come into force at once.

2. The areas specified below are hereby redefined to be the Scheduled Areas within the States of Bihar, Gujarat, Madhya Pradesh and Orissa:—

BIHAR

1. Ranchi district
2. Singhbhum district

- 6/13

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NO 11023/7/2000 T.D.R./C&LM
MINISTRY OF TRIBAL AFFAIRS

THE GAZETTE OF INDIA EXTRAORDINARY PART II—Sec. 3(i)

भाग II—ख. 3(i)

भाग का अन्वयार्थ संख्या 2465

2465

- 3. Latchar sub-division, and Bhandaria block of Gairwa sub-division, in Palamu district
- 4. Dureka, Pakur, Rajmahal and Jamtara sub-divisions, and Sundar Pahari and Bourjior blocks of Godda sub-division, in Santhal Parganas district.

GUJARAT

- 1. Uchchhal, Vyara, Mahuva, Mandvi, Nozar, Songadh, Valad, Mangrol and Bardoli talukas in Surat district.
- 2. Dediapada, Sagbara, Valta, Nanded and Thegaon talukas in Bhavnagar district
- 3. Dangs district and taluka
- 4. Hansda, Dharanapur, Chulhodi, Pardi and Umbergaon talukas in Valsad district
- 5. Jhalod, Dohad, Sitrapur, Limkheda and Deogarh Hansa talukas in Panchmahal district
- 6. Chhotaudpur and Navsari talukas and Talakheda mahal in Vadodra district
- 7. Khedbrahma, Bhiloda and Mehlana talukas, and Naranolmal mahal in Sabarkantha district.

MADHYA PRADESH

- 1. Jhabua district
- 2. Mandla district
- 3. Surguja district
- 4. Bastar district
- 5. Sardarpur, Dhar, Kukshi and Manawar tahsils, in Dhar district
- 6. Barwan, Rajpur, Sengwa, Bhikangaon, Khargone and Maheshwar tahsils in Khargone (West Nimar) district
- 7. Khatwa Tribal Development Block of Harnad tahsil, and Khakhar Tribal Development Block of Buzhanpur tahsil, in Khondwa (East Nimar) district
- 8. Sallana tahsil in Raikhan district
- 9. Betul tahsil (excluding Betul Community Development Block) and Bhindar tahsil in Betul district
- 10. Lakhnadon tahsil and Kurai Tribal Development Block of Seoni tahsil in Seoni district
- 11. Bahar tahsil in Balaghat district
- 12. Kesla Tribal Development Block of Hoshangabad tahsil in Hoshangabad district
- 13. Pushparajgarh and Sahagpur tahsils, and Jaisingh Nagar Community Development Block of Boohari tahsil, in Shahdol district
- 14. Kusumi Tribal Development Block of Gopaldhama tahsil in Sidhi district
- 15. Jashpurnagar, Udaipur and Gharghoda tahsils, and Kharsia Tribal Development Block of Raigarh tahsil, in Raigarh district
- 16. Kasghora (tahsil) and Marwahi Tribal Development Block, Gorella Tribal Development Block and Gorella Community Development Block, and Kot. Revenue Inspector Circle of Bilaspur tahsil in Bilaspur district
- 17. Dondi Tribal Development Block of Hatod tahsil in Durg district
- 18. Manpur and Mehla Tribal Development Blocks and Chowki Community Development Block of Rajnandgaon tahsil in Rajnandgaon district
- 19. Gariaband, Mainpur and Chhura Tribal Development Blocks of Bindranagar tahsil, and Sihawa Community Development Block of Dhamtari tahsil, in Raipur district
- 20. Karahal Tribal Development Block of Sheopur tahsil in Morena district
- 21. Tamja and Jamai Tribal Development Blocks, Patwari Circle Nos. 63 to 65 Nos. 72 and 73, villages Seeragon Khund and Kirwani of Patwari Circle No. 62, villages Mainawari and Gaultie Parasia of Patwari Circle No. 69 village Bamhani of Patwari Circle No. 97 of Chhindwara tahsil, Harral Tribal Development Block and Patwari Circle Nos. 26, 27, 30, 31, 32, to 44, 48, 49, 50-B, 51 and 60 of Amravara tahsil, Bichhna Tribal Development Block and Patwari Circle Nos 1 to 19, 25 to 32 to 37, village Nauagar of Patwari Circle No. 20, villages Nilkantha

Dhandilhapu of Patwari Circle No. 24, villages Ramulhona, Silora and Jobai of Patwari Circle No. 31 and all villages, excluding village Aluli of Patwari Circle No. 39 of Mansar tahsil, of Chhindwara district.

ORISSA

- 1. Mayurbhanj district
- 2. Sundargarh district
- 3. Koraput district
- 4. Keonjhar tahsil in Sambalpur district
- 5. Keonjhar and Telkoi tahsils of Keonjhar sub-division, and Champua and Barbil tahsils of Champua sub-division, in Keonjhar district
- 6. Khondma's tahsil of Khondma's sub-division, and Balliguda and G. Udayagiri tahsils of Balliguda sub-division, in Boudh-Khondma's district
- 7. R. Udayagiri tahsil, and Guma and Rayagada blocks of Parlakhemundi tahsil of Parlakhemundi sub-division, and Sumala tahsil, excluding Gazalbad and Gochia Gram Panchayats of Ghumsur sub-division, in Ganjam district
- 8. Thousand Rampur Block of Katalahandi tahsil, and Langjearh block, falling in Langjearh and Katalahandi tahsils, in Bhawanipatna sub-division in Katalahandi district
- 9. Kalindi Community Development Block of Nilgiri tahsil in Nilgiri sub-division in Balasore district

3. Any reference in the preceding paragraph to a territorial division by whatever name indicated shall be construed as a reference to the territorial division of that name as existing at the commencement of this Order.

N. SANHVA REDDY, President.

[No. F. 1962/77-L.1]

S. HARIHARA IYER, Jr. Secy.

विधि, भाव और कल्पना कार्य मंत्रालय

(विधायी विभाग)

प्रधुनता

नई दिल्ली, 31 दिसम्बर 1977

मा० का० नि० 797 (घ) -- राष्ट्रपति द्वारा किया गया निम्नलिखित प्रदेश संविधान को लागू करने के लिए प्रकाशित किया जा रहा है:--

सं० प्रा० 108

संयुक्त क्षेत्र (बिहार, गुजरात, मध्य प्रदेश और उत्तरांचल) प्रदेश, 1977 है।

राष्ट्रपति, भारत के संविधान की धारा 370 के अन्वयार्थ (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, संयुक्त क्षेत्र (भाग क राज्य) प्रदेश, 1950 की, जहाँ तक वह उन क्षेत्रों में सम्बन्धित है जो अब बिहार, गुजरात, मध्य-प्रदेश और उत्तरांचल राज्यों में समाविष्ट हैं, और संयुक्त क्षेत्र (भाग ग राज्य) प्रदेश, 1950 की, जहाँ तक वह उन क्षेत्रों में सम्बन्धित है जो अब मध्य प्रदेश राज्य में समाविष्ट हैं, तथा संयुक्त राज्यों के राजधानियों के नामों में, अपने प्रभाव में निम्नलिखित प्रदेश करने हैं; धारा 370:--

1. (1) यह प्रदेश का नाम संयुक्त क्षेत्र (बिहार, गुजरात, मध्य-प्रदेश और उत्तरांचल) प्रदेश, 1977 है।

7/10

(2) यह सूची प्रस्तुत होगी।

2. नीचे विनिर्दिष्ट क्षेत्रों का विहार, गुजरात, मध्य प्रदेश और उड़ीसा राज्यों में अनुसूचित क्षेत्रों के रूप में पुनः परिनिश्चित किया जाना है:—

बिहार

1. रांची जिला
2. मिहभूमि जिला
3. पनारामू जिले में लतेहार उपखण्ड और गढ़वा उपखण्ड का भण्डारिया ब्लॉक
4. सथाल परगना जिले में, दुमका पाकुर, राजमहल और रामनाग उपखण्ड, तथा गोड्डा उपखण्ड के मुन्दर, पहाड़ी और बोधारी तालुक ब्लॉक।

गुजरात

1. मूरत जिले में उच्छल, थ्यारा, महूआ, माण्डवी, निजार, सोनगढ़, बालोद, मंगरोल और तारडोली तालुक
2. भड़ोच जिले में देदिआपाड़ा, सागबाग, बानिया, नन्दोद और फगडिया तालुक
3. डांगस जिला और तालुक
4. बलगाड जिले में बांगदा, धर्मपुर, चिखानी, पार्दी और अम्बरगांव तालुक
5. पंचमढ़ी जिले में झालोद, दोहाद, संतरामपुर, लिगखेदा और देवगढ़ वारिया तालुक
6. वडोदरा जिले में छांटीदेपुर और नमवाड़ी तालुक तथा तिलकवाड़ा महल
7. भावरकाथा जिले में खेदब्रह्मा, भिलोदा और मेघराज तालुक तथा विजयनगर महल।

मध्य प्रदेश

1. झबुआ जिला
2. माण्डला जिला
3. मरगुजा जिला
4. बम्तर जिला
5. धाड़ जिले में सरदारपुर, धाड़, कुवशी और मानावर तहसील
6. खरगोन (दक्षिणी नीमर) जिले में बरवानी, राजपुर, सेंधवा, भीकनगांव, खरगोन और महेश्वर तहसीलें
7. खण्डवा (पूर्वी नीमर) जिले में हरसुद तहसील का खलवा जनजातीय विकास खण्ड तथा बुरहानपुर तहसील का खोकरा जनजातीय विकास खण्ड
8. रतलाम जिले में सखाना तहसील
9. बेतुल जिले में बेतुल तहसील (बेतुल समुदाय विकास खण्ड को छोड़कर), और भैसदेही तहसील

10. सिधौनी जिले में लखनादोन तहसील और सिधौनी तहसील का कुरई जनजातीय विकास खण्ड
11. बालाघाट जिले में बँहर तहसील
12. होशंगाबाद जिले में होशंगाबाद तहसील का केसला जनजातीय विकास खण्ड
13. शाहदोल जिले में पुष्कराजगढ़ और गुहागपुर तहसील, तथा ब्योहारी तहसील का जयसिंह नगर समुदाय विकास खण्ड
14. सिद्धी जिले में गोपदबानास तहसील का कुमुमी जनजातीय विकास खण्ड
15. रायगढ़ जिले में जसपुरनगर, उदयपुर और घरगोदा तहसीलें तथा रायगढ़ तहसील में खारसिया जनजातीय विकास खण्ड
16. विलासपुर जिले में काटपोड़ा तहसील और विलासपुर तहसील में मारवाही जनजातीय विकास खण्ड, गोरेत्ला जनजातीय विकास खण्ड और गोरेत्ला, समुदाय विकास खण्ड तथा कोटा राजस्व निरीक्षक सर्किल
17. दुर्ग जिले में बालोद तहसील का डोंडी जनजातीय विकास खण्ड
18. राजनन्दगांव जिले में राजनन्दगांव तहसील के मानपुर और मोहला जनजातीय विकास खण्ड और चौकी समुदाय विकास खण्ड
19. रायपुर जिले में विद्वानावागढ़ तहसील के गडियावन्द, मंनपुर और छुरा जनजातीय विकास खण्ड तथा धमतारी तहसील का सिहावा समुदाय विकास खण्ड
20. भोरेना जिले में शिवपुर तहसील का कराहाल जनजातीय विकास खण्ड
21. छिन्दवाड़ा तहसील के तमिया और जमाई जनजातीय विकास खण्ड, पटवारी सर्किल सं० 63 से 68 और सं० 72 और 73, पटवारी सर्किल सं० 62 के सोरगांव खुर्द और किरवानी गांव, पटवारी सर्किल सं० 69 के मनावाड़ी और गीली परसिया गांव तथा पटवारी सर्किल सं० 97 का गांव बमहनी,

अमरवाड़ा तहसील का हरई जनजातीय विकास खण्ड और पटवारी सर्किल सं० 26, 27, 30, 31, 32, 41 से 44, 48, 49, 50-ख, 51 और 60,

छिन्दवाड़ा जिले की सोनसार तहसील के, बछुआ जनजातीय विकास खण्ड और पटवारी सर्किल सं० 1 से 19, 25 से 30, 32 से 37, पटवारी सर्किल सं० 20 का नन्दापुर गांव पटवारी सर्किल सं० 24 के नीलकण्ठ और दाण्डीखापा गांव, पटवारी सर्किल सं० 31 के गांव रामधन, सिलोरा और जोबनी गांव और पटवारी सर्किल सं० 39 के गांव मुली को छोड़ कर सभी गांव।

उड़ीसा

1. मयूरभंज जिला
2. गुन्दरगढ़ जिला
3. कोयगुट जिला
4. गम्बनपुर जिले में कुच्छिंदा तहसील

(4)
 (255) (54)

2468

THE GAZETTE OF INDIA EXTRAORDINARY PART II—SEC. 3(1)

5. बयोझर जिले में, बयोझर उपखण्ड की बयोझर और तेवकोई तहसीलें, तथा चम्पूग उपखण्ड की चम्पूग और बारबिल तहसीलें
 6. बीड़—खोंदमत्स जिले में, खोंदमत्स उपखण्ड की खोंदमत्स तहसील और बालीगुडा उपखण्ड की बालीगुडा और जी० उदयगिरी तहसीलें
 7. गंजम जिले में, आर० उदयगिरी तहसील, और पारलाखेमुण्डी उपखण्ड की पारलेखा-मुण्डी तहसील के गुमा और रायगुडा ब्लॉक तथा घुमपुर उपखण्ड की गजलवाडी और गोछा ग्राम पंचायतों को छोड़ कर सूरदा तहसील
 8. कालाहांडी जिले में भवानी पटना उपखण्ड में, कालाहांडी तहसील का युआमल, रामपुर ब्लॉक, और लञ्जीगड़ और कालाहांडी तहसीलों में आने वाला लञ्जीगड़ ब्लॉक
 9. बालासोर जिले में नीलगिरी उपखण्ड में नीलगिरी तहसील का नीलगिरी समुदाय विकास खण्ड ।
3. पूर्ववर्ती पैरा में किसी प्रादेशिक खण्ड के प्रति निर्देश का, चाहे वह किसी भी नाम से उपदर्शित हो, का अर्थ इस आदेश के प्रारम्भ पर यथा विद्यमान उस नाम के प्रादेशिक खण्ड के प्रति निर्देश से किया जाएगा ।

नीलम संजीव रेडडी,
 राष्ट्रपति ।

[सं० फा 19(2)/77-एन०-1]
 एस० हरिहर अश्वर, संपुवन मन्त्रि ।

9/13

1 The Scheduled Areas (States of Bihar, Gujarat, Madhya Pradesh and Orissa) Order, 1977

C.O.109

In exercise of the powers conferred by sub-paragraph (2) of paragraph 6 of the Fifth Schedule to the Constitution of India, the President hereby rescinds the Scheduled Areas (Part A States) Order, 1950, in so far as it relates to the areas now comprised in the States of Bihar, Gujarat, Madhya Pradesh and Orissa, and the Scheduled Areas (Part B States) Order, 1950, in so far as it relates to the areas now comprised in the State of Madhya Pradesh, and in consultation with the Governors of the States concerned, is pleased to make the following Order, namely:--

1. (1) This Order may be called the Scheduled Areas (States of Bihar, Gujarat, Madhya Pradesh and Orissa) Order, 1977.
- (2) It shall come into force at once.
2. The Areas specified below are hereby redefined to be the Scheduled Areas within the States of Bihar, Gujarat, Madhya Pradesh and Orissa:--

BIHAR

1. Ranchi district
2. Singhbhum district
3. Latehar sub-division, and Bhandaria block of Garhwa sub-division, in Palamau district.
4. Daumka, Pakur, Rajmahal and Jamtara sub-divisions, and Sundar Pahari and Boarijor blocks of Godda sub-division, in Santhal Parganas district.

GUJARAT

1. Uchchhal, Vyara, Mahuwa, Mandvi, Nizar, Songadh, Valod; Mangrol and Bardoli talukas in Surat district.
2. Dediapada, Sagbara, Valia, Nandod and Jhagadia talukas in Bharuch district.
3. Dangs district and taluka.
4. Bansda, Dharampur, Chikhali, Pardi and Umbergaon talukas in Valsad district.
5. Jhalod, Dohad, Santrampur, Limkheda and Deogarh Bariatalukas in Panchmahals district.
6. Chhotaudepur and Naswadi talukas and Tilakwadamahals in Vadodra district
7. Khedbrahma, Bhiloda and Meghraj talukas, and Vijayanagar mahals in Sabarkantha district

PESA,1996

THE PROVISIONS OF THE PANCHAYATS (EXTENSION TO THE SCHEDULED AREAS) ACT, 1996 No.40 OF 1996

(24th December, 1996)

An Act to provide for the extension of the provisions of Part IX of the Constitution relating to the Panchayats to the Scheduled Areas.

Be it enacted by Parliament in the Forty-seventh Year of the Republic of India as follows:-

Short title

1. This Act may be called the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996

Definition

2. In this Act, unless the context otherwise requires, “Scheduled Areas” means the Scheduled Areas as referred to in Clause (1) of Article 244 of the Constitution.

Extension of part IX of The Constitution

3. The provision of Part IX of the Constitution relating to Panchayats are hereby extended to the Scheduled Areas subject to such exceptions and modifications as are provided in section 4.

Exceptions and modifications to part IX of The Constitution

4. Notwithstanding anything contained under Part IX of the Constitution, the Legislature of a State shall not make any law under that Part which is inconsistent with any of the following features, namely:-

(a) a State legislation on the Panchayats that may be made shall be in consonance with the customary law, social and religious practices and traditional management practices of community resources;

(b) a village shall ordinarily consist of a habitation or a group of habitations or a hamlet or a group of hamlets comprising a community and managing its affairs in accordance with traditions and customs;

(c) every village shall have a Gram Sabha consisting of persons whose names are included in the electoral rolls for the Panchayat at the village level;

(d) every Gram Sabha shall be competent to safeguard and preserve the traditions and customs of the people, their cultural identity, community resources and the customary mode of dispute resolution;

(e) every Gram Sabha shall-

i. approve of the plans, programmes and projects for social and economic development before such plans, programmes and projects are taken up for implementation by the Panchayat at the village level;

ii. be responsible for the identification or selection of persons as beneficiaries under the poverty alleviation and other programmes;

(f) every Panchayat at the village level shall be required to obtain from the Gram Sabha a certification of utilisation of funds by that Panchayat for the plans, programmes and projects referred to in clause(e);

(g) the reservation of seats in the Scheduled Areas at every Panchayat shall be in proportion to the population of the communities in that Panchayat for whom reservation is sought to be given under Part IX of the Constitution;

Provided that the reservation for the Scheduled Tribes shall not be less than one-half of the total number of seats;

Provided further that all seats of Chairpersons of Panchayats at all levels shall be reserved for the Scheduled Tribes;

(h) the State Government may nominate persons belonging to such Scheduled Tribes as have no representation in the Panchayat at the intermediate level or the Panchayat at the district level:

Provided that such nomination shall not exceed one-tenth of the total members to be elected in that Panchayat;

(i) the Gram Sabha or the Panchayats at the appropriate level shall be consulted before making the acquisition of land in the Scheduled Areas for development projects and before re-settling or rehabilitating persons affected by such projects in the Scheduled Areas; the actual planning and implementation of the projects in the Scheduled Areas shall be coordinated at the State level;

- (j) planning and management of minor water bodies in the Scheduled Areas shall be entrusted to Panchayats at the appropriate level;
- (k) the recommendations of the Gram Sabha or the Panchayats at the appropriate level shall be made mandatory prior to grant of prospecting licence or mining lease for minor minerals in the Scheduled Areas;
- (l) the prior recommendation of the Gram Sabha or the Panchayats at the appropriate level shall be made mandatory for grant of concession for the exploitation of minor minerals by auction;
- (m) while endowing Panchayats in the Scheduled Areas with such powers and authority as may be necessary to enable them to function as institutions of self-government, a State Legislature shall ensure that the Panchayats at the appropriate level and the Gram Sabha are endowed specifically with-
- (i) the power to enforce prohibition or to regulate or restrict the sale and consumption of any intoxicant;
 - (ii) the ownership of minor forest produce;
 - (iii) the power to prevent alienation of land in the Scheduled Areas and to take appropriate action to restore any unlawfully alienated land of a Scheduled Tribe;
 - (iv) the power to manage village markets by whatever name called;
 - (v) the power to exercise control over money lending to the Scheduled Tribes;
 - (vi) the power to exercise control over institutions and functionaries in all social sectors;
 - (vii) the power to control over local plans and resources for such plans including tribal sub-plans;
- (n) the State Legislations that may endow Panchayats with powers and authority as may be necessary to enable them to function as institutions of self-government shall contain safeguards to ensure that Panchayats at the higher level do not assume the powers and authority of any Panchayat at the lower level or of the Gram Sabha;

(o) the State Legislature shall endeavour to follow the pattern of the Sixth Schedule to the Constitution while designing the administrative arrangements in the Panchayats at district levels in the Scheduled Areas.

Continuance of existing laws on panchayats:

5. Notwithstanding anything in Part IX of the Constitution with exceptions and modifications made by this Act, any provision of any law relating to Panchayats in force in the Scheduled Areas, immediately before the date on which this Act receives the assent of the President, which is inconsistent with the provisions of Part IX with such exceptions and modifications shall continue to be in force until amended or repealed by a competent Legislature or other competent authority or until the expiration of one year from the date on which this Act receives the assent of the President;

Provided that all the Panchayats existing immediately before such date shall continue till the expiration of their duration unless sooner dissolved by a resolution passed to that effect by the Legislative Assembly of that State or, in the case of a State having Legislative Council, by each House of the Legislature of that State.

K.L. MOHANPURIA,

Secy. To the Govt. of India



GOVERNMENT OF GUJARAT
LEGISLATIVE AND PARLIAMENTARY AFFAIRS DEPARTMENT

BOMBAY ACT NO. V OF 1879

The Gujarat Land Revenue Code, 1879

(As modified upto 21st April, 2017)

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GUJARAT ACT No. V OF 1879.¹

[THE ²[GUJARAT] LAND REVENUE CODE, 1879]

[17th July, 1879.]

Repealed in part by Bom.		3 of 1886.
”	”	32 of 1949.
”	”	6 of 1950.
Repealed in part and amended by Act		16 of 1895.
”	”	by Bom. 6 of 1901.
”	”	” ” 4 of 1905.
”	”	” ” 20 of 1939.
”	”	” ” 29 of 1939.
Repealed in part and amended (locally) by		
	Bom.	1 of 1880.
”		6 of 1888 as amended by Bom. 2 of 1905.
”		11 of 1912.
”		4 of 1913.
”		2 of 1919.
Amended	by Bom.	7 of 1879.
”	”	4 of 1886.
”	”	1 of 1910.
”	”	7 of 1914.
”	”	1 of 1920.
”	”	3 of 1921.
”	”	15 of 1929.
”	”	3 of 1932.
”	”	31 of 1935.
”	”	5 of 1936.

1 For Statement of Objects and Reasons, see *Bombay Government Gazette*, 1875, Pt.V.p.62 and *ibid*, 1879, Pt.V.p. 81; for Reports of the Select Committee, see *ibid.*, 1876, Pt.V.p. 166, and *ibid*, 1877, Pt.V.p.74; and for Proceedings in Council, see *ibid.*, 1875, Pt. V.p. 65; *ibid.*, 1877, Pt. V. pp. 198, 210, 234, 252, 417, 418, *ibid.*, 1878, Pt. V. P. 40, *ibid.*, 1879, Pt. V. pp. 122 and 124.

2 This word was and was deemed to have been substituted on 1st May, 1960 for the word “Bombay” by Guj. 15 of 2011, s.3, Sch., Sr. No. 4.

The proceeds of all fees levied under this Act for permission to remove sand or to quarry are to be credited to the Local Fund constituted by the Bombay Local Boards Act, 1923 (Bom. 6 of 1923), s. 75.

The Code applies to taluqdari lands subject to modifications specified in Schedule I to the Bombay Taluqdari Tenure Abolition Act, 1949.

Adapted and modified by the Adaptation of Indian Laws Order in Council.

Amended	by	Bom.	45 of 1947.	
”	”	”	62 of 1947.	
”	”	”	35 of 1948.	
”	”	”	67 of 1948	as amended by Bom. 13 of 1956 and Bom. 63 of 1958.
”	”	”	53 of 1949.	

Adapted and modified by the Adaptation of Laws Order, 1950.

Amended	by	Bom.	28 of 1950.
”	”	”	33 of 1950.
”	”	”	60 of 1950.
”	”	”	9 of 1951.
”	”	”	7 of 1953.
”	”	”	14 of 1955.
”	”	”	28 of 1956.
”	”	”	45 of 1956.

Adapted and modified by the Bombay Adaptation of Laws (State and Concurrent Subjects) Order, 1956.

Amended	by	Bom.	8 of 1958.
”	”	”	41 of 1959.
”	”	”	3 of 1960.

Adapted and modified by the Gujarat Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

Amended	by	Guj.	15 of 1964.
”	”	”	35 of 1965.
”	”	”	25 of 1972.
Amended	by	Presidents’s Act No.26 of 1976.	
”	”	Guj.	25 of 1977.
”	”	”	3 of 1980.
”	”	”	37 of 1980.
”	”	”	2 of 1981. **
”	”	”	24 of 1981.
”	”	”	8 of 1982. †
”	”	”	2 of 1987.
”	”	”	16 of 1989.
”	”	”	12 of 1993.
”	”	”	6 of 1995.
”	”	”	9 of 1995.
”	”	”	6 of 1997.
”	”	”	5 of 1998. ***
”	”	”	14 of 2003.
Amended	by	Guj.	19 of 2008
”	”	”	7 of 2010.
”	”	”	15 of 2011.
”	”	”	20 of 2011.
”	”	”	3 of 2016.
”	”	”	23 of 2017.

**Please see s. 4 of Guj. 2 of 1981 for Validation of certain rules.

† Please see s. 7 of Guj. 8 of 1982 for Transitory provision.

*** Please see s. 2 of Guj. 5 of 1998 in relation to the Scheduled Areas of the State.

An Act to consolidate and amend the law relating to Revenue Officers, and the Land Revenue in the *[State of Gujarat].

WHEREAS it is expedient to consolidate and amend the law relating to Revenue Officers, and to the assessment and recovery of Land Revenue, and to other matters connected with the Land Revenue Administration; It is hereby enacted as follows :—

CHAPTER I.

PRELIMINARY.

1. ¹[(1)] This Act may be cited as “The ²[Gujarat] Land Revenue Code, 1879”. Short Title.

³[(2) Save as otherwise provided by Chapter XA, this Act extends to ⁴[Bombay area of the State of Gujarat.] Local extent.

⁵[* * * * *]

⁶[(4) Save as otherwise provided by Chapter XA, it also extends to the Saurashtra area of the State of Bombay subject to the modifications specified in Schedule J appended to this Act.]

Guj. 35 of 1965. ⁷[(5) On and from the date of the coming into force of the Bombay Land Revenue (Extension to Kutch Area and Amendment) Act, 1965, this Act shall also extend to and be in force in the Kutch area of the State of Gujarat.]

2. [Repeal of enactments.] Repealed by Bom. IV of 1913, s. 5.

3. In this Act, unless there be something repugnant in the subject or context— Interpretation section.

(1) “revenue officer” means every officer of any rank whatsoever appointed under any of the provisions of this Act, and employed in or about the business of the land revenue or of the surveys, assessment, accounts, or records connected therewith ⁸[and for the purposes of sections 25 and 26 includes village-officer appointed or officiating under any of the provisions of the Bombay Hereditary Offices Act or the Matadars Act, 1887]; “revenue officer.”

* These words were substituted for the words “ Presidency of Bombay” by Guj. 35 of 1965, s. 2.

1. Sub-section (1) of section 1 was originally the first paragraph of section 1. It was numbered as sub-section (1) of section 1 by Bom. 4 of 1913, s. 4(1).

Note.— All sub-titles, printed over sections or groups of sections in this Act, were repealed by section 84 of the Bombay Land Revenue (Amendment) Act, 1913 (Bom. 4 of 1913).

Section 85 and the last 15 words of s. 68 are not in force in the Panch Mahals—see the Panch Mahals Laws Act, 1885 (7 of 1885), s. 2.

2. This word was and was deemed to have been substituted on 1st may, 1960, for the word “Bombay” by Guj. 15 of 2011, s.3, Sch., Sr. No. 4.

3. Sub-section (2) was substituted for paragraph 2 by Bom. 4 of 1913, s. 4(2).

4. These words were substituted for from “Pre-reorganisation State” to “1874” by the Gujarat Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

5. Sub-section (3) was omitted, *ibid*.

6. Sub-section (4) was added by Bom. 41 of 1959, s. 3.

7. Sub-section (5) was inserted by Guj. 5 of 1965, s. 3.

8. These words and figures were added by 1st Schedule of the Bombay Repealing and Amending Act, 1905 (Bom. 4 of 1905).

“Survey Officer”	(2) “Survey officer” means an officer appointed under, or in the manner provided by section 18 ¹ [* * *];
“Survey settlement”	² [(3) “Survey settlement” includes a settlement made under the provisions of Chapter VIII A];
“land”	(4) “Land” includes benefices to arise out of land, and things attached to the earth, or permanently fastened to anything attached to the earth, and also shares in or charges on, the revenue or rent of villages, or other defined portion of territory;
“estate”	(5) “estate” means any interest in lands and the aggregate of such interests vested in a person or aggregate of persons capable of holding the same;
“survey number”	(6) “survey number” means a portion of land of which the area and ³ [assessment] are separately entered, under an indicative number in the ⁴ [land records] ⁵ [* * * *];
“sub-division of a survey number”	(7) ⁶ “division of a survey number” means a portion of a survey number of which the area and assessment are separately entered in the land records under an indicative number subordinate to that of the survey number of which it is a portion;]
“chavdi”	⁷ [(8) “chavdi” means in any village in which there is no chavdi, such place as the Collector may direct shall be deemed to be the chavdi for the purposes of this Act;]
“building site”	(9) “building site” means a portion of land held for building purposes, whether any building be actually erected thereupon or not, and includes the open ground or court-yard enclosed by, or adjacent to, any building erected thereupon;
“boundary mark”	(10) “boundary mark” means any erection, whether of earth, stone, or other material, and also any hedge, ⁸ [unploughed ridge, or] strip of ground, or other object whether natural or artificial, set up, employed or specified by a survey officer, or other revenue officer having authority in that behalf, in order to designate the boundary of any division of land;
“to hold land”, “land holder” or “holder”	⁹ [(11) “to hold land” or to be a “landholder” or “holder” of land means to be lawfully in possession of land, whether such possession is actual or not];

1. The words “of this Act” were repealed by the Bombay General Clauses Act, 1886 (Bom. 3 of 1886), Schedule B. This Schedule is printed as an Appendix to the Bombay General Clauses Act, 1904 (Bom. 1 of 1904).

2. Clause (3) was inserted by Bom. 20 of 1939, s. 2.

3. This word was substituted for the words “ other particulars” by Bom. 4 of 1913, s. 6 (b).

4. These words were substituted for the words “survey records”, *ibid.*

5. The words “of the village, town, or city in which it is situated, and includes a recognised share, of a survey number” were repealed, *ibid.*, s. 6.

6. This definition was substituted for the definition of “recognised share of a survey number”, *ibid.*, s. 6 (c).

7. Clause (8) was added, *ibid.*, s. 6 (d).

8. These words were substituted for the word “vacant” by Bom. 6 of 1901, s. 2.

9. These definitions were substituted for the original definitions of “holder” or “landholder” and “holding” by Bom. 4 of 1913, s. 6 (e).

¹[(12) “holding” means a portion of land held by a holder];

“holding”

²[(13) “superior holder” means a land holder entitled to receive rent or land revenue from other landholders (hereinafter called “inferior holders”) whether he is accountable or not for such rent or land revenue, or any part thereof, to ³[the ⁴[State] Government];

“superior holder”
“inferior holder”

Bom. III of
1869.

Provided that where land has been granted free of rent or land revenue, subject to the right of resumption in certain specified contingencies, by a Jagirdar, Inamdar or other such holder of alienated land whose name is authorizedly entered as such in the land records, such Jagirdar, Inamdar or holder shall, with reference to the grantee, be deemed to be the superior holder of land so granted by him and the grantee shall, with reference to the grantor, be deemed to be the inferior holder of such land and for the purposes of section 8 of the ⁵Bombay Local Funds Act, 1869, shall notwithstanding anything herinafter contained in the definition of the word “tenant”, be deemed to be the tenant of such grantor];

⁶[(14) “tenant” means a lessee, whether holding under an instrument, or under an oral agreement, and includes a mortgagee of a tenant’s rights with possession; but does not include a lessee holding directly under the ⁷[Government];

“tenant”

⁶[(15) “landlord” means a lessor];

“land lord”

⁸[(16) “occupant” means a holder in actual possession of unalienated land, other than a tenant:

“occupant”

Provided that where the holder in actual possession is tenant, the landlord or superior landlord, as the case may be, shall be deemed to be the occupant];

⁹[(17) “occupy” means a portion of land held by an occupant;]

“occupy”

⁹[(18) “to occupancy land” means to possess or take possession of land];

“to occupancy land”

⁹[(19) “occupation” means possession];

“occupation”
“alienated”

(20) “alienated” means transferred in so far as the rights of ³[the ⁴[State Government] to payment of the rent or land revenue are concerned, wholly or partially, to the ownership of any person;

¹⁰[(21) “village” includes a town or city and all the land belonging to a village, town or city];

“village”

1. These definitions were substituted for the original definitions of “holder” or “landholder” and “holding” by Bom. 4 of 1913, s. 6 (e).

2. This definition was substituted for the original definitions of “superior holder” and “inferior holder”, *ibid.*, s. 6 (f).

3. The words “the Provincial Government” were substituted for the words “Government” by the Adaptation of Indian Laws Order in Council.

4. This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.

5. See now section 96 of the Bombay Local Boards Act, 1923 (Bom. 6 of 1923).

6. These definitions were substituted for the original definition of “tenant” by Bom.4 of 1913, s. 6 (g).

7. The word “Government” was substituted for the word “Crown” by the Adaptation of Laws Order, 1950.

8. This definition was substituted for clause (16) by Bom. 4 of 1913, s. 6(h).

9. These definitions were substituted for clauses (17), (18) and (19), *ibid.*,s. 6(h).

10. This definition was substituted for the original clause (20), *ibid.*,s. 6 (i).

“revenue year” “year”

(22) the words “revenue year” or “year” means the period from, and exclusive of, the thirty-first July of one calendar year untill and inclusive of, the thirty-first July in the next calender year;

(23) [Definition of “section”] Rep. by Bom. III of 1886.

(24) [Definition of “this Chapter”] Rep. by Bom. III of 1886.

“Joint holders”
“Joint occupants”

¹[(25) The term “joint holders”, or “joint occupants”, means holders or occupants who hold land as co-sharers, whether, as co-sharers in a family undivided, according to Hindu law or otherwise, and whose shares are not divided by metes and bounds; and where land is held by joint holders or joint occupants, “holder” or “occupants”, as the case may be, means all of the joint holders or joint occupants;]

“Land records”

¹[(26) “land records” means records maintained under the provisions of, or for the purposes of, this Act;]

“certified copy”
“certified extract”

¹[(27) “certified copy” or “certified extract” means a copy or extract, as the case may be, certified in the manner prescribed by section 76 of the Indian Evidence Act, 1872;]

I of 1872.

²[(27A) In this Act, where there is any refernece to any other enactment of a provision thereof, such enactment or provision shall not merely by reason of such refernece be deemed to extend to the Kutch area of the State Gujarat but if there be any law corresponding to such enactment or provision in force in the said area, the refernece to the enactment or provision as aforesaid shall include a reference to such corresponding law.]

³[(28) “designated officer” means any revenue officer appointed by the State Government from time to time for carrying out the functions as specified in Chapter X-A;

(29) “prescribed” means prescribed by rules made under this Act.]

CHAPTER II.

CONSTITUTION AND POWERS OF REVENUE OFFICERS.

Chief controlling authority in revenue matters.

⁴[4. (1) The chief controlling authority in all matters connected with the land revenue shall vest in the State Goovernment.

(2) The State Government may, by notification in the *Official Gazette*, prescribe the territories in the State which shall form a division and may by a like notification alter the limits of the division so formed.]

5. [Formation of divisions.] Deleted by Guj. 15 of 1964, s. 4, Sch.

6. [Commissioner for each division.] Deleted by Guj. 15 of 1964, s. 4, Sch.

6A. [Appointment of Commissioners; their powers and duties.] Deleted by Guj. 15 of 1964, s. 4, Sch.

6B. [Additional Commissioners.] Deleted by Guj. 15 of 1964, s. 4, Sch.

6C. [Assistant Commissioners.] Deleted by Guj. 15 of 1964, s. 4, Sch.

1. These definitions were added by Bom. 4 of 1913, s.6 (j).
2. Clause (27A) was inserted by Guj. 35 of 1965, s. 4.
3. Original Clause (28) was omitted by the Adaptation of Laws Order, 1950. and now clause (28) was readded and clause (29) was added by Guj. 7 of 2010, s. 2.

4. Section 4 was substituted for the original by Guj. 15 of 1964, s. 4, Sch.

7. Each division ¹[* * * * *] shall be divided into such ²[* * *] districts with such limits as may from time to time be prescribed by a duly published order of the ³[⁴[State] Government].

Division to be divided into districts.

And each such district shall consist of such ²[* *] talukas, and each taluka shall consist of such ²[* *] mahals and villages, as may from time to time be prescribed in a duly published order of the ³[⁴[State] Government].

A district to consist of talukas comprising such mahals and villages as ⁴[State] Government may direct.

⁵[And each such mahal shall consist of such villages as may from time to time be prescribed by a duly published order of the State Government.]

⁶[* * * * *]

⁷[7A. The State Government may from time to time by a duly published order alter or add to the limits of any village or amalgamate two or more villages or constitute a new village.]

Power of State Government to alter limits of or to amalgamate or constitute villages.

8. The ³[⁴[State] Government] shall appoint in each district as officer who shall be the Collector ⁸[* * * *] and who ⁹[* * * * *] may exercise, throughout his district, all the powers and discharge all the duties conferred and imposed on a Collector or an Assistant or Deputy Collector by this Act, or any other law for the time being in force, and in all matters not specially provided for by law shall act according to the instructions of ¹⁰[the ⁴[State] Government].

Collector of the district.

¹¹[8A. (1) The State Government may appoint in each district so many Additional Collectors as it may deem fit. ¹²[* * * *] The Additional Collector shall exercise such powers and discharge such duties as are exercised or discharged by the Collector in the district or a part of district under this Act or any other law for the time being in force as the State Government may direct.

Additional Collectors.

(2) An Additional Collector appointed under sub-section (1) shall not be subordinate to the Collector except in such matters as the State government may by a general or special order specify in this behalf.]

1. The words "under the control of the Commissioner" were deleted by Guj. 15 of 1964, s. 4, Sch.

2. The words "number of" were repealed by Bom. 4 of 1913, s. 8.

3. The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.

4. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

5. This portion was added by Bom. 33 of 1950, s. 2.

6. The words "The present zillas or collectorates shall form districts and the present talukas, shall remain as they are, for the purposes of this Act, until altered by the Governor in Council" were repealed by the Amending Act, 1895 (16 of 1895).

7. Section 7A was inserted by Bom. 33 of 1950, s. 3.

8. The words "of the District" were repealed by the Amending Act, 1895 (16 of 1895).

9. The words "shall be subordinate to the Commissioner of his division and" were deleted by Guj. 15 of 1964, s. 4, Sch.

10. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

11. Section 8A was inserted by Bom. 45 of 1956, s. 3.

12. The words "The Additional Collector shall be subordinate to the Commissioner of his division" were deleted by Guj. 15 of 1964, s. 4, Sch.

Assistant and Deputy Collector.

9. The ¹[²[State] Government] may appoint to each district so many Assistant Collectors, and so many Deputy Collectors as ³[it] may deem expedient; the Assistants shall be called "First", "Second", "Supernumerary", etc. as may be expressed in the order of their appointment.

to be sub-ordinate to the Collector.

All such Assistant and Deputy Collectors and all other officers employed in the land revenue administration of the district shall be subordinate to the Collector.

Their duties and powers.

10. Subject to the general orders of ⁴[the ²[State] Government], a Collector may place any of his assistants or deputies in charge of the revenue administration of one or more of the talukas in his district, or may himself retain charge thereof.

Any Assistant or Deputy Collector thus placed in charge shall, subject to the provisions of Chapter XIII ⁵[* * * * *], perform all the duties and exercise all the powers conferred upon a Collector ⁶[* * * * *] by this Act or any other law at the time being in force, so far as regards the taluka or talukas in his charge :

Provided that the Collector, may whenever he may deem fit, direct any such Assistant or Deputy not to perform certain duties or exercise certain powers, and may reserve the same to himself or assign them to any other Assistant or, Deputy subordinate to him.

To such Assistant or Deputy Collector as it may not be possible or expedient to place in charge of talukas, the Collector shall, under the general orders of ⁴[the ²[State] Government], assign such particular duties and powers as he may from time to time see fit.

Collector of the district in case of temporary vacancy.

11. If the Collector is disabled from performing his duties or for any reason vacates his office or leaves his district, or dies, his Assistant of highest rank present in the district shall, unless other provision has been made by ¹[²[State] Government], succeed temporarily to his office, and shall be held to be the Collector ⁶[* * * * *] under this Act until the Collector resumes charge of his district or until the ¹[²[State] Government], appoints a successor to the former Collector and such successor takes charge of his appointment.

An officer whose principal office is different from that of an Assistant Collector, and who is an Assistant Collector for special purposes only, shall not be deemed to be an Assistant for the purposes of this section.

1. The words "Provincial Government" were substituted for the words "Governor -in-Council" by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

3. The word "It" was substituted for the word "he" by the Adaptation of Indian Laws Order in Council.

4. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

5. The words "of this Act" were repealed by the Bombay General Clauses Act, 1886 (Bom. 3 of 1886), Schedule B. This Schedule is printed as an Appendix to the Bombay General Clauses Act, 1904 (Bom. I of 1904).

6. The words "of a district" were repealed by the Amending Act, 1895 (16 of 1895).

12. The chief officer entrusted with the local revenue administration of a taluka shall be called a Mamlatdar. He shall be appointed by the ¹[²[State] Government].

The Mamlatdar; his appointment.

His duties and powers shall be such as may be expressly imposed or conferred upon him by this Act or by any other law for the time being in force, or as may be imposed upon, or delegated to him by the Collector under the general or special orders of ³[the ²[State] Government] ⁴[* * * *].

His duties and powers.

⁵[A decision or order of a Mamlatdar in performance of the duties and exercise of the powers, imposed or conferred upon him or delegated to him, under this section, shall be subject to the provisions of Chapter XIII.]

⁶[12A. (1) The State Government may appoint so many Additional Mamlatdars, as it may deem fit. An Additional Mamlatdar shall exercise such powers and discharge such duties in a taluka or part of a taluka under this Act or any other law for the time being in force, as the State Government may direct.

Additional Mamlatdars.

(2) An Additional Mamlatdar shall not be subordinate to the Mamlatdar in the taluka except in such matters as the State Government may by a general or special order specify in this behalf.]

13. Whenever it may appear necessary to the ⁷[²[State] Government], the ⁸[²[State] Government], may ⁹[appoint to a taluka one or more Mahalkaris] and, subject to the orders of ³[the ²[State] Government], ¹⁰[* * * *] the Collector may ¹¹[assign to a Mahalkari] within his local limits such of the duties and powers of a Mamlatdar as he may from time to time see fit, and may also from time to time direct whether the Mahalkari's immediate superior shall, for the purposes of section 203 ¹²[* * * *] be deemed to be the Mamlatdar or the Assistant or Deputy Collector, or the Collector in charge of the taluka.

The Mahalkari, his duties and powers.

¹³[When a defined portion of a taluka is placed in charge of a Mahalkari, such portion shall be called a mahal.]

1. The words "Provincial Government" were substituted for the words "Commissioner of the division in which his taluka is situated" by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

3. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

4. The word "He shall continue to perform the duties and exercise the powers at present performed and exercised by him after the passing of this Act, until such time as he is otherwise directed by competent authority" were repealed by the Amending Act, 1895 (16 of 1895).

5. This paragraph was added by Guj. 2 of 1987, s.2.

6. Section 12A was inserted by Bom. 45 of 1956, s.4.

7. The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.

8. The words "Provincial Government" were substituted for the word "Collector" by the Adaptation of Indian Laws Order in Council.

9. These words were substituted for the words "appoint a Mahalkari to be in charge of a defined portion of a taluka" by Bom. 4 of 1913, s. 9 (1).

10. The words "and of the Commissioner" were deleted by Guj. 15 of 1964, s. 4, Sch.

11. These words were substituted for the words "assign to him" by Bom. 4 of 1913.

12. The words "of this Act" were repealed by the Bombay General Clauses Act, 1886 (Bom. 3 of 1886), Schedule B. This Schedule is printed as an Appendix to the Bombay General Clauses Act, 1904 (Bom. I of 1904).

13. This paragraph was added by Bom. 4 of 1913, s. 9 (1).

Mamlatdar or Mahalkari may depute subordinates to perform certain of his duties.

14. It shall be competent to a Mamlatdar or Mahalkari subject to such general orders as may from time to time be passed ¹[* * *] by the Collector, to employ any of his subordinates to perform any portion of his ministerial duties:

Provided that all acts and orders of his subordinates when so employed shall be liable to revision and confirmation by such Mamlatdar or Mahalkari.

²[* * * * *]

Mamlatdar or Mahalkari in case of temporary vacancy.

15. If a Mamlatdar or Mahalkari is disabled from performing his duties or for any reason vacates his office, or leaves his taluka or mahal, or dies, such subordinates as may be designated by orders to be issued from time to time in this behalf by the Collector, shall succeed temporarily to the said Mamlatdar's or Mahalkari's office, and shall be held to be the Mamlatdar or Mahalkari under this Act until the Mamlatdar or Mahalkari resumes charge of his taluka or mahal, or until such time as a successor is duly appointed and takes charge of his appointment.

Appointment of village accountant and stipendiary patel.

³16. ⁴[(1)] It shall be lawful for the State Government to appoint a village accountant for a village or a group of villages. In villages where no hereditary patel exists, it shall be lawful for the State Government to appoint a stipendiary patel. The village accountant and the patel shall perform all the duties including the duties of village accountant or hereditary patel as hereinafter prescribed by this Act or any other law for the time being in force and shall hold their situations under the rules in force with regard to subordinate revenue officers.

Nothing in this section shall be held to affect any subsisting rights of holders of alienated villages or others in respect of the appointment of patels and village accountants in any alienated or other villages.

⁵[* * * * *]

Village Accountant to keep such records as he may be required to keep by the collector

17. Subject to the general orders of ⁶[the ⁷[State] Government] ⁸[* * *] the Collector shall prescribe from time to time what registers, accounts, and other records shall be kept by the Village Accountant ⁹[* * *]

1. The words "by the Commissioner or" were deleted by Guj. 15 of 1964, s. 4, Sch.
2. The words "The portion of a taluka in the charge, of a Mahalkari shall be called a Mahal" and the words "The present mahals shall remain as they are, for the purposes of this Act, until altered by the Governor in Council" were repealed by Bom. 4 of 1913, s. 9(2) and the Amending Act, 1895 (16 of 1895), respectively.
3. Section 16 was substituted for the original by Bom. 60 of 1950, Sch. II.
4. Section 16 was renumbered as sub-section (1) of that section by Bom. 28 of 1956, s. 2.
5. Sub-section (2) was deleted by Guj. 35 of 1965, s. 5.
6. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.
7. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
8. The words "and of the Commissioner" were deleted by Guj. 15 of 1964, s. 4, Sch.
9. The words "and pending the first issue of orders under this section, the Village Accountant shall continue to keep all such registers, accounts and other records as he may hitherto have been required to keep" were repealed by the Amending Act, 1895 (16 of 1895).

It shall also be the duty of the Village Accountant to prepare, whenever called upon by the Patel of his village or by any superior Revenue or Police officer of the taluka or district to do so, all writings connected with the concerns of the village which are required either for the use of ¹[the Central or the ²[State] Government] or the public, such as notices, reports of inquests, and depositions and examinations in criminal matters. and to prepare public writings.

18. For the purposes of ³[Chapters VIII, VIII-A, IX, IX-A and X]⁴[* * *] the ⁵[²[State] Government] may appoint such officers as may from time to time appear necessary. Such officers shall be designated ⁶[“Settlement Commissioners”], “Commissioner of Survey”, “Superintendent of Survey”, “Survey Settlement Officers”, ⁶[“Settlement Officers”] and “Assistant”, or otherwise as may seem requisite, and shall be subordinated the one to the other in such order as the ⁵[²[State] Government] may direct. Survey Officers.

Subject to the orders of the ⁵[²[State] Government] the officers so appointed are vested with the cognisance of all matters connected with survey and settlement, and shall exercise all such powers and perform all such duties as may be prescribed by this or any other law for the time being in force. their duties and powers.

19. It shall be lawful for the ⁵[²[State] Government] to appoint one and the same person, being otherwise competent according to law, to any two or more of the offices provided for in this Chapter or to confer upon an officer of one denomination all or any of the powers or duties of any other officer or officers within certain local limits or otherwise as may seem expedient. Combination of offices.

20. The appointment of all officers mentioned in sections 4 to 13 and 18 and 19 shall be duly notified. Certain officers' appointments to be notified.

Any officer appointed to act temporarily for any such officer shall exercise the same powers and perform the same duties as might be performed or exercised by the officer for whom he is so appointed to act. Acting appointments.

21. [Establishments]. Omitted by the Adaptation of Indian Laws Order in Council.

22. The ⁵[²[State] Government] shall from time to time by notification prescribe what revenue officers shall use a seal, and what size and description of seal shall be used by each of such officers. Seals.

⁷[* * * * *]

1. The words “the Central or the Provincial Government” were substituted for the word “Government” by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.

3. These words were substituted for the words “Chapters VII, VIII-A, IX and X” by Guj. 23 of 2017, s.2.

4. The words “of this Act” were repealed by the Bombay General Clauses Act, 1886 (Bom. 3 of 1886), Schedule B. This Schedule is printed as an Appendix to the Bombay General Clauses Act, 1904 (Bom. I of 1904).

5. The words “Provincial Government” were substituted for the words “Governor in Council” by the Adaptation of Indian Laws Order in Council.

6. These words were inserted by Bom. 20 of 1939, s. 3.

7. The words “Pending the issue of the first orders under this section, the seals hitherto used shall continue to be used by such officers as have used them” were repealed by the Amending Act, 1895 (16 of 1895).

CHAPTER III.

OF THE SECURITY TO BE FURNISHED BY CERTAIN REVENUE
AND THE LIABILITY OF PRINCIPALS AND SURETIES.

23. [Governor in Council to direct what officers shall furnish security, and to what amount]. Omitted by the Adaptation of Indian Laws Order in Council.

24. [Fresh or additional security.] Omitted by the Adaptation of Indian Laws Order in Council.

Demands for money, papers, etc. to be made known in writing to the person concerned.

25. The Collector or the Superintendent of Survey or any other officer, deputed by the Collector or Superintendent of Survey for this purpose shall in all cases in which he may have a claim on any revenue officer or on any person formerly employed as such in his department or district for public money or papers or other ¹[property of the ³[Government]], by writing under his official seal, if he use one, and signature, require the money, or the particular papers or property detained to be delivered either immediately to the person bearing the said writing, or to such person on such date and at such place as the writing may specify.

who may be arrested and confined in jail if he fails to produce them.

If the officer or other person aforesaid shall not discharge the money, or deliver up the papers or property as directed, he may cause him to be, apprehended, and may send him with a warrant, in the form of Schedule C to be confined in the civil jail till he discharges the sums or delivers up the papers or property demanded from him :

Provided that no person shall be kept in confinement for more than a month.

Provided that no person shall be detained in confinement by virtue of any such warrant for a longer period than one calendar month.

Public moneys may also be recovered as arrears of revenue; and search warrant may be issued for recovery of papers or property.

26. The Collector on his own motion, if the officer or other person is or was serving in his department and district, and upon the application of the Superintendent of Survey, if such officer or person is or was serving in the survey department in his district, may also take proceedings to recover any public moneys due by him in the same manner and subject to the same rules as are laid down in this Act for the recovery of arrears of land revenue from defaulters, and for the purposes of recovering public papers or other property ²[of the ³[Government]] may issue a search warrant and exercise all such powers with respect thereto as may be lawfully exercised by a Magistrate under the provisions of Chapter VII of the Code of Criminal Procedure.

Persons in Possession of public moneys, etc., bound to give them up.

It shall be the duty of all persons in possession of such public moneys, papers or other property ²[of the ³[Government]] to make over the same forthwith to the Collector, and every person knowing where any such property is concealed shall be bound to give information of the same to the Collector.

1. The words "property of the Crown" were substituted for the words "Government property" by the Adaptation of Indian Laws Order in Council.

2. The words "of the Crown" were substituted for the words "appertaining Government", *ibid.*

3. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

27. The surety or sureties of such officer or other person as is aforesaid, ¹[* *] shall be liable to be proceeded against jointly and severally in the same manner as his or their principal is liable to be proceeded against, in case of default, and notwithstanding such principal may be so proceeded against:

Surety to be liable in the same manner as principal.

Provided always that in any case of failure to discharge or make good any sum of money due to the ²[Government] or to produce any property of the ²[Government] of ascertained value no greater sum than is sufficient to cover any loss or damage which the ³[⁴State] Government] may actually sustain by the default of the principal shall be recovered from the surety or sureties as the amount which may be due from such surety or sureties under the terms of the security bond executed by him or them :

Extent of liability.

And provided also that the said surety or sureties shall in no case be liable to imprisonment in default of producing public papers or property, if he or they pay into the Government treasury the whole or such part of the penalty named in the bond as may be demanded.

Sureties not liable to imprisonment, if penalty be paid.

28. If an officer or other person as aforesaid or his surety or sureties against whom a demand is made, shall give sufficient security in the form of Schedule D, the Collector shall cause such officer or surety if in custody to be liberated, and countermand the sale of any property that may have been attached, and restore it to the owner.

An officer or surety in jail may, by furnishing certain security, obtain his release.

29. The liability of the surety or sureties shall not be affected by the death of a principal or by his appointment to a situation different from that which he held when the bond was executed, but shall continue so long as the principal occupies any situation in which security is required ⁵[* ***] and until his bond is cancelled.

Liability of surety not affected by death of principal or by his taking a different appointment.

The heirs of a deceased officer shall be liable by suit in the Civil Court for any claims which the ²[Government] may have against the deceased, in the same way as they would be for similar claims made by an individual.

Liability of heirs of deceased officer.

30. Any surety, whether under a separate or joint bond, may withdraw from his suretyship at any time on his stating, in writing, to the officer to whom the bond has been given, that he desires so to withdraw; and his responsibility under the bond shall cease after sixty days from the date on which he gives such writing as to all demands upon his principal concerning moneys, papers or other property for which his principal may become chargeable after the expiration of such period of sixty days, but shall not cease as to any demands for which his principal may have become liable before the expiration of such period, even though the facts establishing such liability may not be discovered till afterwards.

How surety may withdraw from further liability.

1. The words and letter "who may enter into a bond, in the form of Schedule B," were omitted by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

3. The words "Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

4. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

5. The words and figures "under section 13" were omitted by the Adaptation of Indian Laws Order in Council.

CHAPTER IV.

[OF CERTAIN ACTS PROHIBITED TO REVENUE OFFICERS, AND OF
THEIR PUNISHMENT FOR MISCONDUCT.]*Omitted by the Adaptation of Indian Laws Order in Council*

CHAPTER V.

OF LAND AND LAND REVENUE.

All public roads, etc., and all lands which are not the property of others, belong to the ³[Government.]

¹[37. (1)] All public roads, lanes and paths, the bridges, ditches, dikes, and fences, on or beside, the same, the bed of the sea and of harbours and creeks below high water-mark, and of rivers, streams, nallas, lakes, and tanks, and all canals, and water-courses, and all standing and flowing water and all lands wherever situated, which are not the property of individuals, or of aggregates of persons legally capable of holding property, and except in so far as any rights of such persons may be established, in or over the same, and except as may be otherwise provided in any law for the time being in force are and are hereby declared to be, with all rights, in or over the same, or appertaining thereto, the property of ²[the ³[Government]], and it shall be lawful for the Collector subject to the orders of the ⁴[State Government], to dispose of them in such manner as he may deem fit, or as may be authorized by general rules sanctioned by ⁵[the Government concerned], subject always to the rights of way, and all other rights of the public or of individuals legally subsisting.

Explanation.- In this section “high-water-mark” means the highest point reached by ordinary spring-tides at any seasons of the year.

¹[(2) Where any property or any right in or over any properties is claimed by or on behalf of ²[the ³[Government]] or by any person as against ²[the ³[Government]], it shall be lawful for the Collector or a survey officer, after formal inquiry of which due notice has been given, to pass an order deciding the claim.]

¹[(3) Any suit instituted in any Civil Court after the expiration of one year from the date of any order passed ⁶[****] under sub-section (1) or sub-section (2), or, if one or more appeals have been made against such order within the period of limitation, then from the date of any order passed by the final appellate authority, as determined according to section 204, shall be dismissed (although limitation has not been set up as a defence) if the suit is brought to set aside such order or if the relief claimed is inconsistent with such order, provided that in the case of an order under sub-section (2) the plaintiff has had due notice of such order.]

1. The original s. 37 was numbered as sub-section (1) of s. 37 and sub-sections (2) and (3) were added by Bom. II of 1912, s. 1.

2. The words “the Crown” were substituted for the words “Government” by the Adaptation of Indian Laws Order in Council.

3. The word “Government” was substituted for the word “Crown” by the Adaptation of Laws Order, 1950.

4. These words were substituted for the words “Commissioner” by Guj. 15 of 1964, s. 4, Sch.

5. The words “the Government concerned” were substituted for the words “Government”, *ibid.*

6. The words “by the Collector” were omitted by second schedule of the Bombay Repealing and Amending Act, 1919 (Bom. 2 of 1919).

¹[(4) Any person shall be deemed to have had due notice of an inquiry or order under this section if notice thereof has been given in accordance with rules made in this behalf by the ²[³State] Government].

37A. (1) Whenever it appears to the ⁴[State Government] that any public road, lane or path which is the property of ⁵[the State Government] or part thereof, is not required for the use of the public the ³[State] Government, may, by a notification published in the ⁶[*Official Gazette*], make declaration to such effect stating in such declaration that it is proposed that the rights of the public as well as of all individuals in or over any such road, lane or path, or part thereof, as the case may be, shall be extinguished. On the publication of such notification, the Collector shall, as soon as possible, cause public notice of such declaration to be given at convenient places on, or in the vicinity of, such road, lane or path, or part thereof, as the case may be. Such declaration and notice shall specify, as far as practicable the situation and limits of such road, lane or path, or part thereof, and shall invite objections to the aforesaid proposal.

Extinction of rights of public and individuals in or over any public road, lane or path not required for use of public.

(2) Any member of the public or any person having any interest or right in addition to the right of public high way, in or over such road, lane or path, or part thereof, or having any other interest or right which is likely to be adversely affected by the proposal may, within ninety days after the issue of the notification under sub-section (1) state to the Collector in writing his objections to the proposal, the nature of such interest or right and the manner in which it is likely to be adversely affected, and the amount and particulars of his claim to compensation for such interest or right:

Provided that the Collector may allow any person to make such a statement after the period of ninety days after the issue of the notification under sub-section (1) if he is satisfied that such person had sufficient cause for not making it within the said period.

(3) The Collector shall give every person who has made a statement to him under sub-section (2) an opportunity of being heard either in person or by pleader and shall, after hearing all such persons in such manner and after making such further inquiry, if any, as he thinks necessary, determine the amount of compensation, if any, which should, in his opinion, be given in any case in respect of any substantial loss or damage likely to be caused by the proposed extinction of the rights of the public as well as of individuals as aforesaid. The provisions of sections 9, 10, 11, 12, 13, 14 and 15 of the Land Acquisition Act, 1894, shall, so far as may be apply to the proceedings held by the Collector for the determination of the amount of compensation under this sub-section :

I of 1894.

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1. Sub-section (4) was added by Bom. 11 of 1912, s. 1.
 2. The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.
 3. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
 4. These words were substituted for the word "Commissioner" by Guj. 15 of 1964, s. 4, Sch.
 5. These words were substituted for the words "the Crown for the purposes of the Province" by the Adaptation of Laws Order, 1950.
 6. The words "*Official Gazette*" were substituted for the words "*Bombay Government Gazette*" by the Adaptation of Indian Laws Order in Council.

Provided that no compensation shall be awarded for the extinction or diminution of the right of public high way over such road, lane or path, or part thereof.

(4) The Collector shall submit to the ¹[State Government] the record of the proceedings held by him with report containing his recommendations on the objections, if any, received by him and stating the amounts of compensation if any, which, in his opinion, are payable to any persons.

(5) If the ¹[State Government] is satisfied after considering the record of the proceedings and the report, if any, made under sub-section (4), that the public road, lane or path, or part thereof specified in the notification under sub-section (1) is not required for the use of the public, a declaration shall be published in the ²[Official Gazette] that all rights of the public as well as of individuals in or over such road, lane or path, or part thereof are extinguished; and all such rights shall thereupon be extinguished, and such road, lane or path, or part thereof shall be at the disposal of ³[the ⁴[Government]] with effect from the date of such declaration.

(6) The decision of the Collector regarding the amount of compensation and the person to whom such compensation, if any, is payable, shall subject to any modification made by the ¹[State Government], be final ; and payments shall be made by the Collector to such persons accordingly.

Lands may be assigned for special purposes, and when assigned shall not be otherwise used without sanction of the Collector.

38. Subject to the general orders of ⁵[the ⁶[State Government], it shall be lawful for survey officers whilst survey operations are proceeding under Chapter VIII ⁷[* * *], and at any other for the ⁸[Collector] to set apart lands the ⁹[property of ¹⁰[the State Government]] and not in the lawful occupation of any person or aggregate of persons, in unalienated villages or unalienated portions of villages, for free pasturage for the village cattle, for forest reserves, or for any other public or municipal purpose; and lands assigned specially for any such purpose shall not be otherwise ¹¹[used] without the sanction of the ⁸[Collector]; and in the disposal of land under section 37 due regard shall be had to all such special assignments.

1. These words were substituted for the words "Commissioner" by Guj. 15 of 1964, s. 4, Sch.

2. The words "Official Gazette" were substituted for the words "Bombay Government Gazette" by the Adaptation of Indian Laws Order in Council.

3. The words "the Crown" were substituted for the word "Government", *ibid.*

4. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

5. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

6. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

7. The words "of this Act" were repealed by the Bombay General Clauses Act, 1886 (Bom. 3 of 1886), Schedule B. This Schedule has been printed as an Appendix to the Bombay General Clauses Act, 1904 (Bom. 1 of 1904).

8. This word was substituted for the word "Commissioner" by s. 2(1) of the Bombay Repealing and Amending Act, 1905 (Bom. 4 of 1905).

9. The words "property of the Crown for the purposes of the Province" were substituted for the words "property of Government" by the Adaptation of Indian Laws Order in Council.

10. These words were substituted for the words "the Crown for the purposes of the province" by the Adaptation of Laws Order, 1950.

11. This word was substituted for the words "appropriated or assigned" by Bom. 4 of 1913, s. 11.

39. The right of grazing on free pasturage-lands shall extend only to the cattle of the village or villages to which such lands belong or have been assigned, and shall be regulated by rules to be made from time to time, either generally or in any particular instance, prescribed by the Collector with the sanction of the ¹[State Government]. The Collector's decision in any case of dispute as to the said right of grazing shall be conclusive.

Regulation of use of pasturage.

²[39A. Any person who shall unauthorizedly remove from any land which is set apart for a special purpose or from any land which is the property of Government, any natural product shall be liable to the Government for the value thereof, which shall be recoverable from him as an arrear of land revenue. The decision of the Collector as to the value of any such natural product shall be conclusive.]

Recovering value of natural products unauthorizedly removed from certain lands.

40. In villages, or portions of villages, of which the original survey settlement has been completed before the passing of this Act, the right of ³[the ⁴[Government]] to all trees in unalienated land, except trees reserved by ³[the ⁴[Government]] or by any survey officer, whether by express order made at or about the time of such settlement, or under any rule, or general order in force at the time of such settlement, or by notification made and published at or at any time after, such settlement, shall be deemed to have been, conceded to the occupant. But in the case of settlement completed before the passing of ⁵Bombay Act I of 1865 this provision shall not apply to teak, black-wood or shandal-wood trees. The right of ³[the ⁴[Government]] to such trees shall not be deemed to have been conceded, except by clear and express words to that effect.

Concession of ⁴[Government] rights to trees in case of settlements completed before the passing of this Act.

In the case of villages or portions of villages of which the original survey settlement shall be completed after the passing of this Act, the right of ³[the ⁴[Government]] to all trees in unalienated land shall be deemed to be conceded to the occupant of such land except in so far as any such rights may be reserved by ³[the ⁴[Government]], or by any survey officer on behalf of ³[the ⁴[Government]], either expressly at or about the time of such settlement, or generally by notification made and published at any time previous to the completion of the survey settlement of the district in which such village or portion of a village is situate.

Concession of ⁴[Government] rights to trees in case of settlements completed after the passing of this Act.

When permission to occupy land has been, or shall hereafter be, granted after the completion of the survey settlement of the village or portion of a village in which such land is situate the said permission shall be deemed, to include the concession of the right of ³[the ⁴[Government]] to all trees growing on that land which may not have been, or which shall not hereafter be, expressly reserved at the time of granting such permission, or which may not have been reserved, under any of the foregoing provisions of this section, at or about the time of the original survey settlement of the said vaillage or portion of a village.

Concession of ⁴[Government] rights to tress in case of land taken up after completion of settlement.

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1. These words were substituted for the words "Commissioner" by Guj. 15 of 1964, s.4, Sch.
 2. Section 39A was inserted by Bom. 14 of 1955, s.2.
 3. The words "the Crown" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.
 4. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.
 5. Bom. I of 1865 (except ss. 37 and 38) is repealed by s. 2 of this Act, which has been repealed by Bom. 4 of 1913, s.5.

¹[*Explanation.*—In the second paragraph of this section, the expression “In the case of villages or portions of villages of which the original survey settlement shall be completed after the passing of this Act” shall include cases where the work of the original survey settlement referred to therein was undertaken before the passing of this Act as well as cases where the work of an original survey settlement may be undertaken at any time after the passing of this Act.]

Trees and forests vesting in the ²[Government].

41. The right to all trees specially reserved under the provision of the last preceding section, and to all trees, brushwood, jungle, or other natural product growing on land set apart for forest reserves under section 32 of ²Bombay Act I of 1865 or section 38 of this Act, and to all trees, brushwood, jungle or other natural product, wherever growing, except in so far as the same may be the property of individuals or of aggregates of individuals, capable of holding property, vests in ³[the State Government]; and such trees, brushwood, Jungle or other natural product shall be preserved or, disposed of in such manner as ⁴[the ⁵[State] Government] may from time to time direct.

Roadside tress.

42. ⁶[All road-side trees which have been planted and reared by, or, under the orders of, or at the expense of ⁷[the ⁸[Government]] and all trees which have been planted and reared at the expenses of Local Fund, by the side of any road, which vests in ⁷[the ⁸[Government]]]. But in the event of such trees dying or being blown down, or being cut down by order of the Collector, the timber shall become the property of the holder of the land in which they were growing; and the usufruct, including the loppings of such trees, shall also vest in the said holder; provided that the trees shall not be lopped except under the orders of the Collector.

⁹[* * * * *]

Recovery of value of trees, etc. unauthorizably appropriated.

43. Any person who shall unauthorizably fell and appropriate any tree or any portion thereof or remove ¹⁰[from his holdings] any other natural product ¹⁰[whether of the like description or not] which is the property of ⁷[the ⁸[Government]], shall be liable to ⁷[the ⁸[Government]] for the value thereof, which shall be recoverable from him as an arrear of land revenue in addition to any penalty to which he may be liable under the provisions of this Act for the occupation of the land or otherwise; and notwithstanding any cirriminal proceedings which may be instituted against him in respect of his said appropriation of ⁸[Government] property.

The decision of the Collector as to the value of any such tree, or portion thereof, or other natural product, shall be conclusive.

1. This explanation was added and was deemed always to have been added by Bom. 3 of 1960, s.2.
 2. Bom. I of 1865 (except s. 5. 37 and 38) is repealed by s.2 of this Act, which has been repealed by Bom. 4 of 1913. s.5.
 3. These words were substituted for the words “the Crown for the purpose of the Province” by the Adaptation of Laws Order, 1950.
 4. The words “the Provincial Government” were substituted for the word “Government” by the Adaptation of Indian Laws Order in Council.
 5. This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.
 6. These words were substituted for the words “All road-side tress which have been planted and reared by, or under the orders of, or at the expense of Government, or at the expense of local funds vest in Government” by Bom. 4 of 1913, s. 12(a).
 7. The words “the Crown” were substituted for the word “Government” by the Adaptation of Indian Laws Order in Council.
 8. This word was substituted for the word “Crown” by the Adaptation of Laws Order, 1950.
 9. The last two paragrapghs were repealed by Bom. 4 of 1913, s. 12(b).
 10. These words were inserted by the Bombay Repealing and Amending Act, 1905 (Bom 4 of 1905).

44. In villages or lands in which the rights of ¹[the ²[Government]] to the trees have been reserved under section 40 subject to certain privileges of the villagers or of certain classes or persons to cut fire-wood or timber for domestic or other purposes, and in lands which have been set apart under section 38 for forest reserves subject to such privileges and in all other cases in which such privileges exist in respect of any alienated land, the exercise of the said privileges shall be regulated by rules to be from time to time either generally or in any particular instance, prescribed by the Collector or by such other officer as ³[the ⁴[State] Government] may direct. In any case of dispute as to the mode or time or exercising any such privileges the decision of the Collector or of such other officer shall be conclusive.

Regulation of supply of fire - wood and timber for domestic or other purposes.

45. ⁵[(1)] All land, whether applied to agricultural or other purposes, and wherever situate, is liable to the payment of land revenue to ¹[the ²[Government]] according to the rules hereinafter enacted except such as may be wholly exempted under the provisions of any special contract with ¹[the ²[Government]] or any law for the time being in force :

All land liable to pay revenue unless specially exempted.

⁶[Provided that a small holder shall not be liable to pay land revenue in respect of the land held by him for the time being for the purpose of agriculture.]

But nothing in this Act shall be deemed to affect the power of the Legislature to direct the levy of revenue on all lands under whatever title they may be held whenever and so long as the exigencies of the State may render such levy necessary.

And special exemption may in case of necessity be overruled for a time.

⁷[(2) As soon as may be after the coming into force of the Bombay Land Revenue and the Gujarat Panchayats and Education Cess (Amendment) Act, 1972, every Mamlatdar shall, in respect of each of the villages in his taluka, prepare and thereafter keep and maintain, in the prescribed manner and form, an up-to-date corrected list of small holders not liable to pay land revenue under this section and for that purpose shall, from time to time, amend, delete or add any entry in that list. In order to enable the Mamlatdar to so prepare, keep and maintain such list, every person who is or becomes a small holder shall, of his own accord or on being required by the Mamlatdar to do so by a general or special notice to be issued in the prescribed manner, furnish to the Mamlatdar within whose jurisdiction the land held by him is situate within the prescribed period, such particulars as may be prescribed and thereafter inform the Mamlatdar about any changes that may take place in such particulars from time to time. The Mamlatdar shall, after receiving such particulars and after making such inquiry as he thinks fit, make, or as the case may be, amend, delete or add, any entries in the list :

Provided that the absence or the inclusion of the name of any person from or in such list shall not by itself be conclusive evidence as to the liability or non-liability of any such person as regards the payment of land revenue.

1. The words "the Crown" were substituted for the words "Government" by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

3. The words the "Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

4. This word was substituted for the word "Provincial" by the Adaptation of Laws Orders, 1950.

5. Section 45 was numbered as sub-section (1) of that section by Guj. 25 of 1972, s.2.

6. This proviso was inserted, *ibid.*, s. 2(1).

7. Sub-sections (2), (3) and *Explanation* were inserted by Guj. 25 of 1972, s.2 (2).

(3) The list referred to in sub-section (2) shall be open to inspection in the office of the Mamlatdar during office hours and shall be published by the Mamlatdar in the prescribed manner and at prescribed intervals.

Explanation.— In this section, “small-holder” means a holder in actual Possession of land who cultivates less than one-sixteenth of the ceiling area as defined in the Gujarat Agricultural Lands Ceiling Act, 1960 as in force on the 1st August 1972 and who earns his livelihood principally by agriculture or by agricultural labour.]

Guj. XXVI of 1961.

Liability of alluvial lands to land revenue.

46. All alluvial lands, newly-formed islands, or abandoned river-bed which vest, under any law for the time being in force in any holder of alienated land, shall be subject in respect of liability to the payment of land revenue to the same privileges, conditions, or restrictions as are applicable to the original holding in virtue of which such lands, islands, or river-beds so vest in the said holder, but no revenues shall be leviable in respect of any such lands, islands, or river-beds until or unless the area of the same exceeds half an acre and also exceeds one tenth of the area of the said original holding.

Assessment of land revenue in cases of diluvion.

47. Every holder of land paying revenue in respect thereof shall be entitled, subject to such rules as may be from time to time made in this behalf by the ¹[State] Government], to a decrease of assessment if any portion thereof not being less than half an acre in extent, ³*** is lost by diluvion.

⁴[* * * * *]

Manner of assessment and alteration of assessment. Prohibition of use of land for certain purposes.

⁵**48.** ⁶[(1) The land revenue leviable on any land under the provisions of this Act shall be assessed, or shall be deemed to have been assessed, as the case may be, with reference to the use of the land—

(a) for the purpose of agriculture ;

(b) for the purpose of residence ;

(c) for the purpose of industry ;

(d) for the purpose of Commerce, or

⁷[(e) for any other purpose or for other different non-agricultural purpose.]]

(2) ⁸[Where land assessed for use for any purpose is permitted or deemed to have been permitted under section 65, or, as the case may be, under section 65A to be used for ⁹[any other purpose or purposes, or is used for any other purpose or different purposes] without the permission of the Collector being first obtained or before the expiry of the period prescribed by section 65, or, as the case may be, by section 65A.] The assessment fixed under the provisions of this Act upon such land shall, notwithstanding that the term for which such assessment may have

1. The words “Provincial Government” were substituted for the words “Governor in Council” by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.

3. The words “not less than one-tenth of the holding” were repealed by Bom. 4 of 1913, s.13.

4. The definition of “holding” was repealed, *ibid*.

5. Section 48 was substituted by Bom.4 of 1913, s. 14.

6. Sub-section (1) was substituted by the President’s Act No. 26 of 1976, s. 2(i).

7. Sub-clause (e) was substituted by Guj. 3 of 2016, s. 2 (1).

8. These words, figures and letters were substituted for the words “Where land assessed for use for any purpose is used for any other purpose” by the presidents Act No. 26 of 1976,s.2(ii) (a).

9. These words were substituted for the words “any other purpose, or is used for any other purpose” by Guj. 3 of 2016, s. 2 (2).

been fixed has not expired, be liable to be altered and fixed at a different rate ¹[with effect from the commencement of the revenue year in which the land is so permitted or deemed to have been permitted to be used or, as the case may be, is used without the permission of the Collector] by such authority and subject to such rules as the ²³[State] Government] may prescribe in this behalf.

⁴[(2A) Where any land assessed for any purpose is used for a *bonafide* industrial purpose under section 65B and a certificate to that effect is issued to the occupant of such land under that section, the assessment fixed under the provisions of this Act upon such land shall, notwithstanding that the term for which such assessment may have been fixed has not expired, be liable to be altered and fixed at a different rate with effect from the commencement of the revenue year in which the use of land for a *bonafide* industrial purpose is commenced, by such authority and subject to such rules as the State Government may prescribe in this behalf.]

(3) Where land held free of assessment on condition of being used for any purpose is used at any time for any other purposes ⁵[or different purposes] it shall be liable to assessment.

(4) The Collector or a survey officer may, subject to any rules made in this behalf under section 214, prohibit the use for certain purposes of any unalienated land liable to the payment of land revenue, and may summarily evict any holder who uses or attempts to use the same for any such prohibited purpose.]

49. When it has been customary to levy any special or extra cess, fine, or tax, however designated, from any holder of land, which, though nominally, wholly or partially exempt from the payment of land revenue, has by the exaction of such cess, fine or tax been indirectly taxed to the State,

Commutated assessment of land indirectly taxed to the State.

or when any land ordinarily, or under certain circumstances, wholly or partially exempt from assessment, is subject occasionally, or under particular circumstances, to the payment of assessment, or of any cess or tax, however designated,

And of land liable to occasional assessment.

the said assessment, cess, fine or tax may be commuted into an annual assessment on the land to be paid under all circumstances, but such commuted assessment shall not exceed such amount as the ⁶[Collector] shall deem to be a fair equivalent of the assessment, cess, fine or tax for which it is substituted and shall not be in excess of the assessment to which the land would be ordinarily subject, if no right to exemption existed in respect thereof.

50. Whenever, any such cess, fine or tax hitherto payable by any inferior holder shall be made leviable from the superior holder, it shall be lawful for such superior holder to recover from such inferior holder the amount of the commuted assessment fixed in lieu of such cess, fine or tax.

Superior holder may recover commuted assessment from inferior holder.

51. When it has been customary to levy a larger revenue under the name "*veta*" or any other designation, upon any portion of land than such portion would ordinarily be liable to in consideration of other land being held with it which is wholly or partially exempt from payment of revenue, the excess of revenue payable on the said portion of land may be charged upon the land hitherto held wholly or partially exempt.

Excess of assessment may be laid on land inadequately assessed held with it.

1. These words were inserted by the President's Act No. 26 of 1976, s. 2(ii) (b).

2. The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.

3. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

4. Sub-section (2A) was inserted by Guj. 6 of 1997, s. 2.

5. These words were inserted by Guj. 3 of 2016, s. 2 (3).

6. This word was substituted for the word "Commissioner" by Bom. 28 of 1950, Sch.

Assessment by whom
to be fixed.

¹[52.* ²[(I) On all lands which are not wholly exempt from the payment of land revenue, ³[and] on which the assessment has not been fixed under the provisions of ⁴[Chapter VIII-A,] the assessment of the amount to be paid as land revenue shall, subject to rules ⁵** made in this behalf under section 214, be fixed at the discretion of the Collector, for such period ⁶[not exceeding ninety-nine years] as he may, ⁷[* * * *]be authorised to prescribe, and the amounts due according to such assessment shall be levied on all such lands :

⁹[* * *]

Provided that in the cases of lands partially exempt from land revenue, or the liability of which to payment of land revenue is subject to special conditions or restrictions, respect shall be had in the fixing of the assessment and the levy of the revenue to all rights legally subsisting, according to the nature of the said rights :

⁸[Provided further that where any land which was wholly or partially exempt from payment of land revenue has ceased to be so exempt, it shall be lawful for the Collector to fix the assessment of the amount to be paid as land revenue on such land with effect from the date on which such land ceased to be so exempt or any subsequent date as he may deem fit.]

¹⁰[(2) After the expiry of the period for which the assessment of any land is fixed under sub-section (I), the Collector may from time to time, revise the same in accordance with the rules made in this behalf by the ¹¹[State] Government. The assessment so revised shall be fixed each time for such period not exceeding ninety-nine years as the ¹¹[State] Government may, by general or special order, specify :]

¹²[Provided that where any land has been assessed for a purpose other than agriculture but the assessment of the amount to be paid as land revenue on such land has been fixed without fixing a period therefore, it shall be lawful for the Collector to revise the assessment of such land under this sub-section at any time after the expiry of a period of ten years from the date on which the assessment of the amount was so fixed and for calculating the aforesaid period of ten years, the period elapsed before the commencement of the Bombay Land Revenue (Extension to Kutch Area and Amendment) Act, 1965 may be taken into account.]

Guj. 35 of
1965.

1. Section 52 was substituted by Bom. 6 of 1901.

*See section 5 of Bom. 6 of 1901, which is as under :

“5. *Saving validity of past assessments purporting to have been fixed under section 52.*

Any assessment of land revenue heretofore fixed by the Collector which expressly purports or may be reasonably held to have been intended, to have been fixed under section 52 shall, be valid and deemed to have been fixed under that section as amended by the foregoing section of this Act, and the amounts due according to such assessment shall, until duly revised or altered, continue to be levied.”

2. Section 52 has been numbered as sub-section (1) of section 52 by Bom. 35 of 1948, s. 2.

3. This word was substituted for the word “or” by the Bombay Repealing and Amending Act, 1905 (Bom. 4 of 1905).

4. The word, figures and letter “Chapter VIII-A” were substituted for the words and figures “section 102 or 106” by Bom. 20 of 1939, s. 4.

5. The words “or orders” were repealed by Bom. 4 of 1913, s. 15.

6. These words were inserted by Bom. 35 of 1948, s. 2.

7. The words “by general or special orders of Government in this behalf” were repealed by Bom. 4 of 1913, s. 15.

8. This proviso was inserted by Bom. 28 of 1956, s. 3(1).

9. The marginal note “proviso” was deleted, *ibid.*, s. 3(2).

10. Sub-section (2) was inserted by Bom. 35 of 1948, s. 2 (2).

11. This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.

12. This proviso was added by Guj. 35 of 1965, s. 6.

53. A Register shall be kept by the Collector in such form as may from time to time be prescribed by the ¹[²[State] Government]] of all lands, the alienation of which has been established or recognised under the provisions of any law for the time being in force; and when it shall be shown to the satisfaction of the Collector that any sanad granted in relation to any such alienated lands has been permanently lost or destroyed, he may, subject to the rules and the payment of the fees prescribed by the ¹[²[State] Government]] under section 213, grant to any person whom he may deem entitled to the same a certified extract from the said Register, which shall be endorsed by the Collector to the effect that it has been issued in lieu of the sanad said to have been lost or destroyed, and shall be deemed to be as valid a proof of title as the said sanad.

Register of alienated lands.

54. The settlement of the assessment of each portion or land, of survey number, to the land revenue, shall be made with the person who, under section 136, is primarily responsible to ³[the ²[State] Government] for the same.

Settlement of assessment to be made with the holder directly from ²[State] Government.

⁴[* * * * *]

55. The ¹[²[State] Government] may authorise the Collector or the officer in charge of a survey or such other officer as ⁵[it] deems fit to fix such rates as ⁵[it] may from time to time deem fit to sanction, for the use, by landholders and other persons, of water, the right to which vests in ⁶[the ⁷[Government]], ⁸[and in respect of which no rate is leviable under the Bombay Irrigation Act, 1879]. Such rates shall be liable to revision at such periods as ⁹[the ²[State] Government] shall from time to time determine, and shall be recoverable as land revenue.

Rates for the use of water.

Bom. VII of 1879.

56. Arrears of land revenue due on account of land by any landholder shall be a paramount charge on the holding and every part thereof, failure in payment of which shall make the occupancy or alienated holding together with all rights of the occupant or holder over all trees, crops, buildings and things attached to the land or permanently fastened to anything attached to the land, liable to forfeiture, whereupon the Collector may levy all sums in arrears by

Land revenue to be a paramount charge on the land.

1. The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

3. This words "Provincial Government" were substituted for the word "Government" by the Adaptation of Laws Order, 1950.

4. The second paragraph of section 54 was repealed by Bom. 4 of 1913, s. 16.

5. The word "it" was substituted for the word "he" by the Adaptation of Indian Laws Order in Council.

6. The words "the Crown" were substituted for the word "Government", *ibid*.

7. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

8. These words and figures were substituted for the words "or which has been made available in consequence of the construction, improvement, or repair of any irrigational or other work by or at the instance of Government" by s. 2 of the Bombay Irrigation Act, 1879 (Bom. 7 of 1879) *infra*.

9. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

sale of the occupancy or alienated holding, ¹[* * *] or may otherwise dispose of such occupancy or alienated holding under rules ²[* * *] made in this behalf under section 214, ³[and such occupancy or alienated holding when disposed of, whether by sale as aforesaid, or by restoration to the defaulter, or by transfer to another person or otherwise howsoever, shall unless the Collector otherwise directs, be deemed to be freed from all tenures, rights, incumbrances and equities therefore created in favour of any person other than ⁴[the ⁵[Government]] in respect of such occupancy or holding].

Forfeited holdings may be taken possession of and otherwise disposed.

57. It shall be lawful for the Collector in the event of the forfeiture of a holding through any default in payment or other failure occasioning such forfeiture under the last section or any law for the time being in force, to take immediate possession of ⁶[* * *] such holding, and to dispose of the same by placing it in the possession of the purchaser or other person entitled to hold it according to the provisions of this Act or any other law for the time being in force.

Receipts.

⁷**58.** (1) Every revenue officer and every hereditary patel and every ⁸[village accountant] receiving payment of land revenue ⁹[shall, at the time when such payment is received by him, give] a written receipt for the same.

(2) Every superior holder of an alienated village or of an alienated share of a village who is entitled to recover direct from an inferior holder any sum due on account of rent or land revenue ⁹[shall, at the time when such sum is received by him, give] to such inferior holder a written receipt for the same.

(3) Every hereditary patel and ¹⁰[accountant] who receives, in behalf of a superior holder of an alienated village or of an alienated share of a village, any rent or land revenue from inferior holder ⁹[shall, at the time when such rent or land revenue is received by him, give] to such inferior holder a written receipt for the same. Such receipts shall be a full discharge to such inferior holder for such rent or land revenue as against such superior holder. A copy of such receipts shall in every case, be sent to the superior holder by such patel or accountant.]

Penalty for failure to grant receipts.

59. Any person convicted of a breach of the provisions of the last preceding section after summary inquiry before the Collector shall be liable to a fine not exceeding three times the amount received for which a receipt was not duly granted ¹¹[or Rs. 100] and one-half of the fine may, at the discretion of the Collector, be paid to the informer if any. Such inquiry may at any time be instituted by the Collector of his own motion without any complaint being preferred to him.

1. The words "freed from all tenures, incumbrances and rights created by the occupant or holder or any of his predecessors in title, or in any wise subsisting as against such occupant or holder" were repealed by Bom. 6 of 1901, s. 6.

2. The words "or orders" were repealed by Bom. 4 of 1913, s. 17.

3. These words were added by Bom. 6 of 1901, s. 6.

4. The words "the Crown" were substituted for the words "Government" by the Adaptation of Indian Laws Order in council.

5. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

6. The words "the land embraced within" were repealed by Bom. 4 of 1913, s. 18.

7. Section 58 was substituted by s. 2, 1st Sch. Part-II, serial No. 3 of the Bombay Repealing and Amending Act, 1910 (Bom. 1 of 1910).

8. These words were substituted for the words "hereditary village accountant" by Bom. 60 of 1950, Sch. II.

9. These words were substituted for the words "shall give" by Bom. 53 of 1949, s. 3, Second Schedule.

10. This word was substituted for the words "hereditary accountant" by Bom. 60 of 1950, Sch. II.

11. The word, letters and figures "or Rs. 100" were inserted by Bom. 29 of 1939, s. 30, read with Bom. 67 of 1948, s. 89.

CHAPTER VI.

¹[OF THE GRANT, USE AND RELINQUISHMENT OF UNALIENATED LAND]

60. Any person desirous of taking up unoccupied land which has not been alienated must, previously to entering upon occupation obtain the permission in writing of the Mamlatdar or Mahalkari.

Written permission of Mamlatdar or Mahalkari required previous to taking up unoccupied land.

61. ²[Any person who shall unauthorizedly enter upon occupation of any land set apart for any special purpose, or any unoccupied land which has not been alienated, and any person who uses or occupies any such land to the use or occupation of which by reason of any of the provisions of this Act he is not entitled or has ceased to be entitled shall,]

Penalties for unauthorized occupation of land.

if the land which he unauthorizedly occupies forms part of an assessed survey number, pay the assessment of the entire number for the whole period of his ³[unauthorized] occupation, and

if the land so occupied by him has not been assessed, such amount of assessment as would be leviable for the said period in the same village on the same extent of similar land ⁴[used for] the same purpose; and shall also be liable, at the discretion of the Collector, to a fine not exceeding ⁵[one per cent of the prevalent annual statement of rate (*Jantri*) as may be notified by the state Government from time to time] if he has taken up the land for purposes of cultivation, and not exceeding such limit as may be fixed in rules ⁶[* *] made in this behalf under section 214, if he has ⁷[used it for] any non-agricultural purpose.

The Collector's decision as to the amount of assessment payable for the land unauthorizedly occupied shall be conclusive, and in determining its amount occupation for ⁸[a portion] of year shall be counted as for a whole year.

The person unauthorizedly occupying any such land may be summarily evicted by the collector, and any crop ⁹[* * *] raised in the land shall be liable to forfeiture, and any building, or other construction, ⁹[***] erected thereon shall also, if not removed by him after such written notice as the Collector may deem reasonable, be liable to forfeiture, ¹⁰[or to summary removal].

Forfeitures under this section shall be adjudged by the Collector, and any property so forfeited shall be disposed of as the Collector may direct ⁹[and the cost of the removal of any encroachment under this section shall be recoverable as an arrear of land revenue].

1. This heading was substituted for the original heading "Of the occupation of unalienated land and the rights of occupants" by Bom. 4 of 1913, s. 19.

2. These words were substituted for the words "Any person who shall unauthorizedly, occupy any land set apart for any special purpose or any unoccupied land which has not been alienated shall" by Bom. 3 of 1921, s. 2.

3. This word was inserted, *ibid.*

4. These words were substituted for the words "appropriated to" by Bom. 4 of 1913, s. 20.

5. These words and bracket were substituted for the words "five rupees, or a sum equal to ten times the amount of assessment payable by him for one years, if such sum be in excess of five rupees" by Guj. 20 of 2011, s. 2.

6. The words "or orders" were repealed, by Bom. 4 of 1913, s. 20.

7. These words were substituted for the words "appropriated it to", *ibid.*

8. These words were substituted for the words "an incomplete portion" by the Amending Act, 1895 (16 of 1895).

9. The words "he may have" were repealed by Bom. 6 of 1901, s. 7.

10. These words were added by the first Schedule of the Bombay Repealing and Amending Act, 1919 (Bom. 2 of 1919).

Unoccupied land may be granted on conditions.

¹**62.** It shall be lawful for the Collector subject to such rules as may from time to time be made by the ²[³State] Government] in this behalf, to require the payment of a price for unalienated land or to sell the same by auction and to annex such conditions to the grant as he may deem fit, before permission to occupy is given under section 60. The price (if any) paid for such land shall include the price of the ⁴[Government] right to all trees not specially reserved under the provisions of section 40 and shall be recoverable as an arrear of land revenue.]

Grant of alluvial land vesting in the ⁴[Government].

¹**63.** When it appears to the Collector that any alluvial land, which vests under any law for the time being in force in ⁵[the State Government], may with due regard to the interests of the public revenue be disposed of, he shall offer the same to the occupant (if any) of the bank or shore on which such alluvial land has formed.

⁶[The price of the land so offered shall be such as may be determined by the state Government.]

If the said occupant shall refuse the offer, the Collector may dispose of the land without any restrictions as to the price to be asked.

For the purpose of this section, notwithstanding anything contained in section 3, if the bank or shore has been mortgaged with possession, the mortgagor shall be deemed to be the occupant thereof.]

Temporary right to alluvial lands of small extent.

64. When alluvial land forms on any bank or shore, the occupant, if any, of such bank or shore shall be entitled to the temporary use ⁷[**] thereof unless or until the area of the same exceeds ⁸[one] acre ⁹[* * *]. When the area of the alluvial land exceeds the said extent, it shall be at the disposal of the Collector subject to the provisions of the last preceding section.

¹⁰[* * * * *]

Uses to which occupant of land for purposes of agriculture may put his land.

65. ¹¹[(I)] Any occupant, of land ¹²[assessed or held for the purpose of agriculture] is entitled by himself, his servants, tenants, agents, or other legal representatives, to erect farm-buildings, construct wells or tanks, or make any other improvements thereon for the better cultivation of the land, or its more convenient ¹³[use for the purpose aforesaid].

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1. Sections 62 and 63 were substituted by Bom. 4 of 1913, ss. 21 and 22, respectively.
 2. The words "Provincial Government" were substituted for the Words "Governor in Council" by the Adaptation of Indian Laws Order in Council.
 3. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
 4. This word was substituted for the word "Crown", *ibid.*
 5. These words were substituted for the words "the Crown for the purposes of the Province", *ibid.*
 6. These words were substituted for the words "The price of the land so offered shall not exceed three times the annual assessment there of", by Guj. 20 of 2011, s. 3.
 7. The words "and occupation" were repealed by Bom. 4 of 1913, s. 23.
 8. This word was substituted for the words "half an", *ibid.*
 9. The words "and also exceeds one-tenth of the area of his holding" were repealed, *ibid.*
 10. The second paragraph was repealed, *ibid.*
 11. Section 65 was renumbered as sub-section (1) of that section by Guj. 16 of 1989, s. 2.
 12. These words were substituted for the words "appropriated for the purposes of agriculture" by Bom. 4 of 1913, s. 24 (a).
 13. These words were substituted for the words "occupation for the purposes aforesaid", *ibid.*

But, if any occupant ²[wishes to use his holding or any part thereof for any other purpose ³[or for other different purposes] the Collector's permission shall in the first place be applied for by the ⁴[* *] occupant.

Procedure if occupant wishes to apply his land to any other purpose¹[or for different non-agricultural purposes].

⁵[The Collector, on receipt of such application,

(a) shall send to the applicant a written acknowledgement of its receipt, and

(b) may, after due inquiry, either grant or refuse the permission applied for:

Provided that, where the Collector fails to inform the applicant of his decision on the application within a period of three months, the permission applied for shall be deemed to have been granted; such period shall, if the Collector sends a written acknowledgement within seven days from the date of receipt of the application, be reckoned from the date of the acknowledgment, but in any other case it shall be reckoned from the date of receipt of the application.]

Unless the Collector shall in particular instances otherwise direct, no such application shall be recognized except it be made by the ⁴[* *] occupant.

⁶[* * * * *]

⁷[(2)Notwithstanding anything contained in sub-section (1) but subject to any terms and conditions laid down by the State Government in this behalf, where an occupant has his holding in an area comprising a gram and such area is not within an urban agglomeration or within a radius of five kilometres from the limits of a municipal borough or notified area or industrial estate and such occupant wishes to use his holding or a part thereof only for a residential purpose, it shall not be necessary for him to obtain permission of the Collector under sub-section (1).

Explanation.—For the purposes of this section—

Guj. VI of 1962. (i) “gram” means a gram within the meaning of the Gujarat Panchayats Act, 1961;

Guj. XXIII of 1962. (ii) “industrial estate” means an industrial estate within the meaning of the Gujarat Industrial Development Act, 1962;

Guj. 34 of 1964. (iii) “municipal borough” or “notified area” means respectively, a municipal borough or a notified area within the meaning of the Gujarat Municipalities Act, 1963;

83 of 1976. (iv) “urban agglomeration” means an urban agglomeration within the meaning of the Urban Land (Ceiling and Regulation) Act, 1976.]

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1. In the marginal note, these words were added by Guj. 3 of 2016, s. 3 (ii).
 2. These words were substituted for the words “wishes to appropriate his holding or any part thereof to any other purpose” by Bom. 4 of 1913, s. 24(a).
 3. These words were inserted by Guj. 3 of 2016, s. 3 (i).
 4. The word “registered” was repealed by Bom. 4 of 1913, s. 24(b).
 5. This paragraph was substituted for the original paragraph by serial No. 4, Pt. II of Sch. II of the Bombay Repealing and Amending Act, 1910 (Bom. I of 1910).
 6. This paragraph and the marginal note thereto were omitted by the President's Act No. 26 of 1976, s.3.
 7. Sub-section (2) was inserted by Guj. 16 of 1989, s.2.

Procedure if occupant wishes to apply his land from one non-agricultural purpose to another non-agricultural purpose [or for other different non-agricultural purposes]

²[65A. Where the occupant of any land assessed or held for any non-agricultural purpose wishes to use such land or part thereof for any other non-agricultural purpose ³[or for other different non-agricultural purposes], the Collector's permission shall in the first place be applied for by him and the provisions of section 65 shall, so far as may be, apply to such application.

Explanation:—In this section, and in section 67A “non-agricultural purpose” means any of the purposes specified in clauses (b) to (e) of sub-section (1) of section 48.]

Use of certain lands for *bonafide* industrial Purpose.

⁴[65B. (1) Notwithstanding anything contained in section 65 or 65A, where—

(a) any land used or held for the purpose of agriculture or, as the case may be, for any non-agricultural purpose not being an industrial purpose is,—

(i) designated for the use of industrial purpose in the draft or final development plan or draft or final town planning scheme under the Gujarat Town Planning and Urban Development Act, 1976; or

President's Act No. 27 of 1976.

(ii) situated in the area where no plan or scheme referred to in sub-clause (i) is in force and is designated by the State Government, by notification in the *Official Gazette*, for the use of such industrial purpose as may be specified therein, having regard to such factors as may be prescribed by rules made under this Act in this behalf :

Provided that nothing in this sub-clause shall render invalid the use of land for a *bonafide* industrial purpose in pursuance of the provisions of the Bombay Land Revenue (Gujarat Amendment) (Second) Ordinance, 1996 during the period when the said Ordinance was in force notwithstanding that the said land is not designated for such use under this Act, and

Guj. Ord. 20 of 1996.

(b) the occupant of such land wishes to use such land or part thereof—

(1) for a *bonafide* industrial purpose other than the purpose of manufacture or storage of any chemical or petrochemical,

it shall be lawful for him to use such land for such *bonafide* industrial purpose without the permission of the Collector subject to the fulfilment of the following conditions, namely :—

(a) the occupant has a clear title to such land,

(b) such land or part thereof,—

(i) is not shown as reserved for a public purpose in draft or final development plan or draft or final town planning scheme under the Gujarat Town Planning and Urban development Act, 1976.

President's Act No. 27 of 1976.

(ii) is not notified for acquisition under the Land Acquisition Act, 1894 or any other law for the time being in force,

I of 1894.

(iii) does not fall within the alignment of any road plan prepared by the State Government or the command area of any irrigation project,

(iv) is not situated within thirty metres from the boundary of any land held for the purpose of railway by the Central Government or the Indian Railway Company Ltd., or

(v) is not situated within fifteen metres of the high voltage transmission line;

1. In the marginal note, these words were added by Guj. 3 of 2016, s. 4 (ii).
2. Section 65A was inserted by the President's Act No. 26 of 1976, s.4.
3. These words were inserted by Guj. 3 of 2016, s. 4 (i)
4. Section 65B was inserted by Guj. 6 of 1997, s.3.

President's
Act No. 27 of
1976.

(vi) is not situated within five kilometres of the periphery of the area within the jurisdiction of any Area Development Authority or Urban Development Authority constituted under the Gujarat Town Planning and Urban Development Act, 1976.

Guj. Ord. 20 of
1996.

Provided that nothing in this item shall render invalid the use of land for a *bonafide* industrial purpose in pursuance of the provisions of the Bombay Land Revenue (Gujarat Amendment) (Second) Ordinance, 1996 when the said Ordinance was in force notwithstanding that the said land falls within five kilometres of the periphery of the area within the jurisdiction of any Area Development Authority or Urban Development Authority :

¹[Provided further that the ²[Collector may exempt] the use of land for such *bonafide* industrial purpose from the fulfilment of the condition mentioned at item (vi) above by an occupant or class of occupants as it may deem fit.]

(II) for the purpose of manufacture or storage of any chemical or petrochemical, it shall be lawful for him to use such land for such *bonafide* industrial purpose without the permission of the Collector subject to the fulfilment of the following conditions, in addition to the conditions mentioned in sub-clause (I), namely :—

such land or part thereof is not situated within two kilometres from the boundary of—

7 of 1904.

(i) an ancient monument declared as 'protected monument' under sub-section (1) of section 3 of the Ancient Monuments Preservation Act, 1904;

Guj. 25 of
1965.

(ii) an ancient and historical monument declared as 'protected monument' under sub-section (3) of section 4 of the Gujarat Ancient Monuments and Archaeological Sites and Remains Act, 1965;

XVI of 1927.

(iii) a forest land or waste land declared as 'reserved forest land' under section 3 of the Indian Forest Act, 1927;

XVI of 1927.

(iv) a forest land or waste land known as 'protected forest' under section 29 of the Indian Forest Act, 1927;

53 of 1972.

(v) an area declared as 'sanctuary' under sub-section (1) of section 18 of the Wild Life (Protection) Act, 1972 or

53 of 1972.

(vi) an area declared as 'national park' under section 35 of the Wild Life (Protection) Act, 1972.

(2)(a) The occupant shall comply with the provisions of any law for the time being in force or any order or direction of the Central Government or State Government or any Corporation owned or controlled by such Government, Government Company, local authority in relation to use of land for a *bonafide* industrial purpose under sub-section (1) before the land is put to use for such purpose.

(b) Where an occupant commences the use of the land for a *bonafide* industrial purpose under sub-section (1), he shall within thirty days from the date of commencement of the use of land for a *bonafide* industrial purpose, send a notice of the date of commencement of such use, alongwith other particulars in such form as may be prescribed by rules made under this Act, to the Collector and endorse a copy thereof to the Mamlatdar.

(3) Where, on the receipt of such notice alongwith other particulars sent by the occupant under clause (b) of sub-section (2), the Collector, after making such inquiry as he deems fit—

(a) is satisfied that the occupant of such land has validly commenced the use of the land for a *bonafide* industrial purpose under sub-section (1), he shall issue a certificate to that effect to the occupant in such form and with in such period as may be prescribed by rules made under this Act.

1. This Proviso was added by Guj. 19 of 2008, s. 2.

2. These words were substituted the words "State Government may exempt" by notification in the official Gazette" by Guj. 3 of 2016, s. 5.

(b) is not so satisfied, he shall, after giving the occupant an opportunity of being heard, refuse to issue such certificate :

Provided that no such certificate shall be issued under clause (a) unless the conversion tax leviable under section 67A is paid.

(4) (a) Where the occupant fails to send the notice and other particulars under clause (b) of sub-section (2) within the period specified therein, he shall be liable to pay, in addition to the non-agricultural assessment leviable under this Act, such fine not exceeding ten thousand rupees as the Collector may, subject to rules made under this Act, direct.

(b) (i) Where the occupant commences the use of such land for industrial purpose despite the non-fulfilment of any of the conditions specified in sub-section (1), or

(ii) where certificate is refused to the occupant under clause (b) of sub-section (3), he shall be liable, in addition to the payment of non-agricultural assessment leviable under this Act, to restore such land to its original use within such period as the Collector may specify in a notice served on such occupant in this behalf.

(c) Where such occupant does not restore the land to its original use within the period specified by the Collector in the notice served under clause (b),—

(i) he shall be liable to pay such fine not exceeding five thousand rupees and in addition, such daily fine not exceeding one hundred rupees per hectare or part thereof of land not so restored for each day during which such land is not restored to its original use, after the expiry of the period specified in such notice as the Collector may, subject to rules made under this Act, direct, and

(ii) the Collector shall take such steps as he thinks fit to get such land restored to its original use and collect the cost incurred in this behalf from such occupant as an arrear of land revenue.

(5) (a) The occupant shall commence industrial activity on such land within three years from the date of the notice sent by him to the Collector under clause (b) of sub-section (2) and commence production of goods or providing of services on such land within five years from such date:

Provided that the period of three years or, as the case may be, five years may, on an application made by the occupant in that behalf, be extended from time to time by the Collector in such circumstances as may be prescribed by rules made under this Act.

(b) Where the occupant fails to commence industrial activity or production of goods or providing of services within the period specified in clause (a) or the period extended under the proviso to clause (a), he shall be liable to pay, in addition to non-agricultural assessment leviable under section 48, non-agricultural assessment at the rate of five rupees per square metre of the land with effect from the date of expiry of the period of three years or five years or, as the case may be, the period extended under the proviso to clause (a) till he commences industrial activity or, as the case may be, commences production of goods or providing of services.

Explanation I.— For the purposes of this section, section 48 and section 67A, the expression “*bonafide* industrial purpose” means an activity of manufacture, preservation or processing of goods, (other than the hazardous and toxic chemicals specified in Part II of the Schedule I to the Manufacture, Stages and Import of Hazardous Chemicals Rules, 1989 made under the Environment (Protection) Act,

29 of 1986.

1986 and for the time being in force) or any handicraft, or industrial business or enterprise, carried on by any person and includes construction of industrial buildings used for the manufacturing process or purpose, or power projects or port projects and ancillary industrial usage like research and development, godown, canteen, office building of the industry concerned, or providing housing accommodation to the workers of the industry concerned, or establishment of industrial estate including a co-operative estate or service industry or tourism or cottage industry.

Explanation II.— For the purposes of this section, an occupant shall be deemed to have commenced the use of land for a *bonfide* industrial purpose from the date on which he ceases to use the land for agricultural or non-agricultural purpose existing immediately before the date of such cesser.]

¹[66. ²[If any land referred to in section 65 or section 65A be used for any purpose other than the purpose for which such land is assessed or held without the permission of the Collector being first obtained, or before the expiry of three months referred to in section 65 or despite refusal of permission during the said period of three months, then, without prejudice to the occupant's liability to pay the new assessment leviable under section 48 or the conversion tax leviable under section 67A,—

Penalty for using land without permission.

(a) the occupant and any tenant or other person holding under or through him shall be liable to be summarily evicted by the Collector from the land so used and from the entrie survey number or sub-division of the survey number of which it may form a part; and

(b) the occupant shall also be liable to pay for the period during which the said land has been so used, such fine as the Collector may, subject to the general orders of the State Government, direct.]

Any tenant of any occupant or any other person holding under or through an occupant, who shall without the occupant's consent use any such land for any such purpose, and thereby render the said occupant liable to the penalty aforesaid, shall be responsible to the said occupant in damages.]

67. Nothing ³[in sections 65, 65A and 66] shall prevent the granting of the permission aforesaid ⁴[* * *] on such terms ⁵[or conditions] as may be ⁶[prescribed by the Collector, subject to any rules made in this behalf by the ⁷[⁸[State] Government]].

Permission may be granted on terms.

⁹[67A. (I) Where any land assessed or held for the purpose of agriculture and situated in an area specified in column (2) of the Table below (hereafter in this section referred to as the specified area)—

Payment of conversion tax by occupant for change of use of land in certain areas.

(a) is permitted, or deemed to have been permitted, under section 65, to be used for any other purpose ¹⁰[or for other different purposes]; or

1. Section 66 was substituted by the President's Act No. 26 of 1976, s. 5.
2. This paragraph was substituted by Guj. 3 of 1980, s. 2.
3. These words, figures and letter were substituted for the words "in the last two preceding sections" by the President's Act No. 26 of 1976, s. 6.
4. The words " in special cases " were repealed by Bom. 4 of 1913, s. 26.
5. These words were inserted by Bom. 6 of 1901, s. 8(1).
6. These words were substituted for the words " agreed on between Government and the registered occupant " by Bom. 4 of 1913, s. 26.
7. The words " Provincial Government " were substituted for the words " Governor in Council " by the Adaptation of Indian Laws Order in Council.
8. The word " State " was substituted for the word " Provincial " by the Adaptation of Laws Order, 1950.
9. Section 67A was inserted by the President's Act No. 26 of 1976, s. 7.
10. These words were inserted by Guj. 3 of 2016, s. 6(1) (i).

(b) is used for any other purpose ¹[or for other different purposes] without the permission of the Collector being first obtained or before the expiry of the period prescribed ²[in that section, or]

³[(c) is used for a *bonafide* industrial purpose under section 65B,] the occupant of such land shall be liable to pay to the State Government, a tax at the rate specified in the corresponding entry ³[in column (3) or (4)], as the case may be, of the said Table from the date on which such permission is, or is deemed to have been granted, or from the date on which the land is put to such use, whichever is earlier.

(2) Where any land assessed or held for any non-agricultural purpose ⁴[or other different non-agricultural purposes] (hereafter in this section referred to as the existing non-agricultural purpose ⁴[or other different non-agricultural purposes]) and situated in a specified area—

(a) is permitted or is deemed to have been permitted, under section 65A, to be used for any other non-agriculture purpose; or

(b) is used for any other non-agricultural purpose without the permission of the Collector being first obtained or before the expiry of three months from the date of application for such permission, the occupant of such land shall be liable to pay to the State Government, a tax at such rate as is equivalent to the difference between the rate of tax applicable to the other non-agricultural purpose specified in the corresponding entry ⁵[in column (3) or (4) or (5)], as the case may be, of the Table below and the rate of tax applicable to the existing non-agricultural purpose specified in the said columns.

⁶[(2A) Where any land assessed or held for any non-agricultural purpose ⁷[or other different non-agricultural purposes] not being an industrial purpose (hereinafter referred to as “ the existing non-agricultural purpose ⁷[or other different non-agricultural purposes]”) and situated in a specified area is used for a *bonafide* industrial purpose under section 65B, the occupant of such land shall be liable to pay to the State Government a tax at such rate as is equivalent to the difference between the rate of tax applicable to the industrial purpose specified in the corresponding entry in ⁸[column (4)] of the Table below and the rate of tax applicable to the existing non-agricultural purpose specified in [column(3) or (5) of the Table below:]]

Provided that no tax shall be payable ¹⁰[under this sub-section or under sub-section (2A)] if the rate of tax applicable to the other non-agricultural purpose is lower than the rate applicable to the existing non-agricultural purpose.

(3) The tax payable under this section shall be known as conversion tax and shall be payable by the occupant to such authority, in such manner and at such time as may be prescribed by rules made under section 214.

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1. These words were inserted by Guj. 3 of 2016, S. 6 (1) (ii).
 2. These words were substituted for the words “ in that section ” by Guj. 6 of 1997, s. 4 (1) (a).
 3. Clause (c) was added, *ibid.*, s. 4 (1) (b).
 4. These words were inserted by Guj. 3 of 2016, S. 6 (2) (i).
 5. These words were substituted for the words, brackets and figures “in column (3) or (4)” *ibid.*, S. 6 (2) (ii).
 6. Sub-section (2A) was inserted by Guj. 6 of 1997, s. 4 (3).
 7. These words were inserted by Guj. 3 of 2016, s. 6 (3) (i).
 8. These words, brackets and figure were substituted for the word, bracket and figure “Column (6)” by Guj. 14 of 2003, s.2 (2) (i).
 9. These words were substituted by Guj. 3 of 2016, s. 3 (ii).
 10. These words, brackets, figures and letter were substituted for the words “ under this sub-section ” by Guj. 6 of 1997, s. 4 (2).

T A B L E

Sr. No.	Area in which land is situated	Rate of conversion tax per square meter of land		
		when land is to be used for temporary non-agricultural purpose or for residential purpose or for charitable purpose.	when land is to be used for industrial purpose or for any other purpose.	when land is to be used for other different non-agricultural purpose.
1	2	3	4	5
1.	Villages, Municipal boroughs, notified areas and cities having population not exceeding one lakh as per the last census.	₹ 2.00	₹ 6.00	₹ 8.00
2.	Municipal boroughs, notified areas and cities with a population exceeding one lakh as per the last census.	₹ 10.00	₹ 30.00	₹ 40.00

²[Explanation.— In the above Table, “municipal borough” or “notified area” means respectively a municipal borough or a notified area within the meaning of the Gujarat Municipalities Act, 1963]

Guj. 34 of 1964.

1. This Table was substituted by Guj. 3 of 2016, s. 6 (4).
2. This Explanation was substituted by Guj. 14 of 2003, s. 2 (3).

Occupant's rights are conditional.

68. An occupant is entitled to the use and occupation of his land for the period, if any, to which his ¹[tenure] is limited, or if the period is unlimited, or a survey settlement has been extended to the land in perpetuity conditionally on the payment of the amounts due on account of the land revenue for the same, according to the provisions of this Act, or of any rules made under this Act, or of any other law for the time being in force, and on the fulfilment of any other terms ²[or conditions] lawfully annexed to his ¹[tenure]:

Proviso.

³[Provided that nothing in this or any other section shall make it, or shall be deemed ever to have made it, unlawful for the Collector at any time to grant permission to any person to occupy any unalienated unoccupied land, for such period and on such conditions as he may, subject to ⁴[rules made by the ⁵[State] Government] in this behalf], prescribed, and in any such case the occupancy shall, whether a survey settlement has been extended to the land or not, be held only for the period and subject to the conditions so prescribed].

Reservation of right of the ⁸[(Government] to mines and mineral products.

69. The right of ⁷[the ⁸[Government] to mines and mineral products in all ⁹[* * *] land is and is hereby declared to be expressly reserved :

¹⁰[* * * * *]

Vesting of rights to Mines and Mineral Products in the State Government.

¹¹[69A. (1) Notwithstanding anything contained in any custom, usage, grant, sanad or order or agreement or any law for the time being in force, or in any judgement, decree or order of a court or of other authority, with effect on and from the 1st May, 1960 all mines whether being worked or not and minerals whether discovered or not and all quarries which are situate within the limits of any land, granted or recognised under any contract, grant or law for the time being in force or decree of a court, shall vest in and with all rights over the same or appurtenant there to be the property of the State Government, and the State Government shall, subject to the provisions of the Mines and Minerals (Regulation and Development) Act, 1957 have all powers necessary for the proper enjoyment and disposal of such rights.

LXVII of 1957.

(2) The rights of the Government to mines and mineral products in land reserved under section 69 or the rights of the Government to mines, minerals and quarries vested under sub-section (1) includes the right of access to land for the purpose of prospecting and working mines and the right to occupy such other lands as may be necessary for purposes of erection of offices, workmen's dwellings and machinery, the stacking of minerals and deposit of refuse, the construction of roads, railways, or tram-lines and any other purposes which the State Government may declare to be subsidiary to prospecting and working mines.

1. This word was substituted for the words "occupancy" by Bom. 4 of 1913 s. 27.
2. These words were inserted by Bom. 6 of 1901, s. 8 (1).
3. This proviso was added, *ibid.*, s. 8 (2).
4. These words were substituted for the words " the orders of Government " by Bom. 4 of 1913, s. 27.
5. The words " Provincial Government " were substituted for the words " Governor in Council " by the Adaptation of Indian Laws Order in Council.
6. The words " State " was substituted for the word " Provincial " by the Adaptation of Laws Order, 1950.
7. The words " the Crown " were substituted for the word " Government " by the Adaptation of Indian Laws Order in Council.
8. The word " Government " was substituted for the word " Crown " by the Adaptation of Laws Order, 1950.
9. The word " unalinated " was delated by Guj. 8 of 1982, s. 2(1)(a).
10. The proviso shall be and shall be deemed always to have been delated with effect from 1st May, 1960, *ibid.*, s. 2 (1) (b).
11. Section 69A shall be and shall be deemed always to have been inserted with effect from 1st May, 1960, *ibid.*, s. 2 (3).

(3) If the State Government assigns to any person, its rights over any mines, minerals, quarries or mineral products and if for the proper enjoyment of such right, it is necessary that all or any of the powers specified in sub-sections (1) and (2) be exercised, the Collector may, by an order in writing subject to such conditions and reservations as he may specify, delegate such powers to the person to whom the right is assigned.

(4) Any occupant, whose rights to mines, minerals or quarries in any land, existing immediately before the 1st May, 1960 have vested in the State Government on that date under sub-section (1), shall be entitled to compensation of an amount equivalent to the average of the net annual income received by the occupant in respect of the mines and mineral products during the three years immediately preceding the date of vesting.

(5) (a) Any occupant entitled to compensation under sub-section (4) may apply to the Collector for such compensation in the form prescribed in this behalf by the State Government.

Guj. Ord. 9 of 1981.

(b) Such application shall be made within twelve months from the date of the commencement of the Bombay Land Revenue Code and Land Tenure Abolition Laws (Gujarat Amendment) Ordinance, 1981 or such further period as may be prescribed by the State Government.

I of 1894.

(c) The Collector, shall, after making such inquiry (including giving the applicant an opportunity of being heard) as he thinks necessary, determine the amount of compensation and the provisions of sections 9, 10, 11, 12, 13, 14, and 15 of the Land Acquisition Act, 1894 shall, so far as may be apply to the proceedings held by the Collector in this behalf.

(d) The decision of the Collector determining the amount of compensation shall, subject to decision in an appeal to the Gujarat Revenue Tribunal be final, and payment shall be made by the Collector accordingly.

Guj. Ord. 9 of 1981.

(6) The amount of compensation payable under this section shall be paid in cash with interest at the rate of 4 1/2 per cent. for the period commencing on and from the date of commencement of the Bombay Land Revenue Code and Land Tenure Abolition Laws (Gujarat Amendment) Ordinance, 1981 and ending on the date of payment].

70. ¹[* * * *] In any case where ²[an occupancy] is not transferable without the previous sanction of the Collector, and such sanction has not been granted to ³[a transfer] which has been made or ⁴[ordered by Civil Court] or on which the Court's decree or order is founded.

Occupancy when not liable to process of Civil Court; the Court to give effect to Collector's certificate.

(a) such occupancy ⁵[* *] shall not be liable to the process of any court, and such transfer shall be null and void, and

-
1. These words were repealed by Bom. 4 of 1913, s. 28(a).
 2. These words were substituted for the words " the occupancy or interest of the occupant in the land", *ibid.*, s. 28 (b).
 3. These words were substituted for the words "the transfer " , *ibid.*
 4. These words were substituted for the words " ordered by the Court ", *ibid.*
 5. The words " or interest " were repealed, *ibid.*, s. 28 (c).

(b) the court, on receipt of a certificate under the hand and seal of the Collector, to the effect that any such occupancy ¹[* *] is not transferable without his previous sanction and that such sanction has not been granted, shall remove any attachment or other process placed or on set aside any sale of, or affecting, such occupancy. ²[* * *]

71. [Name of heir to be registered when registered occupant dies.] Repealed by Bom. IV of 1913, s. 29.

Intestate occupancy or holding to be sold.

72. If an occupant who is either a Hindu, a Mahomedan, or a Buddhist dies intestate and without known heirs, the Collector shall dispose of his occupancy by sale, subject to the provisions of this Act, or of any other law at the time in force for the sale of forfeited occupancies in realization of the land revenue, and the law at the time in force concerning property left by Hindus, Mahomedans or Buddhists, dying intestate and without known heirs shall not be deemed to apply to the said occupancy but only to the proceeds of such sale after deducting all arrears of land revenue due by the deceased to ⁴[the ⁴[Government] and all expenses of the said sale.

Occupancy to be transferable and heritable.

⁵73. ⁶[An occupancy] shall, subject to the provisions contained in section 56, and to any conditions law fully annexed to the ⁷[tenure], and save as otherwise prescribed by law, be deemed an heritable and transferable property].

Power to restrict right of transfer.

⁸73A. (1) Notwithstanding anything in the foregoing section, in any tract or village to which ⁹[the ¹⁰[State] Government] may, by notification published before the introduction therein of an original survey settlement under section 103, declare the provisions of this section applicable, ¹¹[occupancies] shall not after the date of such notification be transferable without the previous sanction of the Collector.

(2) ⁹[The ¹⁰[State] Government] may, by notifications in the ¹²[Official Gazette], from time to time exempt any part of such tract or village or any person or class of persons from the operation of this section.]

1. The words "or interest" were repealed by Bom. 4 of 1913, s. 28(c).

2. The words "or interest in the land" were repealed, *ibid*.

3. These words were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

4. This word was or substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

5. Section 73 was substituted by Bom. 6 of 1901, s. 10.

6. These words were substituted for the word "the right of occupancy" by Bom. 4 of 1913, s. 30.

7. This word was substituted for the word "occupancy", *ibid*.

8. Section 73A was inserted by Bom. 6 of 1901, s. 11.

9. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

10. This word was substituted for the word "Provincial" by the Adaptation of laws Order, 1950.

11. This word was substituted for the word "the occupancy for interest of the occupant in the land" by Bom. 4 of 1913, s. 31.

12. The words "Official Gazette" were substituted for the words "Bombay Government Gazette" by the Adaptation of Indian Laws Order in Council.

¹*[73AA. (1) Notwithstanding anything contained in section 73, an occupancy of a person belonging to any of the Schedule Tribes (hereafter in this section and in section 73AB referred to as “the tribal”) shall not be transferred to any person without the previous sanction of the Collector.

Restriction on transfer of occupancies of tribals to tribals or non-tribals.

(2) The previous sanction of the Collector under sub-section (1) may be given in such circumstances and subject to such conditions as may be prescribed.

(3) (a) Where tribal transfers the possession of his occupancy to another tribal in contravention of sub-section (1), the tribal transferor or his successor in interest may, within two years of such transfer, apply to the collector that the possession of such occupancy may be restored to him and there upon the Collector shall, after issuing a notice to the transferee or his successor in interest, as the case may be, in the prescribed form to show cause why he should not be disentitled to retain possession of the occupancy and after holding such inquiry as he deems fit, declare that the transferee or his successor in interest shall not be entitled to retain possession of the occupancy and that the occupancy shall be restored to the tribal transferor or his successor in interest, as the case may be, on the same terms and conditions on which the transferor held it immediately before the transfer and subject to his acceptance of the liability for payment of arrears of land revenue in respect of such occupancy in accordance with the rules made by the State Government and that the transferee or his successor in interest as the case may be, shall be deemed to be unauthoriselly occupying the occupancy :

Provided that such declaration shall stand revoked if the tribal transferor, or, as the case may be, his successor in interest fails or refuses in writing to accept the restoration of the possession of such occupancy within the prescribed period.

(b) Where—

(i) a tribal in contravention of sub-section (1) of section 73A or of any other law for the time being in force has transferred his occupancy to another tribal at any time during the period commencing on the 4th April, 1961 and ending on the day immediately before the date of commencement of the Bombay Land Revenue (Gujarat Second Amendment) Act, 1980, and

(ii) the tribal transferee or his successor in interest has not been evicted from such occupancy under section 79A,

the transfer of occupancy shall be valid, as if it were made with the previous sanction of the Collector under section 73A.

1. Sections 73AA, 73AB, 73AC and 73AD were inserted by Guj. 37 of 1980, s. 2.

* Amendment for Scheduled Areas :- Section 73AA in its application to the Scheduled Areas of the State as referred to in clause (1) of article 244 of the Constitution of India is amended by Guj. 5 of 1998, s. 2 as under :—

(1) in sub-sections (1) and (2), for the words “the Collector”, the words “the District Panchayat” shall be substituted;

(2) in sub-section (3), in clause (a),-

(a) for the words “occupancy to another tribal” the words “occupancy to any person” shall be substituted;

(b) for the words “the Collector”, occurring at two places, the words “the District Panchayat” shall be substituted;

(3) in sub-section (4), in clause (a), the words, brackets and figure “of sub-section (1) of this section, or” shall be deleted;

(4) in the Explanation, before clause (i), the following clause shall be inserted, namely :-

“(ia) “district panchayat” means a district panchayat of a district comprising of any Scheduled Areas of the State as referred to in clause (1) of article 244 of the Constitution of India, in which the occupancy of the tribal exists.”.

(4) Where a tribal—

(a) in contravention of sub-section (1) of this section, or of sub-section (1) of section 73A or of any other law for the time being in force, transfers his occupancy to any person other than a tribal (hereafter in this section and in section 73AB referred to as “the non-tribal”) at any time on or after the date of commencement of the Bombay Land Revenue (Gujarat Second Amendment) Act, 1980 (hereinafter in this section referred to as “the said date”); or

Guj. 37 of
1980.

(b) in contravention of sub-section (1) of section 73A or of any other law for the time being in force has transferred his occupancy to a non-tribal at any time before the said date,

the Collector shall, notwithstanding anything contained in any law for the time being in force, either *suo motu* at any time, or on a application made by the tribal transferor or his successor in interest at any time within three years from the said date or the date of such transfer, whichever is later, after issuing a notice to the transferee or his successor in interest as the case may be, to show cause why the transfer should not be declared void and after making such inquiry as he thinks fit, declare the transfer of such occupancy to be void and thereupon the occupancy together with the standing crops thereon, if any, shall vest in the State Government free from all encumbrances.

(5) Where an occupancy is vested in the State Government under sub-section (4) and such occupancy was assessed or held for the purposes of agriculture immediately before its transfer by the tribal transferor, the Collector shall, after taking necessary action under sections 79A and 202, give notice to the tribal transferor or his successor in interest, as the case may be, requiring him to state in writing within ninety days from the date of receipt of such notice whether he is willing to purchase the occupancy and cultivate it personally, and if such tribal transferor or his successor in-interest agrees to purchase the occupancy and undertakes to cultivate it personally, it may be granted to him on payment of the prescribed occupancy price.

(6) If within the said period of ninety days the transferor or his successor in interest does not intimate his willingness to purchase the occupancy and to cultivate it personally, or fails to pay the occupancy price within such period as may be specified by the Collector, the occupancy shall be granted to any other tribal residing in the same village or in any other village situated within such distance from the village as may be prescribed, on the same conditions, including the payment of the occupancy price, as are specified in sub-section (5), and if he is not so willing, it shall be granted to other classes of persons in such order or priority at such occupancy price and subject to such conditions as may be prescribed.

(7) Where any occupancy is transferred to a non-tribal in contravention of sub-section (1) such non-tribal shall, without prejudice to any other liability to which he may be subject, be liable to pay to the State Government, a penalty not exceeding three times the value of the occupancy such penalty and value to be determined by the Collector, and such determination shall be, final:

Provided that before levying any such penalty, the non-tribal shall be given a reasonable opportunity of being heard.

(8) The penalty payable under sub-section (7) shall, if it is not paid within the time specified by the Collector, be recoverable as an arrear of land revenue.

Explanation — For the purposes of this section,—

(i) “prescribed” means prescribed by rules under section 214;

(ii) “Scheduled Tribes” means such tribes or tribal communities or parts of or groups within such tribes or tribal communities as are deemed to be Scheduled Tribes in relation to the State of Gujarat under article 342 of the Constitution.

(iii) “to cultivate personally” shall have the meaning assigned to it in clause (6) of section 2 of the Bombay Tenancy and Agricultural Lands Act, 1948.

Bom. LXVI of 1948.

73AB. Notwithstanding anything contained in section 73 or in sub-section (1) of section 73AA or in any condition lawfully annexed to the tenure, but subject to the provision contained in section 35, it shall be lawful for an occupant to mortgage, or create a charge on his interest, in his occupancy in favour of the State Government in consideration of loan advanced to him by the State Government under the Land Improvement Loans Act, 1883, the Agriculturists Loans Act, 1883 or the Bombay Non-Agriculturists’ Loans Act, 1928 as in force in the State of Gujarat or in favour of bank or a co-operative society, and without prejudice to any other remedy open to the State Government, bank or co-operative society, as the case may be, the event of his making default in the payment of such loan in accordance with the terms on which such loan was granted, it shall be lawful for the State Government, bank or a co-operative society, as the case may be, to cause his interest in the occupancy to be attached and sold and the proceeds to be applied in payment of such loan:

19 of 1883.

12 of 1884.

Bom. III of 1928.

Rights of occupant to mortgage his occupancy in favour of State Government and certain institution.

Provided that if such occupant is a tribal his interest in the occupancy shall not be sold to a non-tribal without the previous sanction of the Collector.

Explanation — For the purposes of this section “bank” means-

23 of 1955.

(i) the State Bank of India constituted under the State Bank of India Act, 1955;

38 of 1955.

(ii) any subsidiary bank as defined in clause (k) of section 2 of the State Bank of India (Subsidiary Banks) Act, 1959;

5 of 1970.

(iii) any corresponding new bank as defined in clause (d) of section 2 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970;

10 of 1963.

(iv) the Agricultural Refinance and Development Corporation established under the Agricultural Refinance and Development Corporation Act, 1963.

73AC. (1) No civil court shall have jurisdiction to settle, decide or deal with any question which is by or under section 73A, or section 73AA or section 73AB required to be settled, decided or dealt with by the Collector nor shall the civil court have jurisdiction to entertain any suit or application for grant of injunction (whether temporary or permanent) in relation to such question.

Bar of jurisdiction of Civil Courts.

(2) No order of the Collector made under section 73A or section 73AA or section 73AB shall be called in question in any civil or criminal court.

Explanation— For the purposes of this section, a civil court shall include a Mamlatdar’s Court under the Mamlatdars Court Act, 1906.

Bom. II of 1906.

16 of 1908.

73AD. (1) Notwithstanding anything contained in the Registration Act, 1908,—

Restriction on registration of documents.

Guj. 37 of 1980.

16 of 1908.

(a) no document relating to transfer (not being a mortgage or creation of charge failing under section 73AB) of an occupancy of a person belonging to any of the Scheduled Tribes shall be registered on or after the date of the commencement of the Bombay Land Revenue (Gujarat Second Amendment) Act, 1980 (hereinafter in this section referred to as “the said date”), by any registering officer appointed under the Registration Act, 1908 unless the person presenting the document furnishes a declaration by the transferor in the prescribed form which shall be subject to verification in the prescribed manner, that the transfer of occupancy is made with the previous sanction of the Collector under section 73A or section 73AA.

(b) a document relating to the transfer of an occupancy belonging to any of the Scheduled Tribes, referred to in clause (a) which is registered on or after the said date shall take effect and operate only from the time of such registration.

(2) Nothing in sub-section (1) shall apply to the documents of transfers of occupancies of persons belonging to any of the Scheduled Tribes made before the said date, but presented for registration after the said date.

Explanation— In this section, the expressions “prescribed” and “Scheduled Tribes” shall have the same meanings as the said expressions have in clauses (i) and (ii) respectively of the *Explanation* to section 73AA].

Payment of premium for sanctioning transfer or partition of occupancy.

¹[73B. Where any occupancy, by virtue of any conditions annexed to the tenure by or under this Act, is not transferable or partible without the previous sanction of the State Government, the Collector or any other officer authorised by the State Government, such sanction shall not be given except on payment to the State Government of such sum as the State Government may by general or special order determine].

Relinquishment.

²[74. The occupant may relinquish his land, that is, resign it in favour of ³[the ⁴[Government]] but subject to any rights, tenures, incumbrances or equities lawfully subsisting in favour of any person (other than ³[the ⁴[Government] or the occupant) by giving notice in writing to the Mamlatdar or Mahalkari before the 31st March in any year or before such other date as may from time to time be prescribed in this behalf by the ⁵[⁶[State] Government] and such relinquishment shall have effect from the close of the current year:

Provided that no portion of land which is less in extent than a whole survey number or sub-division of a survey number may be relinquished.]

75. [*Relinquishment of lands paying lump-assesment.*] Repealed by Bom.IV of 1913, s. 33 (1).

Relinquishment of land described in paragraph 1 of section 49.

76. The provisions of ⁷[the last section] shall apply as far as may be, to the holders of alienated land :

Provided that,

(a) it shall not be lawful to relinquish as aforesaid, any portion of any land held wholly or partially exempt under the circumstances described in the first paragraph of section 49 until the commuted assessment payable in respect of such portion of land has been determined under the provisions of the said section; and that,

(b) if any person relinquishes land on which, under the circumstances described in section 51, a larger revenue is levied than would ordinarily be leviable on such land, he shall be deemed to have relinquished also the land held with it which is wholly or partially exempted from payment of revenue.

Relinquishment of land described in section 51.

Right of way to relinquish land.

77. If any person relinquishes land, the way to which lies through other land which he retains, the right of way through the land so retained shall continue to the future holder of the land relinquished.

Saving of operation of section 74 in certain cases.

78. Nothing in ⁸[section 74] shall affect--

⁹[* * * * *]

⁹[* * * * *]

the validity of the terms or conditions of any lease or other express instrument under which land is, or may hereafter be, held from ³[the ⁴[Government]].

1. Section 73B shall be and shall be deemed always to have been inserted by Guj. 35 of 1965, s. 7.

2. Section 74 was substituted by Bom. 4 of 1913, s. 32.

3. The word “the Crown” were substituted for the word “Government” by the Adaptation of Indian Laws Order in Council.

4. This word was substituted for the word “Crown” by the Adaptation of Laws Order, 1950.

5. The words “Provincial Government” were substituted for the words “Governor in Council” *ibid.*

6. This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.

7. These words were substituted for the words “the two last sections” by Bom. 4 of 1913, s. 33(2).

8. These word and figures were substituted for the words and figures “sections 75 and 76”, *ibid.*, s. 34.

9. Clause (a) and the letter “(b)” were repealed, *ibid.*

79. [Occupant to continue liable for demands until occupancy relinquished].
Repealed by Bom. IV of 1913, s. 35.

¹[79A. Any person unauthorizedly occupying, or wrongfully in possession of, any land—

Summary eviction of person un-authorizedly occupying land.

²[(a) to the use or occupation of which by reason of any of the provisions of this Act he is not entitled or has ceased to be entitled, or]

(b) ³[which] is not transferable without previous sanction under ⁴[section 73A or section 73AA or section 73AB] by virtue of any condition lawfully ⁵[annexed to the tenure] under the provisions of section 62, 67 or 68,

may be summarily evicted by the Collector] :

⁶[Provided that this section shall not apply in the case where the tribal transferor does not make an application under clause (a) of sub section (3) of section 73 AA within the time specified in that clause for restoration of possession.]

Proviso.

80. In order to prevent the forfeiture of an occupancy under the provisions of section 56 or of any other law for the time being in force, ⁷[through non-payment of the land revenue due on account thereof by the person primarily liable for payment of it, shall be lawful for any person interested to pay on behalf of such person] all sums due on account of land revenue and ⁸[the Collector shall on due tender thereof] receive the same. And in any such case the Collector may ⁹[under section 86] give to the person who has paid the land revenue as aforesaid ¹⁰[aid for the recovery of any portion of such land revenue] which he may consider to be properly payable by other persons.¹¹ [***]

To prevent forfeiture of occupancy certain persons other than the occupant may pay the land revenue.

Provided that nothing authorized or done under the provisions of this section shall affect the rights of the parties interested as the same may be established in any suit between such parties in a Court of competent jurisdiction.

Collector may assist such persons in recovering the revenue from other parties liable therefor.

1. Section 79A was inserted by Bom. 6 of 1901, s. 12.

2. Clause (a) was substituted by Bom. 3 of 1921, s. 3.

3. This word was substituted for the words “of which the occupancy right” by Bom. 4 of 1913, s. 36.

4. These words, figures and letters were substituted for the word, figures and letter “section 73-A” by Guj. 37 of 1980, s. 3 (i).

5. These words were substituted for the words “annexed to the occupancy” by Bom. 4 of 1913 s. 36.

6. This proviso was added by Guj. 37 of 1980, s. 3(ii).

7. These words were substituted for the words “through non-payment by the occupant of the land revenue due on account thereof, it shall be lawful for any person interested to pay on behalf of such occupant” by Bom. 67 of 1948, s. 90 Sch. II, read with Bom. 63 of 1958.

8. These words were substituted for the words “for the Collector to” by s. 2(1) and first Schedule of the Bombay Repealing and Amending Act, 1905 (Bom. 4 of 1905).

9. These words and figures were inserted by Bom. 4 of 1913, s. 37(b).

10. These words were substituted for the words “such aid for the recovery of the proportional amounts”, *ibid.*, s. 37(c).

11. The words “in occupation of parts of a field or survey-number as he might legally have given had the persons so paying been the registered occupants” were repealed, *ibid.*, s. 37 (e).

81. [When Collector may make co-occupant the registered occupant, instead of selling occupancy to realize land revenue.] Repealed by Bom. IV of 1913, s. 38.

²[State] Government empowered to suspend operation of section 60 or 74.

82. It shall be lawful for the ¹[²[State] Government] by notification in the ³[Official Gazette] from time to time-

(a) to suspend the operation of section 60 or 74 or of both, within any prescribed local area, either generally or in respect of cultivators or occupant of a particular class or classes, and

(b) to cancel any such notification.

During the period for which any notification under the above clause (a) is in force within any local area, such rules shall be substituted for the provisions of which the operation is suspended as the ⁴[State Government] shall from time to time direct.

CHAPTER VII.

OF SUPERIOR AND INFERIOR HOLDERS.

Amount of rent payable by tenant.

83. A person placed, as tenant, in possession of land by another, or in that capacity, holding, taking or retaining possession of land permissively from or by sufferance of another shall be regarded as holding the same at the rent or for the services agreed upon between them ; or in the absence of satisfactory evidence of such agreement at the rent payable or services renderable by the usage of the locality, or, if there be no such agreement or usage, shall be presumed to hold at such rent as, having regard to all the circumstances of the case, shall be just and reasonable.

Duration of tenancy.

And where by reason of the antiquity of a tenancy, no satisfactory evidence of its commencement is forthcoming, and there is not any such evidence of the period of its intended duration, if any, agreed upon between the landlord and tenant, or those under whom they respectively claim title or any usage of the locality as to duration of such tenancy, it shall, as against the immediate landlord of the tenant, be presumed to be co-extensive with the duration of the tenure of such landlord and of those who derive title under him.

Presumption as to tenure.

And where there is no satisfactory evidence of the capacity in which a person in possession of land in respect of which he renders service or pays rent to the landlord receives, holds or retains possession of the same, it shall be presumed that he is in possession as tenant.

Saving clause.

Nothing contained in this section shall affect the right of the landlord (if he have the same either by virtue of agreement, usage or otherwise), to enhance the rent payable or services renderable by the tenant, or to evict the tenant for non-payment of the rent or non-rendition of the services, either respectively originally fixed or duly enhanced as aforesaid.

1. The words "Provincial Government" were substituted for the words "Government in Council" by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

3. The words "*Official Gazette*" were substituted for the words "*Bombay Government Gazette*" by the Adaptation of Indian Laws Order in Council.

4. These words were substituted for the word "Commissioner" by Guj. 15 of 1964, s. 4, Sch.

84. An annual tenancy shall in the absence of proof of the contrary be presumed to run from the end of one cultivating season to the end of the next. The cultivating season may be presumed to end on the 31st March.

Annual tenancy terminates on the 31st March.

An annual tenancy shall ¹[in the absence of any special agreement in writing to the contrary] require for its termination a notice given in writing by the landlord to the tenant, or by the tenant to the landlord, at least three months before the end of the year of tenancy at the end of which it is intimated that the tenancy is to cease. Such notice may be in the form of Schedule E, or to the like effect.

Three months' notice of termination of tenancy to be given by landlord to tenant, or *vice versa*.

²**84-IA.** The provisions of sections 83 and 84 shall cease to apply to tenancies to which the provisions of the Bombay Tenancy and Agricultural Lands Act, ³[1948, or as the case may be, of the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958, apply].]

Sections 83 and 84 not to apply to certain tenancies.

Bom. LX.VII of 1948. Bom. XCIX of 1958.

⁴**84A.** (1) Whenever from any cause the payment of the whole or any part of the land revenue payable to ⁵[the ⁶[State] Government] by a superior holder in respect of any land is suspended or remitted, the Collector, acting under general or special orders of ⁵[the ⁶[State] Government], may suspend or remit as the case may be, the payment to such superior holder of the rent or land revenue of such land by the inferior holder or holders to an amount which—

Order granting suspensions or remission to inferior holders.

(a) in the case of land in respect of which full assessment is payable to ⁵[the ⁶[State] Government], shall not exceed double the amount of the land revenue of which the payment by such superior holder has been suspended or remitted by ⁵[the ⁶[State] Government], and

(b) in the case of land in respect of which land revenue less than the full assessment is payable to ⁵[the ⁶[State] Government], shall not exceed double the amount which, in the opinion of the Collector, would have been suspended or remitted by ⁵[the ⁶[State] Government], in favour of the superior holder if the full assessment had been payable to ⁵[the ⁶[State] Government], in respect of such land.

(2) In the case of land in respect of which no land revenue is payable to ⁵[the ⁶[State] Government], by a superior holder, whenever from any cause the payment of the whole or any part of the land revenue payable to ⁵[the ⁶[State] Government], in respect of any other land in the same neighbourhood has been suspended or remitted the collector acting under the general or special orders of ⁵[the ⁶[State] Government], may suspend or remit, as the case may be, payment, to such superior holder of the rent or land revenue of the first-mentioned land by the inferior holder or holders to an amount which shall not exceed double the amount which, in the opinion of the Collector, would have been suspended or remitted by ⁵[the ⁶[State] Government] in favour of the superior holder if the full assessment had been payable to ⁵[the ⁶[State] Government] in respect of such land.

(3) An order passed under sub-section (1) or under sub-section (2) shall not be questioned in any court.

Such order not to be questioned in any Court.

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1. These words were inserted by Bom. 7 of 1914, s. 2.
 2. Section 84-IA was inserted by Bom. LXVII of 1948, s. 90 read with Bom. 13 of 1956.
 3. These figures, words and brackets were substituted for the figures and word "1948 apply" by Guj. 35 of 1965, s. 8.
 4. Section 84A was inserted by s. 3 of Bom.7 of 1914.
 5. The words "Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.
 6. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

Consequences following on such order.

(4) If the superior holder collects any rent or land revenue of which the payment has been remitted, or before the expiration of the period of suspension collects any rent or land revenue of which the payment has been suspended in favour of an inferior holder or holders, the whole of the land revenue remitted or suspended in favour of such superior holder shall, without prejudice to the rights of the inferior holder or holders to recover the rent or land revenue so collected, become immediately payable by the superior holder.

(5) No application for assistance under sections 86 and 87 shall be entertained, no suit shall lie, and no decree of a Civil Court shall be executed, for the recovery by a superior holder of any rent or land revenue of which the payment has been, remitted or during the period of suspension of any rent or land revenue of which the payment has been suspended in favour of an inferior holder or holders; but, where the payment of rent or land revenue by an inferior holder or holders has been suspended, the period during with the suspension has continued shall be excluded from the period of limitation prescribed for a suit for the recovery of such rent or land revenue.

Crop-share fixed by custom or agreement.

(6) Nothing in this section shall make it unlawful for the superior holder to take the crop-share fixed by custom or agreement in respect of any land on which rent is payable in whole or in part in the form of a share of the crop.

Meaning of assessment.

(7) Explanation—

In respect of land which has not been assessed under the provisions of ¹[this Act] the terms assessment, for the purposes of this section, includes the rent in land revenue payable by custom or by the usage of the locality.

²[* * * * *]

Recovery of superior holders' dues.

³**85.** (1) Every superior holder of an alienated village or of an alienated share of a village, in which there are a hereditary patel and a ⁴[Village Accountant] shall receive his dues on account of rent or land revenue, from the inferior holders through such patel and accountant.

(2) Where such patel and accountant fail to recover in behalf of such superior holder any sum due and payable to him on account of rent or land revenue, such superior holder shall, with the previous consent of the Collector, be entitled to recover his dues direct from the interior holders.

(3) Where any such patel or accountant has recovered any sum in behalf of such superior holder and fails to account to him for the same, the Collector, shall, on written application from the superior holder, recover such sum from such patel or accountant as an arrear of land revenue.

(4) Where any such superior holder demands or receives any rent or land revenue from any inferior holder otherwise than through such patel or accountant, he shall, on conviction in a summary inquiry before the Collector, be liable to a fine not exceeding three times the amount of the sum so demanded or received.]

(1). These words were substituted by Bom. 20 of 1939, s. 5.

(2). Sub-section (8) was omitted by the Adaptation of Laws Order, 1950.

(3). Section 85 was substituted by 1st Sch., Part II, Serial No. 6 of the Bombay Repealing and Amending Act, 1910 (Bom. 1 of 1910).

(4). These words were substituted for the words "hereditary village accountant" by Bom. 60 of 1950, Sch. II.

86. Superior holders shall, upon written application to the Collector, be entitled to assistance, by the use of precautionary and other measures, for the recovery of rent or land revenue payable to them by inferior holder or by co-sharers in their holdings under the same rules, except that contained in section 137, and in the same manner as prescribed in Chapter XI ¹[***] for the realization of land revenue by ²[the ³[State] Government]:

Superior holders entitled to assistance in recovery of dues from inferior holders., etc.

⁴[Provided that such application shall be made before the expiry of the year immediately succeeding the revenue year or the year of the tenancy in which the said rent or land revenue became payable.]

But application must be made within the revenue year or within the year of tenancy.

87. ⁵[(1)] On application being made under section 86 to the Collector, he shall cause a written notice thereof to be served on the inferior holder or co-sharer fixing a day for inquiry into the case.

The Collector how to proceed on such application being made.

⁵[(2)] On the day so fixed he shall hold a summary inquiry, and shall pass an order for rendering assistance to the superior holder for the recovery of such amount, if any, of rent or land revenue as appears to him upon the evidence before him to be lawfully due.

⁵[(3)] But, if it appears to the Collector that the question at issue between the parties is of a complicated or difficult nature, he may in his discretion either refuse the assistance asked for, or, if the land to which the dispute relates, has been assessed under the provisions ⁷[of this Act] grant assistance to the extent only for the assessment so fixed upon the said land.

Assistance may be refused or granted to a limited extent only.

⁵[(4)] Nothing in this section shall prevent either party from having recourse to the Civil Courts, to recover from the other such amount as he may deem to be still due to him or to have been levied from him in excess of what was due, as the case may be.

Civil suit not to be barred.

⁶[5] One appeal only shall lie from any order passed under this section.]

88. [*Commissioner may by commissions, confer certain powers on holders of alienated lands.*] Repealed by Bom. XXIX of 1939, s. 30

89. [*Form of such commission.*] Repealed by Bom. XXIX of 1939, s. 30.

90. [*Reference must be made by holder of commission to the Collector in certain cases.*] Repealed by Bom. XXIX of 1939, s. 30.

91. [*When compulsory process shall cease.*] Repealed by Bom. XXIX of 1939, s. 30.

1. The words "of this Act" were repealed by the Bombay General Clauses Act, 1886 (Bom. 3 of 1886), Schedule B. This Schedule is printed as an Appendix to the Bombay General Clauses Act, 1904 (Bom. I of 1904).

2. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

3. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

4. This proviso was substituted by Bom. LXVII of 1948, s. 90 read with Bom. 13 of 1956.

5. These sub-sections were originally paragraphs of section 87. They were numbered as sub-sections by Bom. 4 of 1913, s. 39.

6. Sub-section (5) was added, *ibid.*, s. 39.

7. These words were substituted by Bom. 20 of 1939, s. 5.

92. [Power under commission to extend to current and previous year's arrears.]
Repealed by Bom. XXIX of 1939, s. 30.

93. [Holder of commission not to enforce any unusual or excessive demand.]
Repealed by Bom. XXIX of 1939, s. 30.

94. [But holder of commission may establish his right to enhanced rent in Civil Court.] Repealed by Bom. XXIX of 1939, s. 30.

Recovery as revenue demand of dues of certain superior holders for specified period.

¹[94A. (1) The superior holder of an alienated village or of an alienated share of a village, in which there are a hereditary patel and a ²[Village Accountant] and to which a survey settlement has been extended under section 216, may by application in writing to the Assistant or Deputy Collector in charge of the taluka request that the rent or land revenue due to such superior holder may during a period named in the application be recovered as a revenue demand.

(2) The Collector may in his discretion sanction the application for a period not exceeding that named by the applicant, and in such case the following provisions shall apply:—

(a) Any rent or land revenue that accrues or has accrued due to the superior holder during the sanctioned period or a period of six years previous thereto shall, to an extent not exceeding the assessment fixed on the land, be recoverable under the orders of the revenue authorities as a revenue demand during the sanctioned period.

(b) Where any proportion of the land revenue that accrues or has accrued due to ³[the ⁴[State] Government] in respect of unalienated land in the same neighbourhood during the said sanctioned or previous period has been suspended or remitted by proper authority, the Collector may suspend or remit an equal or lesser proportion of the rent or land revenue that accrues or has accrued due to the superior holder during the corresponding period. Any such suspension or remission shall, notwithstanding anything in the ⁵[Bombay Revenue Jurisdiction Act, 1876], be binding upon the superior holder in any subsequent proceedings in any Civil Court between the superior and inferior holders or their legal representatives and any proceeding pending at the date of such suspension or remission shall abate to the extent of any claim that may be inconsistent therewith; and no Civil Court shall entertain any suit against ⁶[the ⁷[Government]] in respect of any such suspension or remission.

X of 1876.

(c) Where any such suspension or remission has been granted to an inferior holder, the land revenue (if any) payable by the superior holder shall be suspended or remitted, as the case may be, to a proportionate extent.

(d) The balance of any sum recovered under clause (a) shall be paid to the superior holder after deduction of the costs, if any, of recovery and of any sum lawfully chargeable upon the sum recovered.]

1. Section 94A was inserted by Bom. 4 of 1913, s. 41.

2. These words were substituted for the words "hereditary village accountant" by Bom. 60 of 1950, Sch. II.

3. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

4. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

5. These words were substituted for the original, *ibid*.

6. The words "the Crown" were substituted for the words "the Secretary of State or Government" by the Adaptation of Laws Order in Council.

7. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

CHAPTER VIII.

¹[OF SURVEYS, ASSESSMENTS AND SETTEMENTS OF LAND REVENUE.]

95. It shall be lawful for the ²[³[State] Government], whenever it may seem expedient, to direct the survey of any land in any part of the ⁴[area to which this Act extends], with a view to the settlement of the land revenue, and to the record and preservation of rights connected therewith, or for any other similar purpose and such survey shall be called a revenue survey. Such survey may extend to the lands of any village, town, or city, generally, or to such land only as the ²[³[State] Government] may direct; and subject to the orders of the ²[³[State] Government] it shall be lawful for the officers conducting any such survey to except from the survey settlement any land to which it may not seem expedient that such settlement should be applied.

Revenue survey may be introduced by ²[State] Government into any part of area to which this Act extends.

The control of every such revenue survey shall vest in and be exercised by the ²[³[State] Government].

Control of revenue survey.

96. It shall be lawful for the survey officer deputed to conduct or take part in any such survey, to require by general notice or by summons, the attendance of holders of lands and of all persons interested therein, in person, or by legally constituted agent duly instructed and able to answer all material questions and the presence of taluka and village officers, who in their several stations and capacities are legally, or by usage, bound to perform service in virtue of their respective offices and to require from them such assistance in the operations of the survey and such service in connection therewith, as may not be inconsistent with the position of the individual so called on.

Survey Officer may require by general notice or by summons, suitable service from holders of land, etc.

97. It shall be lawful for the survey officer to call upon all holders of land and other persons interested therein to assist in the measurement or classification of the lands to which the survey extends by furnishing flag holders; and in the event of necessity for employing hired labour for this or other similar object, incidental to survey operations, it shall be lawful to assess the cost thereof, with all contingent expenses on the lands surveyed, for collection as a revenue demand.

Assistance to be given by holders and others in the measurement or classification of lands.

98. Except as hereinafter provided, no survey number comprising land used for purposes of agriculture only shall be made of less extent than a minimum to be fixed from time to time for the several classes of land in each district by the Commissioner of Survey, with the sanction of ⁵[the, ⁶[State] Government]. A record of the minima so fixed shall be kept in the Mamlatdar's office in each taluka, and shall be open to the inspection of the public at reasonable times.

Survey numbers not to be of less than a certain extent.

These provisions shall not apply to survey numbers which have already been made of less extent than the minima so fixed, or which may be so made under the authority of the Commissioner of Survey given either generally or in any particular instance in this behalf; and any survey number separately recognized in the ⁷[land records] shall be deemed to have been authorizedly made whatever be its extent.

Exception.

1. This heading was substituted by Bom. 4 of 1913, s. 42.
2. The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.
3. This word was substituted for the word "Provincial" by the Adaptation of laws order, 1950.
4. These words were substituted for the words "Presidency" by the Bombay Adaptation of Laws (State and Concurrent Subjects) Order, 1956.
5. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.
6. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
7. These words were substituted for the words "Survey Records" by Bom. 4 of 1913, s. 43.

99. [Provisions applicable to recognised shares of survey numbers.] Repealed by Bom. IV of 1913, s. 44.

100. [Officer in charge of a survey to fix assessments.] Repealed by Bom. XX of 1939, s. 6.

101. [The assessment so made may be on land or on means of irrigation, etc.] Repealed by Bom. XX of 1939, s. 6.

102. [Assessment so made not leviable without the sanction of Provincial Government. But may be fixed, with or without modification, by the Provincial Government for a term of years.] Repealed by Bom. XX of 1939, s. 6.

103. [Introduction of Settlements.] Repealed by Bom. XX of 1939, s.6.

104. [Excess assessment not to be levied in the year in which a survey settlement is introduced; nor in the following year if the number is resigned that year.] Repealed by Bom. XX of 1939, s.6.

The fixing of assessment under this Act limited to ordinary land revenue.

105. The fixing of the assessment under the provisions of ¹[this Act] shall be strictly limited to the assessment of the ordinary land revenue, and shall not operate as a bar to the levy of any cess which it shall be lawful for the ²³[State] Government] to impose under the provisions of any law for the time being in force for purposes of local improvement, such as schools, village, and district roads, bridges, tanks, wells, accommodation or travellers, and the like, or of any rate for the use of water which may be imposed under the provisions of section 55 ⁴[or of the Bombay Irrigation Act, 1879].

Bom. VII of 1879.

³[State] Government may direct a fresh survey and revision of assessment.

106. It shall be lawful for the ²[³[State] Government] to direct at any time, a fresh ⁵[*] survey or any operation subsidiary thereto ⁶[* *]:

⁷[Provided that when a general classification of the soil of any area has been made a second time, or when any original classification ⁸[of the soil] of any area has been approved by the ²³[State] Government] as final no such classification shall be again made with a view to the revision of the assessment of such area.]

107. [Conditions applicable to revisions of assessment.] Repealed by Bom. XX of 1939, s. 6.

Preparation of statistical and fiscal records.

108. It shall be the duty of the survey officer, ⁹[or the Settlement Officer] on the occasion of making or revision a settlement of land revenue, to prepare a register, to be called “the Settlement Register”, showing the area and assessment of each survey number, ¹⁰[with any other particulars that may be prescribed] and other records in accordance with such orders as may from time to time be made on this behalf by ¹¹[the ³[State] Government].

1. These words were substituted for the word and figures “section 102” by Bom. 20 of 1939, s. 7.

2. The words “the Provincial Government” were substituted for the words “Governor in Council” by the Adaptation of Indian Laws Order in Council.

3. This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.

4. These words were added by s. 2 of the Bombay Irrigation Act, 1879(Bom. 7 of 1879).

5. The word “revenue” was omitted by Bom. 20 of 1939, s. 8.

6. The words and figures “but no enhancement of assessment shall take effect till the expiration of the period previously fixed under the provisions of section 102” were omitted, *ibid.* s. 8.

7. This proviso was substituted for the second paragraph of s. 106 by Bom. 4 of 1886, s. 1.

8. These words were inserted by Bom. 20 of 1939, s. 8.

9. These words were inserted, *ibid.* s. 9.

10. These words were substituted for the words “together with the name of the registered occupant of such survey number” by Bom. 4 of 1913, s. 48.

11. The words “the Provincial Government” were substituted for the word “Government” by the Adaptation of Indian Laws Order in Council.

109. [*Officers to correct clerical and admitted errors in Settlement Register, and inquire into and pass orders on applications for mutation of names.*] Repealed by Bom. IV of 1913, s. 49.

110. [*Collector to keep survey-records and frame village-records in accordance therewith; and to register changes, etc.*] Repealed by Bom. IV of 1913, s. 49.

111. In the event of any alienated village or estate coming under the temporary management of ¹[Government Officers], it shall be lawful for the Collector to let out the lands thereof, at rates determined by means of a survey settlement or at such other fixed rates as he may deem to be reasonable, and ²[to grant unoccupied lands on lease] and otherwise to conduct the revenue management thereof under the rules for the management of unalienated lands, so far as such rules may be applicable, and for so long as the said village or estate shall be under the management of ¹[Government Officers]:

Revenue management of villages or estates not belonging to the ⁴[Government] that may be temporarily under the management of ⁵[State] Government.

Provided, however, that any written agreements relating to the land, made by the superior holder of such village or estate, shall not be affected by any proceedings under this section in so far as they shall not operate to the detriment of the lawful claims of ³[the ⁴[Government]] on the land.

112. Existing survey settlements of land revenue made, approved and confirmed under the authority of the ⁵[⁶[State] Government] shall be, and are hereby declared to be, in force subject to the provisions of this Act.

Maintenance of existing settlements of land revenue.

⁷[**113.** Expenses properly incurred in making partition of estates paying revenue to ⁸[the ⁶[State] Government] shall be recoverable as a revenue demand in such proportions as the Collector may think fit from the sharers at whose request the partition is made, or from the persons interested in the partition.]

Partition.

114. [*Partition of certain estates by the Collector on application by co-sharers.*] Repealed by Bom. 6 of 1950, Sch.

115. [*Sub-division of numbers at time of revision of survey.*] Repealed by Bom. IV of 1913, s. 53.

⁹[**116.** When any portion of cultivable land is permitted to be used under the provisions of section 65 or 67 for any non-agricultural purpose or when any portion of land is specially assigned under section 38, or when any assessment is altered or levied on any portion of land under sub-section (2) or sub-section (3) of section 48, such portion may, with the sanction of the Collector, be made into a separate number at any time notwithstanding the provisions of section 98.]

Division of survey numbers into new survey numbers.

1. The words "Government Officers" were substituted for the words "Servants of the Crown" by the Adaptation of Laws Order, 1950.

2. These words were substituted for the words "to sell the occupancy of unoccupied lands by auction" by Bom. 4 of 1913, s. 50.

3. The words "the Crown" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

4. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

5. The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.

6. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

7. Section 113 was substituted by Bom. 4 of 1913, s. 51.

8. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

9. Section 116 was substituted by Bom. 4 of 1913, s. 54.

117. [Bombay Act V of 1862 not affected.] Repealed by Bom 32 of 1949, s. 9.

Bom. LXII of 1947.

Division of survey numbers into Sub-divisions.

¹[117A. ²[Subject to the provisions of the Bombay Prevention of Fragmentation and Consolidation of Holdings Act, 1947,]-

(1) survey numbers may from time to time and at any time be divided into so many sub-divisions as may be required in view of the acquisition of rights in land or for any other reasons ;

(2) the division of survey numbers into sub-divisions and the fixing of the assessments of the sub-divisions shall be carried out and from time to time revised in accordance with rules made by the ³[⁴[State] Government] in this behalf :

Provided that the total amount of the assessment of any survey number or sub-division shall not be enhanced during any term for which such assessment may have been fixed under ⁵[the provisions of this Act], unless such assessment is liable to alteration under section 48 ;

(3) the area and assessment of such sub-divisions shall be entered in such land records as the ³[⁴[State] Government] may prescribe in this behalf.]

Provisions applicable on relinquishment or forfeiture of a sub-division.

⁶[117B. ²[Subject to the provisions of the Bombay Prevention of Fragmentation and Consolidation of Holdings Act, 1947], if any sub-division of a survey number is relinquished under section 74 or is forfeited for default in payment of land revenue, the Collector shall offer such sub-division at such price as he may consider it to be worth to the occupants of the other sub-divisions of the same survey number in such order as in his discretion he may think fit; in the event of all such occupants refusing the same, it shall be disposed of as the Collector shall deem fit :

Bom. LXII of 1947.

Provided that until the said sub-division shall be occupied or until the entire survey number shall be relinquished, whichever event may first occur, the assessment of the said sub-division shall be levied from the occupants of the other sub-divisions of the survey number in proportion to the amount of assessment due from such occupants on account of their sub-divisions.

For the purposes of this section notwithstanding anything contained in section 3, if any of the other sub-divisions have been mortgaged with possession, the mortgagors shall be deemed to be the occupants thereof.]

⁷[CHAPTER VIII.

ASSESSMENT AND SETTLEMENT OF LAND REVENUE OF AGRICULTURAL LAND.

Interpretation section.

117C. In this Chapter, unless there is anything repugnant in the subject or context—

Settlement

(1) “Settlement” means the result of the operations conducted in ⁸[a zone] in order to determine the land revenue assessment.

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1. Section 117A was inserted by Bom. 4 of 1913, s. 56.
 2. These words were inserted by Bom. 62 of 1947, s. 13.
 3. The words “Provincial Government” were substituted for the words “Governor in Council” by the Adaptation of Indian Laws Order in Council.
 4. This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.
 5. These words were substituted for the word and figures “section 102” by Bom. 20 of 1939, s. 10.
 6. Section 117B was inserted by Bom. 4 of 1913, s. 56.
 7. This Chapter was inserted by Bom. 20 of 1939, s. 11.
 8. These words were substituted for the words “a taluka or part of a taluka” by Bom. 28 of 1956, s. 4(1).

¹[(1A) “zone” means a local area comprising a taluka or a group of talukas or portions thereof of one or more districts, which in the opinion of the State Government or an officer authorised by it in this behalf, is contiguous and homogeneous in respect of—

- (i) physical configuration,
- (ii) climate and rainfall,
- (iii) principal crops grown in the area, and
- (iv) soil characteristics.]

(2) “Term of a settlement” means the period for which the ²[State] Government has declared, that a settlement shall remain in force. Term of settlement.

(3) “Group” means all lands in ³[a zone, which in the opinion of the State Government or an officer authorised by it in this behalf,] are sufficiently homogeneous in respect of the factors enumerated in sub-section (2) of section 117G to admit of the application to them of the same standard rates for the purpose of assessment of land revenue. Group.

(4) “Classification value” means the relative valuation of land as recorded in the survey records having regard to its soil, water and other advantages. Classification value.

(5) “Standard rate” means, with reference to any particular class of land in a group ⁴[the value of one sixteenth of the average yield of crops] per acre on land in that class of sixteen annas classification value. Standard rate.

(6) “Class of land “ means any of the following classes of land, namely, dry crop, rice or garden land. Class of land.

(7) “Rental value” means the consideration (including premia, if any, or any sum of money paid or promised, or a share of crops, ⁵ * * or any other thing of value rendered periodically or on specified occasions) for which land is or could be leased for a period of one year for its most advantageous use. Rental value.

(8) “Prescribed means prescribed by rules made under section 214. Prescribed.

117D. (1) The ²[State] Government may at any time direct a settlement, hereinafter referred to as an original settlement, of the land revenue of any land of which a revenue survey has been made under section 95 ⁶[or not]. Government may direct an original or revision settlement of land revenue of ⁷[any lands].

(2) The ²[State] Government may also direct at any time a fresh settlement, hereinafter referred to as a revision settlement, of the land revenue of such land:

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1. Clause (1A) was inserted by Bom. 28 of 1956, s. 4(2).
 2. This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.
 3. These words were substituted for the words “a taluka or part of a taluka which, in the opinion of the State Government” by Bom. 28 of 1956, s. 4(3).
 4. These words were substituted for the words “the normal assessment” *ibid.*, s.4(4),
 5. The words “or service” were deleted, *ibid.*, s, 4(5).
 6. These words were inserted, *ibid.*, s. 5(1).
 7. These words were substituted for the words “lands comprised in a revenue survey,” *ibid.*, s. 5(2).

Provided that no enhancement of assessment shall take effect before the expiration of the settlement for the time being in force.

The term of settlement.

117E. A settlement shall remain in force for a period of 30 years :

Provided that in the case of any particular settlement, the ¹[State] Government may, for reasons to be recorded, direct that the settlement shall remain in force for any period less than 30 years :

Provided further that, when in the opinion of the ¹[State] Government a revision settlement is inexpedient, or when the introduction of such settlement has, for any cause, been delayed, the ¹[State] Government may extend the term of the settlement or the time being in force for such period as it may think fit.

117F. [*Limits of enhancement of assessment.*] Deleted by Bom. XXVIII of 1956, s. 6.

Assessment how determined.

117G. (1) The land revenue assessment on all lands in respect of which a settlement has been directed under sub-section (1) or sub-section (2) of section 117D and which are not wholly exempt from the payment of land revenue shall, subject to the limitations contained in ²[the first proviso to sub-section (1) of] section 52; be determined by dividing the lands to be settled into groups and fixing the standard rates for each group;

³[* * * * *]

⁴[(2) The groups shall ordinarily be formed on a consideration of the following factors—

- (i) physical configuration,
- (ii) climate and rainfall,
- (iii) prices, and
- (iv) yield of principal crops :

Provided that if deemed necessary, the following factors may also be taken into consideration in forming the groups, namely :—

- (a) markets,
- (b) communications,
- (c) standard of husbandry,
- (d) population and supply of labour,
- (e) agricultural resources,
- (f) variations in the area of occupied and cultivated lands during the last 30 years,
- (g) wages,
- (h) ordinary expenses of cultivating principal crops, including the wages of the cultivator for his labour in cultivating the land,
- (i) sales of lands used for the purpose of agriculture.]

1. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

2. These words, brackets and figure were substituted for the words "the proviso to" by Bom. 28 of 1956, s. 7 (1).

3. Proviso to sub-section (1) was deleted, *ibid.*, s. 7 (2).

4. Sub-section (2) was substituted for the original, *ibid.*, s. 7(3).

(3) The land revenue assessment of individual survey numbers and sub-divisions shall be based on their classification value in the manner prescribed.

117H. If during 30 years immediately preceding the date on which the settlement for the time being in force expires any improvements have been effected in any land by or at the expense of the holder thereof, the increase ¹[in the average yield of crops] of such land due to the said improvements shall not be taken into account in fixing the revised assessment thereof.

Increase in ² [average yield] due to improvements and at the expense of holders not to be taken into account.

117I. In making a settlement the Settlement Officer shall proceed as follows :—

Settlement Officer how to proceed for making a settlement.

(1) He shall hold enquiry in the manner prescribed by rules made under this Act.

(2) He shall divide the lands to be settled into groups.

(3) He shall ascertain in the prescribed manner the ³[average yield of crops] of lands for the purposes of the settlement.

(4) He shall then fix standard rates for each class of land in each group on a consideration of ⁴[the relevant factors as provided] in sub-section (2) of section 117G.

(5) He shall submit to the Collector a report, hereinafter called the settlement report, containing his proposals for the settlement.

117J. (1) After the settlement report has been submitted to the Collector, the Collector shall cause such report to be published in the prescribed manner.

Settlement report to be printed and published.

(2) There shall also be published in each village concerned in the regional language of such village a notice stating for each class of land in the village the existing standard rate and the extent of any increase or decrease proposed therein by the Settlement Officer. The notice shall also state that any person may submit to the Collector his objections in writing to the proposals contained in the settlement report within three months from the date of such notice.

117K. After taking into consideration such objections as may have been received by him, the Collector shall forward to the ⁵[State] Government, through such officers as the ⁵[State] Government may direct, the settlement report with his remarks thereon.

Submission to Government of settlement report with statement of objections etc. and Collector's opinion, thereon.

1. These words were substituted for the words "in the rental value" by Bom. 28 of 1956, s. 8(1).

2. These words were substituted for the word "value", *ibid.*, s. 8 (2).

3. These words were substituted for the words "rental value", *ibid.*, s. 9(1).

4. These words were substituted for the words "all the factors mentioned", *ibid.*, s. 9(2).

5. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

Reference to Revenue Tribunal.

117KK. Any person aggrieved by the report published by the Collector under section 117J may within two months from the date of notice under sub-section (2) of section 117J apply to the ¹[State] Government for reference to the ²[Gujarat Revenue Tribunal constituted under the Bombay Revenue Tribunal Act, 1957]. On such person depositing such amount of costs as may be prescribed, the ¹[State] Government shall direct the report to be sent to the Revenue Tribunal for enquiry. The Revenue Tribunal after making an enquiry in the manner prescribed shall submit its own opinion on the objections raised and on such other matters as may be referred to it by the ¹[State] Government. The ¹[State] Government may make rules for the refund of the whole or any portion of the costs in such cases as it deems fit.

Bom. XXXI
of 1958.

Settlement report to be laid on table of Legislature and copies to be supplied to the members ⁵[thereof].

117L. (1) The settlement report together with the objections, if any, received thereon and the opinion of the Revenue Tribunal on a reference, if any, made to it under section 117KK shall be laid on the table of ³[* * *] the ¹[State] Legislature and a copy thereof shall be sent to every member ⁴[thereof]. The said report shall be liable to be discussed by a resolution moved in ³[* * *] the ¹[State] Legislature at its next following session.

Orders on the Settlement Report.

(2) After the termination of such session the ¹[State] Government may pass such orders as it may deem fit :

Provided that no increase in the standard rates proposed in the settlement report shall be made unless a fresh notice as provided in section 117J has been published in each village affected by such rates and objections received, if any, have been considered by the ¹[State] Government. The provisions of sub-section (1) shall, so far as may be, apply to orders to be passed regarding such increase.

(3) The orders passed by the ¹[State] Government under sub-section (2) shall be final and shall not be called in question in any Court.

Power of State Government to place surcharge or grant rebate after every ten years.

⁶**117M.** (1) Notwithstanding anything contained in this Chapter, it shall be lawful for the State Government in any year, after the expiry of every ten years from the date on which the settlement was introduced under section 117O, to enhance or reduce the assessment on lands in any zone, by placing a surcharge, or granting a rebate, on the assessment by reference to the alteration of the prices of the principal crops in such zone.

(2) For the purpose of sub-section (1), the prices of principal crops shall be recorded and published in the *Official Gazette*.

(3) The surcharge shall be levied or the rebate shall be granted under sub-section (1) according to the scale prescribed by rules made in this behalf.]

Power to Government to exempt from assessment for water advantages.

117N. (1) The ¹[State] Government may at the time of passing orders under sub-section (2) of section 117L exempt any land from assessment under this Chapter for any advantage or specified kind of advantage accruing to it from water.

1. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

2. These words and figures were substituted for the words beginning with the words "Bombay Revenue Tribunal" and ending with figures "1939" by the Gujarat Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

3. The words "each House of" were deleted, *ibid*,

4. These words were substituted for the words "of each such House", *ibid*.

5. These words were substituted for the words "of each House", *ibid*.

6. Section 117M was substituted for the original by Bom. 28 of 1956, s. 10.

(2) The ¹[State] Government may at any time during the term of the settlement, after publishing a notice in the village concerned in the regional language of such village and after the expiry of a period of six months from the date of the publication of such notice, withdraw any exemption granted by it under sub-section (1) and direct that such land shall be assessed for such advantage.

117O. After the ¹[State] Government has passed orders under section 117L and notice of the same has been given in the prescribed manner the settlement shall be deemed to have been introduced and the land revenue according to such settlement shall be levied from such date as the ¹[State] Government may direct :

Introduction of settlement.

Provided that in the year in course of which a survey settlement, whether original or revised, may be introduced under this section, the difference between the old and new the assessment of all lands on which the latter may be in excess of the former shall be remitted and the revised assessment shall be levied only from the next following year :

Provided further that in the year next following that in which any original or revised survey settlement has been introduced any occupant who may be dissatisfied with the increased rate imposed by such new assessment on any of the survey numbers or sub-divisions of survey numbers held by him shall, on relinquishing such number or sub-division in the manner prescribed by section 74 on or before the 31st March, receive a remission of the increase so imposed.

117P. Nothing in this Chapter shall be deemed to prevent the Settlement Officer from determining and registering the proper full assessment on lands wholly exempt from the payment of land revenue.

Assessment of lands wholly exempt from payment of land revenue.

117Q. Notwithstanding anything contained in this Chapter the ¹[State] Government may direct at the time of passing orders under sub-section (2) of section 117L that any land in respect of which a settlement is made under this Chapter shall be liable to be assessed to additional land revenue during the term of the settlement for additional advantages accruing to it from water received on account of irrigation works or improvements in existing irrigation works completed after the ¹[State] Government has directed the settlement under section 117D and not effected by or at the expense of the holder of the land. Such land revenue shall be leviable only when no rate in respect of such additional advantages is levied under the Bombay Irrigation Act, 1879:

Power to Government to direct assessment for water advantages.

Bom. VII of 1879.

Provided that the ¹[State] Government shall, before making such direction, publish a notice in this behalf in the village concerned in the regional language of such village and shall consider the objections, if any, received to the proposal contained therein and no such direction shall be issued until after the expiry of a period of six months from the date of publication of such notice.

117R. All settlement of land revenue heretofore made and introduced and in force at the date of the commencement of the Bombay Land Revenue Code (Amendment) Act, 1939, shall be deemed to have been made and introduced in accordance with the provisions of this Chapter and shall, notwithstanding anything contained in section 117E, be deemed to continue to remain in force until the introduction of a revision settlement.]

Bom. 20 of 1939.

Settlement made before this Act to be deemed to be made under this Chapter.

1. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

CHAPTER IX.

THE SETTLEMENT OF BOUNDARIES AND THE CONSTRUCTION AND MAINTENANCE OF BOUNDARY-MARKS.

Determination of village boundaries.

118. The boundaries of villages situated in ¹[the ²[area to which this Act extends] shall be fixed, and all disputes relating thereto shall be determined by survey officers, or by such other officers as may be nominated by ³[the ⁴[State] Government] for the purpose, who shall be guided by the following rules.

Village boundaries may be settled by agreement.

Rule 1.— When the patels and other village officers of any two or more adjoining villages and, in the case of an alienated village the holder thereof or his duly constituted agent, shall voluntarily agree to any given line of boundary as the boundary common to their respective villages, the officer determining the boundary shall require the said parties to execute and agreement to that effect, and shall then mark off the boundary in the manner agreed upon. And any village boundary fixed in this manner shall be held to be finally settled, unless it shall appear to the said officer that the agreement has been obtained by fraud, intimidation, or any other illegal means.

Procedure in case of disagreement or dispute.

Rule 2.— If the Patels and other village officers, and, in the case of an alienated village, the holder thereof or his duly constituted agent, do not agree to fix the boundaries of their respective villages, in the manner prescribed in the preceding rule, or if it shall appear to the said officer that the agreement has been obtained by fraud, intimidation, or any other illegal means, or if there be any pending dispute, the said officer shall make, a survey and plan of the ground in dispute, exhibiting the land claimed by the contending parties, and all particulars relating thereto, and shall hold a formal inquiry into the claims of the said parties, and thereafter make an award in the case. If either of the villages concerned be alienated, an award made by a survey officer shall, unless the officer making it be the Superintendent of Survey, be subject to his confirmation and an award made by any other officer shall be subject to confirmation by such other officer as ³[the ⁴[State] Government] may nominate for the purpose.

Determination of field boundaries.

119. If at the time of a survey, the boundary of a field or holding be undisputed, and its correctness be affirmed by the village officers then present, it may be laid down as pointed out by the holder or person in occupation, and, if disputed, or if the said holder or person in occupation be not present, it shall be fixed by the survey officer according to the ⁵[land records] and according to occupation as ascertained from the village officers and the holders of adjoining lands, or on such other evidence or information as the survey officer may be able to procure.

If any dispute arise concerning the boundary of a field or holding which has not been surveyed, or if at any time ⁶[after the completion of a survey] a dispute arise concerning the boundary of any survey number ⁷[or sub-division of survey number], it shall be determined by the Collector, who shall be guided ⁸[by the land records] if they afford satisfactory evidence of the boundary previously fixed, and if not, by such other evidence as he may be able to procure.

1. These words were substituted for the words "British Territory", by the Adaptation of Laws order, 1950.

2. These words were substituted for the words "territory of the State" by the Bombay Adaptation of Laws (State and Concurrent Subjects) Order, 1956.

3. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian laws Order in Council.

4. This word was substituted for the word "Provincial" by the Adaptation of laws Order, 1950.

5. These words were substituted for the words "village records" by Bom. 4 of 1913 s. 57

6. These words were substituted for the words "after the survey records have been handed over to the Collector", *ibid.*

7. These words were inserted, *ibid.*

8. These words were substituted for the words "in the case of survey numbers by the survey records", *ibid.*

120. If the several parties concerned in a boundary dispute agree to submit the settlement thereof to an arbitration committee, and make application to that effect in writing, the officer whose duty it would otherwise be to determine the boundary shall require the said parties, to nominate a committee of not less than three persons, within a specified time, and if within a period to be fixed by the said officer the committee so nominated or a majority of the members thereof arrive at a decision, such decision, when confined by the said officer, or if the said officer be a Survey officer lower in rank than a Superintendent of Survey, by the Superintendent of Survey, shall be final :

Settlement of boundary disputes by arbitration.

Provided that the said officer, or the Superintendent of Survey shall have power, to remit the award, or any of the matters referred to arbitration, to the reconsideration of the same committee, for any of the causes set forth in ¹[section 16 of the Arbitration Act, 1940].

When award may be remitted for reconsideration.

If the committee appointed in the manner aforesaid fail to effect a settlement of the dispute within the time specified, it shall be the duty of the officer aforesaid, unless he or, if the said officer is a survey officer lower in rank than a Superintendent of Survey, the Superintendent of Survey see fit to extent the time, to settle the same as otherwise provided in this Act.

If arbitration fail, survey officer to settle dispute.

121. ²[(1)] The settlement of a boundary under any of the foregoing provisions of this chapter shall be determinative—

Effect of the settlement of a boundary.

(a) of the proper position of the boundary line or boundary marks, and

(b) of the rights of the landholders on either side of the boundary fixed in respect of the land adjudged to appertain, or not to appertain, to their respective holdings.

³[(2) Where a boundary has been so fixed, the Collector may at any time summarily evict any landholder who is wrongfully in possession of any land which has been adjudged in the settlement of boundary not to appertain to his holding or to the holding of any person through or under whom he claims.]

122. It shall be lawful for any survey officer, authorised by a Superintendent of Survey or Settlement Officer, to ⁴[specify or cause to be constructed, laid out, maintained or repaired] boundary marks of villages of survey numbers ⁵[or subdivisions of survey numbers] whether cultivated or uncultivated, and to assess all charges incurred thereby on the holders or others having an interest therein.

Construction and repair of boundary marks of survey numbers and villages.

Such officer may require landholders to construct, ⁶[lay out, maintain] or repair their boundary-marks, by a notification which shall be posted in the chavdi or other public place in the village, to which the lands under survey belong directing the holders of survey numbers ⁷[or sub-divisions] to construct, ⁶[lay out, maintain] or repair, within a specified time, the boundary-marks of their respective survey numbers ⁷[or sub-divisions] and on their failure to comply with the requisition so made, the survey officer shall then construct, ⁶[lay out] or repair them and assess all charges incurred thereby as hereinbefore provided.

Requisition on landholders to erect or repair boundary marks.

1. These words and figures were substituted for the words and figures "Paragraph 14 of the Second Schedule to the Code of Civil Procedure 1908" by Guj. 35 of 1965, s. 9.

2. Section 121 was numbered as sub-section (1) of that section by Bom. 4 of 1913.

3. Sub-section (2) was added, *ibid.*, s. 59.

4. These words were substituted for the words "caused to be constructed or repaired " by s. 14(1) of the Bombay Land Revenue Code (Amendment) Act, 1901 (Bom. 6 of 1901).

5. These words were inserted by s. 60 (a) of the Bombay Land Revenue (Amendment) Act, 1913. (Bom. 4 of 1913) s. 60 (a).

6. These words were inserted by Bom. 6 of 1901, s. 14 (2).

7. These words were inserted by Bom. 4 of 1913, s. 60 (a).

A general notification to be good and sufficient notice of requisition.

A general notification, issued in the manner aforesaid, shall be held to be good and sufficient notice to each and every person having any interest in any survey numbers ¹[or sub-divisions] within the limits of the lands to which the survey extends.

Description of boundary-marks.

²[The boundary marks shall be of such description, and shall be constructed, laid out, maintained or repaired in such manner and shall be of such dimensions and materials as may, subject to rules ³[* *] made in this behalf, under section 214, be determined by the Superintendent of Survey, according to the requirement of soil and climate.]

Responsibility for the maintenance of boundary marks.

123. Every land holder shall be responsible for the maintenance and good repair of the boundary marks of his holding, and for any charges reasonably incurred on account of the same by the revenue officers in cases of alteration, removal, or disrepair. It shall be the duty of the village officers and servants to prevent the destructions or unauthorised alteration of the village boundary-marks.

Collector to have charge of boundary marks after introduction of the survey settlement.

124. When the survey settlement shall have been introduced into a district, the charge of the boundary marks, shall devolve on the collector and it shall be his duty to take measures for their ⁴[construction laying out], maintenance and repair, and for this purpose the powers conferred on survey officers by section 122 shall vest in him.

Penalty for injuring boundary marks.

125. Any person convicted after a summary inquiry before the Collector or, before a survey officer, Mamlatdar, or Mahalkari, of wilfully erasing, removing or injuring a boundary marks, shall be liable to a fine not exceeding fifty rupees for each mark so erased, removed or injured.

One-half of every fine imposed under this section may be awarded by the officer imposing it to the informer, if any, and the other half shall be chargeable with the cost of restoring the mark.

⁵[Chapter IX-A

OF LANDS WITHIN TRANSITIONAL AREAS

Interpretation section.

125A. In this chapter, unless there is anything repugnant to the subject or context –

(1) “Lands in transitional area” means the lands in village, town or the city area described in sub-section (1) of section 125B and as determined and fixed by the Collector under sub-section (2) of section 125B and such others;

(2) “Certificate of claim” means the certificate issued by the authorised revenue officer for effecting entry in the Register of Mutations during the relevant period and reflecting Government dues, if any, payable by the claimant;

(3) “Certificate of No Dues” means the certificate issued by the authorised revenue officer reflecting the full payment of compounding fee, supplemental revenue settlement fee, and all government dues, including premium etc, as the case may be, for the purpose of reporting of acquisition of right under section 135C;

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1. These words were inserted by Bom. 4 of 1913, s. 60 (a).
 2. This paragraph was substituted by Bom. 6 of 1901, s. 14 (3).
 3. The words “or orders” were repealed by Bom. 4 of 1913 s. 60 (b).
 4. These words were inserted by Bom. 6 of 1901, s. 15.
 5. Chapter IX-A was inserted by Guj. 23 of 2017, s.3.

(4) "Claimant" means a person who claims to be in actual and peaceable possession of the private land situated in the transitional area during the relevant period;

(5) "Compounding Fee" means the consolidated sum of money to be paid by the claimant, prior to determination of claim under sub-section (3) of section 125K for securing of specified proceedings under the provisions of Acts mentioned in sub-section (1) of section 125F as specified by the State Government by notification in the Official Gazette;

(6) "Government dues" means such amount of money that would have become payable to Government by the claimant in respect of violation of the provisions of laws or otherwise mentioned in sub-section (1) of section 125F except the compounding fees and includes such amounts as are payable under section 148, and section 73B in respect of his land;

(7) "prescribed" means prescribed by rules made by the State Government;

(8) "Relevant period" means such period as the prescribed by the Government after the date of coming into force of the amending Act of 2017.

Guj.23 of 2017.

(9) "Supplemental Revenue Settlement" means the supplemental revenue settlement conducted under this chapter in order to determine and to bring on record, the current status of lands in transitional area that constitutes a portion of or an adjunct to a village, town or city area or any other by compounding violations of revenue laws mentioned in section 125F on payment of compounding fees, an amount of premium and all other Government dues;

(10) "Supplemental Revenue Settlement fee" means the supplemental revenue settlement fee as may be prescribed by the State Government;

(11) "State" means the State of Gujarat.

Limits of village sites of towns and cities and transitional areas how to be fixed.

125B. (1) Where the State Government is of the opinion that, -

(a) due to the developments taking place in the State, there has come into existence certain areas, where areas have enlarged beyond either the village defined in section 118 or town or city defined in section 126 or combination of both and other areas;

(b) entirely new or otherwise hybrid areas comprised of the admixture of rural, semi urban or urban areas have come into existence with or without the violation of the terms and conditions or the restrictions provided for in the Gujarat Land Revenue Code, 1879 and other revenue laws leading to creation of inchoate rights, titles and interests over the lands resulting in the Register of Mutations and the Record of Rights not showing the actual status of the holding of lands, etc.

Bom. V of 1879.

(2) The State Government may, by general or special order, direct the Collector of the concerned district to determine what lands from those included in the site of village, town or the city and others be included in the transitional area and fix the limits of the same. It shall be lawful for the Collector, when so directed by the State Government to determine the same.

(3) The Collector shall send a report of the determination and fixation of the limits of such transitional area made by him under sub-section (2), to the State Government for approval.

Introduction of Supplemental Revenue Settlement.

125C. Notwithstanding anything contained in this Act, but subject to the provisions of this Chapter, whenever it may seem expedient, the State Government may direct supplemental revenue settlement in respect of whole or any part of the transitional area determined and fixed by the Collector under section 125B, of any land other than the lands described in section 125F, with a view to the settlement of the land revenue and to the record and preservation of the rights connected therewith, or any other similar purpose.

Appointment of Revenue Officers

125D. The State Government may, on receipt of report under section 125B, appoint, by notification in Official Gazette, authorise such number of revenue officers and for such areas as it may deem necessary, to carry out supplemental revenue settlement for the respective areas.

Process to be followed for Supplemental Revenue Settlement.

125E. The revenue officer authorised under section 125D shall follow the summary process of supplemental revenue settlement in respect of the lands in the transitional area in accordance with sections 125G to 125L.

Of compounding fee for violations and Exclusions from Supplemental Revenue Settlement

125F. (1) Where the land for which the prior sanction of the Collector under following Acts was required, but has not been taken and unauthorised development or violations have taken place, it shall be lawful for the State Government to levy Compounding Fee except amount of premium and other Government dues as would have been leviable for breach of condition or provisions, as the case may be, of following Acts -

(i) sections 65 and 68 of the Gujarat Land Revenue Code, 1879;

Bom. V of 1879.

(ii) section 43 of the Gujarat Tenancy and Agricultural Lands Act, 1948;

Bom. 67 of 1948.

(iii) section 57 of the Gujarat Tenancy and Agricultural Lands (Vidarbh Region and Kutch Area) Act, 1958;

Bom. 99 of 1958

(iv) leviable and chargeable stamp duty under provision of the Gujarat Stamp Act, 1958;

Bom. 62 of 1958.

(v) sections 7, 8 and 31 of the Gujarat Prevention of Fragmentation and Consolidation of Holdings Act, 1947;

Bom. 62 of 1947.

(vi) any other section under various revenue laws as may be specified by the State Government by notification in the Official Gazette.

(2) The lands falling in the following categories shall not be subjected to supplemental revenue settlement, namely:-

(a) all un-alienated government lands;

(b) the lands belonging to the local authority or the statutory authority;

(c) the lands of tribals under section 73AA of the Gujarat Land Revenue Code, 1879;

Bom. V of 1879

President's Act No. 27 of 1976. (d) the lands fixed or reserved under the town planning schemes under the Gujarat Town Planning and Urban Development Act, 1976;

Sau. 34 of 1953. (e) the lands allotted under Saurashtra Bhudan Yagna Act, 1953;

(f) lands allotted on new and impartible tenure basis acquired under the provisions of Gujarat Agricultural Land Ceiling Act, 1960; and

(g) water ways and water bodies, lakes, river beds and natural drainage system.

Guj. XXVI of 1961.

(h) open private lands including lands which are of open agricultural use and lands used for open non agricultural purpose in accordance with section 65 and items below Para II of clause (b) of sub-section (1) of section 65B.

(i) any other land as may be specified by the State Government by notification in the Official Gazette.

125G. For the purpose of conducting supplemental revenue settlement, the revenue officer shall issue a public notice calling upon the claimants to make an application in such manner and within such period as may be prescribed.

**Public notice
by revenue
officer.**

125H.(1) The claimant shall submit, along with his application for the purpose of his possession during the relevant period, any one or more of the following documents, namely:-

**Application by
claimant.**

(i) sale deed;

(ii) sale agreement;

(iii) agreement to sale;

(iv) any document evidencing possession.

(2) The claimant shall, for the purpose of his identity, submit along with his application, any one or more of the following documents, namely:-

(i) PAN Card;

(ii) Aadhar Card;

(iii) Passport;

(iv) Driving License;

(v) Voter ID Card.

(3) If any person does not apply under section 125H, it shall be open for the authorised revenue officer to conduct supplemental revenue survey in respect of such land and in accordance with the provisions of sections 125I to 125L and possession of such person shall be subject to payment up to four times the supplemental revenue settlement fee or, as the case may be, the compounding fee.

125I. (1) The authorised revenue officer shall serve or cause to be served a notice to the claimants in writing in the manner as may be prescribed, with regard to the claim of possession made by the claimant.

Notice to claimants by authorised revenue Officer

(2) After issuance of notice under sub-section (1), the authorised revenue officer shall follow the procedure prescribed in sections 96 and 97, mutatis mutandis.

(3) The burden of proving possession during the relevant period shall lie on the claimant.

Notice for inviting objections by Revenue Officer.

125J.(1) The authorised revenue officer shall, after receiving the application under section 125H, issue a notice in such form as may be prescribed, inviting thereby, objections from any person within a period of one month from the date of such notice with regard to the claim of possession by the claimant during the relevant period.

Decision of Authorised Revenue Officer and Determination of Supplemental Revenue Settlement Fee.

125K.(1) In case where no objections are received pursuant to the notice under section 125J, the authorised revenue officer shall consider the genuineness of the claim and after affording an opportunity of being heard to the claimant, may grant the application of the claimant, unless contrary is proved.

(2) In case where the objections have been received pursuant to the notice under section 125J, the authorised revenue officer shall consider the same and after giving an opportunity of being heard to all concerned and considering the claims made by them, may either grant the application of the claimant or reject the same.

(3) In case where the claimant's application is not rejected under sub-section (2) and the authorised revenue officer is satisfied about the genuineness of the claim of the claimant for possession during the relevant period, he shall issue a notice to the claimant directing him to make payment of such supplemental revenue settlement fees or, as the case may be, the compounding fees, and amount of premium and other Government dues, if any, as may be determined by the State Government.

Issue of certificate of claim by authorised revenue officer.

125L.(1) On the receipt of supplemental revenue settlement fee or, as the case may be, the compounding fee from the claimant the authorized revenue officer shall issue a certificate of claim reflecting the payment of such compounding fee and supplemental revenue settlement fee; and indicating amount of premium and other Government dues payable, if any, for effecting entry in the Register of Mutations during the relevant period in such format and manner as may be prescribed by the State Government.

(2) The certificate issued by the authorized revenue officer shall be valid up to 90 days. During this period, if the claimant pays the Government dues and premium etc. as indicated in the certificate, an entry to this effect shall be made in the Register of Mutations and a Certificate of No Dues shall be issued which shall be valid for reporting of acquisition of right under section 135C. If the claimant does not make the payment of the Government dues and premium as indicated within the period of 90 days, the revenue officer shall proceed to make an entry in the Register of Mutations reflecting a charge of Government dues in the said entry against the claimant.

(3) If at any point thereafter, claimant desires to make payment of Government dues and discharges the same, the entry of charges is deleted against his claimed occupancy, he shall apply to the authorized revenue officer in the prescribed manner and format as may be notified by the State Government from time to time, for issuance of Certificate of No Dues, which shall be valid for reporting of acquisition of right under section 135C.

Appeal

125M. (1) Any person being aggrieved by an order of the Revenue Officer passed under sub-section (1) or sub-section (2) of section 125K may prefer an appeal before such Appellate Officer, within a period of six months from the date of such order.

Provided that if the Appellate Officer is satisfied that such person was prevented from preferring an appeal within the prescribed time limit for sufficient cause, he may entertain the appeal even after such prescribed time limit but not exceeding further six months from the date of the order.

(2) The State Government may appoint, by notification in the Official Gazette, as many officers of such rank as Appellate Officers for different areas as it may deem necessary.

(3) The Appellate Officer shall, after affording an opportunity of being heard to such person, may confirm, revise or dismiss the order against which appeal is preferred.

125N.(1) The State Government or such revenue officer authorised by the State Government may call for and examine the record of any proceedings of any authorised revenue officer for the purpose of satisfying itself or himself, as the case may be, as to the legality or propriety of any decision or order passed, and as to the regularity of the proceedings of such officer. If in any case, it shall appear to the State Government, or to such Officer that any decision or order or proceedings so called for contains any infirmity, it or he may remand the matter to such authorised revenue officer to conduct the proceedings afresh.

Revision

125-O. No Civil Court shall have any jurisdiction to deal with or decide any question touching the issue of certificate by the authorised revenue officer under section 125L or any entry in the Register of Mutations and no injunction shall be granted by any Civil Court in respect of any action taken or to be taken in pursuance of such power under this Chapter.

Bar of jurisdiction of civil courts.

125P.No suit or other legal proceedings shall lie against the State Government or any officer of the State Government in respect of anything which is in good faith done or intended to be done by or under this Chapter.

Indemnity.

125Q. The Collector and the authorised revenue officers subordinate to him shall be subject to the control and superintendence of the Settlement Commissioner, subject to the overall administrative control of the State Government.

Superintendence and Control of the Settlement Commissioner over Collectors and other Revenue Officers

125R. For carrying out the purposes of this chapter, the Settlement Commissioner shall prescribe various registers, forms, formats etc.

Power of Settlement Commissioner to prescribe registers, forms etc.

125S. The State Government may, on being satisfied that the supplemental revenue settlement in whole or part of the transitional area is substantially complete, it may direct the Collector to take such action, in respect of such area, under section 118 or, as the case may be, section 126, as it may deem necessary.

Direction to Collector.

125T. Notwithstanding anything contained in any other State Act, the provisions of this Chapter shall have overriding effect.

Chapter IX-A to have overriding effect.

Power to remove difficulties.

125U. (1) If any difficulty arises in giving effect to the provisions of the amending Act of 2017, the State Government may, by order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act as may appear to it to be necessary or expedient for removing the difficulty:

Provided that no such order shall be made under this section after the expiry of three years from the commencement of the amending Act of 2017

(2) No order made under sub-section (1) shall be questioned in any Court of law on the ground that no difficulty, as referred to in the said sub-section, existed.

(3) Every order made under this section shall be laid as soon as may be, after it is made, before the State Legislature.”.

CHAPTER X.**OF LANDS WITHIN THE SITES OF VILLAGES, TOWNS AND CITIES**

Limits of sites of villages, towns and cities how to be fixed.

126. It shall be Lawful for the Collector or for a survey officer, acting under the general or special orders of ¹[the ²[State] Government], to determine what lands are included within the site of any village, town, or city, and to fix, and from time to time to vary the limits of the same, respect being had to all subsisting rights of landholders.

Act XI of 1852 and Bombay Acts II and VII of 1863 how far applicable to lands in such sites.

127. Act XI of 1852 and Bombay Acts II and VII of 1863 shall be deemed to be applicable, and to have always been applicable, in the territories to which they respectively extend, to all lands within the limits of the site of any town or city in which an inquiry into titles has been made under the provisions of Bombay Act IV of 1868, ³which have been hitherto ordinarily used for agricultural purposes only; but the provisions of the said Acts shall not be deemed applicable to any other lands within the limits of the site of any such town or city.

1. The words “the Provincial Government” were substituted for the word “Government” by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1960.

3. Bom. 4 of 1868 is repealed by section 2 of this Act, which has been repealed by Bom. 4 of 1913, s. 5.

128. ¹[(1)] The existing exemption from payment of land revenue of lands other than lands which have hitherto been ordinarily used for purposes of agriculture only, situate within the sites of towns and cities in which an inquiry, into titles has been made under the provisions of Bombay Act IV of 1868² shall be continued—

Existing exemption when to be continued in case of certain lands in towns and cities in which Bombay Act IV of 1868 has been in operation.

First—if such lands are situated in any town or city where there has been in former years a survey which ³[the ⁴[State] Government] recognize for the purpose of this section, and are shown in the maps or other records of such survey as being held wholly or partially exempt from the payment of land revenue;

Second—if such lands have been held wholly or partially exempt from the payment of land revenue for a period of not less than five years before the application of Bombay Act I of 1865⁵, or IV of 1868² to such town or city;

Third—if such lands, for whatever period held, have been held wholly or partially exempt from payment of land revenue under a deed of grant or of confirmation issued by an officer whom ³[the ⁴[State] Government] recognize as having been competent to issue such deed.

⁶[(2) The existing exemption from payment of land revenue continued under sub-section (1) in respect of lands specified in that sub-section shall with effect on and from 1st August, 1981 stand discontinued.]

129. ⁷[(1)] Claims to exemption ⁸[under sub-section (1) of section 128] shall be determined by the Collector after a summary inquiry, and his decision shall be final.

Right to exemption to be determined by the Collector.

⁷[(2) Any suit instituted in a Civil Court to set aside any order passed by the Collector under sub-section(1), in respect of any land situate within the site of a village, town or city, shall be dismissed (although limitation has not been set up as a defence) if it has not been insituted within one year from the date of the order.]

130. In towns and cities to which ⁹[Sub- section (1) of section 128] applies, the sub-section (1) holders of anylands other than lands which have hitherto been used for purposes of agriculture only, which have been unauthorizedly occupied for a period commencing less than two years before Bombay Act I of 1865⁵ or IV of 1868² was applied to the town or city in which the said lands are situate, shall be liable to pay ¹⁰ [a price for the said lands] in addition to the land revenue assessed thereupon. The said ¹¹[price] shall be determined according to the provisions of section 62.

Occupancy price payable, in addition to assessment in certain cases.

1. Section 128 was renumbered as sub-section (1) of that section by Guj. 24 of 1981, s.2.

2. Bom. 4 of 1868 is repealed by section 2 of this Act, which has been repealed by Bom. 4 of 1913, s. 5.

3. The word “the Provincial Government” were substituted for the word “Government by the Adaptation of Indian Laws Order in Council.

4. This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1960.

5. Bom. Act 1 of 1865 (except ss. 37 and 38) is repealed by section 2 of this Act, which has been repealed by Bom.4 of 1913, s.5.

6. Sub-section (2) was added by Guj. 24 of 1981, s.2.

7. Section 129 was numbered as sub-section (1) of that section and sub-section (2) was added by Bom. 11 of 1912, s.2.

8. These words, brackets and figures were substituted for the words “under the last preceding section” by Guj. 24 of 1981, s. 3.

9. These words, brackets and figures were substituted for the word and figures “section 128” by Guj. 24 of 1981, s. 4.

10. These words were substituted for the words “the price of the occupancy of the said land” by Bom. 11 of 1912, s. 61.

11. This word was substituted for the words “occupancy price”, *ibid.*

Survey of lands in such sites how to be conducted.

Proviso.

131. If the ¹[State] Government] shall at any time deem it expedient to direct a survey of the lands other than those used ordinarily for the purposes of agriculture only within the site of any village, town, or city under the provisions of section 95, or a fresh survey thereof under the provisions of section 106, such survey shall be conducted, and all its operations shall be regulated, according to the provisions of Chapters, VIII and IX of this Act:

Provided that nothing contained in section 96,97, 101,³[*] 104, or 118 thereof shall be considered applicable to any such survey in any town or city containing more than two thousand inhabitants:

⁴[Provided further that it shall be lawful for the State Government to prescribe the manner and format of the record to be maintained in respect of such survey and to take cognizance thereof of all revenue record that has been created by virtue of operation of this section hitherto and to prescribe the nature and format of the Register of Mutations and the Record of Rights created as an outcome of the survey.]

In certain cases a survey-fee to be charged.

132. When a survey is extended under the provisions of the last preceding section to the site of any town or city containing more than two thousand inhabitants, each holder of a building site shall be liable to the payment of a survey fee to be assessed by the Collector under such rules as may be prescribed in this behalf from time to time by ⁵[the ⁶[State] Government], ⁷[provided that the said fee shall in no case exceed such amount for each building site or any portion thereof held separately as the State as the state Government may, having regard to the cost ordinarily incurred in such survey operations, specify in those rules].

The said survey-fee shall be payable within six months from the date of a public notice to be given in this behalf by the Collector after the completion of the survey of the site of the town or city, or of such part thereof as the notice shall refer to.

⁸[* * * * *]

Sanad to be granted without extra charge.

133. ⁹[(1)]Every holder of a building site as aforesaid shall be entitled, after payment of the said survey-fee, to receive from the Collector without extra charge one or more sanads, in the form of Schedule H, ¹⁰[or to the like effect] specifying by plan and description the extent and conditions of his holding:

Proviso.

Provided that if such holder do not apply for such sanad or sanads at the time of payment of the survey fee or thereafter within six months from the date of the public notice issued by the Collector under the last preceding section, the Collector may require him to pay an additional fee not exceeding one rupee for each sanad.

Every such sanad shall be executed on behalf of the ¹¹[Government] by such officer as may from time to time be lawfully empowered to execute the same.

⁹[(2)]The Certificate of No Dues shall be granted by the authorised revenue officer in a like manner as provided in sub-section (2) and sub-section (3) of section 125L and in the format as may be prescribed by the State Government.]

Claim for entry in Record of Rights.

¹²[**133A.** Every holder of Certificate of No Dues shall be eligible to report his claim for entry in the Record of Rights as provided under section 135C.]

1. The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word "provincial" by the Adaptation of Laws Order, 1950.

3. The figures "103" were repealed by Bom. 4 of 1913, s. 62.

4. This proviso was added by Guj. 23 of 2017, s.4.

5. the words "the Provincial Governmet" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

6. This word was substituted for the words "provincial" by the Adaptation of Laws Order, 1950.

7. These words were substituted for the words "provided that the said fee shall in no case exceed twenty rupees for each building site or any portion there of held separately" by Guj. 25 of 1977, s. 2.

8. The third paragraph was repealed by Bom, 4 of 1913, s. 63(b).

9. This sub-section was renumbered as sub-section (1) and after sub-section (1), sub-section (2) was added by Guj. 23 of 2017, s.5.

10. These words were inserted by Bom. 4 of 1913, s. 64.

11. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

12. Section 133A was inserted by Guj. 23 of 2017, s.6.

134. If any land within the site of any village, town, or city, hitherto ordinarily used for agricultural purposes only, with respect to which a summary settlement has been made between ¹[the ²[Government]] and the holder under the provisions, of any law for the time being in force, be ³[used for] any other purposes, it shall be liable to payment of one-eighth or the rate fixed for unalienated land used for similar purposes in the same locality, in addition to the quit-rent payable under the terms of such summary settlement.

Assessment of lands hitherto used for purpose of agriculture only used for other purposes.

135. [Limitation of certain suits]. Repealed by Bom. XI of 1912, s. 3.

⁴[CHAPTER X - A.
OF THE RECORD OF RIGHTS.

135A. The ¹[²[State] Government] may, by notification in the ⁵[*Official Gazette*], direct that this Chapter, or any specified provisions thereof, shall not be in force in any specified local area, or with reference to any lands or any class of villages or lands, or generally.

Exemption from provisions of this chapter.

⁶[135B. A record of rights shall be maintained in format, either manually or electronically or in both formats, as may be prescribed for the village or City Survey Area and shall include the following particulars :-

Record of rights.

- (a) the names of all persons other than tenants who are holders, occupants, owners or mortgagees of the land or assignees of rent thereof;
- (b) the nature and extent of the respective interests of such persons and the conditions or liabilities if any, attaching thereto;
- (c) the rent of revenue, if any, payable by such person;
- (d) such other particulars as may be prescribed in this behalf.

(2) The said particulars shall be entered in the record of rights with respect to perpetual tenancies, and also with respect to tenancies of any other classes to which the State Government may, by notification in the *Official Gazette*, direct that the provisions of this section shall apply in any local area or generally.]

⁷[135C. Any person acquiring the right on any land by succession, survivorship, inheritance, partition, purchase, mortgage, gift, ⁸[lease or Certificate of No Dues made under sub-section (2) and (3) of section 125L and section 133(2), or otherwise] any right as holder, occupant, owner, mortgagee, assignee of the rent thereof, shall make a report of such acquisition of such right, either manually or electronically, to the designated officer within the period of three months from the date of such acquisition, and the said designated officer shall at once, give a written acknowledgment of the receipt of such report to the person making it :

Acquisition of rights to be reported.

Provided that where the person acquiring the right is a minor, or otherwise disqualified, his guardian or other person, having charge of his property, shall make the report to the designated officer :

Provided further that any person acquiring a right by virtue of a registered document shall be exempted from the obligation to report to the designated officer :

Explanation I.—The rights mentioned above include a mortgage without possession, but do not include an easement or a charge not amounting to a mortgage of the kind specified in section 100 of the Transfer of Property Act, 1882.

IV of 1882.

Explanation II.—A person in whose favour a mortgage is discharged or extinguished, or lease determines, acquires a right within the meaning of this section.]

1. The words “Provincial Government” were substituted for the words “Governor in Council” by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word “provincial” by the Adaptation of Laws Order, 1950.

3. These words were substituted for the words “appropriated to” by Bom. 4 of 1913, s. 65.

4. Chapter X-A was inserted by Bom. 4 of 1913, s. 66.

5. The words “Official Gazette” were substituted for the words “Bombay Government Gazette” by the Adaptation of Indian Laws Order in Council.

6. Section 135B was substituted by Guj. 7 of 2010, s. 3.

7. Section 135C was substituted, *ibid.*, s. 4.

8. These words were substituted for the words “lease or otherwise” by Guj. 23 of 2017, s.8.

Register of mutations
and register of
disputed cases.

¹[135D. (1) (a) The designated office shall enter, manually or electronically by the automated process, in a register of mutations, every report made to him under section 135C or any intimation of acquisition or transfer of any right on land made to him, either manually or electronically under section 135C from the Mamlatdar, or a court of law.

(b) (i) When a claim or document of right is produced before the designated office, he shall, through bio-metric ID or any other mode as may be prescribed, verify the identity and the lawful rights of the transferor and the transferee.

(ii) Upon completion of verification, the necessary entries shall be made in the register of mutations in the manner as may be prescribed and the notice of the transaction under section 135D shall be served to the persons interested therein.

(2) Whenever a designated office makes an entry, either manually or electronically in the register of mutations, he shall at the same time intimate to all persons appearing from the record of rights or register of mutations to be interested in the mutation and to any other person whom he has reason to believe to be interested therein in the manner as may be prescribed.

(3) It shall be the duty of the designated officer to enter the particulars of the objection if any received from any person either manually or electronically, in a register of disputed cases and to give written acknowledgment of the receipt of such objection to the person making it in the same manner.

(4) Orders disposing of objections entered in the register of disputed cases shall be recorded, either manually or electronically, in the register of mutations, after disposing it within the period as may be prescribed for this purpose and the same may be intimated to the concerned person having interest in the said mutation.

(5) Where no objection is raised by any person having interest in the transaction, either manually or electronically, within a period of thirty days, the mutation entry shall be certified electronically through an automated process or manually, as the case may be.

(6) The transfer of entries from the register of mutations to the record of rights shall be effected subject to such rules as may be made by the State Government in this behalf :

Provided that an entry in the register of mutations shall not be transferred to the record of right until such entry has been duly certified.

(7) In the event, where the automated process of certification of entries has not been initiated, the entries in the register of mutations shall be verified and if found correct or after correction shall be certified in the Mutation Register, within a period as may be prescribed, by a Revenue Officer not below the rank of a Deputy Mamlatdar, and the same may be intimated to the concerned person having interest therein.

(8) Where the certifying officer has a reason to believe that such mutation entry violates or contravenes any of the provisions of the Act or any other Act, he shall not certify such entry and shall intimate the same with reasons in writing to the person concerned.

(9) The provisions of this section shall apply in respect of perpetual tenancies and also in respect of any tenancies mentioned in a notification under sub-section (2) of section 135B but the provisions of this section shall not apply in respect of other tenancies, which shall be entered in a register of tenancies, in such manner and under such procedure as may be prescribed.]

1. Section 135D was substituted by Guj. 7 of 2010, s. 5.

¹[135E. (1) Any person whose rights, interests or liabilities are required to be, or have been entered in any record of register under this Chapter, shall be bound, on the requisition by any designated officer, engaged in compiling or revising the record of register, to furnish or produce, either manually or electronically, for his inspection, within the period as may be prescribed, all such information or document needed for the correct compilation or revision thereof, as the case may be, within his knowledge or in his possession or power.

Obligation to furnish information.

(2) Any designated officer, to whom any information is furnished, or before whom, any document is produced, either electronically or manually, in accordance with the requisition under sub-section (1) shall at once, give written acknowledgement thereof, in the same manner to the person furnishing or producing the same, and shall endorse, on any such document, a note under his signature, stating the fact of its production and the date thereof, where the automated process has not been initiated.]

135F. Any person neglecting to make the report required by section 135C, or furnish the information or produce the documents required by section 135E, within the prescribed period shall be liable, at the discretion of the Collector, to be charged a fee not exceeding ²[one thousand] five rupees, which shall be leviable as an arrear of land revenue.

Penalty for neglect to afford information.

135G. Subject to rules made in this behalf by ³[⁴[State] Government]—

Requisition of assistance in preparation of maps.

(a) any revenue officer or village accountant may for the purpose of preparing or revising any map or plan required for or in connection with any record or register under this Chapter exercise any of the powers of a survey officer under sections 96 and 97, except the powers of assessing the cost of hired labour under section 97, and

(b) any revenue officer of a rank not lower than that of an Assistant or Deputy Collector or of a survey officer may assess the cost of the preparation or revision of such map or plan and call contingent expenses, including the cost of clerical labour and supervision, on the lands to which such maps or plan relate, and such costs shall be recoverable as revenue demand.

135H. (1) The plaintiff or applicant in every suit or application as hereinafter defined relating to land situated in any area to which this Chapter applies shall annex to the plaint or application a certified copy of any entry in the record of rights, register of mutations or register of tenancies relevant to such land.

Certified copy of record to be annexed to plaint or application.

(2) If the plaintiff or applicant fails so to do for any cause which the court or conciliator deems sufficient, he shall produce such certified copy within a reasonable time to be fixed by the Court or conciliator, and if such certified copy is not so annexed or produced the plaint or application shall be rejected, but the rejection thereof shall not of its own force preclude the presentation of a fresh plaint in respect of the same cause of action or of a fresh application in respect of the same subject-matter with a certified copy annexed.

(3) After the disposal of any case in which a certified copy of any such entry has been recorded, the Court shall communicate to the Collector any error appearing in such entry and any alteration therein that may be required by reason of the decree or order, and a copy of such communication shall be kept with the record. The Collector shall in such case cause the entry to be corrected in accordance with the decree or decision of the court, so far as it adjudicates upon any right required to be entered

1. Section 135E was substituted by Guj. 7 of 2010, s. 6.
2. These words were substituted for the words "Twenty-five", *ibid.*, s. 7.
3. The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.
4. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

in the record of rights, register of mutations or register of tenancies. The provisions of this sub-section shall apply also to an appellate or revisional Court: provided that, in the case of an appellate or revisional decree or order passed by the High Court¹[* * *], the communication shall be made by the Court from which the appeal lay or the record was called for.

(4) In this section—

- (a) “suit” means a suit to which the provisions of the Code of Civil Procedure, 1908 or of the Mamlatdar’s Courts Act, 1906, apply ; V of 1908.
Bom. II of
1906.
- (b) “application” means an application—
- (i) for the execution of a decree or order in a suit ;
- (ii) for the filing of an agreement stating case for the opinion of the Court under the Code of Civil Procedure, 1908 ; V of 1908.
- (iii) for the filing of an agreement to refer to arbitration under²[section 20 of the Arbitration Act, 1940] ; X of 1940.
- (iv) for the filing of an award under³[section 14 of the Arbitration Act, 1940]. X of 1940.
- (v) to a conciliator under section 39 of the Dekkhan Agriculturists’ Relief Act, 1879 ; XVII of 1879.
- (vi) of any other kind to which the⁴ [⁵[State] Government] may, by notification in the⁶[*Official Gazette*] direct that this section shall apply;
- (c) an application shall be deemed to relate to land if the decree or other matter, with respect to which the application is made, relates to land;
- (d) a suit, decree or other matter relating to land shall, without prejudice to the generality of the expression, be deemed to include a suit, decree or other matter relating to the rent or tenancy of land.

135I. [Refusal of assistance under section 87.] Deleted by Guj. 7 of 2010, s. 8.

Presumption of correctness of entries in record of rights and register of mutations.

135J. An entry in the record of rights, and a certified entry in the register of mutations shall be presumed to be true until the contrary is proved or a new entry is lawfully substituted therefor.

Certified copies.

135K. Applications for certified copies of entries in the record of rights, the register of mutations and the register of tenancies may be made to, and such copies may be given by,⁷[the designated officer] or Mamlatdar.

⁷[the designated officer]

1. The words “or the Court of the Judicial Commissioner of Sind” were omitted by the Adaptation of Laws Order, 1950.

2. These words and figures were substituted for the words and figures “Paragraph 17 of the Second Schedule to the said Code” by Guj. 35 of 1965, s. 10 (i).

3. These words and figures were substituted for the words and figures “Paragraph 20 of the said Schedule”, *ibid.*, s. 10 (ii).

4. The words “Provincial Government” were substituted for the words “Governor in Council” by the Adaptation of Indian Laws Order in Council.

5. This word was substituted for the word “Provincial” by the Adaptation of Laws Order 1950.

6. The words “*Official Gazette*” were substituted for the words “*Bombay Government Gazette*” by the Adaptation of Indian Laws Order in Council.

7. These words were substituted for the words “the village accountant, Mahalkari” by Guj. 7 of 2010, s. 9.

135L. (1) No suit shall lie against the ¹[Government or any officer of Government] in respect of a claim to have an entry made in any record or register that is maintained under this Chapter, or to have any such entry omitted or amended, and the provisions of Chapter XIII shall not apply to any decision or order under this Chapter.

Bar of Suits and exclusion of Chapter XIII.

(2) The correctness of the entries in the record of rights and register of mutations shall be inquired in to and the particulars thereof revised, by such Revenue Officers and in such manner and to such extent and subject to such appeal as the ² ³[State Government] may from time to time by rules prescribed in this behalf.]

Appeal.

⁴[CHAPTER XB.

OF THE AGRICULTURIST PASS BOOK.

⁵[**135LL.** (1) This chapter shall apply to such taluka in a district as the State Government may, by notification in the *Official Gazette*, specify.

Application.

(2) This chapter shall cease to apply to such taluka in a district as the State Government may, by notification in the *Official Gazette*, specify.

(3) This chapter shall re-apply to such taluka in a district as the State Government may, by notification in the *Official Gazette*, specify.]

135M. (1) In respect of every agriculturist holding land in a village or group of villages ⁶[in a taluka to which this Chapter is applied under sub-section (1) or re-applied under sub-section (3) of section 135LL and for which a competent authority is appointed,] there shall be prepared by the ⁷[competent authority] an agriculturist pass-book in duplicate in such form and containing particulars as to rights recorded in the record of rights and such other particulars (including the particulars regarding subsisting mortgages of land, the total amount of mortgage money and the amount of interest due thereon) as may be prescribed by rules made under this Act.

Preparation and supply of agriculturist pass-book.

⁸[(2) (a) The agriculturist pass-book shall be supplied to the agriculturist holding land in a taluka to which this Chapter is applied under sub-section (1) or re-applied under sub-section (3) of section 135LL.

(b) The pass-book shall be supplied under clause (a)—

(i) within such period from the date on which this Chapter is applied or re-applied to the taluka as the State Government may, by notification in the *Official Gazette*, specify; and

(ii) on payment of such fees as may be prescribed by rules made under this Act.

1. These words were substituted for the words “Crown or any servant of the Crown” by the Adaptation of Laws Order, 1950.

2. The words “Provincial Government” were substituted for the words “Governor in Council” by the Adaptation of Indian Laws Order in Council.

3. This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.

4. Chapter XB was inserted by Guj. 2 of 1987, s. 5.

5. Section 135LL was inserted by Guj. 9 of 1995, s. 3.

6. These words were substituted for the words “for which a village accountant is appointed”, *ibid.*, s. 4(1).

7. These words were substituted for the words “village accountant”, *ibid.*, s. 2.

8. Sub-section (2) was substituted, *ibid.*, s. 4 (2).

(c) The duplicate agriculturist pass-book shall be retained by the competent authority.]

(3) The particulars referred to in sub-section (1) shall be with reference to such date as the State Government may, by notification in the *Official Gazette*, specify.

Agriculturist pass-book to accompany application for financial assistance.

135N. No bank shall entertain an application by an agriculturist for grant of financial assistance unless such an application is accompanied by his agriculturist pass-book.

Explanation.— In this sections ¹[and sections 135 O, and 135 R], the expression “bank” means—

- (i) a banking company as defined in the Banking Regulation Act, 1949; X of 1949.
- (ii) the State Bank of India constituted under the State Bank of India Act, 1955; XXIII of 1955.
- (iii) a subsidiary bank as defined in the State Bank of India (Sub-sidiary Banks) Act, 1959; XXXIII of 1959.
- (iv) a corresponding new bank constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 ²[or the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.] V of 1970. 40 of 1980.
- (v) any banking institution notified by the Central Government under section 51 of the Banking Regulation Act, 1949; X of 1949.
- (vi) the Agricultural Refinance and Development Corporation constituted under the Agricultural Refinance and Development Corporation Act, 1963; X of 1963.
- (vii) any Agro-Industries Corporation;
- (viii) the Agricultural Finance Corporation Limited, a company incorporated under the Companies Act, 1956; 1 of 1956.
- (ix) a co-operative bank;
- ³[(ixa) a co-operative society registered under the Gujarat Co-operative Societies Act, 1961; Guj. 10 of 1962.
- (ixb) a panchayat constituted under the Gujarat Panchayats Act, 1993.] Guj. 18 of 1993.
- (x) any other financial institution notified by the State Government in the *Official Gazette* as a bank, for the purposes of this Act.

Entries in agriculturist pass-book by banks.

135 O. (1) Whenever an agriculturist mortgages or creates a charge on his land or any interest therein in favour of a bank for the purpose of obtaining financial assistance from that bank, or

(2) whenever an agriculturist redeems any mortgage or a charge on his land or any interest therein by payment of mortgage money,

1. These words, figures and letters were substituted for the words, figures and letters “and section 135 O” by Gju. 9 of 1995, s. 5(1).

2. These words, brackets and figures were inserted, *ibid.*, s. 5 (2).

3. Clauses (ixa) and (ixb) were inserted, *ibid.*, s. 5 (3).

the bank shall—

(a) make necessary entries in the agriculturist pass-book of the agriculturist and thereafter return the pass-book to the agriculturist, and

(b) (i) in the case falling under clause (1) report in writing of its acquisition of right as mortgagee to the ¹[competent authority] in accordance with the provisions of section 135C, and

(ii) in the case falling under clause (2) report in writing of the redemption of mortgage to the ¹[competent authority] in accordance with the provisions of section 135C.

²[**135 OO.** (1) No document of transfer of any agricultural land by sale, purchase, gift, mortgage whether with or without possession, exchange, partition, lease, surrender or otherwise shall be registered by any registering authority in a taluka to which this Chapter is applied under sub-section (1) or re-applied under sub-section (3) of section 135 LL unless such document is accompanied by the agriculturist pass-book relating to such land.

Document for registration of transfer of agricultural land to accompany the agriculturist pass-book.

(2) The registering authority shall after registering such document make necessary entries in the agriculturist pass-book of the agriculturist and thereafter return the pass-book to the agriculturist.

(3) The registering authority shall make a report in writing of such registration to the competent authority.

135 OOO. The competent authority shall be responsible to keep, the agriculturist pass-book and the duplicate agriculturist pass-book retained by it, up-to-date by making necessary entries therein as provided in sections 135P and 135Q, respectively.]

Responsibility of competent authority.

³[**135P.** Whenever entries are transferred from the register of mutations to the record of rights under section 135D, the competent authority shall call for the agriculturist pass-book from the concerned agriculturist and thereupon the agriculturist shall produce the agriculturist pass-book before the competent authority within such period as may be prescribed by rules made under this Act and on such production of pass-book, the competent authority shall make entries therein, corresponding to those in the record of rights and keep such pass-book up-to-date.]

Agriculturists pass-book to be kept up-to-date

135Q. The ¹[competent authority] shall also keep the duplicate agriculturist pass-book retained by him up-to-date by making necessary entries therein, from time to time, after verifying the entries from the original agriculturist pass-book and for that purpose, he may, from time to time, call for the original agriculturist pass-book from the agriculturist whereupon it shall be the duty of the agriculturist to forward his agriculturist pass-book to the ¹[competent authority].

Duplicate agriculturist pass-book to be kept up-to-date.

⁴[**135R.** A certified copy of any entry not being an entry made by a bank or registering authority in—

Mode of proof of entries in agriculturist pass-book.

(a) the duplicate agriculturist pass-book maintained by the competent authority, or

1. These words were substituted for the words “village accountant” by Guj. 9 of 1995, s. 2.

2. Sections 135 OO and 135 OOO were inserted, *ibid.*, s. 5 (6).

3. Section 135P was substituted, *ibid.*, s. 7.

4. Section 135R was substituted, *ibid.*, s. 8.

(b) the agriculturist pass-book of the agriculturist,

shall in all legal proceedings be received as *prima facie* evidence of the existence of such entry and shall be admitted as evidence of the matters, transactions and accounts therein recorded to the same extent as the original entry itself in the record of rights but not further or otherwise.]

Penalty for
contravention of
section of 135P.

¹[135S. Any agriculturist who contravenes the provision of section 135P shall be punished with fine which may extend to two hundred rupees.

Penalty for unauthorised
alteration in pass-book
or furnishing false
information.

135T. Any person who unauthorisely makes, alters or deletes any entry in the pass-book or furnishes false information to the competent authority in relation to the pass-book shall be punished with fine which may extend to one thousand rupees.

Explanation.— For the purposes of this Chapter,—

(i) the expression ‘agriculturist’ means landholder who holds land for the purpose of agriculture ;

(ii) the expression ‘competent authority’ means such revenue officer as the State Government may, by notification in the *Official Gazette*, appoint;

(iii) the expression ‘registering authority’ means the registering officer appointed under the Registration Act, 1908.] XVI of 1908.

CHAPTER XI.

OF THE REALIZATIONS OF THE LAND REVENUE AND OTHER REVENUE DEMANDS.

Liability for land
revenue.

²[136. (1) In the case of unalienated land the occupant and in the case of alienated land the superior holder, shall be primarily liable to ³[the ⁴[State] Government] for the payment of the land revenue, including all arrears of land revenue, due in respect of the land. joint occupants and joint holders who are primarily liable under this section shall be jointly and severally liable :

⁵[Provided that in the case of any land in the possession of a tenant, if such tenant is liable to pay land revenue in respect of such land under the provisions of the Bombay Tenancy and Agricultural Lands Act, 1948, ⁶[or as the case may be, the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958] such tenant shall be primarily liable for the payment of the land revenue in respect of such land].

Bom. XIX of
1958.

Bom. LXVII of
1948.

(2) In case of default by any person who is primarily liable under this section the land revenue, including arrears as aforesaid, shall be recoverable from any person in possession of the land:

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1. Sections 135 S, 135 T and explanation were added, by Guj. 9 of 1995, s. 9.
 2. Section 136 was substituted by Bom. 4 of 1913, s. 67.
 3. The words “the Provincial Government” were substituted for the word “Government” by the Adaptation of Indian Order in Council.
 4. This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.
 5. This Proviso was added by Bom. LXVII of 1948, s. 90, *read* with Bom. 1 of 1956.
 6. These words and figures were inserted by Guj. 35 of 1965, s. 11.

Provided that where such person is a tenant, the amount recoverable from him shall not exceed the demands of the year in which the recovery is made :

Provided further that, when land revenue is recovered under this section from any person who is not primarily liable for the same, such person shall be allowed credit for any payments which he may have duly made to the person who is primarily liable, and shall be entitled to credit, for the amount recovered from him, in account with the person who is primarily liable.]

137. The claim of ¹[the ²[State] Government] to any moneys recoverable under the provisions of this Chapter, shall have precedence over any other debt, demand, or claim whatsoever, whether in respect of mortgage, judgement-decree, execution or attachment, or otherwise howsoever, against any land or the holder thereof.

Claims of ²[State] Government to have precedence over all others.

138. In all cases the land revenue for the current years of land used for agricultural purposes, if not otherwise discharged shall be recoverable, in preference to all other claims, from the crop of the land subject to the same.

The liability of the crop for the revenue of the land.

139. The land revenue shall be leviable on or at any time after the first day of the revenue year for which it is due; but, except when precautionary measures are deemed necessary under the provisions of sections 140 to 144, payment will be required only on the dates to be fixed under the provisions hereinafter contained.

Land revenue may belevied at any time during the revenue year.

³**140.** When the crop of any land or any portion of the same is sold, mortgaged or otherwise disposed of, whether by order of a Civil Court or other public authority or by private agreement, the Collector may prevent its being removed from the land until the demands for the current year in respect of the said land have been paid, whether the date fixed for the payment of the same under the provisions hereinafter contained, has yet arrived or not.

Removal of crop which has been sold, etc., may be prevented until revenue paid.

But in no case shall a crop or any portion of the same, which has been sold, mortgaged or otherwise disposed of, be detained on account of more than the demands of the year in which the detention is made.]

141. It shall be lawful for the Collector in order to secure the payment of the land revenue by enforcement of the lien of ¹[the ²[State] Government] on the crop—

In order to secure the land revenue the Collector may prevent the reaping of the crop, or.

(a) to require that the crop growing on any land liable to the payment of land revenue shall not be reaped until a notice in writing has first been given to himself or to some other officer to be named by him, in this behalf, and such notice has been returned endorsed with an acknowledgement of its receipt;

(b) to direct that no such crop shall be removed from the land on which it has been reaped, or from any place in which it may have been deposited, without the written permission of himself or of some other officer as aforesaid;

the removal thereof, or

(c) to cause watchmen to be placed over any such crop to prevent the unlawful reaping or removal of the same, and to realize the amount required for the remuneration of the said watchmen, at such rate not exceeding the rate of pay received by the peons on his establishment he may deem fit, as an arrear of land revenue due in respect of the land to which such crop belongs.

place watchmen over it.

1. The words “the Provincial Government” were substituted for the word “Government” by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word “Provincial” by the Adaptation of Law Order, 1950.

3. Section 140 was substituted by Bom. 4 of 1913, s. 68.

Collector's orders under last section how to be made known.

142. The Collector's orders under either clause (a) or clause (b) of the last preceding section may be issued generally to all the holders of land paying revenue to ¹[²[State] Government] in a village or to individual holders merely.

If the order be general, it shall be made known by public proclamation to be made by beat of drum in the village and by affixing a copy of the order in the *chavdi* or some other public building in the village. If it be to individual holders, a notice thereof shall be served on each holder concerned.

Penalty for disobedience of order.

Any person who shall disobey any such order after the same has been so proclaimed, or a notice thereof has been served upon him or, who shall within the meaning of the Indian Penal Code, abet the disobedience of any such order, shall be liable, on conviction after a summary inquiry by the Collector, to a fine not exceeding double the amount of the land revenue due on the land to which the crop belongs in respect of which the offence is committed.

XLV of 1860.

Reaping, etc., not to be unduly deferred.

143. The Collector shall not defer the reaping of the crop, nor prolong its deposit unduly, so as to damage the produce; and if within two months after the crop has been deposited the revenue due has not been discharged, he shall either release the crop and proceed to realize the revenue in any other manner authorised by this Chapter or take such portion thereof as he may deem fit, for sale under the provisions of this Chapter applicable to sales of movable property in realization of the revenue due and of all legal costs, and release the rest.

Crop when to be released.

Temporary attachment and management of a village or share of a village.

144. If owing to disputes amongst the sharers, or for other cause, the Collector shall deem that there is reason to apprehend that the land revenue payable in respect of any holding consisting of an entire village or of a share of a village will not be paid as it falls due, he may cause the village or share of a village to be attached and taken under the management of himself or any agent whom he appoints for that purpose.

Powers of Manager, and disposal of surplus profits.

The provisions of section 160 shall apply to any village or share of a village so attached, and all surplus profits of the land attached, beyond the cost of such attachment and management, including the payments of the land revenue and the cost of the introduction of a revenue survey, if the same be introduced under the provisions of section 111, shall be kept in deposit for the eventual benefit of the persons or persons entitled to the same, or paid to the said person or persons from time to time as the Collector ³[* * * *] may direct.

Precautionary measures to be relinquished on security being furnished.

145. The precautionary measures authorised by the last five sections shall be relinquished if the person primarily responsible for the payment of revenue or any person who would be responsible for the same if default were made by the person primarily responsible shall pay the costs, if any, lawfully incurred by the Collector upto the time to such relinquishment, and shall furnish security satisfactory to the Collector for the payment, of the revenue, at the time at which or in the instalments, if any, in which, it is payable under the provisions hereinafter contained.

²[State] Government to determine the dates, etc., on which land revenue shall be payable.

146. Land revenue, except when it is recovered under the provisions of the foregoing sections 140 to 144, shall be payable at such times, in such instalments, to such persons and at such places as may from time to time be determined by the orders of ¹[the ²[State] Government].

1. The words "Provincial Government" were substituted for the word "Government", by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

3. The words "subject to the orders of the commissioner" were repealed by section 2(2) of the Bombay Repealing and Amending Act, 1905 (Bom. 4 of 1905).

147. Any sum not so paid becomes thereupon an arrear of land revenue, and the persons responsible for it, whether under the provisions of section 136 or of any other section, become defaulters.

Arrear defaulters.

¹[148. If any instalments of land revenue be not fully paid within the prescribed time, it shall be lawful for the Collector to impose as a penalty, or as interest such charge on such instalments, and on the arrears, if any of former years, as may be authorized according to a scale to be fixed from time to time under the orders of the ²[³[State] Government], and further to proceed to levy at once the entire balance of land revenue due by the defaulter for the current year:

Liabilities incurred by default.

Provided that no such charge shall be imposed on any instalment, the payment of which has been suspended by order of ⁴[the ³[State] Government], in respect of the period during which the payment remained suspended.]

149. A statement of account, certified by the Collector or by an Assistant or Deputy Collector, shall, for the purposes of this Chapter, be conclusive evidence of the existence of the arrear of the amount of land revenue due, and of the person who is the defaulter.

Certified account to be evidence as to arrears.

On receipt of such certified statement, it shall be lawful for the Collector of one district to proceed to recover the demands of the Collector of any other district under the provisions of this chapter as if the demand arose in his own district.

Collectors may realize each other's demands.

⁵[* * * * *]

150. An arrear of land revenue may be recovered by the following processes—

Process for recovery of arrears.

- (a) by serving a written notice of demand on the defaulter under section 152;
- (b) by forfeiture of the occupancy or alienate holding in respect of which the arrear is due under section 153;
- (c) by distraint and sale of the defaulter's movable property under section 154;
- (d) by sale of the defaulter's immovable property under section 155;
- (e) by arrest and imprisonment of the defaulter under sections 157 and 158;
- (f) in the case of alienated holding consisting of entire villages, or shares of villages, by attachment of the said villages or shares of villages under sections 159 to 163.

151. The said processes may be employed for the recovery of arrears of former years as well as of the current year, but the preferences given by sections 137 and 138 shall apply only to demands for the current year:

Revenue demands of former years how recoverable.

1. Section 148 was substituted by Bom. 4 of 1913, s. 69.

2. The words "provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.

3. This word was substituted for the word "Provincial" by the Adaptation of Laws order, 1950.

4. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

5. Third paragraph was omitted by the Gujarat Adaptation of laws (State and Concurrent Subjects) Order, 1960.

Proviso

Provided that any process commenced in the current year shall be entitled to the said preferences, notwithstanding that it may not be fully executed within that year.

When notice of demand may issue.

152. A notice of demand may be issued on or after the day following that on which the arrear accrues.

The ¹[State Government] may from time to time frame rules for the issue of such notices, and ²[* *] shall fix the costs recoverable from the defaulter as an arrear of revenue, and direct by what officer such notices shall be issued.

The occupancy or alienated holding for which arrear is due may be forfeited.

153. The Collector may declare the occupancy or alienated holding in respect of which an arrear of land revenue is due, to be forfeited to ³[the ⁴[State] Government], and sell or otherwise dispose of the same under the provisions of sections 56 and 57, and credit the proceeds, if any, to the defaulter's accounts:

Proviso.

⁵[Provided that the Collector shall not declare any such occupancy or alienated holding to be forfeited—

(a) unless previously thereto he shall have issued a proclamation and written notices of the intended declaration in the manner prescribed by sections 165 and 166 for sales of immovable property, and

(b) until after the expiration of at least fifteen days from the latest date on which any of the said notices shall have been affixed as required by section 166.]

Distrain and sale of defaulter's movable property.

154. The Collector may also cause the defaulter's movable property to be distrained and sold.

By whom to be made.

Such distraints shall be made by such officers or class of officers as the ⁶[Collector] under the orders of ³[the ⁴[State] Government] may from time to time direct.

Sale of defaulter's immovable property.

155. The Collector may also cause the right, title and interest of the defaulter in any immovable property other than the land on which the arrears is due to be sold.

Exemption from distraint and sale.

156. All such property as is by the Civil Procedure Code exempted from attachment or sale in execution of a decree, shall also be exempt from distraint or sale, under either of the last two preceding sections.

V of 1908.

The Collector's decision as to what property is so entitled to exemption shall be conclusive.

Arrest and detention of defaulter.

⁷[**157. (1)** At any time after an arrear becomes due, the defaulter (not being an agriculturist from whom such arrear in respect of his occupancy is due) may be arrested and detained in custody for ten days in the office of the Collector or of a Mamlatdar unless the revenue dues together with the penalty or interest and the cost of arrest and of notice of demand, if any, and the cost of his subsistence during detention is sooner paid:

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1. These words were substituted for the word "Commissioner" by Guj. 15 of 1964, s. 4, Sch.
 2. The words "with the sanction of the State Government" were deleted, *ibid.*, s. 4, Sch.
 3. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.
 4. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
 5. This proviso was added by Bom. 6 of 1901, s. 16.
 6. This word was substituted for the word "Commissioner" by Bom. 28 of 1950, Sch.
 7. Section 157 was substituted for the original by Guj. 6 of 1995, s.2.

Provided that no such arrest shall be made unless the default is wilful and the defaulter is given an opportunity to show cause against his arrest and detention.

(2) If, on the expiry of ten days the amount due by the defaulter is not paid, then, or if the Collector deems fit on any earlier day, he may be sent by the Collector with a warrant, in the form of Schedule C for imprisonment in the civil jail of the district:

Provided that no defaulter shall be detained in imprisonment for a longer period than the time limited by law in the case of the execution of a decree of civil court for a debt equal in amount to the arrear of revenue due by such defaulter.]

158. ¹[The State Government may] from time to time, declare by what officers, or class of officers, the powers of arrest conferred by section 157 may be exercised, and also fix the costs of arrest and the amount of subsistence money to be paid by [the ²[State] Government] to any defaulter under detention or imprisonment.

Power of arrest by whom to be exercised.

159. If the holding, in respect of which an arrear is due, consists of an entire village, or of a share of a village, and the adoption of any of the other processes before specified is deemed inexpedient, the Collector may with the previous sanction of the ⁴[State Government] cause such village or share of a village to be attached and taken under the management of himself or any agent whom he appoints for that purpose.

Power to attach defaulter's village, and take it under management.

160. The lands of any village or share of a village so attached shall revert to ⁵[the ⁶[Government]] unaffected by the acts of the superior holder or of any of the shares, or by any charges or liabilities subsisting against such lands, or against such superior holder or shares as are interested therein, so far as the public revenue is concerned, but without prejudice in other respects to the rights of individuals ;

Lands of such village to revert free of incumbrances.

and the Collector or the agent so appointed shall be entitled to manage the lands attached, and to receive all rents and profits accruing therefrom to the exclusion of the superior holder or any of the shares thereof, until the Collector restores the said superior holder to the management thereof.

Powers of Manager.

161. All surplus profits of the lands attached, beyond the cost of such attachment and management, including the payment of the current revenue, and the cost of the introduction of a revenue survey, if the same be introduced under the provisions of section 111 ⁷[* * * * *] shall be applied in defraying the said arrear.

Application of surplus profits.

162. The village or share of a village so attached shall be released from attachment, and the management thereof shall be restored to the superior holder on the said superior holder's making an application to the Collector for that purpose at any time within twelve years from the first of August next after the attachment—

Restoration of vilge so attached.

1. These words were substituted for the words "The Commissioner may with the sanction of the Provincial Government" by Bom. 28 of 1950, Sch.

2. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

3. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

4. These words were substituted for the word "Commissioner" by Guj. 15 of 1964, s. 4, Sch.

5. The words "the Crown" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

6. This word was substituted for the word "Crown" by the Adaptation of Laws order, 1950.

7. The words "of the Act" were repealed by the Bombay General Clauses Act, 1886 (Bom. III of 1886) Schedule B. This Schedule is printed as an Appendix to the Bombay General Clauses Act, 1904 (Bom. I of 1904).

if at the time that such application is made it shall appear that the arrear has been liquidated ;

or if the said superior holder shall be willing to pay the balance, if any still due by him, and shall do so within such period as the Collector may prescribe in that behalf.

Disposal of surplus receipts.

The Collector shall make over to the superior holder the surplus receipts, if any, which have accrued in the year in which his application for restoration of the village or share of a village is made after defraying all arrears and costs; but such surplus receipts, if any, or previous years shall be at the disposal of ¹[the ²[State] Government].

Village, etc., to vest in ³[the State Government] if not redeemed within twelve years.

163. If no application be made for the restoration of a village or portion of a village so attached within the said period of twelve years, or if, after such application has been made, the superior holder shall fail to pay the balance, if any, still due by him within the period prescribed by the Collector in this behalf, the said village or portion of a village shall thence forward vest in ³[the State Government] free from all incumbrances created by the superior holder or any of the shares or any of his or their predecessors-in-title, or in anywise subsisting as against such superior holder or any of the shares, but without prejudice to the rights of the ⁴[persons in actual possession of the land].

But all porcesses to be stayed on security being given.

164. Any defaulter detained in custody, or imprisoned, shall forthwith be set, at liberty and the execution of any process shall, at any time, be stayed, on the defaulter's giving before the Collector or other person nominated by him for the purpose, or if the defaulter is in jail, before the officer in charge of such jail, security in the form of Schedule D, satisfactory to the collector, or to such other person or officer.

or on amount demanded being paid under protest.

And any person against whom proceedings are taken under this Chapter may pay the amount claimed under protest to the officer taking such proceedings, and upon such payment the proceedings shall be stayed.

Procedure in effecting sales.

165. When any sale of either movable or immovable property is ordered under the provisions of this Chapter, the Collector shall issue a proclamation, in the vernacular language of the district, of the intended sale, specifying the time and place of sale, and in the case of movable property whether the sale is subject to confirmation or not, and, when land paying revenue to ¹[the ²[State] Government], is to be sold, the revenue assessed upon it, together with any other particulars he may think necessary.

Proclamation of sales.

Such proclamation shall be made by beat of drum at the head-quarters of the taluka, and in the village in which the immovable property is situate, if the sale be of immovable property; if the sale be of movable property the proclamation shall be made in the village in which such property was seized, and in such other places as the Collector may direct.

1. The words "the Provincial Government" were substituted for the word " Government" by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

3. These words were substituted for the words "the Crown for the purposes of the Province" *ibid.*

4. These words were substituted for the words "actual occupants of the soil" by Bom. 4 of 1913, s. 70.

166. A written notice of the intended sale of immovable property, and of the time and place thereof, shall be affixed in each of the following places, *viz.*, the office of the Collector of the district, the office of Mamlatdar or Mahalkari of the taluka or mahal in which the immovable property is situate, the chavdi or some other public building in the village in which it is situate, and the defaulter's dwelling-place.

Notification of sales.

In the case of movable property, the written notice shall be affixed in the Mamlatdar's or Mahalkari's office, and in the chavdi or some other public building in the village in which such property was seized.

The Collector may also cause notice of any sale, whether of movable or immovable property, to be published in any other manner that he may deem fit.

167. Sales shall be made by auction by such persons as the Collector may direct.

Sale by whom to be made.

No such sale shall take place on a Sunday or other general holiday recognized by¹[the ²[State] Government], nor until after the expiration of at least thirty days in the case of immovable property, or seven days in the case of movable property, from the latest date on which any of the said notices shall have been affixed as required by the last preceding section.

Time when sale may be made.

The sale may from time to time be postponed for any sufficient reason.

Postponement of sale.

168. Nothing in the last three sections applies to the sale of perishable articles. such articles shall be sold by auction with the least possible delay, in accordance with such orders as may from time to time be made by the Collector either generally or specially in that behalf.

Sale of perishable articles.

169. If the defaulter, or any person on his behalf, pay the arrear in respect of which the property is to be sold and all other charges legally due by him at any time before the day fixed for the sale, to the person appointed under section 146 to receive payment of the land revenue due, or to the officer appointed to conduct the sale or if he furnishes security under section 164, the sale shall be stayed.

When sale may be stayed.

170. Sales of perishable articles shall be at once finally concluded by the officer conducting such sales. All other sales of movable property shall be finally concluded by the officer conducting such sales, or shall be subject to confirmation, as may be directed in orders to be made by the Collector either generally or specially in that behalf. In the case of sales made subject to confirmation, the Collector shall direct by whom such sales may be confirmed.

Sales of movable property when liable to confirmation.

171. When the sale is finally concluded by the officer conducting the same, the price of every lot shall be paid for at the time of sale, or as soon as after the said officer shall direct, and in default of such payment the property shall forthwith be again put up and sold. On payment of the purchase-money the officer holding the sale shall grant a receipt for the same, and the sale shall become absolute as against all persons whomsoever.

Mode of payment for movable property when sale is concluded at once.

1. The words "the Provincial Government" were substituted for the word "Government by the Adaptation of Indian Laws Order in Concil.

2. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

Ditto when sale is subject to confirmation.

172. When the sale is subject to confirmation, the party who is declared to be the purchaser shall be required to deposit immediately twenty-five per centum on the amount of his bid, and in default of such deposit the property shall forthwith be again put up and sold. The full amount of purchase money shall be paid by the purchaser before sunset of the day after he is informed of the sale having been confirmed, or, if the said day be a Sunday or other authorized holiday, then before sunset of the first office day after such day. On payment of such full amount of the purchase-money, the purchaser shall be granted, a receipt for the same, and the sale shall become absolute as against all persons whomsoever.

Deposit by purchaser in case of sale of immovable property.

173. In all cases of sale of immovable property, the party who is declared to be the purchaser shall be required to deposit immediately twenty five per centum on the amount of his bid, and in default of such deposit the property shall forthwith be again put up and sold.

Purchase-money when to be paid.

174. The full amount of purchase-money shall be paid by the purchaser before sunset of the fifteenth day from that on which the sale of the immovable property took place, or if the said fifteenth day be a Sunday or other authorized holiday, then before sunset of the first office day after fifteenth day.

Effect of default.

175. In default of payment within the prescribed period of the full amount of purchase-money, whether of movable or immovable property the deposit, after defraying thereout the expenses of the sale, shall be forfeited to ¹[the ²[State] Government], and the property shall be re-sold, and the defaulting purchaser shall forfeit all claim to the property or to any part of the sum for which it may be subsequently sold.

Liability of purchaser for loss by re-sale.

176. If the proceeds of the sale, which is eventually made, be less than the price bid by such defaulting purchaser, the difference shall be recoverable from him by the Collector as an arrear of land revenue.

Notification before resale.

177. Every re-sale of property in default of payment of the purchase-money, or after postponement of the first sale, shall, except when such re-sale takes place forthwith, be made after the issue of a fresh notice in the manner prescribed for original sales.

Application to set aside sale.

178. At any time within thirty days from the date of the sale of immovable property application may be made to the Collector to set aside the sale on the ground of some material irregularity, or mistake, or fraud, in publishing or conducting it ;

But, except as is otherwise provided in the next following section, no sale shall be set aside on the ground of any such irregularity or mistake, unless the applicant proves to the satisfaction of the Collector that he has sustained substantial injury by reason thereof.

If the application be allowed, the Collector shall set aside the sale, and direct a fresh one.

Order confirming or setting aside sale.

179. On the expiration of thirty days from the date of the sale, if no such application as is mentioned in the last preceding section has been made, or if such application has been made and rejected, the Collector shall make an order confirming the sale :

Provided that, if he shall have reason to think that the sale ought to be set aside notwithstanding that no such application has been made, or on grounds other than those alleged in any application which has been made and rejected, he may, after recording his reasons in writing, set aside the sale.

1 The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word "Provincial" by the adaptation of Laws Order, 1950.

180. Whenever the sale of any property is not confirmed, or is set aside, the purchaser shall be entitled to receive back his deposit or his purchase-money, as the case may be.

Refund of deposit or purchase-money when sale set aside.

181. After a sale of any occupancy or alienated holding has been confirmed in manner aforesaid, the Collector shall put the person declared to be the purchaser into possession of the land ¹[* * *] and shall cause his name to be entered in the ²[land records] as occupant or holder in lieu of that of the defaulter, and shall grant him a certificate to the effect that he has purchased the ³[land] to which the certificate refers.

On confirmation of sale, purchaser to be put in possession. Certificate of purchase.

182. The certificate shall state the name of the person declared at the time of sale to be the actual purchaser; and any suit brought in a Civil Court against the certified purchaser on the ground that the purchase was made on behalf of another person not the certified purchaser, though by agreement the name of the certified purchaser was used, shall be dismissed.

Bar of suit against certified purchaser.

183. When any sale of movable property under this Chapter has become absolute, and when any sale of immovable property has been confirmed, the proceeds of the sale shall be applied to defraying the expenses of the sale and to the payment of any arrears due by the defaulter at the date of the confirmation of such sale, and recoverable as an arrear of land revenue,

Application of proceeds of sale.

and the surplus (if any) shall be paid to the person whose property has been sold.

The expenses of the sale shall be estimated at such rates and according to such rules as may from time to time be sanctioned by ⁴[* * *] ⁵[the ⁶[State] Government].

Expenses of sale how calculated.

184. The said surplus shall not, except under an order of a Civil Court, be payable to any creditor of the person whose property has been sold.

Surplus not to be paid to creditors, except under order of Court.

⁷[**185.** Notwithstanding anything in section 136, the person named in the certificate of title as purchaser shall not be liable for land-revenue due in respect of the land for any period previous to the date of the sale.]

Certified purchaser liable only for land revenue subsequently due.

186. If any claim shall be set up by a third person to movable property attached under the provisions of this Chapter, the Collector shall admit or reject his claim on a summary inquiry held after reasonable notice. If the claim be admitted wholly or partly, the property shall be dealt with accordingly. Except in so far as it is admitted, the property shall be sold and the title of the purchaser shall be good for all purposes, and the proceeds shall be disposable as herein before directed.

Claims to attached movable property how to be disposed of.

187. ⁸[All sums due on account of land revenue, conversion tax], all quit-rents, nazranas, succession duties, transfer duties and forfeitures, and all cesses, profits from land, emoluments, fees, charges, penalties, fines and costs payable or leviable under this Act or under any Act or Regulation hereby repealed, or under any Act for the time being in force relating to land revenue;

What moneys leviable under the provisions of this Chapter.

1. The words "included in such occupancy or alienated holding" were repealed by Bom. 4 of 1913, s. 71.

2. These words were substituted for the words "revenue records", *ibid.*

3. This word was substituted for the words "occupancy or alienated holding", *ibid.*

4. The words "Commissioner under the order of" were deleted by Guj. 15 of 1964, s. 4, Sch.

5. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

6. This word was substituted for the word "Provincial" by the adaptation of Laws Order, 1950.

7. Section 185 was substituted by Bom. 4 of 1913, s. 72.

8. These words were substituted for the words "All sums due on account of Land Revenue" by the President's Act No. 26 of 1976, s. 8.

and all moneys due by any contractor for the farm of customs-duties, or of any other duty, or tax, or of any other item of revenue whatsoever, and all specific pecuniary penalties to which any such contractor renders himself liable under the terms of his agreement ;

and also all sums declared by this or by any other Act or Regulation at the time being in force ¹[or by any contract with the ²[Government]] to be leviable as an assessment, or as a revenue demand, or as an arrear of land revenue;

shall be levied under the foregoing provisions of this Chapter ³[and all the foregoing provisions of this Chapter shall, so far as may be, be applicable thereto].

⁴[And any money ordered by a liquidator appointed under ⁵[section 108 of the Gujarat Co-operative Societies Act, 1961] to be recovered as a contribution to the assets of a society or as the costs of liquidation may, notwithstanding anything contained in ⁶[section 103 of the said Act] be levied under the foregoing provisions of this Chapter and all the foregoing provisions of this Chapter shall, so far as may be, be applicable thereto : Guj. X of 1962.

Provided that every application for recovery in such manner of any such sum shall be accompanied by a certificate signed by the Registrar appointed under ⁷[section 3 of the said Act], that the amount may be recovered as an arrear of land revenue.]

Sureties liable as revenue defaulters.

And all persons who may have become sureties under any of the provisions of this Act or of any Act or Regulation hereby repealed, or for any such contractor as aforesaid for any sum of money shall, on failure to pay the amount or any portion thereof for which they may have become liable under the terms of their security-bond, be liable to be proceeded against under the provisions of this Chapter as revenue defaulters ⁸[and all the foregoing provisions of this Chapter shall, as far as may be, be applicable to such persons].

On resumption of a farm, no payments made to contractor in advance to be admitted.

And in the event of the resumption of any such farm as is aforesaid, no person shall be entitled to credit for any payments which he may have made to the contractor in anticipation.

The recovery of free grants as arrears of revenue in case of misuse.

⁹[And any person who has received from ¹⁰[the ¹¹[State] Government] a free grant of money for any agricultural purpose, subject to the proviso that he shall refund the same on failure to observe any of the conditions of the grant, shall, on failure to observe any such condition and to repay the said sum to ²[the ³[State] Government], be liable to be proceeded against under the provisions of this Chapter as a revenue-defaulter, and all the foregoing provisions of this Chapter shall, so far as may be, be applicable to such person.]

1. The words "or by any contract with the Secretary of State for India in Council" were inserted by s. 2 (1) of the Bombay Repealing and Amending Act, 1905 (Bom. 4 of 1905).

2. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

3. These words were added by Bom. 4 of 1913, s. 73 (1).

4. This paragraph and the proviso were inserted by (Bom. 1 of 1920) s. 2.

5. These words and figures were substituted for the words and figures "section 42 of the Co-operative Societies Act, 1912" by Guj. 35 of 1965, s. 12 (i).

6. These words and figures were substituted for the words, brackets and figures "sub-section (5) of section 42 of the said Act", *ibid.*, s. 12 (ii).

7. These words and figures were substituted for the words and figures "section 3 of the Co-operative Societies Act, 1912", *ibid.*, s. 12 (iii).

8. These words were added by Bom. 4 of 1913, s. 73 (2).

9. This paragraph was added, *ibid.*, s. 73(3).

10. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

11. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

CHAPTER XII.

PROCEDURE OF REVENUE OFFICERS.

188. In all official acts and proceedings a revenue officer shall, in the absence of any express provisions of law to the contrary, be subject as to the place, time and manner of performing his duties to the direction and control of the officer to whom he is subordinate.

Subordination of revenue officers.

189. Every revenue officer not lower in rank than a Mamlatdar's first karkun, or an Assistant Superintendent of survey, in their respective departments, shall have power to summon any person whose attendance he considers, necessary either to be examined as a party or to give evidence as a witness, or to produce documents for the purposes of any inquiry which such officer is legally, empowered to make. A summons to produce documents may be for the production of certain specified documents, or for the production of all documents of a certain description in the possession of the person summoned.

Power to summon persons to give evidence and produce documents.

V of 1908.

All persons so summoned shall be bound to attend, either in person or by an authorised agent, as such officer may direct :

Provided that exemptions under ¹[sections 132 and 133 of the Code of Civil Procedure, 1908], shall be applicable to requisitions for attendance under this section ;

and all persons so summoned shall be bound to state the truth upon any subject respecting which they are examined or make statements,

and to produce such documents and other things as may be required.

190. Every summons shall be in writing, in duplicate, and shall state the purpose for which it is issued, and shall be signed by the officer issuing it, and if he have a seal shall also bear his seal;

Summons to be in writing signed and sealed.

and shall be served by tendering or delivering a copy of it to the person summoned or, if he cannot be found, by affixing a copy of it to some conspicuous part of his usual residence.

How to be served.

If his usual residence be in another district, the summons may be sent by post to the Collector of that district, who shall cause it to be served in accordance with the preceding clause of this section.

Service in district other than that of issuer.

191. Every notice under this act, unless it is otherwise expressly provided, shall be served either by tendering or delivering a copy thereof to the person on whom it is to be served or to his agent, if he have any ;

Mode of serving notices.

or by affixing a copy thereof to some conspicuous place on the land, if any, to which such notice refers.

No such notice shall be deemed void on account of any error in the name or designation of any person referred to therein, unless when such error has produced substantial injustice.

Notice not void for error.

V of 1908.

192. In any formal or summary inquiry if any party desires the attendance of witnesses, he shall follow the procedure prescribed by the ²[Code of Civil Procedure, 1908, for parties applying for summonses for witnesses.]

Procedure for procuring attendance of witnesses.

1. These words and figures were substituted for the words and figures "sections 640 and 641 of the Code of Civil Procedure" by Bom. 4 of 1913, s. 74.

2. These words and figures were substituted for the words and figures "Code of Civil Procedure section 160", *ibid.*, s. 75.

Mode of taking evidence in formal inquiries.

193. In all formal inquiries the evidence shall be taken down in full, in writing, in the language in ordinary use in the district, by, or in the presence and hearing and under the personal superintendence and direction of, the officer making the investigation or inquiry, and shall be signed by him.

In cases in which the evidence is not taken down in full in writing by the officer making the inquiry he shall, as the examination of each witness proceeds, make a memorandum of the substance of what such witness deposes; and such memorandum shall be written and signed by such officer with his own hand, and shall form part of the record.

If such officer is prevented from making a memorandum as above required, he shall record the reason of his inability to do so.

Taking evidence given in English. Translation to be on record.

When the evidence is given in English, such officer may take it down in that language with his own hand, and an authenticated translation of the same in the language in ordinary use in the district shall be made and shall form part of the record.

Writing and explanation of decisions.

194. Every decision, after a formal inquiry, shall be written by the officer passing the same in his own hand-writing, and shall contain a full statement of the grounds on which it is passed.

Summary inquiries, how to be conducted.

195. In summary inquiries the presiding officer shall himself, as any such inquiry proceeds, record a minute of the proceedings in his own hand in English or in the language of the district, embracing the material averments made by the parties interested, the material parts of the evidence, the decision, and the reasons for the same:

Provided that it shall at any time be lawful for such officer to conduct an inquiry directed by this Act to be summary under all, or any, of the rules applicable to a formal inquiry, if he deem fit.

Formal and summary inquiries to be deemed judicial proceedings.

196. A formal or summary inquiry under this Act shall be deemed to be a “judicial proceeding” within the meaning of sections 193, 219 and 228 of the Indian Penal Code, and the office of any authority holding a formal or summary inquiry shall be deemed a Civil Court for the purposes of such inquiry.

XIV of 1860.

Hearing and decisions. Notice to parties.

Every hearing and decision, whether in a formal or summary inquiry shall be in public, and the parties or their authorised agents shall have due notice to attend.

Ordinary inquiries how to be conducted.

197. An inquiry which this Act does not require to be either formal or summary, or which any revenue officer may on any occasion deem to be necessary to make, in the execution of his lawful duties, shall be conducted according to such rules applicable thereto, whether general or special, as may have been prescribed by the ¹[²[State] Government], or an authority superior to the officer conducting such inquiry, and, except in so far as controlled by such rules, according to the discretion of the officer in such way as may seem best calculated for the ascertainment of all essential facts and the furtherance of the public good.

1. The words “Provincial Government” were substituted for the words “Governor in Council” by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.

198. In all cases in which a formal or summary inquiry is made, authenticated copies and translations of decisions, orders and the reasons therefor, and of exhibits, shall be furnished to the parties, and original documents used as evidence shall be restored to the persons who produced them, or to persons claiming under them on due application being made for the same, subject to such charges for copying etc., as may, from time to time be authorized by ¹[the ²[State] Government].

Copies and translations, etc., how to be obtained.

199. Whenever it is provided by this Act that a defaulter, or any other person may be arrested, such arrest shall be made upon a warrant issued by any officer competent to direct such persons' arrest.

Arrest of a defaulter to be made upon a warrant.

200. It shall be lawful for any revenue officer at any time, and from time to time, to enter, when necessary, for the purposes of measurement, fixing, or inspecting boundaries, classification of soil, or assessment, or for any other purpose connected with the lawful exercise of his office under the provisions of this Act, or of any other law for the time being in force relating to land revenue, any lands or premises, whether belonging to ³[the ⁴[Government]] or to private individuals, and whether fully assessed to the land revenue or partially or wholly exempt from the same :

Power of revenue officer to enter upon any lands or premises for purposes of measurement, etc.

Provided always that no building used as a human dwelling shall be entered, unless with the consent of the occupier thereof, without a notice having been served at the said building not less than seven days before such entry; and provided also that in the cases of buildings of all descriptions, due regard shall be paid to the social and religious prejudices of the occupiers.

Proviso.

201. The ⁵[²[State] Government] may declare what shall, for the purposes of this Act, be deemed to be the language in ordinary use in any district.

²[State] Government to determine the language of a district.

202. Whenever it is provided by this, or by any other Act for the time being in force, that the Collector may or shall evict any person wrongfully in possession of land, such eviction shall be made in the following manner, *viz.* :—

Collector how to proceed in order to evict any person wrongfully in possession of land.

by serving a notice on the person or persons in possession requiring them within such time as may appear reasonable after receipt of the said notice to vacate the land, and,

if such notice is not obeyed by removing or deputing a subordinate to remove any person who may refuse to vacate the same, and,

if the officer removing any such person shall be resisted or obstructed by any person, the Collector shall hold a summary inquiry into the facts of the case, and if satisfied that the resistance or obstruction was without any just cause, and that such resistance and obstruction still continue, may, without prejudice to any proceedings to which such person may be liable under any law for the time being in force for the punishment of such resistance or obstruction, issue a warrant for the arrest of the said person, and on his appearance commit him to close custody in the office of the Collector or of any Mamlatdar or Mahalkari, or send him with a warrant, in the form of Schedule I, for imprisonment in the civil jail of the district for such period not exceeding thirty days, as may be necessary to prevent the continuance of such obstruction or resistance.

1. The words "the Provincial Government" were substituted for the word "Government" by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

3. The words "the Crown" were substituted for the word "Government", *ibid.*

4. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

5. The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.

CHAPTER XIII.

APPEALS AND REVISION.

Appeal to lie from any order passed by a revenue officer to his superior.

203. In the absence of any express provision of this Act, or of any law for the time being in force to the contrary, an appeal shall lie from any decision or order passed by a revenue officer under this Act or any other law for the time being in force, to that officer's immediate superior, whether such decision or order may itself have been passed on appeal from a subordinate officer's decision or order or not.

Appeal when to lie to the ³[State] Government.

204. ¹[Subject to the provision in the Bombay Revenue Tribunal Act, 1939] an appeal shall lie to the ²³[State] Government] from any decision or order passed ⁴ [* *] by a survey Commissioner, except in the case of any decision or order passed by such officer on appeal from a decision or order itself recorded in appeal by any officer subordinate to him.

Periods within which appeals must be brought.

205. No appeal shall be brought after the expiration of sixty days if the decision or order complained of have been passed by an officer inferior in rank to a Collector or a Superintendent of Survey in their respective departments; nor after the expiration of ninety days in any other case.

In computing the above periods, the time required to prepare a copy of the decision or order appealed against shall be excluded.

Admission of appeal after period of limitation.

206. Any appeal under this Chapter may be admitted after the period of limitation prescribed therefor, when the appellant satisfies the officer or the ²³[State] Government] ⁵[to whom or to which] he appeals, that he had sufficient cause for not presenting the appeal within such period.

No appeal shall lie against order passed under this section admitting an appeal.

Provision where last day for appeal falls on a Sunday or a holiday.

207. Whenever the last day of any period provided in this chapter for the presentation of an appeal falls on a Sunday or other holiday recognized by ⁶[the ³[State] Government] the day next following the close of the holiday shall be deemed to be such last day.

Copy of order to accompany petition of appeal.

208. Every petition of appeal shall be accompanied by the decision or order appealed against or by an authenticated copy of the same.

Powers of appellate authority.

209. The appellate authority may ⁷[for reasons to be recorded in writing] either annul, reverse, modify or confirm the decision or order of the subordinate officer appealed against, or he may direct the subordinate officer to make such further investigation or to take such additional evidence as he may think necessary, or he may himself take such additional evidence :

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1. This portion was inserted by Bom. 28 of 1950, Sch.
 2. The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.
 3. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
 4. The words "by a Commissioner or " were deleted by Guj. 15 of 1964, s. 4, Sch.
 5. The words "to whom or to which" were substituted for the words "to whom" by the Adaptation of Indian Laws Order in Council.
 6. The words "the Provincial Government" were substituted for the word "Government", *ibid.*
 7. These words were inserted by Bom.3 of 1932, s. 2 (1).

¹[Provided that it shall not be necessary for the appellate authority to record reasons in writing—

- (a) when an appeal is dismissed summarily, or
- (b) when the decision or order appealed from is itself a decision or order recorded in appeal, or
- (c) when an appeal is made to the ²[³[State] Government] under section 204.]

210. In any case in which an appeal lies, the appellate authority may, pending decision of the appeal, direct the execution of the decision or order of the subordinate officer to be suspended.

Power to suspend execution of order of subordinate officers.

211. The ²[³[State] Government] and any revenue officer, not inferior in rank to ⁴[an Assistant or Deputy Collector] or a Superintendent of Survey, in their respective departments, may call for and examine the record of any inquiry or the proceedings of any subordinate revenue officer for the purpose of satisfying ⁵[itself or himself, as the case may be,] as to the legality or propriety of any decision or order passed, and as to the regularity of the proceedings of such officer.

Power of ²[State] Government and of certain revenue officers to call for and examine records and proceedings of subordinate officers;

The following officer may in the same manner call for and examine the proceedings of any officer subordinate to them in any matter in which neither a formal nor a summary inquiry has been held, namely, ⁶[* * *] a Mamlatdar, a Mahalkari, ⁷[an] Assistant Superintendent of Survey and an Assistant Settlement Officer.

If in any case, it shall appear to the ²[³[State] Government], or to such officer aforesaid, that any decision or order or proceedings so called for should be modified, annulled or reversed, ⁸[it or he] may pass such order thereon as ⁸[it or he] deems fit:

and to pass orders thereupon.

⁹[Provided that an Assistant or Deputy Collector shall not himself pass such order in any matter in which a formal inquiry has been held, but shall submit the record with his opinion to the Collector, who shall pass such order thereon as he may deem fit:]

212. Whenever in this Act it is declared that a decision or order shall be final, such expression shall be deemed to mean that no appeal lies from such decision or order.

Rules as to decisions or orders expressly made final.

The ²[³[State] Government] alone shall competent to modify, annual or reverse any such decision or order under the provisions of the last preceding section.

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1. This proviso was added, by Bom. 3 of 1932, s. 2 (2).
 2. The words "Provincial government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.
 3. This word was substituted for the word "Provincial" by the Adaptation of Laws order, 1950.
 4. These words were substituted for the word "Collector" by Bom. 4 of 1913 s. 76(a).
 5. The words "itself or himself as the case may be" were substituted for the word "himself" by the Adaptation of Indian Laws Order in Council.
 6. The words "an assistant or Deputy Collector" were repealed by Bom. 4 of 1913, s. 76(b).
 7. This article was substituted for the word "and" by the Amending Act, 1895 (16 of 1895).
 8. The words "it or he" were substituted for the word "he" by the Adaptation of Indian Laws Order in Council.
 9. This proviso was added by Bom. 4 of 1913 s. 76(c).

CHAPTER XIV.

MISCELLANEOUS.

Maps and land records open to inspection. Extracts and copies shall be given.

213. Subject to such rules and the payment of such fees as the ¹[²State] Government] may from time to time prescribe in this behalf, all maps and ³[land records] shall be open to the inspection of the public at reasonable hours, and certified extracts from ⁴[the same] or certified copies thereof shall be given to all persons applying for the same.

Rules.

⁵**214.**(1) The ¹[²State] Government] may, by notification published in the ⁶[*Official Gazette*], ⁷[make, whether prospectively or retrospectively, rules] not inconsistent with the provisions of this act to carry out the purposes and objects thereof and for the guidance of all persons in matters connected with the enforcement of this Act or in cases not expressly provided for therein.

(2) In particular, and without prejudice to the generality of the fore-going power, such rules may be made —

(a) regulating the appointment of revenue officers and the exercise by them of their powers and duties;

⁸[* * * * *]

(b) regulating the assessment of land to the land revenue and the alteration and revision of such assessment and the recovery of land revenue;

(c) prescribing the notice to be given in the case of inquiries and orders under section 37;

(d) prescribing the purposes for which unalienated land liable to the payment of land revenue may or may not be used, and regulating the grant of permission to use agricultural land for non-agricultural purposes ;

(e) regulating the disposal of land and other property ⁹[vesting in the ¹⁰[Government] for the purposes of the ²[State];

(f) regulating the disposal of forfeited land;

(g) prescribing the terms and conditions on which, and the periods for which, unoccupied unalienated land may be granted;

1. The words “Provincial Government” were substituted for the words “Governor in Council” by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word “Provincial” by the Adaptation of Laws order, 1950.

3. These words were substituted for the words “survey records and all village accounts and land registers” by Bom. 4 of 1913, s. 77.

4. These words were substituted for the words “such maps, registers and accounts”, *ibid.*, s.77.

5. Section 214 was substituted, *ibid.*, s. 78.

6. The words “*Official Gazette*” were substituted for the words “*Bombay Government Gazette*” by the Adaptation of Indian Laws Order in Council.

7. These words were substituted for the words “make rules” by Guj. 2 of 1981, s. 2.

8. Clause (aa) was deleted by Guj. 35 of 1965, s. 13.

9. The words “vesting in the Crown for the purposes of the Province” were substituted for the words “vesting in Government”, by the Adaptation of Indian Laws Order in Council.

10. This word was substituted for the word “Crown” by the Adaptation of Laws Order, 1950.

¹[(gi)] fixing the maximum amount of fine leviable under section 61 ;

²[(h) the form of notice and the particulars to be sent under clause (b) of sub-section (2), the form of and the time within a certificate is to be issued under sub-section (3), the rules subject to which the Collector may direct payment of fine under clauses (a) and (c) and the form of notice to be served under clause (b) of sub-section (4), and the circumstances in which the period may be extended under the proviso to clause (a) of sub-section (5), of section 65B.]

³⁴[(h-i)] prescribing the authority to which, the manner in which, and the times at which, the conversion tax shall be payable by an occupant under section 67A;]

⁵[(h-ii)] prescribing the form of notice to be issued to the transferee or his successor in interest by the collector, making rules relating to the liability to pay arrears of land revenue in respect of an occupancy restored to the tribal transferor under sub-section (3) of section 73AA, and prescribing the period within which the tribal transferor shall accept the occupancy restored to him, under the proviso to the said sub-section (3);

(h-iii) prescribing the circumstances in which and the conditions subject to which the previous sanction of the Collector shall be given under sub-section (2), occupancy price on the payment of which occupancy shall be granted under sub-section (5) and the distance within which any other village shall be situated and the order of priority in which, the occupancy price at which and the condition subject to which, the occupancy shall be granted to other classes of persons under sub-section (6) of section 73 AA ;

(h-iv) the form in which the declaration shall be made, and the manner in which such declaration shall be verified, by the transferor, under clause (a) of sub-section (1) of section 73 AD.]

⁶ [(i) regulating the conduct of surveys and settlements of land revenue and prescribing the notice to be given under section 117-O before the introduction of the settlement;]

(j) regulating the division of survey numbers into sub-divisions and the fixing of the assessment of sub-divisions under section 117A.

(k) regulating the construction, laying out, maintenance and repair of boundary marks;

(l) regulating the compilation, maintenance and revision of the record of rights and the registers of mutations, disputed cases and tenancies, and prescribing the forms in which they are to be compiled and the officers by whom the said records and registers are to be tested and revised;

(m) regulating the exercise by village accountants and revenue officers of the powers of a survey officer and the assessment of cost and expenses under section 135G;

(n) prescribing the mode, form and manner in which appeals under Chapter XIII shall be drawn up and presented;

-
1. Clause (h) was renumbered as clause (gi) by Guj. 6 of 1997, s. 5.
 2. Clause (h) was inserted, *ibid.*
 3. Clause (hh) was inserted by the President's Act No. 26 of 1976, s. 9.
 4. Clause (hh) was renumbered as clause (h-i) by Guj. 37 of 1980, s. 4.
 5. Clauses (h-ii), (h-iii) and (h-iv) were inserted, *ibid.*
 6. Clause (i) was substituted by Bom. 20 of 1939, s. 12.

(o) prescribing the records, registers, accounts, maps and plans to be maintained for the purposes of this Act and the manner and forms in which they shall be prepared and maintained;

¹[(p) the manner in which the assessment of survey numbers and sub-divisions thereof shall be based on their classification value;

(q) the manner in which enquiry is to be held under section 117-I;

(r) the manner in which the ²[average yield of crops] of land is to be ascertained by the Settlement Officer;

(s) the manner in which the settlement report shall be published under section 117J;

(t) the manner in which and the places at which the notice inviting objections to the settlement proposals shall be published under sub-section (2) of section 117 J;

(u) the scale according to which the surcharge shall be levied or the rebate shall be granted under ³[* * * *] section 117M.]

⁴(v) regulating the supply of agriculturist pass-book.]

⁵[(w)the manner in which and the period within which a claimant shall make an application for the purpose of conducting supplemental revenue settlement under section 125G.

(x) the manner for issuing the notice to the claimant under section 125I;

(y) the form of notice to be issued under section 125J.

(z) the form of notice to be issued under section 125K.

(za) the format of Certificate of claims or certificate of No Dues to be issued under section 125L.

(zb) the manner and format of making application under sub-section (3) of section 125L.

(zc) the manner and format of Certificate of No Dues to be issued under sub-section (2) of section 133.]

(3) The power to make rules under this section shall be subject to the condition of previous publication.]

Penalty for breach of rules.

⁶[**215.** ⁷[(1)] It shall be lawful for the ⁸[⁹[State] Government], in making any rule under section 214, to prescribe that any person committing a breach of the same shall on conviction by a Magistrate be punished with imprisonment for a term not exceeding one month or with fine not exceeding five hundred rupees, or with both, in addition to any other consequences that would ensue from such breach.

¹⁰[(2) (a) Nothing in section 214 shall authorise the State Government to make retrospectively a rule prescribing a penalty referred to in sub-section (1).

(b) Notwithstanding the retrospective operation of any rule made under section 214, nothing or no action constituting breach of such rule, done or taken by a person before such rule is so made shall render such persons liable to penalty prescribed under sub-section (1).]]

1. Clauses (p) to (u) were inserted by Bom. 20 of 1913, s. 12.

2. These words were substituted for the words "rental value" by Bom. 28 of 1956, s. 11(2).

3. The words, brackets and figure "sub-section (2) of" were deleted, *ibid.*, s. 11(3).

4. Clause (v) was added by Guj. 9 of 1995, s. 10.

5. Clauses (w) to (zc) was inserted by Guj. 23 of 2017, s.9.

6. Section 215 was substituted by Bom. 4 of 1913, s. 78.

7. Section 215 was renumbered as sub-section (1) of that section by Guj. 2 of 1981, s. 3.

8. The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.

9. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

10. Sub-section (2) was added by Guj. 2 of 1981, s. 3.

¹[216. (1) The provisions of Chapters VIII, VIII-A, IX and X shall be applicable to all alienated villages and alienated shares of villages subject to the following modifications :—

Chapters VIII to X to apply to alienated villages.

(i) subject to the provisions of any covenant or agreement entered into by the ²[State] Government with the holder or holders of any such village or share the costs of any survey directed under section 95 or a fresh survey directed under section 106 and of any settlement carried out under the said Chapters in any such village or share shall be payable by the holder or holders in proportion to their share in the rent or revenue of the village or share;

(ii) if the ¹[State] Government so directs such costs shall also be payable by any class of persons who, in the opinion of the ²[State] Government, have any interest in any land in such village or share and in such proportion as the ²[State] Government may direct;

(iii) on the introduction of a settlement under Chapter VIII or VIII-A in any such village or share, the holder or holders of such village or share shall, in proportion to his share in the rent or revenue of the village or share, be liable to pay—

(a) the salaries of the village officers appointed for the village or the share including the commutation allowance payable in respect of a commuted kulkarni watan in the village, if any,

Bom. VI of 1923.

(b) the costs of the levy of a cess under section 93 of the Bombay Local Boards Act, 1923;

(iv) the liability under clauses (i) and (iii) shall be a first charge on the rent or revenue of such village or share;

(v) the total amount payable under clauses (i) and (iii) in respect of the holding in any such village or share shall be recoverable from the holder of such village or share entered in the Record of Rights;

(vi) the amount payable under clause (ii) by any class of persons shall be recoverable in such manner as the ¹[State] Government directs from the members of that class as entered in the Record of Rights.

(2) All survey settlements heretofore introduced in alienated villages shall be valid as if they had been introduced in accordance with the provisions of this section.]

217. When a survey settlement has been introduced under the provisions of the last section or if any law for the time being in force, into an alienated village, the holders of all lands to which such settlement extends shall have the same rights and be affected by the same responsibilities in respect of the lands in their occupation as ³[holders of land in unalienated villages] have, or are affected by, under the provisions of this Act, and all the provisions of this Act, relating to ²[holders of land in unalienated villages] ⁴[* * *] shall be applicable, so far as may be, to them.

Holders of land in alienated villages.

1. Section 216 was substituted for the original by Bom. 45 of 1947, s. 2.
2. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
3. These words were substituted for the word "occupants" by Bom. 4 of 1913, s. 80 (a).
4. The words "and registered occupants" were repealed, *ibid.*, s. 80 (b).

Construction of this Act.

218. Nothing in this Act, which applies in terms to unalienated land or to the holders of unalienated land only, shall be deemed to affect alienated land, or the rights of holders of alienated land or of ¹[the ²[Government]] in respect of any such land, and no presumption shall be deemed to arise either in favour or to the prejudice, of any holder of alienated land from any provision of this Act in terms relating to unalienated land only.

Repeal of Bom. V of 1879 as in force in the Kutch area of the State of Gujarat.

³[**218A.** (1) The Bombay Land Revenue Code, 1879 as extended to the Kutch area of the State of Gujarat under section 2 of the Part C States (Laws) Act, 1950 is hereby repealed :

Bom. V of 1879.

Provided that unless a different intention appears, the repeal shall not in relation to the Kutch area of the State of Gujarat—

(a) revive anything not in force or existing at the time at which the repeal takes effect; or

(b) affect the previous operation of the Act so repealed or anything duly done or suffered thereunder ; or

(c) affect any right, privilege, obligation or liability acquired, accrued or incurred under the Act so repealed; or

(d) affect any penalty, forfeiture or punishment incurred in respect of any offence committed against the Act so repealed; or

(e) affect any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid;

(f) affect the levy, assessment, collection or refund of any sum due on account of land revenue, any quit rents, nazaranas, succession duties and forfeitures and any cesses, profits from lands, emoluments, fees, charges and costs which may have become payable or leviable under the Act so repealed before the commencement of this Act in the said Kutch area and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed and any such sum due on account of land revenue and any quit rents, nazaranas, succession duties and forfeitures and any cesses, profits from lands, emoluments, fees, charges, penalties, fines and costs may be paid, levied, assessed or collected or refund there of made as if the Bombay Land Revenue Code (Gujarat Extension of Kutch Area and Amendment) Act, 1965 had not been passed:

Guj. 35 of 1965.

Provided further, but subject to the preceding proviso, anything done or action taken or deemed to be taken (including any rules, regulations, orders, notifications and forms made or issued and notices issued and enquiries made) under the Act so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act and shall continue to be in force accordingly, unless and until superseded by anything done or any action taken under this Act.

(2) Any reference to the Act so repealed or to any provision thereof or to any officer appointed or any authority appointed or constituted by the Act so repealed, in any law for the time being in force in the Kutch area of the State of Gujarat in any instrument or other document shall be construed as a reference to this Act or the relevant provision thereof, or to the officer or as the case may be the authority appointed or constituted under this Act and the officer or authority shall have and exercise all the powers under such law, instrument or document.]

1. The words “the Crown” were substituted for the word “Government” by the Adaptation of Indian Laws Order in Council.

2. This word was substituted for the word “Crown” by the Adaptation of Laws Order, 1950.

3. Section 218A was inserted by Guj. 35 of 1965, s. 14.

SCHEDULE A.

[Repealed by Bom.IV of 1913, s. 81]

SCHEDULE B.

[Omitted by the Adaptation of Indian Laws Order in Council]

SCHEDULE C.

FORM OF WARRANT TO BE ISSUED BY THE COLLECTOR

UNDER SECTION 25 OR 157.

Seal

To

THE OFFICER IN CHARGE OF THE CIVIL JAIL AT

WHEREAS A. B. of _____ was on the _____ day of

_____ 20 _____, ordered by _____ to
(here state the substance of the demand made); and whereas the said A.
 B. has neglected to comply with the said order, and it has therefore been directed,
 under the provisions of section _____ of the Bombay Land Revenue Code, that he be
 imprisoned in the Civil Jail until he obey the said order or until he obtain his dis-
 charge under the provisions of section 25 or 28 (*or section 157 or 164, as the case
 may be,*) of the said Code; you are hereby require to receive the said A. B. into Jail
 under your charge and to carry the aforesaid order into execution according to law.

Dated this _____ day of _____ 20 _____.

(Signature of Collector).

SCHEDULE D.

FORM OF BOND TO BE REQUIRED UNDER SECTION 28 OR 164.

WHEREAS I,

_____ to (*here state the nature of the demand*) and
 whereas I dispute the right of the said _____ to make the said order, I
 hereby bind myself to file a suit within fifteen days from the date of this bond in the
 District Court of _____ to contest the justice of the demand, and do agree that
 in the event of a decree being passed against me I will fulfil the same and will pay
 all amounts, including costs and interests that may be due by me, or that if I fail to
 institute a suit as aforesaid, I will, when require, pay the above mentioned amount
 of _____ rupees (*or will*
 deliver up the above mentioned papers property, *as the case may be*), and in the case
 of my making default therein I hereby bind my self to forfeit to the '[Government
] the sum of _____ rupees.

Dated

(Signature).

1. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

FORM OF SECURITY TO BE SUBJOINED TO THE BOND OF THE PRINCIPAL.

WE,

hereby declare ourselves securities for the abovesaid that he shall do and perform all that he has above undertaken to do and perform and in case of his making default therein we hereby bind ourselves to forfeit to the ¹[Government] the sum of _____ rupees.

Dated

(Signature).

SCHEDULE E.

(See section 84)

I—FORM OF NOTICE TO BE GIVEN BY LANDLORD TO TENANT TO QUIT.

To

A. B.

I do hereby give you notice that I do intend to enter upon, and take possession of, the land (*here give the description*) which you now hold as tenant under me, and you are therefore required to quit and deliver up possession of the same at the end of this current year, terminating on the _____ of _____ 20 _____.

(Signed.) C. D.

Dated this _____ day of _____ 20 _____.

II—FORM OF NOTICE TO BE GIVEN BY TENANT TO LANDLORD OF HIS INTENTION TO QUIT.

To

C. D.

I do hereby give you notice that I shall quit and deliver upto you, at the end of this current year terminating on the _____ of 20 the land (*here give the description*) which I hold from you.

(Signed) A. B.

Dated this _____ day of _____ 20 _____.

SCHEDULE F.

[Repealed by Bom. IX of 1951, s. 2, First Schedule]

SCHEDULE H.²

(See Section 133)

FORM OF SANAD FOR BUILDING SITES.

³[*The Ashok Capital Motif*]

1950.

THE ⁴[GOVERNMENT OF GUJARAT]

To

WHEREAS ⁵[the ⁶[State] Government], with a view to the settlement of the land revenue, and the record and preservation of proprietary and other rights

-
1. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.
 2. There is no Schedule G.
 3. These words were substituted for the words "Royal Arms" by the Adaptation of Laws Order, 1950.
 4. These words were substituted for the words "Government of Bombay" by the Gujarat Adaptation of Laws (State and Concurrent Subjects) order, 1960.
 5. The words "the Provincial Government" were substituted for the words "His Excellency the Governor of Bombay in Council" by the Adaptation of Indian Laws Order in Council.
 6. This word was substituted for the word "Provincial" by the adaptation of laws order, 1950.

connected with the soil, has, under the provisions of the Bombay Land Revenue Code, directed a survey of the lands within the of and ordered the necessary inquiries connected therewith to be made, this sanad is issued under section 133 of the said Code to the effect that—

There is a certain plot of ground occupied by you in the
 division of the of register No.
 , in the map marked sheet, No. and facing
 towards the, the road leading from to ,
 containing about square yards and of the following shape and about the following
 dimensions :—

You are hereby confirmed in ¹[the said occupancy] exempt from all land revenue
 (or subject to the payment of Rs. per annum to the land revenue).

The terms of your tenure are such that your occupancy is both transferable and
 heritable, and will be continued by the ²[State Government], without any objection or
 question as to title to whosoever shall from time to time be its lawful holder (subject
 only to the condition of the payment annually of the land revenue according
 to the provisions of the Bombay Land Revenue Code or of any other law for the time
 being in force, and to the liability to have the said rate of assessment revised at the
 expiration of a term of years reckoned from the and thereafter at successive periods
 of years in perpetuity, and to the necessity for compliance with provi-
 sions of the law from time to time in force as to the time and manner of payment of
 the said assessment, and to the liability of forfeiture of the said occupancy and of all
 rights and interests connected therewith in case of your failure to pay the said assess-
 ment as required by law).

* * * * *

(Signed)

SCHEDULE I.

FORM OF WARRANT TO BE ISSUED BY THE COLLECTOR UNDER SECTION 202.

(Seal)

To

THE OFFICER IN CHARGE OF THE CIVIL JAIL AT

WHEREAS *A. B.* of has resisted (or obstructed) *C. D.* in removing *E.*
F. (or himself that is, the said *A. B.*) from certain land in the village of
 in the taluka and whereas it is necessary, in order to prevent
 the continuance of such obstruction (or resistance) to commit the said *A. B.*
 to close custody; You are hereby required under the provisions of section 202 of the
 Bombay Land Revenue Code to receive the said *A. B.* into the Jail under your
 charge and there to keep him in safe custody for days.

Dated this day of 20 .

(Signature of Collector).

1. These words were substituted for the words “the occupancy of the above described grounds”
 by Bom. 4 of 1913, s. 83.
 2. These words were substituted for the words “British Government” by the Adaptation of Laws
 Order, 1950.
 3. The words and letters “This sanad is executed on behalf of the Secretary of State for
 India in Council by order of the Governmor in Council of Bombay, by and under the hand and seal of
 this day of one thousand eight hundred and A. D.” were omitted by the Adaptation of Indian Laws order
 in council.

¹[SCHEDULE J.

[See section 1 (4)]

(Modifications subject to which this Act extends to the Saurashtra area
of the State of Bombay).

²[1. * * * *]

2. In section 3,—

(i) in clause (13), the portion beginning with the words “and for the purposes of” and ending with the words “be deemed to be the tenant of such grantor” shall be deleted.

(ii) after clause (27) the following new clause shall be inserted :—

“(28) Any reference to Act XI of 1852, Bombay Revenue Jurisdiction Act, 1876, Dekkhan Agriculturists’ Relief Act, 1879, Transfer of Property Act, 1882, Land Acquisition Act, 1894, Code of Criminal Procedure, 1898, Co-operativle Societies Act, 1912, Bombay Acts II and VII of 1863, Bom. Act I of 1865, Bom. Act IV of 1868, Bombay Irrigation Act, 1879, Bombay Local Boards Act, 1923 and the Bombay Village Panchayats Act, 1933, includes in relation to the Saurashtra area of the State of Bombay a reference to the corresponding law in force in that area.”

X of 1876.
XVII of 1879.
IV of 1882.
I of 1894.
V of 1898.
II of 1912.
Bom. VII of
1879.
Bom. VI of
1923.
Bom. VI of
1933.

Power to Invest Officer not inferior to Aval Karkun with duties and powers of Mamlatdar or Mahalkari.

3. After section 13, the following shall be inserted, namely :—

“13A. Whenever it may appear necessary to the State Government, the State Government may invest any officer subordinate in rank to a Mamlatdar or Mahalkari but not inferior in rank to that of Aval Karkun, with such of the duties and powers of a Mamlatdar or a Mahalkari, within the local limits of a taluka or a mahal as the State Government may from time to time see fit and the State Government may also from time to time direct whether the immediate superior of such officer shall, for the purposes of section 203, be deemed to be the Mamlatdar or the Assistant or Deputy Collector or the Collector in charge of the taluka.”

4. Section 50 shall be deleted.

5. In section 58, the word “hereditary” at both the places where it occurs shall be deleted.

Bar against relinquishment where lump assessment has been fixed upon fields, etc.

6. After section 74, the following shall be inserted, namely :—

“75. When a lump assessment is fixed upon several fields or survey numbers in the aggregate, it shall not be lawful for the occupant to relinquish as aforesaid anyone or more of such fields or survey numbers except with the previous consent of the Collector. It shall be competent to the Collector to grant or refuse the consent; if he grants it, the occupancy shall be divided and the Collector shall determine the proportional amount of land revenue to be paid by each portion of it and the original occupant and the person if any in whose favour he relinquishes a portion of his occupancy shall be held lialable for the revenue severally assessed on their portions”.

1. Schedule J was added by Bom. 41 of 1959, s. 4.

2. Clauses 1, 9 and 11 were deleted by Guj. 35 of 1965, s. 15.

7. Section 84-1A shall be deleted.

Bom. XII of
1959.

8. In section 117R, for the words, brackets and figures “Bombay Land Revenue Code” (Amendment) Act, 1939” the words, brackets and figures “the Bombay Land Revenue Code (Extension to Saurashtra Area) Act, 1959” shall be substituted.

[9. * * * *]

10. In section 135G, for clause (a) the following shall be substituted :—

“(a) (1) Any revenue officer or village accountant may, for the purpose of preparing or revising any map or plan required for or in connection with any right under this Chapter, require by general notice or by summons the attendance of holders of land and of all persons interested therein, in person or by legally constituted agents duly instructed and able to answer all material questions and the presence of taluka and village officers who in their several stations and capacities are, legally or by usage, bound to perform service in virtue of their respective offices and may also require from them such assistance in the operation of the survey and such service in connection therewith, as may not be inconsistent with the position of the individual so called on.

(2) Such revenue officer or village accountant may also for the said purpose call upon all holders of land and other persons interested therein to assist in the measurement or classification of the lands to which the survey extends by furnishing flag holders, and”

[11. * * * *]

12. In section 136, in sub-section (1), the proviso shall be deleted.

13. In section 187,—

(i) the words “or Regulation” wherever they occur shall be deleted

(ii) after the words “or under any Act” where they occur for the second time, the words “or Ordinance” shall be inserted;

(iii) after the clause beginning with the words “and all monies due by any contractor” and ending with the words “under the terms of his agreement” the following clause shall be inserted :—

“and all monies due by any person on account of loan advanced to him by any Bank owned or managed, either wholly or partially by the State Government”.

Bom. V of
1879. Sau. Ord.
XXV of 1948.

14. After section 218, the following new sections shall be inserted, namely :—

Repeal of Bom. V of
1879 as in force in
Saurashtra area of
State of Bombay.

“219. (1) The Bombay Land Revenue Code, 1879, as applied to the Saurashtra area of the State of Bombay by the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948, is hereby repealed :

Provided that unless a different intention appears, the repeal shall not in relation to the Saurashtra area of the State of Bombay :—

(a) revive anything not in force or existing at the time at which the repeal takes effect; or

(b) affect the previous operation of the Act so repealed or anything duly done or suffered thereunder; or

(c) affect any right, privilege, obligation or liability acquired, accrued or incurred under the Act so repealed; or

(d) affect any penalty, forfeiture or punishment incurred in respect of any offence committed against the Act so repealed; or

(e) affect any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid;

(f) affect the levy, assessment, collection or refund of any sum due on account of land revenue, any quit rent, nazaranas, succession duties and forfeitures, and any cesses, profits from lands, emoluments, fees, charges and cost which may have become payable or leviable under the Act so repealed before the commencement of this Act in the Saurashtra area aforesaid,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, and any such penalty, forfeiture or punishment may be imposed and any such sum due on account of land revenue and any quit rents, nazaranas, succession duties and forfeitures and any cesses, profits from lands, emoluments, fees, charges, penalties, fines and costs may be paid, levied, assessed or collected or refund thereof made as if the Bombay Land Revenue Code (Extension to Saurashtra Area) Act 1959, had not been passed :

Bom. XLI of
1959.

Provided further, but subject to the preceding proviso, anything done or action taken [including any rules, regulations, orders, notifications and forms made or issued and in force, immediately before the commencement of the Bombay Land Revenue Code (Extension to Saurashtra Area) Act, 1959, all notices issued and all enquiries made] under the Act so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act and shall continue to be in force accordingly, unless and until superseded by anything done or any action taken under this Act.

Bom. XLI of
1959.

(2) Any reference to the Act so repealed or any provision thereof or any officer appointed or any authority appointed or constituted by the Act so repealed, in any law for the time being in force in the Saurashtra area of the State of Bombay or in any instrument or other document shall be construed as a reference to this Act or the relevant provision thereof, or to the officer or authority respectively, and the officer or authority shall have and exercise all the powers under such law, instrument or document.

Removal of difficulties.

220. If any difficulty arises in giving effect to the provisions of this Act, the State Government may by order published in the *Official Gazette* make such provision or give such direction as appears to it to be necessary for removing the difficulty.”.]

Sr. No.	Name	No. of Households	Total Population	Total Male	Total Female	Total SC	SC Male	SC Female	Total ST	ST MALE	ST FEMALE	Total OTHERS	OTHERS MALE	OTHERS FEMALE
32	Pali Karambeli	475	2356	1223	1133	228	122	106	1257	657	600	871	444	427
33	Pali	451	2241	1130	1111	0	0	0	1948	985	963	293	145	148
34	Kalai	673	3191	1637	1554	87	39	48	761	384	377	2343	1214	1129
35	Maroli	3081	6896	3513	3383	663	289	374	881	457	424	5352	2767	2585
36	KOLIWAD		2537	1315	1222	0	0	0	295	151	144	2242	1164	1078
37	DHODIPADA		6245	3201	3044	225	149	76	5036	2530	2506	984	522	462
38	Fansa	2963	10204	5156	5048	514	250	264	2624	1248	1376	7066	3658	3408
39	KARAJGAM		4255	2168	2087	284	152	132	2812	1422	1390	1159	594	565
40	Kalgam	2182	4932	2056	2876	357	166	191	1374	324	1050	3201	1566	1635
41	KANADU		3218	1803	1415	147	83	64	2929	1641	1288	142	79	63
42	BILIYA		2537	1476	1061	0	0	0	1669	934	735	868	542	326
43	Nargol	1775	8045	4069	3976	245	124	121	1445	720	725	6355	3225	3130
44	Ahu	301	1490	750	740	156	77	79	1119	555	564	215	118	97
45	Manda	1165	6022	3001	3021	53	26	27	5316	2630	2686	653	345	308
46	Sarai	429	2391	1220	1171	0	0	0	2170	1110	1060	221	110	111
47	Mamakwada	328	1515	784	731	0	0	0	1261	647	614	254	137	117
48	Seronda	646	2978	1479	1499	194	92	102	2282	1120	1162	502	267	235
49	Tadgam	513	2514	1307	1207	407	214	193	875	459	416	1232	634	598
50	Manekpur	589	2919	1465	1454	32	20	12	2587	1286	1301	300	159	141
51	Khattalwada	4018	13496	6758	6738	1651	829	822	473	249	224	11372	5680	5692
52	MALKHET		7540	3780	3760	0	0	0	7468	3740	3728	72	40	32
	Total	55104	262129	135627	126502	11161	5702	5459	134084	67043	67041	116884	62882	54002

નાના તિ મહેની ઠાપનો :-

કેટલ દોહીના મેન માટે
જાપવામાં આવેલ છે.

તારખ:-
૧૧.૧૪ ૧૯૪૪

નાની ઠાપનો જાપવામાં આવે છે કે
..... વિગતવાર... .. સેવાની કસ્ટોડિયન... .. તાલુકો... ..
મુળી વનવડવડ છે, જેને અનુમતિ મળ્યા પછી જાપવામાં આવેલ છે.
નાની મેની તિ-૨... .. ના તિના મે. મને તિ-૨ મેં પામે છે.

સુભા-૧૫૫૩
તારખ:- ૧૫ ૧ ૧૯૪૪
જાપવામાં આવેલ છે.



નાના તિ મહેની ઠાપનો
નાના તિ મહેની ઠાપનો
નાના તિ મહેની ઠાપનો
નાના તિ મહેની ઠાપનો

TRUE COPY
J. Patil
JAYANTILAL M. PATIL
NOTARY
Dist- Valsad, Gujarat

-: Caste Certificate :-

Date: 14/01/1984

Provided only for job purpose

Thus, this certificate is being given to **Dhodi Uttambhai Majibhai** resident of village Karajgaam, ta. Umargaam, Dist. Valsad, belongs to **Dhodiya** Schedule Tribe, and practice the **Hindu** religion.

Place : Valsad

Illegible Sign

Date : 16-1-85

Social Welfare Officer

Jilla Panchayat, Valsad.



This certificate is issued on the basis of credible leaving certificate.

True copy
Illegible Sign
Jayantilal M Patel
Notary
Dist Valsad Gujarat.



પ્રમાણપત્ર ક્રમાંક : 180/2013

મામલદારની જમીન ઉમરવામ

વલસાડ

તારીખ : 18/01/2013

ગુજરાત સરકાર

ગુજરાત રાજ્યના મુખ્ય સહાયકોએ માટે અનુસુચિત જનજાતિ નું પ્રમાણપત્ર

આથી પ્રમાણપત્ર આપવામાં આવે છે કે, શ્રીમતી સતિનાબેન સમરુભાઈ પટેલ

શ્રી સમરુભાઈ

ના પુત્રી

સંબંધિતી કાચગામ

તાલુકો ઉમરવામ

જિલ્લો વલસાડ

જેના અંધારાના (અનુસુચિત જાતિઓ) કુલમના ૯૫૦ હેક્ટર ગુજરાત રાજ્યમાં

અનુસુચિત જનજાતિ

તરીકે માન્ય સ્તરે જાતિ પેઠી હિન્દુ શેડીયા

જાતિના છે.

અનુસુચિત જાતિઓ અને અનુસુચિત જનજાતિઓની યાદીઓ સને ૧૯૫૧ (પ્રધાનરીત) કુલમથી સને ૧૯૬૦ ના મુખર્ડ નવેસર થી પ્રારંભમાં આવેલ કાયદા થી સને ૧૯૭૬ ના અનુસુચિત જાતિઓ અને અનુસુચિત જનજાતિઓના કુષારેલા કુલમથી કુષારવામાં આવી છે

સ્વયં કાપેલા પુરાવાની વિગત સ્વયં કાપેલા પુરાવાની વિગત

1 કાચા કોલેશન પ્રમાણપત્ર

2 નવાટીકો નો લખાવો.

3 પિત્તા/પ્રાદેશિક નું સાચા કોલેશન પ્રમાણપત્રની ખતી નકલ

4 રાજ પંચાયતના સરપંચાનવાટી નું મળી નાટ્ટી આપવામાં આવેલ જાતિના લખાવોની ખતી નકલ



તાલુકા વિકાસ અધિકારી
ઉમરવામ
મામલદાર સ્પેરી ઉમરવામ

20/1/2013

Government of Gujarat**Caste certificate for Schedule Tribes of the Gujarat State**

Certificate No: 189/2013

Mamlatdar office Karajgaam

Valsad

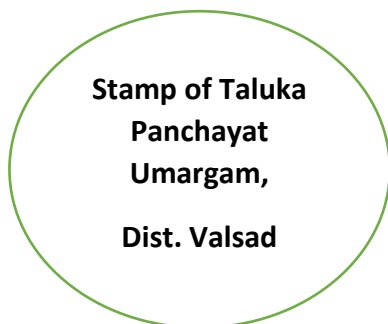
Date: 18/01/2023

Thus, this certificate is being issued to **Mrs. Savitaben Ramanbhai Patel, daughter** of Mr. **Ramanbhai**, resident of **Karajgaam**, Ta. **Umargaam**, District **Valsad**, who belongs to **Schedule Tribes** and **Hindu Dhodhiya** caste as per the order 1950 of Schedule Tribes.

*It is being corrected here by the amended order of the Schedule Caste and Schedule Tribes list order of 1951 and Schedule Tribes and Schedule Caste act of Mumbai 1960.

***Submitted Documents:**

1. School Leaving Certificate
2. Certificate of Talati
3. Leaving Certificate copy of Father/Brother/Sister
4. Caste certificate copy given by the Sarpanch/Talati-cum-Mantri of Gram Panchayat



Illegible Sign

Taluka Development Officer

Umargaam, Valsad.

Mamlatdar Officer, Umargam



પ્રમાણપત્ર ક્રમાંક : 120/2013

મામલતદાર કચેરી ઉમરગામ

વલસાડ

તારીખ : 15/01/2013

ગુજરાત સરકાર

ગુજરાત રાજ્યના મુજ સહવાસીઓ માટે અનુસુચિત જનજાતિ નું પ્રમાણપત્ર

આથી પ્રમાણપત્ર આપવામાં આવે છે કે, શ્રી જયેશભુવર ગજુભાઈ વાસ્કી

શ્રી ગજુભાઈ ના પુત્ર

સહવાસી કચેરીમાં

નામુસી ઉમરગામ કચેરી વલસાડ

જેના બંધારણના (અનુસુચિત જાતિઓ) કુલમ-૧૯૫૦ હેઠળ ગુજરાત રાજ્યમાં અનુસુચિત જનજાતિ

તરફ માન્ય કરેલ જાતિ પેઠી શિન્દુ વાસ્કી જાતિના છે.

અનુસુચિત જાતિઓ અને અનુસુચિત જનજાતિઓની વાટીઓ (સને ૧૯૫૫ (રૂપાંતરીત) કુલમથી સને ૧૯૫૭ ના મુખર્દી નવેરલ થી થયેલામાં આપેલ સંજ્ઞા થી સને ૧૯૭૨ ના અનુસુચિત જાતિઓ અને અનુસુચિત જનજાતિઓના નુધારેલા કુલમથી નુધારામાં આવે છે

સ્વૂ શ્રાપેલા પુરાવાની વિગત સ્વૂ શ્રાપેલા પુરાવાની વિગત

- 1 સાબ સાંજાનુ પ્રમાણપત્ર
- 2 સાર્ટ પીલની ખરી નસ્લ
- 3 મુંજી ભાંગલ કાં ની નકલ
- 4 પિતાભાઈજાવેન નું સાબા સાંજાના પ્રમાણપત્રની ખરી નકલ
- 5 કામ પેલાવના સરખલવાટી કમ મંચી નસ્લો આપવામાં આપેલ જાતિના સાબજાની ખરી નકલ



નાલુકા વિકાસ અધિકારી
ઉમરગામ કચેરી વલસાડ
મામલતદાર કચેરી ઉમરગામ

TRUE COPY

B.G. PATEL

ADVOCATE & NOTARY PUBLIC
Valsad District Govt. Of Gujarat
INDIA

2-3-13

Government of Gujarat

Caste certificate for Schedule Tribes of the Gujarat State

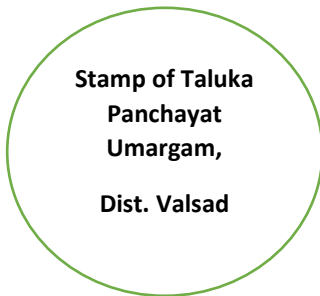
Certificate No: 120/2013
Mamlatdar office Karajgaam
Valsad
Date: 15/01/2013

Thus, this certificate is being issued to **Mr. Jayeshkumar Gajubhai Varli**, son of Mr. **Gajubhai**, resident of **Karajgaam**, ta. **Umargaam**, district **Valsad**, who belongs to **Schedule Tribes** and **Hindu Varli** caste as per the order 1950 of Schedule Tribes.

*It is being corrected here by the amended order of the Schedule Caste and Schedule Tribes list order of 1951 and Schedule Tribes and Schedule Caste act of Mumbai 1960.

***Submitted Documents:**

1. School Leaving Certificate
2. Copy of Light bill
3. Copy of Voter ID
4. Leaving Certificate copy of Father/Brother/Sister
5. Caste certificate copy given by the Sarpanch/Talati-cum-Mantri of Gram Panchayat



Illegible Sign
Taluka Development Officer
Umargaam, Valsad.
Mamlatdar Officer, Umargam

TRUE COPY
Illegible Sign
B.G. Patel
Advocate & Notary Public
Valsad District, Govt. of Gujarat
INDIA